

RULES AND REGULATIONS

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PREFACE

Originating from nationalisation of the Gwalior & Northern India Transport Company Limited on 14.5.1948 and having been run by the Ministry of Transport, Government of India in the name of Delhi Transport Service upto 31.3.1950, the bus services were taken over by an autonomous statutory authority under the Delhi Road Transport Authority Act with effect from 1st April, 1950. These services were subsequently taken over by the Municipal Corporation of Delhi with effect from 7.4.1958 under the Delhi Municipal Corporation Act, 1957 under the name of Delhi Transport Undertaking (of the Municipal Corporation of Delbi) and ultimately, the present Corporation was established with effect from 3.11.1971 by the Delhi Road Transport Laws (Amendment) Ordinance, 1971 which was subsequently replaced by the Delhi Road Transport Laws (Amendment) Act, 1971.

While the Delhi Road Transport Authority Act, 1950 was repealed by the Delhi Municipal Corporation Act, any appointment, notification, order, scheme, rule, form, notice or bye-law made or issued, and any licence or permission granted, under the Delhi Road Transport Authority Act, 1950, and in force immediately before the establishment of the Municipal Corporation of Delhi were, in so far as it was not inconsistent with the provisions of the Delhi Municipal Corporation Act, continued to be in force and was deemed to have been made, issued or . granted under the provisions of the Delhi Municipal Corporation Act, unless and until it was superseded by any appointment, netification, order, scheme, rule, form, notice or bye-law made or issued or any licence or permission granted under the provisions of the Delhi Municipal Corporation Act.

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Similarly, the Jelhi Road Transport Laws (Amendment) Act, 1971 provides that all rules, regulations, appointments notifications, bye-laws, schemes, orders, standing orders and forms relating to transport services, whether made under the Jelhi Road Transport Authority Act, 1950 or under the Delhi Municipal Corporation Act, 1957, and in ferce immediately before such establishment, shall, in so far as they are not inconsistent with the provisions of this Act, continue to be in force and be deemed to be regulations made by the new Corporation under Section 45 cf Road Transport Corporations Act, 1950, unless and until they are superseded by regulations made under that Section. It further provides that notwithstanding anything contained in any other law for the time being in force or in any contract to the contrary every officer and other emplayees of the Municipal Corporation of Jelhi appointed or deemed to be appointed for the purpose of the Delhi Transport Undertaking shall be transferred to, and become an officer er other employee of the new Corporation with such designation as the new Corporation may determine and shall hold such office by the same tenure, on the same remuneration and on the same terms and conditions of the service with the same right to pension, gratuity and other matter as he would have held the same if the Corporation had not keen established and shall continue to do so unless and until such employment, tenure, remuneration and terms and conditions of service are duly altered or terminated by the new Corporation: provided that the tenure, remuneration and other terms and conditions of service of any such officer or other employee shall not be altered to his disadvantage without the approval of the Central Government: provided

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further that ary service rendered, or deemed to have been rendered in relation to Road Transport Service under the Municipal Corporation of Delhi, by any such officer or other employee before the establishment of the new Corporation shall be deemed to be service rendered under the new Corporation.

Pending framing of regulations under the Road Transport Corporation Act, 1950, the rules and regulations etc. framed under the Delhi Road Transport Authority Act, 1950 and the Delhi Municipal Corporation Act, 1957 have continued to be in force and the same are reproduced herein this compilation.

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THE DELHI ROAD TRANSPORT AUTHORITY ACT, 1950

No.XIII of 1950

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- Definitions.

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- Constitution of the Authority.
- Term of office of members of the Authority.
- Disgualifications for being chosen as, or for being a member of the Authority.
- Removal of members of the Authority.
- Occupation of office by the Chairman or an elected or nominated member.
- Temporary absence of any member.
- Vacancies amongst members or defect in the constitution not to invalidate acts or proceedings from office.
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- Meetings of the Authority.
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- 14. Allowances or fees for attendance at meetings or for performance of other duties.
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An Act to provide for the establishment and regulation of a Roal Transport Authority for the promotion of a co-ordinated system of road transport in the State of Delhi.

(7th March, 1950)

BE it enacted by Parliament as follows:-

CHAPTER - I Preliminary

- Short title, extent and commencement- (1) This Act may be called the Delhi Road Transport Authority Act, 1950.
 - (2) It extends to the whole of the State of Delhi.
- (3) It shall come into force on such date as the Central Government may be notification in the official Gazette, appoint.
- Definitions In this Act, unless there is anything repugnant in the subject or context.
- (1) "ancillary service" means any subsidiary service which provides amentties or facilities to persons making use of any road transport service of the Authority:
- (2) "Authority" means the Delhi Roai Transport
- (3) "Delhi Transport Service" means the road transport service operated in the State of Delhi or in any extended area by the Authority and includes the road transport service operated by that name in that state by the Ministry of Transport of the Government of India before the establishment of the Authority:
- (4) 'Extended area" means any area or route to which the operation of any road transport service of the Authority has been extended in the manner provided in Section 24:
- (5) "Prescribed" means prescribed by rules made under this Act;
- (6) "Road Transport Service" means a service carrying passengers or goods or both by road in vehicles for hire or reward;

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- (7) "vehicle" means any machanically propelled vehicle, used or capable of being used for the purpose of road transport and includes a tramcar, a trolley-vehicle and a trailer;
- (8) Words and expressions used by not defined in this Act and defined in the Motor venicles Act, 1939 (IV of 1939), have the meanings assigned to them in that Act.

CHAPTER - II

The Delhi Transport Authority.

- 3. In-corporation:- (1) with effect from such date as Central Government may, by notification in the official Gazette, appoint in this behalf, there shall be established an Authority by the name of the Delhi Road Transport Authority.
- (2) The said Authority shall be a body corporate having perpetual succession and a common seal, and shall by the said name sue and be sued.
- 4. Constitution of the Authority (1) The Authority shall consist of seven members as follows:-
- (a) One member to be elected by the members of the Delhi Municipal Committee.
- (b) One member to be elected by the members of the Delhi District Board. 11
- (c) One non-official having experience in transport, industrial, commercial or financial matters, to be nominated by the Central Government;
- (d) Three officials of whom one shall respresent the Ministry of Finance, to be nominated by the Central Government and
- (e) The Chief Commissioner of Delhi, or an offical nominated by him.
- (2) The Central Government shall nominate a member of the Authority to be the Chairman thereof.

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- (2) The Central Government shall nominate a member of the Authority to be the Chairman thereof.

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- (3) Every election or nomination under this section shall take effect as soon as it is notified by the Central Government in the official Gazette.
- 5. Term of office of members of the Authority (1) save as otherwise expressly provided in this Act, the term of office of a member elected under clause (a) or Clause (b) of sub-section (1) of Section 4, or of a member nominated under clause (c) of that sub-section shall be three years commencing from the date on which his election or nomination, as the case may be , is notified.
- (2) A member nominated by the Central Government under clause (d) of sub-section (1) of section 4, or by the Chief Commissioner of Delhi under clause (e) of that sub-section, shall hold office during the pleasure of the nominating authority.
- (3) A member nominated as Chairman of the Authority under sub-section (2) of section 4 shall hold office as Chairman during he pleasure of the Central Government.
- (4) A member of the Authority shall, on the expiration of his term of office, be eligible for re-election or re-nomination.
- 6. Disqualifications for being chosen as, or for being a member of the Authority A person shall be disqualified for being chosen as, or for being, a member of the Authority-
- (a) if he is found to be a lunatic or a person of unsound mind; or
 - (b) if he has been adjudged insolvent; or
- (c) if he has been convicted of an offence involving moral turpitude; or
- (d) if he has, directly or indirectly, any interest in any subsisting contract made with, or in any work being done for, the Authority except as a share-holder (Other than a director or managing agent) in a public company as defined

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in section 2 of the Indian Companies Act,1913 (VII of 1913), provided that where he is a share-holder, he shall disclose to the Central Government the nature and extent of shares held by him in such company; or

- (e) if he has any financial interest in any other road transport undertaking.
- 7. Removal of members from office The Central Government may, by notification in the Official Gazette, remove from office any member of the Authority who-
- (a) is or becomes subject to any of the disqualifications mentioned in section 6; or
- (b) in the opinion of the Central Government, has failed or is unable to carry out his duties so as to render his removal necessary; or
- (c) without excuse sufficient in the opinion of the Central Government is absent without the leave of the Authority from more than four consecutive meetings of the Authority.
- 8. Resignation of office by the Chairman or an elected or nominated member The Chairman or an elected or nominated member of the Authority may resign his office by giving notice in writing to the Central Government, and shall, on such resignation being accepted by that Government, be deemed to have vacated his office.
- 9. Temporary absence of any member.— If any member of the Authority is by infirmity or otherwise rendered temporary incapable of carrying out his duties or is absent on leave or otherwise in circumstances not involving the vacation of his appointment, the Central Government may appoint another person to act in his place.
- 17. Vacancies amongst members or defect in the constitution not to invalidate acts or proceedings of the Authority. No act or proceeding of the Authority shall be

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invalid by reason only of the existence of any vacancy amongst its I imbers or any defect in the constitution thereof.

- 11. Temporary association of persons with the Authority for particular purposes.—(1) I.e. Authority may, with the previous approval of the Cantral Government, associated with itself in such manner and for such purposes as may be determined by regulations made under this Act any persons whose assistance or advice it may desire in carrying out any of the provisions of this Act.
- (2) A person associated with it by the Authority under sub-section (1) for any purpose shall have a right to take part in the discussions of the Authority relevant to that purpose, but shall not have a right to vote at a meeting of the Authority, and shall not be a member for any other purpose.
- meet at such times and places and shall, subject to the provisions of sub-sections (2) and (3), observe such rules of provisions of sub-sections (2) and (3), observe such rules of procedure in regard to transaction of business at its meeting as may be provided by regulations, made under this Act.
- (2) The Chairman or, in his absence, any member chosen by the members present from among themselves, shall preside at a meeting of the Authority.
- (3) All Question at a meeting of the Authority shall be decided by a majority of votes of the members present, and in the case of an equality of votes, the Chairman or, in his absence, any other person presiding shall have a second or casting vote.
- (13) Authentication of orders and other instruments of the Authority.— All orders and decisions of the Authority shall be authenticated by the signature of the Chairman or any other member authorised by the Authority in this behalf, and all other instruments issued by the Authority shall be authenticated by the signature of the secretary or any other officer of the Authority authorised in like manner in this behalf.

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14. Allowances or fees for attendance at meetings or for performance of other duties.— Every member referred to in clauses (a). b) and (c) of sub-section (1) of section 4 or other person associated with the Authority under section 11.

3. Proceive such allowances or fees as may be performance of any duty assigned to him by the Authority for the purposes of this Act.

15. Officers and servants of the Authority.-(1) There shall be a General Manager and a Chief Accounts Officer of the Authorit, who shall be appointed by the Central Government.

- (!!) The Authority may appoint such other officers and servants as it considers necessary for the efficient performance of its functions.
- (3) The conditions of appointment and service and the scales of pay of the officers and servants of the Authority
- (a) is respects the General Manager and the Chief Accounts Officer be such as may be prescribed, and
- (b) a respects the other officers and servants be such man subject to the provisions of section 39, be determined by regulations had; under this Act.
- The Finctions and Juties of the General Manager and the Chief Accounts officer: (1) the Count Manager shall be the Chief Educates of the Authority and all other officers and servants of the Authority shall be subordinate to him.
- (2) The *eneral Manager shall also be the ex-officion Sec stary of the Authority and shall have the right of being present at any setting of the Authority and of taking part in the discussions there at, but he shall not vote upon any proposition or take any motion at such meeting.

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- (3) The Chief Accounts Officer shall have the right to record his views on every proposal involving expenditure from the fund of the Authority prior to the consideration of such proposal by the Authority.
- (4) The other functions and duties of the General Manager and the Chief Accounts Officer shall be such as may be prescribed.
- 17. General disqualification of all officers and servants.-No person who has directly or indirectly, by himself or his partner or agent, any share or interest in any contract, by or on behalf of the Authority, or in any other road Transport undertaking, shall become or remain an officer or servant of the
- 18. Appointment of Advisory Council .- There shall be constituted by the Central Government an Advisory Council consisting of not more than fifteen members to advise the Authority and the functions of the procedure to be followed by, the number and term of office of, and the manner of filling casual vacancies among, members of the Advisory Council shall be such

CHAPTER - III

Powers and duties of the Authority

19. General duty of the Authority .- It shall be the General Juty of the Authority so to exercise its powers under this Act as progressively to provide, or secure or promote the provision of, an efficient, adequate, economical and properly co-ordinated system of road Transport services for passengers and goods in the Union Territory of Delhi and in any extended area.

Provided that nothing in this section shall be construed as imposing on the Authority either directly or indirectly, any form of duty or liability enforceeable by proceedings before any court of tribunal to which it would not otherwise be subject.

20. Dowers of the Authority -- (1) Subject to the provisions of this Act, the Authority shall have power -

- (3) The Chief Accounts Officer shall have the right to record his views on every proposal involving expenditure from the fund of the Authority prior to the consideration of such proposal by the Authority.
- (4) The other functions and duties of the General Manager and the Chief Accounts Officer shall be such as may be prescribed.
- 17. General disqualification of all officers and servants.-No person who has directly or indirectly, by himself or his partner or agent, any share or interest in any contract, by or on behalf of the Authority, or in any other road Transport undertaking, shall become or remain an officer or servant of the
- 18. Appointment of Advisory Council .- There shall be constituted by the Central Government an Advisory Council consisting of not more than fifteen members to advise the Authority and the functions of the procedure to be followed by, the number and term of office of, and the manner of filling casual vacancies among, members of the Advisory Council shall be such

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19. General duty of the Authority. - It shall be the General Juty of the Authority so to exercise its powers under this Act as progressively to provide, or secure or promote the provision of, an efficient, adequate, economical and properly co-ordinated system of road Transport services for passengers and goods in the Union Territory of Delhi and in any extended area.

Provided that nothing in this section shall be construed as imposing on the Authority either directly or indirectly, any form of duty or liability enforceeable by proceedings before any court of tribunal to which it would not otherwise be subject.

20. Dowers of the Authority -- (1) Subject to the provisions of this Act, the Authority shall have power -

- (a) to operate road transport services in the Union Territory of Delhi and in any extended area;
 - (b) to provide for any ancillary service;
- (c) to provide for its employees suitable conditions of service including the establishment, of Provident Fund, living accommodation, places for rest and recretation and other amenities
- (2) Subject to the provisions of this Act, the powers conferred by sub-section (1) shall include power -
- (a) to manufacture, purchase, maintain and repair rolling stock, vehicles, appliances, plant equipment or any other thing required for the purpose of any of the activities of the Authority referred to in sub-section(1).

Explanation - In this clause, the expression "manufacture" does not include the construction of the complete unit of a motor vehicle except for purposes of expariment or research.

- immovable, as the Authority may deem necessary for the purpose of any of the said activities, and to lease, sell of otherwise transfer any property held by it.
- (c) to prepare schemes for the acquisition of, and to acquire, either compulsorily in accordance with such procedure may be prescribed or by agreement, whether absolutely of for any period, the whole or any part of any undertaking of any other person to the extent co which the activities thereof consist of the operation of road transport services or ancillary services in the Union Territory of Delhi or in any extended area.
- (d) to purchase by agreement or to take on lease any lind and to elect thereon such buildings as may be necessary forthe purpose of carrying on its undertaking;
- (e) to authorise the disposal of scrap vehicles, old tyres, used oils, or any other stores of scrap value;

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- (f) to enter into and perform all such contracts as may be necessary for the performance of its duties and the exercise of powers under this Act;
- (g) to determine, with the previous approval of the Central Government, and, in the case of a road transport service operated in any extended area, also with the previous approval of the Government of the State within which such extended area is situated, the fares and freights for the carriage of passengers and goods in any road transport service operated by the Authority;
- (h) to dispose of, without the previous sanction of the Central Government, during any year assets of which the total valuation, determined in the prescribed manner, is less than fifty thousand rupees if the disposal of such assets is, after consultation with the Chief Accounts Officer of the Authority, considered necessary by the Authority in the interests of any of its activities referred to in sub-section (1);
- (i) to purchase vehicles of such type as may be suitable for use in the road transport service operated by the Authority;
- (j) to purchase or atherwise secure by agreement vehicles garages, shade, office buildings, depots, land, workshops equipment, tools, accessories to and spare parts for vehicles, or any other article owned or possessed by any dealer or the awner of any other undertaking for use thereof by the Authority for the purposes of its undertaking:
- (k) to do any thing for the purpose of advancing the skill of persons employed by the Authority or the efficiency of the equipment of the Authority or of the manner in which that equipment is operated, including the provision by the Authority, and the assistance by the Authority to others for the provision of facilities for training, education and research;



- (1) to enter into and carry out agreements with any person carrying on business as a carrier of passengers or goods providing for the carriage of passengers of goods on behalf of the Authority by that other person at a through fare or freight;
- (m) with the prior approval of the Central Government to do all other things to facilitate the proper carrying on of the business of the Authority.
- (3) Nothing in this section shall be constructed as authorising the Authority, except with the previous permission of the Central Government.
- (1) to manufacture or maintain any thing which is not required directly or indirectly for use for the purpose of the undertaking of the Authority, or to repair, store or provide any service for, any vehicle which does not belong to the Authority or is not used directly or indirectly for the purpose of its undertaking:
- (ii) to purchase any vehicle for the purpose of sale to any person, or to sell or supply to any person lubricants; spare parts or equipment for or accessories to, vehicles;
- (iii) to let vehicles on hire for the carriage of passengers or goods save as expressly provided by or under this Act.
- (4) Except as otherwise provided by or under this / the foregoing provisions of this section shall be construed as time being a force.
- as limiting any power of the Nuthority conferred by or under any subsequent provision of this Act.

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- Manager. The Authority may, by control or special order writting, delegate to the General Manager, subject to such conditions and limitations (if any) as may be specified in the order, such of its powers and duties under this Act as it may deem necessary for the efficient running of day-to-day administration of its undertaking.
- 22. Freparation of schemes.— With view to nationalising or developing road transport service on any route or in any area within the Union Territory of Delhi, the Authority may from time to time prepare schemes not inconsistent with this Act for starting new road transport services or augmenting its existing road transport services on such route or in such area, in which provision may be made for all or any of the following matters, namely:-
- (a) the purchase of chassis of motor vehicles of a suitable type;
- (b) the making of arrangements for building suitable types of bodies for vehicles;
- (c) the erection of stands and sheds for passengers and goods, and the setting up of office and workshops;
- (d) the purchase or acquisisition of sites and lands suitable for any of the purpose specified in clause (c);
- (e) the purchase of equipment tools and spare parts for, and accessories to, vehicles;
- (f) the recruitment of additional supervisory, operational and workshop staff necessary for the operation of the scheme; and
- (g) such supplemental, incidential and consequential provisions as may appear to be necessary or expedient for any of the purposes aforesaid.

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- 23. Sanction of Schomes. (1) The Authority shall, after a scheme has been prepared under section 22, obtain the advice of the Advisory Council thereon.
- (2) The Authority may after considering the advice so obtained and making such modifications in the scheme as it may deem necessary, sanction the scheme;

Provided that no sanction shall be accorded by the Authority to any scheme estimated to result in a capital expenditure exceeding fifty thousand rupees without the previous approval of the Central Government.

- 24. Extension of the operation of the road transport service of the Authority to areas within another State; -(1) If the Authority considers it to be expedient in the sublic interest to extend the operation of any of its road transport service to any route or area situated within another State, it may with the permission of the Central Government negotiate with the Government of that State regarding the proposed extension.
- (2) If the Government of the other State approves the proposed extension, the Authority shall, after consulting the Advisory Council, prepare a scheme for the purpose and forward the same to thit Government for its consent, and after such consent has been received, the Authority may, with the previous approval of the Central Government, sanction the scheme.
- (3) After the scheme has been so sanction it shall be competent for the Authority to extend the operation of its road transport service to such route or area and when the operation of such service is so extended the Authority shall operate the service on that route or in that area subject to the provisions of any law in force in the State within which such route or area is situated.

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Delhi Transport Corporation
(Govt. of N.C. T. of Delhi)
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25. Power to alter or extend schemes. The Authority may from time to time alter or extend a scheme by a supplementary scheme prepared and a sanctioned in the manner provided in the foregoing provisions of this Chaptar.

26. Issue of passes.—Subject to any regulations made under this Act, the Authority may authorised the issue of passes to its employees and other persons either free of cost or at concessional rates and on such conditions as it may deem fit to impose.

27. Refund in respect of unused tickets and concessional passes.— The Authority may, subject to any regulations made under this Act, authorise the grant of refund in respect of unused tickets and concessional passes.

28. Disposal of unclaimed articles and property.—(1) When any articles or goods have come into the possession of the Authority for carriage or otherwise and are not claimed by the owner or any other person appearing to the Authority to be entitled thereto. the Authority shall, if such owner or other person is known, cause a notice to be served upon him requiring him to remove the articles or goods within seven days of the service of such notice.

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CHAPTER - IV

Finance, Accounts and Audit

- 29. General principles for Authority's finance. In carrying on its undertaking under this Act, the Authority shall act as far as possible on business principles.
- 30. Authority to assume obligations of the Central Government in respect of matters to which this Act applies.— All obligations incurred, all contractsentered into and all matters and things engaged to be done by, with or for the Central Government for any of the purposes of the Act before the establishment of the Authority, shall be deemed to have been incurred, entered into or engaged to be done by, with or for the Authority; and all suits or other legal proceedings instituted or which might but for the issue of the notification under sub-section (1) of section 3 have been instituted by or against the Central Government, may be continued or instituted by or against the Authority.
- 31. Capital of the Authority.-(1) all non-recurring expenditure incurred by the Central Government for and in connection with the Delhi Transport Service upto the date of establishment of the Authority and declared to be capital expenditure by that Government shall be treated as to the capital provided by the Central Government to the Authority.
- (2) The Central Government may provide any further capital that may be required by the Authority for the carrying on the undertaking of the Authority or for purpose connected therewith on such terms and conditions, not inconsistent with the provisions of this Act, as the Central Government may determine.

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- (3) The Central Government may empower the Authority to borrow by issue of bonds or stooks or otherwise and to make necessary arrangements with banks for meeting its obligations and discharging its functions under this Act.
- 32.Vesting of property in the Authority.— All property, assets and funds owned or acquired by the Central Government for the purposes of the Delhi Transport Service before the establishment of the Authority shall on such establishment vest in the Authority.
- 33. Fund of the Authority. (1) The Authority shall have its own fund and all receipts of the Authority shall be carried thereto and all payments by the Authority shall be made therefrom.
- (2) Except as otherwise directed by the Central Government all moneys belonging to that fund shall be deposited in the Reserve Bank of India or with the agents of the Reserve Bank of India or invested in such securities as may be approved by the Central Government.
- 34. Payment of interest.— The Authority shall pay interest on the amount or capital provided by the Central Government under section 31 at such rate as may from time to time be fixed by the Central Government and such interest shall be deemed to be part of the expenditure of the Authority.
- 35. Provision for depreciation and reserve and other funds.- (1) The Authority shall make such provisions for depreciations and, for reserve and other funds as the Central Government may from time to time direct.
- (2) The management of these funds, the same to be carried from time to time to the credit thereof and the application of the moneys comprised therein shall be determined in accordance with such directions as the Central Government may from time to time issue.

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36. Powers of the Authority to spend. - the Authority shall have power to spend such sums as it thinks fit on object authorised under this Act and such sums shall be treated as expenditure payable out of the fund of the Authority.

- 37. Budget.- (1) The Authority, in consultation with its Chief Accounts Officer shall by the 31st day of October in each year prepare and submit to the Central Government for approval budget for the next financial year showing the extimated receipts and expenditure during that financial year in such form as may be prescribed.
- (2) Subject to the provisions of sub-section (3). no sum shall be expended by on behalf of the Authority unless the expenditure of the same is covered by a current budget grant approved by the Central Government.
- (3) The Authority may, with the previous approval of the Central Government.
- (a) sanction any re-appropriation within the grant from one head of the expenditure to another or from a provision made for one scheme to that in respect of another, subject to the condition that the aggragate budget grant is not exceeded.
- (b) incur expenditure in excess of the limit provided in the budget approved by the Central Government under any scheme.
- 38. Accounts and Audit. (1) The Authority shall cause to be maintained such books of account and other books in relation to its accounts in such form and in such manner as may in consultation with Comptroller and Auditor General of India, be prescribed.
- (2) The Accounts of the Authority shall be audited by the Comtroller and Auditor General of India at such times and in such marner as may be prescribed.
 - (3) As soon as the accounts of the authority have been

Man ger Tenn, Han Denlis Assesse Entertaion (Govt of N.C.T. of Delia) (P. Estate, New Dolh) - 11002 audited, the authority shall send a copy thereof together with copy of the report of the auditor thereon to the Central Government and on receipt thereof the Central Government shall cause the audited accounts together with such report to be laid before Parliament.

CHAPTER - V

MISCEILANEOUS

- 39. Directions by the Central Government.-(1) The Central Government may, after consultation with the Authority give to the Authority the general instructions to be followed by the Authority, and such instructions may include directions relating to the conditions of service and training of its employees, wages to be paid to its workers, reserves to be maintained by it and disposal of its profits or stocks.
- (2) In the exercise of its powers and performance of its duties under this Act, the Authority shall not depart from any general instructions issued under sub-section (1).
- 40. Returns and reports.— (1) The Authority shall furnish to the Central Government such returns, statistics, accounts and other information with respect to its property activities or in regard to any proposed schemes the Central Government may from time to time require.
- (2) without prejudice to the provisions of subsection (1), the Authority shall as soon as possible after the end of each financial year, submit to the Central government a report on the activities of the Authority under this Act during that year and on its policy and programme, and the Central Government shall cause a copy of every such report to be laid before Parliament as soon as may be after it is received.
- 41. Power to order inquiries. (1) The Central Government with a view satisfy itself that the powers and duties of the Authority under this Act are being exercised

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audited, the authority shall send a copy thereof together with copy of the report of the auditor thereon to the Central Government and on receipt thereof the Central Government shall cause the audited accounts together with such report to be laid before Parliament.

CHAPTER - V

MISCEILANEOUS

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and performed properly may at any time institute inquiries into all or any of the activities of the Authority.

- (2) The Authority shall give all facilities for the proper conduct of such inquiries and shall produce before, or furnish to, the person or persons making such inquiries any document, account or information in the possession of the Authority which such person or persons may demand for the purposes of the inquiries.
- 42. Power to control a part of the undertaking of the Authority.—(1) If, on receipt of the report of any inquiry held under section 41 or otherwise, the Central Government is satisfied that it is necessary so to do in the public interest, the Central Government may, by notification in the Official Gazette, authorise any person to take our from the Authority, and, so long as that notification is in force, to administer in accordance with such directions as may be issued from time to time by that Government such part of the undertaking of the Authority as may be specified in the notification, and any person so authorised may, for the purpose of administering the said part of the undertaking, exercise all or any of the powers of the Authority or of any officer of the Authority issue such directions as he thinks fit to the officers or servants of the Authority and employ any outside agency.
- (2) The Central Government may by such notification direct that all charges and expenses incurred by the person so authorised together with such remuneration as the Central Government may allow from time to time to such person shall be paid within such time as may be fixed by the Central Government from the find of the Authority and if the expenses are not so paid the Central Government may make an order directing the person having the custody of that fund to pay

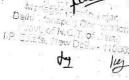
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(Govt. of N.O.T. of Delhi)
1.P. Estate, New Delhi - 110002

to the person so authorised such expenses in priority to any other charges against such fund and he shall so far as the funds to the credit of the Authority admit, comply with the order of the Central Government.

43. Power to supersede the Authority.-(1) If the Central Government is of opinion that the Authority is unable to perform, or has persisently made default in the performance of the duties imposed on it by or under this Act or has execeeded or abused its power, the Central Government may be notification in the Official Gazette, supersede the Authority for such period as may be specified in the notification:

Provided that before issuing a notification under this sub-section the Central Government shall give a reasonable time to the Authority to show cause why it should not be superseded and shall consider the explanations and objections, if any, of Authority.

- (2) Upon the publication of a notification under subsection (1) superseding the Authority.-
- (a. all the members of the Authority shall, as from the date of supersession, vacate their offices as such members
- (b) all the powers and duties which may, by or under the provisions of this Act, by exercised or performed by or on behalf of the Authority shall, during the period of supersession, be exercised and performed by such person or persons as the Central Government may direct; and
- (c) all property vested in the Authority shall, during the period of supersession vest in the Central Government.
- (3) on the expiration of the period of supersession specified in the notification issued under sub-section (1), the Central Government may -
- (a) extend the period of supersession for such further term as it may consider necessary; or
- (b) reconstitute the Authority in the manner provide in section 4.



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- 44. Laying of report before Parliament of action taken under section 42 of section 43.— The Central Government shall cause a full report of any action taken under section 42 or section 43 and the circumstances leading to such action to be laid before Parliament at the earliest possible opportunity.
- 45. Compulsory acquisition of land for the Authority.—
 Any land required by the Authority for carrying out any of the
 purposes of this Act shall be deemed to be needed for a public
 purpose and such land shall be acquired for the Authority as
 if the provisions of Part VII of the Land Acquisition Act, 1894
 (I of 1894) were applicable to it and the Authority were a
 company within the meaning of clause (e) of section 3 of the
 said Act.
- 46. Compensation for acquisition of road transport undertakings.— Whenever the Authority acquires under this Act the whole or any part of any undertaking, there shall be paid by the Authority compensation the amount of which shall be determined in the manner and in accordance with the principles be reinafter set out, that is to say,—
- (a) where the amount of compensation is fixed by agreement and is approved by the Central Government, it shall be paid in accordance with such agreement;
- (b) Where no such agreement can be reached or the amount agreed is not approved by the Central Government, the amount shall, subject to rules made under this Act, be determined by an arbitral tribunal consisting of one nominee of the Authority, one nominee of the person to be compensated and a Chairman to be nominated by the Chief Justice of the High Court exercising jurisdiction in relation to the State of Delhi;
- (c) an appeal shall lie to the district judge against the decision of the tribunal and the order of the district judge on such appeal shall be final.



- 47. Application of the provisions of the Motor Vehicles Act, 1939, or any rules made thereunder, to vehicles and employees of the Authority.— The Motor Vehicles Act, 1939 (in this section referred to as the said Acc.) small have effect subject to the following provisions, namely:—
- (a) The Central Government may, by notification in the Official Gazette, authorise, subject to such terms and conditions if any, as it may think fit to impose, any person to exercise and perform to the exclusion of the Licensing Authority, Registering Authority, Motor Vehicles Inspector, Traffic Inspector, Regional Transport Authority or State Transport Authority, as the case may be, and without following the procedure laid down for the purpose in the said Act, all or such of the powers, functions and duties of any Licensing Authority any Registering Authority, any Motor Vehicles Inspector, any Traffic Inspector, any Regional Transport Authority or the State Transport Authority under the said Act or under any rules made thereunder in relation to the motor vehicles of the Authority and the drivers and conductors of these vehicles, as may be specified in the notification.
- (b) The Central Government may, if it so thinks necessary, by order cancel, suspend or very the conditions of any State carriage, contract carriage or public carriers permit which has been granted on countersigned under Chapter IV of the said Act by any Regional Transport Authority in the Union Territory of Delhior by the State Transport Authority Delhi, and is valid within the whole of any part of that Union Territory of and any order so passed shall be final.
- (e) If the Central Government by order in writing so directs, any Regional Transport Authority within the Union Territory of Delhi, or the State Transport Authority, Delhi, shall not grant, countersign or penew any permit under

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Chapter-IV of the said Act other than a private carrier's permit.

- (d) The Central Government may, by order in writing exempt the motor vehicles of the Authority or its employees from the provisions of the said Act or of any rules made there under relating to the carrying of certificates of registration and fitness and from all or any of the provisions of Chapter IV of the said Act.
- (e) The Central Government may, by notification in the Official Gazette, exempt the motor vehicles of the Authority from the operation of the provisions of Chapter VIII of the said Act.
- 48. Provision as to third party risks.—No notification shall be issued under clause (e) of section 47 unless a fund has been established and is maintained by the Authority in accordance with the rules made in that behalf by the Central Government under this Act for meeting any liability arising out of the use of any vehicle of the Authority which the Authority or any person in the employment of the Authority may incur to third parties.
- 49. Power of the Central Government to exempt vehicles of the Authority from the payment of certain charges.— The Central Government may, by order in writing, exempt all or any of the vehicles of the Authority from the payment of any tolls or other charges leviable under any enactment for the use of the road within the Union Territory of Delhi.
- Authority to carryout any of its works or to make any survey, examination or investigation, preliminary or incidental to the exercise of powers or the performance of duties by the Authority under this Act, any officer or servant of the Authority generally or specially empowered by the Authority may, with the

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previous permission of the district magistrate, enter upon any land or premises between sunrise and sunset, after giving reasonable notice of the intention to make such entry to the owner or occupier of such land or premises, and at any other time, with the consent in writing of the owner or occupier of such land or premises, for the purpose of the carrying out of such works or the making of such survey, examination or investigation.

- 51. Members, Officers and servants of the Authority to be public servants.— All members of the Authority and all officers and servants of the Authority, whether appointed by the Central Government or the Authority, shall be deemed, when acting or purporting to act in pursuance of any of the provisions of this Act, to be public servants within the meaning of section 21 of the Indian Penal Code (Act XLV of 1866).
- 52. Power to make rules. (1) the Central Government may by notification in the Official Gazette, make rules to give effect to the provisions of this Act.
- (2) In particular, and without prejudice to the generality of the foregoing ower, such rules may provide for all or any of the following matters, namely:-
- (a) the allowances or fees to be paid to any member or associate member of the Authority under section 14;
- (b) the conditions of appointment and service and the scales of pay of the General Manager and the Chief Accounts Officer of the Authority.
- (c) the functions and duties of the General Manager and the Chief Accounts Officer other than those specified in this Act.
- (d) the functions of the procedure to be followed by the number and term of office of, and the manner of filling casual vacancies among, members of the Advisory Council;



- (e) the procedure for the compulsory acquisition by the Authority of the whole or any part of any undertaking.
- (f) the manner in which the total valuation of assets referred to in clause (h) of sub-section (2) of section 23 shall be determined.
- (g) the form in which the budget shall be prepared and submitted under sub-section (1) of section 37;
- (h) the form and the manner in which the accounts of the Authority shall be maintained;
- (i) the time at which and the manner in which the Accounts of the Authority shall be audited;
- (j) the form in which any return, statistics or report shall be furnished or submitted under section 40;
- (k) the procedure to be followed in determination of compensation by an arbitral tribunal under section 46;
- (1) the establishment and maintenance of a fund for meeting any liability referred to in section 48;
 - (m.) the service of notices and orders under this Act.
- (3) All rules made under this section shall be laid for net less than fourteen days before Parliament as soon as possible after they are made and shall be subject to such modifications as Parliament may make during the session in which they are so laid.
- 53. Prwer to make regulations -- (1) The Authority may, with the previous sanction of the Central Government, make regulations not inconsistent with, this Act and the rules made thereunder for the administration of the affairs of the Authority and for carrying out its functions under this Act.
- (2) Ir particular, and without prejudice to the generality of the foregoing power, such regulations may provide for all or any of the following matters, namely;-

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- (a) the manner in which and the purposes for which persons may be associated with the Authority under section 11;
- (b) the time and place of meetings of the Authority and the procedure to be followed in regard to transaction of business at such meetings;
- (c) the conditions of appointment and service and the scales of pay of officers and servants of the Authority other than the General Manager and the Chief Accounts Officer.
- (d) the issue of passes to the employees of the Authority and other persons under section 26:
- (e) the grant of refund in respect of unused tickets and concessional passes under section 27;
- (f) the period after the expiration of which unclaimed articles or goods may be sold by public auction under sub-section (2) of section 28;
- (g) the regulation of the carriage of passengers and goods in the road transport service of the Authority.
- (3) All regulations made under this section shall, as soon as possible, be published in the Gazette of India.
- 54. Penalty for breach of any regulation made by the Authority under section 53.— The Central Government may by rule provide that the breach of any regulation made by the Authority under section 53 shall be punishable with imprisonment which may extend to three months, or with fine which may extend to five hundred rupees, or with both and when the breach is a continuing one, with a further fine not exceeding twenty rupees for every day after the date of the first conviction during which the offender is proved to have persisted in the offence.

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Government of India

Baw and Justice (Ministry of)

THE DELHI ROAD TRANSPORT LAWS (AMENDMENT) ACT, 1971

No. 71 of 1971

(24th December, 1971)

An Act to provide for the establishment of a Road Transport Corporation for the Union territory of Delhi, and, for that purpose, further to amend the Road Transport Corporations Act, 1950, and the Delhi Municipal Corporation Act, 1957, and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the twenty-second year of the Republic of India as follow:-

1. (1) This Act may be called the Delhi Road Transport Laws (Amendment)Act, 1971. Short title and commencement

64 of 1950

- (2) It shall be deemed to have come into force on the 3rd day of November, 1971.
- In the Read Transport Corporations Act, 1950, in section 1.-Ammendement of
- (i) in sub-section (2) the words "except the Union territory of Delhi" shall be omitted;
- (ii) to sub-section (2) , the following provision shall be

"Provided that on and from the commencement of the Delhi Road Transport Laws (Amendment)Act, 1971, this Act, as amended by the said Act, shall extend to, and be in force in the Union Territory of Delhi."

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Delhi Road Transport Laws (Amendment)

- 3. In this Act, unless the context otherwise requires, Definitions.
- (a) "Municipal Corporation of Delhi" means the Municipal Corporation of Jelhi established under the Delhi Municipal Corporation Act, 1957; 66 of 1957
- (b) "new Corporation" means the new Road Transport Corporation for the Union territory of Delhi established under section 3 of the Road Transport Corporation Act, 1950.
- 4. On the establishment, under the Road Transport Corporations Act 1950, of a new Corporation; - Vesting of assets, etc. in the new
- (a) all properties, movable and immovable, and all interests of whatsoever nature and kind therein belonging to, or vested in, the Municipal Corporation of Delhi, for the purpose of the Delhi Transport Undertaking immediately before such establishment, shall vest
- (b) all debts, obligations and liabilities incurred, all contracts entered into, and all matters and things engaged to be done by, with or for, the Municipal Corporation of Delhi for the purpose of the Delhi Transport Undertaking, and subsisting immediately before such establishment, shall be deemed to have been incurred, entered into or engaged to be done by, with or for, the new Corporation;
- (c) all licences and permits granted to the Municipal Corporation of Delhi for the purpose of the Delhi Transport Undertaking, and in force immediately before such establishment, shall be deemed to have been granted to the new Corporation and shall have effect
- (d) all suits, prosecutions and other legal proceedings instituted, or which might have been instituted, by, for or against, the Municipal Corporation of Delhi for the purpose of Delhi Transport Undertaking,

may,
(i) if such suit, prosecution or other legal proceeding was pending immediately before the establishment of the new

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- (ii) if the cause of action for such suit, prosecution or other legal proceeding arose before such establishment and the institution of such suit, prosecution or other legal proceeding was not barred before such establishment by any law for the time being be continued or, as the case may be, instituted, by, for or against, the new Corporation;
- (e) all rules, regulations, appointments, notifications, bye-laws, schemes, orders, standing orders and forms relating to transport services, whether made under the Delhi Road Transport Authority Act, or under the Delhi Municipal Corporation Act, 1957 and in force immediately before such establishment, shall, in so far as they are not inconsistent with the provisions of this Act. continue to be in force and be deemed to be regulations made by the new Corp. 13 of 1950 under section 45 of the Road Tpt.Corp.Act, 1950, unless and until they are superseded by regulations made under that 66 of 1957
- (f) notwithstanding anything contained in any other law for the time being in force or in any contract to the contrary, every officer and other employee of the Municipal Corporation of Delhi appointed or deemed to be appointed for the purpose of the Delhi Transport

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Delhi Road Transport Laws AAmendment)

Undertaking shall be transferred to, and become an officer or other employee of, the new Corporation with such designation as the new Corporation may determine and shall hold such office by the same tenure, on the same remuneration and on the same terms and conditions of service and with the same right to pension, gratuity and other matters as he would have held the same if the new Corporation had not been established and shall continue to do so unless and until such employment, tenure, remuneration and terms and conditions of service are duly altered or terminated by the new Corporation :

Provided flat the tenure, remuneration and other terms and conditions of service of any such officer or other employee shall not altered to his disadvantage without the approval of the Centeral Government:

Provided futher that any service rendered, or deemed to have been rendered, in relation to road transport service, under the Municipal Corporation of Delhi, by any such officer or other employee before the establishment of the new Corporation shall be deemed to be service rendered under the new Corporation.

- 5. (1) Where the sum total of the value of the properties and interests referred to in clause (a) of section 4, vested Paymer in the new Corporation (hereinafter in this section referred of value to as "the assets") exceeds the sum total of the debts, of asset obligations and liabilities which are deemed to have been incurred by the new Corporation under clause (b) of that and section (hereinafter in this section referred to as "the liabilities)), such excess shall be paid by the new Corporation to the Municipal Corporation of Delhi on such terms and conditions as may be determined by the Centeral Government in this behalf.
- (2) Where the sum tatal of the liabilities exceeds the sum total of the value of the assems such excess shall be paid by the Municipal Corporation of Delhi to the new Corporation on such terms and conditions as may be determined by the Central Government in this behalf.
- (:) The sum total of the value of the assets and the sum total of the riabilites shall be such amounts as may be arrived at by acceement between the Municipal Corporation of Delhi and the new Corporation and where no such agreement can be reached, the amounts shall be determined by an arbitral tribunal consisting of one nominee of the Municipal Corporation of Delhi, one nominee of the new Corporation and a Chairman, to be nominated by the Chief Justice of the High Court of Delhi.
- (4) An appeal shall lie to the High Court of Delhi against the decision of the tribunal and the order of that High Court on such appeal shall be final.
- The Central Government may, by order, in writing, exempt all or any of the vehicles of the new Corporation from payment of any tolls or other charges leviable under any enactment for the time being in force, for the use of the roads within the Union territory of Delhi. Power of the Centra Government to

exempt vehicles of the new Corporation from payment of certain charees.

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Amendment 8f Acts 64 of 1950,66 of 7 1957 and 4 of 1939.

.On and from the commencement of this Act--

- (a) the Road Transport Corporations Act, 1950, shall, in its application to the Union territory of Belhi, be subject to the amendments specified in the First Schedule;
- (B) the Delhi Municipal Corporation Act, 1957, shall, in relation to the transport services in the Union territory of Delhi, be subject to the amendments specified in the Second Schedule and references therein to "this Act" shall be construed as references to the "Road Transport Corporations Act, 1950"; 64
- (c) the Motor Vehicles Act, 1939, shall, in its application to the Union Territory of Delhi, have effect subject to the provisions specified in the Thrid Schedule.

Repeal and sevings.

- 8. (1) The Delhi Road Transpost Laws (Amendement) Ordinance.
 1971, is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Road Transport Corporation Act, 1950, or the Delhi Municipal Corporation Act, 1957, or the Motor 1957 Vehicles Act, 1939, as amendmed to by the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of the Road Transport Corporations Act, 1950, the Delhi Municipal Corporation Act, 1957, or the Motor Vehicles Act, 1939, as the case may be, as amended by this Act.

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THE RIST SCHEDULE

(See Section 7 (a))

AMENDMENTS TO THE READ TRANSPORT CORPORATIONS ACT. 1950

Section 1.-Omit sub-section (3).
Section 3.-For "the whole or any part of the State".
Substitute "the whole or any part of the Union territory
of Delhi".

Section5.—In sub-section(3), for "both of the Central Government and of the State Government concerned in the corporation in such proportion as may be agreed to by both the Governments and of nomination by each Government", substitute "of the State Government in the Corporation and of nomination by the Government".

Section 3 .- Omit the proviso.

Section 12.—In clause (b), for "Chairman or Vice-Chairman", substitute "Chairman, Vice-Chairman. Chief Executive Officer, the General Mabager, the Deputy General Manager or the Chief Accounts Officer or the Corporation".

Section 18.—For "State or part of the State", substitute "Union territory of Delhi or part thereof".

Section 19.-(i) In sub-section (1), in clause (A0, for "State" substitute "Union territory of Delhi":

(ii) in sub-section '2)-

(a) in clause (c)(1)for "State concerned", substitute "Union territory
of Delhi";

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Delhi Road Transport Laws (Amendment)

- (2) for "that State", substitute "that Union territory";
- (b) after clause (m) Insert-
- (n) to determine with the previous approval of the State Government, and in case of a road transport service operated in any extended area, also with the pervious approval of the Government of the State within which such extended area is situated, fares and freights for the carriage of passengers and goods in any road transport service provided by the

After section 19, insert--

"19A.(1) When any articles or goods have come into the possesion of a Corporation for carriage or otherwise and are not claimed by the owner or any other person appearing to the Corporation to be entitled thereto, the Corporationshall, if such owner or other person is known, cause a notice to be served upon him requiring him to remove the articles or goods within seven days of the service of such notice.

Disposal of unclai articles and property.

- (2) If such owner or other person is not known or the notice cannot be served upon him or he does not comply with the requisition in the notice, the Corporation may, after the expiration of such period as may be specified by regulations made under this Act, sell the articles or goods by public auction and shall, after deducting from the sale-proceeds expenses for holding the sale or any amount which may be due to the Corporation, credit the surplus sale-proceeds, if any, to the Fund of the Corporation; and the sale-proceeds, so credited may be paid on demand to any person who establishes his right thereto in a court of competent jurisdiction or within one year of such sale to the satisfaction of the Corporation.
- 1? B. In the execuise of any of its powers under this Act, the Corporation shall not incur on any single work, service or scheme or for any other purpose a capital expenditure of more than twenty five lakhs of rapees except with the previous approval of the Central Government".

Corporation to obtain the approv of the Central

Section 21.-For "the Central Government in consultation in cert with the State Government", substitute "that Government". cases.

Section 23.-(a)For sub-section (1), Substitute-

- n(1) The State Government may provide to a Corporation established by the Goverment any capital that may be required by the Corporation for the purpose of carrying on its undertaking or for purposes connected therewith on such terms and conditions, not inconsistent with the provisions of this Act, as that Government may determaine";
- (b) in sub-section (3), omit " and "in consultation with the Central Government". the Central Government"

Section 2C .- In sub-section (2), omit "and the Central Government";

Section 28.-In sub-sections (1) and (2), omit "in consulation with the Central Government".

Section 30 .- Cmit "and the Central Government".

Section 33.- In sub-section (4), for "the Legislature of the State", substitute "each House of Parliament".

Section 35.-(a) In sub-section (2), for "Central and the State Government", substitute "State Government";

(b) in sub-section (3), for "the Legislature of the State" substitute "eachHouse of Parliament",

Section 37.-In sub-section(3), for"the Legislature of the State", substitute "each House of Parkiament".

Section 38.-Omit, "with the previous approval of the Central Government".

Section 39.-In sub-section (2), for "Central and the State Government", substitute "State Government".

Section 40.-(i) In clause (b), for "High Court exercising jurisdiction in relation to the State concerned", substitute "High Court of Delhi",

(ii) in clause (c)---(a) for "lie to the (a) for "lie to the High Court", substitute" lie to the High Court of Delhi".

(b) for "order of the High Court", substitute order of that High Court".

Section 44.-In sub-section (2)--(i)in clause (a), for "the Central and the State Government substitute "the State Government".

(ii) after clause (m), insert-"(mm) the service of notice and orders under this Act;

Section 45.—In sub-section (2), after clause (e), insert-"(f) the period after the expiration of which unclaimed articles or goods may be sold by public auction;

(a) the regulation or the carriage of passengers and goods in the road transport services of the Corporation".

Section 46.- After" rules made by it under section 44", insert "or any regulations made by a Corporation under section 45".

After Section 48, insert---

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"CHAPTER VI"

SPECIAL PROVISIONS APPLICABLE TO THE UNION TERRITORY OF DELHI

Prose-43. (1) No court shall proceed to the trial of any officence made punishable by or under this Act except on the cution and complaint of, or on an information received from, the General of offiences by general or special order in this behalf in writing. cognizance

Delhi Road Transport Laws (Amendment)

Section 30 .- (mit "and the Central Government".

Section 33.- In sub-section (4), for "the Legislature of the State", substitute "each House of Parliament".

Section 35 - (a) In sub-section (2), for "Central and the State Government", substitute "State Government";

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Prose-43. (1) No court shall proceed to the trial of any officence made punishable by or under this Act except on the cution and complaint of, or on an information received from, the General of offiences by general or special order in this behalf in writing. cognizance

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Delhi Road Tramsport Laws (Amendment)

- (2) All offiences . against this Act or any rule or regulation made thereunder, or any bye-law continued thereunder, whether committed within cr without the limits of Union territory of Delni, shall be cognizable by a magistrate.
- 50. 50. (1) The State of may appoint one or more magistrates of the first or second class for the trial of ment of thereunder or any byellar continued thereunder or any byellar continued the magistra thereunder or any bye-law continued thereunder and may prescribe the time and place at which such magistrate or magistrates shall sit for the despatch of business.
- (2) Such magistrates and the members of their staff shall be paid such salary, pension, leave and other allowances as may, from time to time, be fixed by the State Government.
- (3) The new Corporation shall, out of its fund, pay to the State Government the amounts of the salary, pension, leave and other allowances as fixed under sub-section (2) together with all other incidental charges in connection with the establishments of the said magistrates.
- (4) Such magistrates shall have jurisdiction over the wholeof the Union territory of Delhi. 5 of 1898.
 - (5) For the purposes of the Code of Criminal Procedure, 1898. all magistrated appointed under this section shall be deemod cto be magistrates oppointed under section 12 of that
 - 51. (1) The General Manager of the new Corporation or any officer or other employee specially empowered by him in this Combehalf in writing may, either before or after the instituteon bositi of the proceedings compound any offence made punishable by, or under this Act. offence
 - (2) Where at offence has been compounded, the offender, if in custody, shall to accompany and no further proceedings shall be taken against him in respect of the office so
 - No person shall be liable to punishment for any offence against this Act or any rule or regulation made thereunder or any bye-law continued thereunder, unless within air continued thereunder.

of time for prosecution.

- (a) the date of the commission of such offence, or(b) the date on which the commission or existence of such offence was first brought to the notice of the
- If any person summoned to appear before a magistrate to answer a charge of an offence against this Act or any rule or regulation made thereunder or any bye-law continued thereunder, fails to appear at the time and place mentaloned in the summons, or on any date to which the hearing of the case is adjourned, the magistrate may hear and determine the case in his absence, if-

Power of Magistrate to hear cases in absence of accused when sum-moned to

- (a) service of the summons on such person is proved to his satisfaction, and
- (b) no sufficient cause is shown for the nonappearance of such perso: .

THE SECOND SOUTH

AMENDMENTS TO THE BECH ON WE THAT CORPORATION ACT. 1957. Section 2,- Omit clauses (13) and(20).

Delhi Road Transport Laws (Amendment) -39- (Act 71

Section 9-In sub-section (2), in sub-clause (iii) of clause (b), omit "or the Delhi Transport Committee".

Section 36 n sub-section (3), for clause (b), substitute "(b) from the General Manager (Electricity) on any matter connected with the administration of the Delhi Electric Supply Undertaking". Section 39-In sub-section (1), omit ", the Delhi Transport

Section 42-Omit sub-clause (ii) of clause (d).

Section 44-Omit clause (c)-

Section 50-(i) In the heading, omit ", the Delhi Transport Committee". (ii) in sub-section (1), omit ", the Jelhi Transport Committee". (iii) in sub-section (2), omit clause (b).

Section 52-Omit ", the Delhi Transport Committee".

Section 53-Omit ", the Delhi Transport Committee " and the Selhi Transport Undertaking".

Section 59-(i) In the opening paragraph, omit "or the Delhi Transport Undertaking".

(ii) in clause (d), omit "or the General Manager (Transport)". Section 60-(i) In the heading, omit "and the General

Manager (Transport)".

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(ii) in sub-section (1), for "two suitable persons respect-tively as the General Manager (Electricity) and the General Manager (Transport)", substitute "a suitable person as the General Manager (Electricity)".

(iii) in sub-section (2), for "Each of the two General Managers, substitute " The General Manager (Electricity)".

(iv) in sub-section (3), for "any of the General Managers", substitute "the General Manager (Electricity)".

(v) in sub-section (4), for "Any of the General Managers", substitute "The General Manager (Electricity)".

Section 61-For "Each of the General Managers", Substitute "The General Manager(Electricity)".

Section 62-(i) In sub-section (1), omit clause (b);
(ii) in sub-section (2), for any of the General Managers,
substitute "the General Manager (Electricity)". (iii) in sub-clause (3), for " any of the General Managers", Substitute "the General Manager (Electricity)".

Section 63-For "two General Managers", substitute "General Manager (Electricity)".

Section 64-Omit sub-section (2).

Section 65-In sub-section(1), omit ", the Delhi Transport Committee".

Section 66-(i) In sub-section (1), for ", the General Manager (Electricity) or the General Manager (Transport)", substitute or the General Manager (Electricity)";

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or 1971) Delhi Road Transport Laws (Amendment)

(ii) in sub-section (2), for "any of the General Managers", substitute "the General Manager (Electricity)".

Section 67-(i) In sub-section (1), omit ", the Delhi Transport Committee";

(ii) in sub-section-(2), omit ", the Delhi Transpert Committee". Section 68-Omit", the Delhi Transport Committee". Section 69-Omit", the Delhi Transport Committee". Section 70-(i) In sub-section (1),-

(a) in clause (b), omit", or the Delhi Transport Undertaking".

(b) in clause (c), emit", or the Delhi Transport Undertaking".

. (ii) in sub-section (3), omit "of the Delhi Transport Undertaking" and or as the case may be, the words and brackets "General Manager (Transport)".

Section 71-In sub-clause (i) of clause (b), omit "or the Delhi Transpert Committee".

Section 81-(i) In sub-section (1), -emit" and the General Manager (Transport) er any municipal officer authorised by him in this behalf";

(ii) In sub-section (8),-

(a) •mit* and the General Manageæ (Transport)";

(b) for " respectively to the Delhi Electric Supply Undertaking and the Delhi Transport Undertaking", substitute to the "to the Delhi Electric Supply Undertaking".

Section 83-In sub-section (1), omit ", the Delhi Transport Committee".

Section 90-In sub-section (7), omit clause (ii). Section 92-In sub-section (1),-

(i) in clause (i) of clause (a), omit", the Delhi Transport Committee" and ", the Delhi Transport Undertaking";

(ii) in sub-clause (b); emit ", the General Manager (Transport, Section 96 Omit "or the General Manager (Transport)". Section 99 (i) In sub-section (1), in clause (h), omit ", the

Delhi Transport Undertaking ";

(ii) in sub-section (2), omit clause (b). Section 100-Omit sub-section (3).

Section 101-In sub-section (1), in clause (b), omit cosub-clause (iii).

Section 104-(i)For "clauses (c),(E) or (f)", substitute "clause (c),(e) •r (f)".

(ii) omit " or the General Manager (Transport)" and "or the Delhi Transport Committee".

Section 106-(i) In sub-section (1), omit", the General Manager (Transport) in the case of any work in connection with the Delhi Transpert Undertaking";

(ii) in sub-section (3), omit "or the Co

Delhi Read Transport Laws (Amendment) (Act 71 Section 109-In sub-section(1), emit clause(c). Section 110-(i) In sub-section (1), emit clause (c); (ii) in sub-section (5), in clause (a), emit sub-clasue(ii). Section 112-Omit "er the Delhi Transport Committee".

Section 115-In sub-section (4), in clause (b), omit", or the Delhi Transport Undertaking".

Section 204-Omit clause (b).

Section 208-(i) In sub-section (3), omit "the Delhi Transport Committee";

(ii) in sub-section (4), emit "the Delhi Transpert Committee".

Omit Chapter XIV- Sections 287 to 297 (both inclusive).

Section 431-(i) In the opening paragraph, omit "or the General Manager (Transport)";

(ii) in clause (b), omit "or the General Manager (Transport)".

Section 432- In sub-section (1), . omit "or the

General Manager (Transport)".

Section 433- In sub-sections (1) and (2), omit "or the General Manager (Transport)".

Section 438- Omit" or the General Manager (Transport)"; Section 440- Omit "or the General Manager (Transport)".

Section 442-In sub-section (1), omit, "or the General Manager (Transpert)".

Section 443-For "the Commissioner, the General Manager (Electricity) or the General Manager (Transport)", substitute "the Commissioner or the General Manager (Electricity)":

Section 450-Lmit "and the General Manager(Transport)", "respectivelt" and "and the Delhi Transport Committee".

Section 462-Omit", the Delhi Transport Committee " and "the General Manager (Transport)".

Omit sections 467 to 473 (both inclusive).

Section 476- In sub-section(2), emit clause (b).

Section 481- In sub-section (1), omit the paragraph "D Byelaws relating to transport services" and the entries eccurring
therounder.

Section 487-In sub-section (2), emit "er the Delhi Transport Undertaking ".

Manager (Jomn.) Har

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of 1971) Delhi road transport laws (Amendment)

Section 499-In sub-section (1), omit ", the General Manager (Transport)".

Section 500-Cmit ", the General Manager (Transport)". Section 502-In sub-section (1), in clause (a), omit sub-clause (ii).

Section 509-In sub-section (1), omit "or the General Manager (Transport)".

The second Schedule-Omit item 12.

THE THERD SCHEDULE. (See section 7(c).)

Application of the Motor Vehicles Act, 1939 in relation to the Union Territory of delhi:
The Central Government,

- (a) may, by notification in the Official Gazette, authorise subject to such terms and conditions, if any, as it may deem fit to impose, any person to exercise and perform, to the exclusion of the Licensing Authority, Registering Authority, Motor Vehicles Inspector, Traffic Inspector, Regional Transport Authority or State Transport Authority; as the case may be, and without following the procedure laid down for the purpose in the Motor Vehicles Act, 1939, all or such of the powers, functions and duties of the Licensing Authority, Registering Authority, Motor Vehicles Inspector, Traffic Inspector, Regional Transport Authority or the State Transport Authority under the said Act or under the 1 rules made thereunder in relation to motor vehicles of the new Corporation and the drivers and conductors of those vehicles as may be specified in the notification;
- (b) may, if it so thinks necessary, by cancel, suspend or vary the conditions of any stage carrige, contract carriage or public carrier's permit which has been granted or countersigned under Chapter IV of the Motor Vehicles Act, 1939, by any Regional Transport Authority in the Union territory of Delhi or by the State Transport Authority, Delhi, and is valid within the whole or any part of that territory, and any order so passed shall be final;
- (c) if it so directs by order in writing, any Regional Transport Authority within the Union territory of Delhi or the State Transport Authority, Delhi, shall not grant, countersign or renew any permit under CHAPTER IV of the Moter Vehicles Act, 1939, other than a private carrier's permit;
- (d) may, by order in writing, exempt the motor vehicles of the new Corporation or the employees of its Undertaking from the provisions of the Motor Vehicles Act, 1939, or of any rules made thereunder relating to the carrying of certificates of registration and fitness.



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DELHI TRANSPORT CORPORATION I.P.ESTATE: NEW DELHI.

No.AdmI-8(20)/71 Vol.V

Dated: 6.11.71

OFFICE ORDER NO.1

With effect from Wednesday the 3rd November, 1971 the Delhi Transport Undertaking hitherto being controlled by the Delhi Municipal Corporation Act, 1957 has been replaced by the Delhi Transport Corporation, established by the notification of the Jovt. of India in the Ministry of Shipping & Transport No.5-TNG(23)/71 dated the 3rd November, 1971. The D.M.C. Act in so far as the DTU is concerned stands amended. The title of the Organisation which has hitherto been known as Delhi Transport Undertaking (of the Municipal Corporation of Delhi) will with effect from 3rd November, 1971 be-

"Delhi Transport Corporation".

- 2. The business of the "Delhi Transport Corporation" shall hence forward be transacted under the title as given above. The entire executive power for the purpose of carrying out the provisions of the Road Transport Corporations Act, 1950 read with Delhi Road Transport Laws (Amendment) ordinance, 1971 (No.21 of 1971) will vest in the Delhi Transport Corporation and the General Manager will be the Chief Executive Officer.
- 3. In order to fall in line with the provisions of the Road Transport Corporation Act, 1950 read with Delhi Road Transport Laws (Amendment) Ordinance, 1971 (No. 21 of 1971), the following steps will be taken by all concerned
- i) The title of the Organization should be changed to "Delhi Transport Corporation" whereever at present the words "D.T.U." are used. On the premises of the various Units, i.e. Head office, Depots, Central Workshop, Bus Queue be removed and replaced by words, if existing, should title of the organisation as indicated above. The words on the iron gates etc. of the Depots be also changed
- ii) On the buses and other vehicles and also elsewhere whereever the emblem with the word "D.T.U." and Municipal Corporation emblem has been used, action should be taken to substitute the words "D.T.U." by "D.T.C." or Delhi Transport Corporation.
- iii) All leter-heads, forms, registers, receipts and all other documents which at present have the title "D.T.U." (of the Municipal Corporation of Delhi)" printed on them should be changed to "Delhi Transport Corporation". The necessary rubber stamps for carrying out the corrections, etc. should be ordered forthwith and used for this purpose. Until such time, as the rubber stamps become

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available, the corrections should be carried out either in hand (by ink) or the use of the type writer, whichever may be more convenient. This change should be effected on the existing stock of time_pables, passes, etc. etc.

existing stock of time_tables, passes, etc. etc. iv) All future printing of the letter-heads, forms, registers, receipts and all other documents will be arranged adopting the correct title of the Organisation.

- v) All the supplier on the approved list of the Organisation should be alvised by the Departments concerned about the change in the title of the Organisation. This can be done by means of cyclostyled circular letter. This will facilitate clearance of any legal complications that may arise later. Similar action will be taken in the case of any other parties with whom we may be conducting transations regularly, including the suppliers of vehicles, bus bodies, building contractors, spare-parts dealers, debitors, creditors, etc. etc. The list of the parties for purpose of mailing the circular should be made as comprehensive as possible. This circular should be sent under postal certificate to all parties concerned without standing orders or transactions exceding Rs.1,000/- in value. This will be the responsibility of each departmental head concerned.
- vi) The law Officer and other counsels handling legal cases of the organisation should refer to the Road Transport Corporation' Act, 1950 read with Delhi Road Transport Laws (Amendment) Act, 1971.
- vii) The designation of the General Manager of the Delhi Transport Corporation will be "GENERAL MANAGER". The correct designation should, therefore, be used henceforward inall correspondence and while conducting all transactions. This does not, however, effect the designations of other officers including Departmental Heads.
- viii) The posts and telegraphs department will be modvised by Adm nistration Department of the change in title of the Organisation with particular reference to delivery of letters, post Box No., Telephone installations; and Telegraphic address's. The telegraphic address "DELIBUS" and DELHI STORES" will, however, remain unchanged.
- ix) The Traffic Manager shall maintain status quo in regard to operations, time-tables, frequencies, routes etc. and will make no changes, whatsoever.

If any difficulty is fore seen in carrying out the above instructions in the event of any doubt or necessity of clarification, the officers concerned should get in touch with the Deputy General Manager for further orders.

sd/-(R.P.VAISH) GENERAL MANAGER.

1.All Officers & Sections.

2. All Sectional Heads at Head-Office, Depots, Central Workshop and E.E.'s Office.

3. Notice Boards at H.O., Depots, CWS and E.E.'s office. 4. All Unions (In duplicate).

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JELHI TRANSPORT CORPORATION
(A GOVT. OF INDIA UNDERTAKING)
I.B.ESTATE: NEW DELHI

No.AdmI-7(42)/85

Dated:- 19.11.1985

FFICE ORDER No. 43

Subject:-Delhi Transport Corporation (Free and Concessional:Pases) Regulations, 1985.

In exercise of the powers conferred by Section 45 (2) (d) and Section 19(1) (d) of the Road Transport Corporations Act, 1950 (No.64 of 1950) read with Delhi Road Transport Laws (Amendment) Act, 1971, the Delhi Transport Corporation with the previous sanction of the Central Government have framed the Delhi Transport Coraporation (Free & concessional passes) Regulations, 1985, which are circulated herewith for the information, guidance and necessary action by the all concerned.

The Delhi Road Transport Authority (Free and Concessional Passes) Regulations, 1954 stand repealed with immediate effect. This will also supersede Office Order No. 12 dated 27.4.1985.

Encls:- As above.

sd/-(Same Chand) Sr, Administrative Officer

All Officers & Sections.

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DELHI TRANSPORT CORPORATION (FREE & CONCESSIONAL PASSES) REGULATIONS 1985.

In exercise of the powers conferred by Section 45(2) (d) and Section 19(1) (d) of the Road Transport Corporations Act, 1950, (No.64 of 1950) read with Jelhi Road Transport Laws (Amendment) Act, 1971, the Delai Transport Corporation with the previous sanction of the Central Government, hereby makes the following

- Short title and Commencement: These Regulations may be called the Delhi Transport Corporation (Free& Concessional passes)
- These Regulations shall come into force at once. (a) Definition- In those Regulations, unless the context otherwise requires:-
 - (a) "Corporation" means Delhi Transport Corporation. (b) "Vehicle" means any mechanically propelled vehicle
 - cperated by the Corporation.

 (c) "Student/Trainee" means person studying or under training at University or educational institution and dependent on parents/guardian and not recipient of any stipped.
- Frec Passes: (i) The members of the DTB Board and Advisory Council shall be entitled to receive free all route passes for travel by the city services of the Corporation.
- (ii) The officers and employees of the corporation shall be entitled to receive free passes as laid down in the D.R.T.A. (Cenditions of Appointment & Service) Regulations, 1952, as amended from time to fime.
- (iii) TheCorporation may a so issue free passes for journey in its vericles between specified places to such Government employees as have to make the journeys for official work
- (iv) Pree all route passes may also be issued by the Corporation to representatives (not exceeding two in Number) of each recognised Union of the Employees of the Corporation.
- The Chif Executive may grant free travel concession on ordinary city and sub-urban routes only to disabled persons of such catagories for which reservations have already been made by the Government for giving employment provided that the disability in each individual case is certified by the Directorate of Social Welfare, Delhi Administration. The Chief Executive may also grant 50% concessions under this sub-para would be valid only on ordinary city and sub-urban routes.
- The members of the Metropolition Council, Delhi and also those of Municipal Corporation of Delhi and New Delhi Municipal committee shall be entitled to receive free all routes lasses for travel by the city service of the Corporation.

GENERAL CONCESSIONAL PASSES : 4.

(i) Destination (Monthly): These passes shall be available for travel in twe vehicles of the corporation @ 40 single fares for 60/62 journeys, as the case may be.

(ii) All route (Monthly): All route monthly passes shall be available to general public at the concessional rates fixed by the corporation from time to time with prior approval of the

These concessional passes shall be valid on ordinary city services of the Corporation and shall be of non-transferable nature

STUDENT CONCESSION PASSES:

These passes shall be available to the bonafide students of educational instutitions in Delhi, recognised by the following:-

Universities set up in Delhi by the Acts of Parliament. Central Government, Delhi Administration, and Municipal (ii)

Corporation of Delhi.

- (iii) Montally retarded students who are receiving guidance in the Institutes run by the Government, Delhi Administration, local bodies or by the Societies aided by the Government.
- The various types of student concessional passes that shall be available to the students are as under:
- Destination (monthly); These passes shall be available to the students @ 30 single fares per pass subject to maximum limit fixed by the DTC Board with the prior approval of the Central

(ii) All Route (Monthly/Quarterly): These passes shall be availab. to the students at the pate fixed by the Corporation from time to time with prior approval of the Central Government.

(iii) Students of comrespondence courses shall be entitled to student destination monthly concessional passes only.

- Police Concession Passes: Monthly Police Concessional passes shall be available to officers and servents of Delhi Police Department @ fixed by the Corporation from time to time with prior approval of the Central Government. These passes will be issued on requests made by the Police Departments and not be individual employees of that Department.
- Press Passes (Monthly/Quarterly); These passes shall be available to the Press Representatives @ fixed by the Corporation from time to time, with pricr approval of the Central Government . These passes shall be transferable.
- 8. In respect of concessional passes, the Chief Executive shall be competent to prescrible from time to time with the concurrence of the Chief Accounts Officer the form of the Security Deposit. if any, t) be obtained thereon, the contitions for the use of the pass and the refund of the deposit, In respect of other passes, the Chief Executive shall also similarly prescribe the form of passes and their conditions of issue.

NOTE: - Circulated vide Office Order No. 43 Dated 19.11.1985-

DELHI TRANSPORT CORPORATION
(A GOVT. OF INDIA UNDERTAKING)
I.P. ESTATE: NEW DELHI;

NO.TR=1/10(2)-1/72/9248

Dated:- 30.05.1972.

OFFICE ORDER NO. 35

Subjectz-Travel Concession to the blind.

The D.T.C. Board vide resolution No. 96 dated 28.4.1972 has approval the proposal to grant travel concession to the blind.

With effect from Monday, the 5th June, 1972 persons who are totally blind and produce a certificate from the National Association for the Blind to this effect, will be granted a concession in fare and will be charged hald the adult fare as in the case of childern between the age of 3 and 12 for their travel by the city bus services only, operated by the Corporation.

As far as possible, such blind persons should be given preference while boarding the bus and also in respect of seating accommodation. A blind person shall not be elligible to this concession and facility if the purpose of his travel is for begging or any reason other than in furtherance of his legitimate profession.

sd/-TRAFFIC MANAGER

All Officer's of the Corporation & Section.

All Notice Boards.
Under Secy. to the Govt. of India, Ministry of Shipping & Transport, (Transport Wing),
All Workers Unions.

copy for: AdmI-8(1)/72 copy for: O.S.(A) with 20 spare copies

Fino

THE NATIONAL ASSOCIATION FOR THE BLIND 12, Nizamuddin East, New Delhi.

Certificate for Travel Concession

Valid Upto

This is % to certify that the holder of this certificate whose particulars are furnished below is a completely blind person.

Particulars of the blind person.

- 1. Name and address....
- 2. Father's/Husband's name
- 3. Sex...
- 4.Personal Identification Mark.
- 5. Occupation.....
- 6.Left/Right hand thumb impression of signature of the blind person.

Signature of the (seal)/Stam Head of the Institute)

Verified Photograph with seal of the Association,

The personal mark of identfication should be such as can be easily verified, if necessary, by conductor/Ticket Checking Staff.

Note: -

This certificate in original should be produced for imprection at the time of purchase of a ticket in DTC buses.

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DELHI TRANSPORT CORPORATION (A GOVT. OF INDIA UNDERTAKING) I.P.ESTATE: NEW DELHI

No: AdmI-7(42)/82

Dated: - 21.5.1982

OFFICE ORDER NO.12

In terms of Board Resolution No.70/81 dated
24.4.81 and with prior approval of the Central Government
as required under section 45 of Road Transport Corporation
Act,1950 read with Delhi Road Transport Laws(Amendment)
Act, 1971, following new sub-para 5 is added to para 3 of
Delhi Road Transport Authority (Free and Concessional
Passes) Regulations, 1954.

"3(5): Chairman-cum-General Manager may grant free travel concession to disabled persons of such categories for which reservations have employment provided that the disability in each of Social Welfare, Delhi Administration. Chairman - cum-General Manager may also grant 50% concession Concessions under this sub para would be valid only on ordinary city and sub-urban routes.

Sd/-(YASHWANT SINHA)

ALL OFFICERS & SECTIONS

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DELHI PRANSPORT CORPORATION I.P.ESTATE: NEW DELHI

No.ADMI-7(42)/82

Dated 21.5.1982

It is notified for the information of and necessary ection by all concerned that following procedure shall be sction by all concerned that following procedure shall be adopted for the purpose of grant of free travel concession to the handicapped persons of such categories for which reservation have already been made by the Govt. of India for giving them employment, provided that the disability in each individual case is certified by the Directorate of Social Welfare, Delhi and also for grant of 50% concession Administration, Delhi and also for grant of 50% concession to an attendant accompanying the blind person in pursuance of clause 5 of the regulation 3 of the DRTA(Free and Concession

holder to travel an all the ordinary city and sub-urban routes

An handicapped person will be defined, as under for this purpose:

"Definitions of the categories of the handicapped for purposes of reservation in employment.

The Blind.

The blind are those who suffer from either of the following conditions:-

- Total absence of sight. (a)
- (b) Visual equity not according 5/60 or 20/200 shelton in the better eye with correcting lenses.
- Limitation of the sight of vision subtanding an angle of The Deaf.

The Deaf are those in whom the sense of hearing is non-functional for ordinary purposes of listening. They do not hear, understand sounds of all events with speech. Less more than 90 decibles in the better ear(profound imairment or

The Orthopadically handicapped.

The orthopadically handicapped are those who have a physical defect or deformity which cause an interference with the normal functioning of the bones, muscles and joints."

3. The disability in each individual case will be certified by the Directorate of Social Welfare, Delhi Administration.

Delhi or any other officer authories by him in this behalf whose specimen signatures will be forwarded to this office.

4. The free travel concession passes to the above said handicapped persons will be issued in the shape of an identity handicapped persons will be issued in the shape of an identity Card-cum-Bus Pass, as per the specimen enclosed as Annexure 'A' having a photograph of the disabled person duly attested by the issuing authority of the DTC. These passes will be after every 3 months. For this purpose, renewal slips indicaperson, an attendant will be used. In the case of a blind the adult fare rounded off to the fraction of 5 paise at the upper stage. The attendant will not be allowed to travel by

hirself, and the attendant pass will attached to that of the blind person. The attendant pass will contain a stipulation, as under:-

Attendant to _____(Name of the Blind person)

5. The initial cost of identity card-cum-free travel pass will - Ps.10/- which will be charged at the time of issue. No further payment will be chargeable at the time of renewal.

However, in case a duplicate identity card-cum-free travel pass is issued in the event of the original being reported Rs.70/- will be charged for issuing a duplicate identity produce a copy of the report of the loss of the pass lodged with the Police. No changes will be made from the free travel concession pass being disfigured, mutilated and the same is to be replaced after proper investigations. Pass Section situated at Scindia House or such other places such rasses will be maintained at Scindia House. Before officer of the passes, a thorough check will be made by an Pass Section, Scindia House, so as to ensure that These passes will not be valid on routes other than Cardinar, city and sub-urban routes within the Union Mini buses, Deluxe, Railway Special, Night Services and in whose ame it has been issued.

Sd/-(T.D.GUPTA) DEPUTY GENERAL MANAGER(P)

ALL OFFICERS & SECTIONS.

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ANNESURE

PHOTOGRAPH (Attested by the	Identity CARD-CUM-TRAVEL CONCESSION PASS FOR HANDICAPPED PERSONS.
issuing Authorit with Starp)	sub-urban services within the Union Territory of Delhi.
	1.Name
	2.Date of Birth
	3.Occupation
а	4. Residential Address
	5.Official Address
	6. Type of degree of disability
	7.Signature or thumb impression of

Signature of the issuing authority with stamp.

INSTRUCTIONS.

- The Card is valid for a period of three months from the date of issue, subject to renewal afterevery three months.
- This is not transferable and should be kept and used by the person in whose name it is issued.
- 3.In case the card is lost, a new card will be issued on the payment of a penalty of Rs.10/-

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ANNEXURE

Photograph
(Attested by the issuing authority with Stamp).

IDENTITY CARD-CUM-50% CONCESSIONAL PASS FOR ATTENDANT ACCOMPANYENG THE BLIND MAN.

(Valid only on ordinary City and Sub-Urban services within the Union 1. Name

2. Date of Birth

3.0ccupation

4. Residential Address

5. Signature or thumb impression of the Attendant

(Name of the Blind man)

Signature of the issuing authority with Stamp.

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DELHI TRANSPORT CORPORATION (A GOVT.O.F INDIA UNDERTAKING) IP.ESTATE: NEW DELHI.

No-AdmI-3(22)/93

Dated: 16-2-93

OFFICE ORDER NO. 6

Sub: D.T.C. (Period of Disposal of Unclaimed Articles) Regulations, 1992

In exercise of the power conferred by Section 45(1) & (2) and Section 19-A of the Road Transport

*Corporation Act,1950 (No.64 of 1950) read with Delhi Road Transport Laws(Amendment)Act,1971, the DTC with the previous sanction of the Central Govt. has framed the DTC(period of Disposal of Unclaimed Articles)

Regulations, 1952, which are circulated herewith for the information, guidance and necessary action by all concerned.

The Delhi Road Transport Authority(Period of Disposal of Unclaimed Articles) Regulations, 1952 stand repeated with immediate effect.

sd/-

Enc: As above

(R.R SINGH)
CHAIRMAN-CUM-MANAGING DIRECTOR

ALL OFFICERS & SECTIONS.

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Sub:- D.T.C. (Period of Disposal of Unclaimed Articles) Regulations, 1992.

In exercise of the power conferred by Section 45(i) &(2) and Section 19-A of the Road Transport Corporation Act, 1950 (No.64 of 1950) read with Delhi Road Transport Laws (Amendment) Act,1971, the DTC with the previous sanction of the Central Govt., hereby makes the following regulations namely:

1 , Short title and commencement:

- These regulations may be called the Delhi Transpert Corporation (Period of Disposal of Unclaimed Articles) Regulations 1992.
- These Regulations shall come into force at once. (ii)

2 -Definitions:

- (a) "Corporation" means the Delhi Transport Corporation.
- "Act" means the Road Transport Corporation Act, 1950. (b)

Period of Disposal of unclaimed articles of goods: 3,

(i) The period after the expiration of which unclaimed articles of goods may be sold by the Corporation by public auction from the date, the articles or $g \bullet o ds$ come into the possession of the Corperation shall he as indicated below:

Category of Articles

of Goods. () Perishable Goods Period after which they are

to be disposed of.

After the expiry of 24 hours or earlier if they are likely

to become offensive After two months.

After three months.

(t) Foodgrains

(c) Other goods or articles not covered by (a) or (b) above.

(2) Moswithstanding anything, contained in sub-clause

above arms, ammunition, explosives and other dangerous goods, intoxicating liquer, epium and its preparation and hemp drugs, the sale

of which by unlicenced persons is prohibited to law, shall be made over to the Police or Excise authorities as soon as possible after they come into possession of the Corporation.

4. Storage Charges:

- A storage charge not exceeding one rupee per or article per day for the period during which it remains in the possession of the Corporation as lost property: subject to a maximum amount of fifty rupees, shall be made.
- 2. The D.R.T.A.(Period of Disposal of Unclaimed Articles) 1954 is hereby repealed.

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DELHI TRANSPORT CORPORATION (A GOVT, OF INDIA UNDERTAKING) I.P.ESTATE: NEW DELKI

Mo-AdmI=3(8)/94

Dated: 17.4.94

OFFICE ORDER NO. 6

Sub: DTC Carriage of Passenger and Goods Regulations and DTC(Contravention of Regulations)Penalty Rules.

In exercise of the power conferred under Section A5 of Road Transport Corporation Act, 1950 read with the Delhi Transport Laws (Amendment)Act, 1971, the DTC with the previous sanction of the Central Govt. has framed the DTC Carriage of Passenger and Goods Regulations and DTC (Contravention of Regulations) Penalty Rules 1994 which are circulated herewith for the information guidance and necessary action by all the concerned.

The Delmi Road Transport Authority(Carriage of Passenger) Regulation, 1954 stand repealed from the data of notification made under clause 1 above.

Encl: As above,

SA/- 4/4/94 CHAIRMAN-CUM-MANIGING DIRECTOR

ALL OFFICERS & SECTIONS.

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DELHI TRANSPORT CORPORATION INDRAPRASTHA ESTATE: NEW DELHI.

MOTIFICATION

Dated the

In exercise of powers conferred by Section 46 of Road . Transport Corporation Act, 1950 (read with the Delhi Road Transport Laws (Amendment) Act, 1971, - ... - Countral Government Acroby pakes the following rules, namely:-

- 1. Short title and commencement: () These teles may be called the Delhi Transport Corporation Contravention of Regulations Pensity Rules, 1994
- 2. They shall come into force at once.
- 2. Definitions:(1) In these rules, unless the context otherwis required:
 - a) the 'Act' means the Road Transport Corporation Act, 1950 read with the Delhi Road Transport Laws(Amendment) Act, 1971.
 - b) *RegulationsI means regulations framed by the Corporation under Section 45 of the above Act.
 - c) 'Section' means a Section of the Act
 (all other expressions have the meanings
 respectively assigned to thom in the Regulations.
- 3. Fenalty: Any person who commits a breach of any of the provision: of the Delhi Transport Corporation(Carriage of passenger and Goods) Regulations, 1994 shall be punished with fine, which may extend to Rs.100/-
- 4. Repeal: The Delki Road Transport Authority Contravention of Regulations) Penalty Rules (1954 are heraby withdrawn and repealed

Delhi Fransport Corporation (A Govt. of India Undertaking) I.P.Estate: Mew Delhi

Dated the

In average of the powers conferred undar Section 65 of Road Prensport Cosporations Act, 1950 read with the Delmi Road Transport Lews Amondment) Act, 1971, the Balter To the Corporation with the previous anotion of the Central Government, hereby makes the following regulations ith a view to make necessary provisions in regard to carriage of passenger nd goods in its vohicles.

SHORT TITLE AND CONSEMCEMENT:

(1) These Regulations may be callled the Delhi Transport Corporation Parriage of passengers & Goods) degulations, 1994 and shall come into orce at once from the date of notification by Delhi Transport Corporation.

In these regulations, unless, the context otherwise requires:

- a) 'Corporation' means Delhi Transport Corporation
- b) 'Passerger' means any parson who travels in any public serv vehicle' of the Corporation.
- c) Waliele means any mechanically propelled vehicle operated by the Corporation, and includes a bus, tram car, trolly. trailer attached with the bus of trem-car or a stage carriage; as defined in the Motor Vehicles Act, 1988.;
- d) 'Checking staff' means and include all of the officers of the Componation and other staff working in supervisory capacity in Traffic Department and warms. Traffic Supervisor Traffic Inspector, Asstt. Traffic Inspector and by other person speci loally appointed for checking purposes by the General Manager or Depot Manager or any of the Officers working in Super isory capacity in the Traffic Department.
- e) 'Conductor' means a person engaged by the Corporation for receiving fares and issuing tickets to the passengers and performing such other functions as may be prescribed by the Corporation from time to time.
 - f)'Ticket includes single ticket, a return ticket or a
- g) 'Pass' means a duty, privileage or courtesy or free pass entitling the person to whom it is given to travel in Corporation vehicle gratuitously and includes a pass is on payment for traval in a Corporation vehicle for a period and destination specified therein.
- h) 'Goods' means and include any bag, suit case, or any other light material or luggage which can be easily carried on by the passenger, but it will not include transport heavy goods or goods meant for commercial purposes.
- i) 'Pare' single moun and include the fare prescribed by the Corporation under the Act or by any Competent Authority prescribed in this behalf from time to time

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3. DUTIES AND CONDUCT OF THE PASSENCER

- No person shall enter or remain in any stage derringe for the purpose of travelling therein unless he/she has with him a proper pass or ticket for the intensed journey.
- () Every passenger in Figure 1d to disclose his mar destination of journey, pay fare and obtain ticket before bearding the Corporation Vehicle in case, there is a provision for advance booking other-wise he/she is required immediately to disclose/his/her destination of journey, pay fare to the conductor and collect the ticket from him on boarding the vehicle.
- A passenger travelling in a Corporation Vehicle is bound to produce ticket on demand by any authorized person or checking staff of the Corporation.

EXPLAMATION:

A passenger who does not possess or produce a ticket on demand by the chacking staff or conductor either while travelling in the bus or after alighting, it will be presumed that he is travelling or has travelled without ticket.

- 5. No passenger shall travel from the destination for which he has purchased a ticket. In case any passenger is found so travelling, it will be presumed that he is travelling without ticket.
- A passenger is prohibited from alighting from the entry gate of the vehicle.
- A passenger is prohibited from boarding the bus from the exit Cate of the Vehicle.
- A passenger is prohibited from boarding and alighting from the Corporation Wahlule other than a Bus 5top.
- 9. Mu passenger is allowed to travel on the footboard of the Vehicle.
- No person/passenger shall alight or board the moving bus at any place.

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- (11) On the bus stop, every passenger shall stand in a quoue and shall not break the quoue,
- 12). No passenger while travelling in vehicle shall take any part/limbof his body out of the window or any gates of the vehicle.
- 13) A passenger will not damage the vehicle or any other property of the Corporation lying in or on the vehicle.
- 14. A male passenger occupying the #% soat resurved for the lady shall vacato the same either at the request of any lady passenger standing the the bus or at the request of the Conductor or any checking staff of the Corporation.
- A passenger is prohibited from carrying any in flamable meterial either in liquid or solid form in Corporation Vehicle.
- A passenger shall not smoke in the bus.
- 17. A passenger can carry goods free of charge upt:
 10 Kgs. in all and in case the weight exceeds; he
 is required to pay 50% of the fare of the
 passenger ticket on each item provided that the
 carriage of goods in Corporation Vehicle will
 be at the risk and responsibility of the
 passenger.

4. REPEAL.

The Bolhi Road Transport Authority (Carriege of Passengers) Regulations, 1954 stand rescaled from the date of Notification made under clause 1 above.

5. Contravention of any of the provisions of these regulations shall be punishable as provided in Delhi Transport Corporation (Contravention of Regulations) Penalty Rules, 1994-

DELHI ROAD TRANSPORT AUTHORITY NEW DELHITCATION THE 11TH MOVERMBER, 1953

NO.AMDI-3(3)/A53:- In exercise of the powers conferred by clause (c) of sub-section (2) of section 53 of the Delhi Road Transport Authority Act, 1950 (XIII of 1950), the Delhi Road Transport Authority As pleased with the previous sanction of the Central Government to make the following regulations, namely:-

REGULATIONS to

- Short Title, Commencement and Application:-
 - (1) These regulations may be called the Delhi Road Transport Authority(Employees Provident Fund) Regulations.
 - (ii) They shall came into force at once.
 - (iii) They shall apply to all officers and servants of the Delhi Road Transport Authority other than the General Manager, Deputy General Manager and the Chief Accounts Officer, subject to the exceptions mentioned in this regulation.

2. DEFINITIONS:-

For the purpose of these regulations.

- (a) "Salary" means monthly salary including special pay but excluding House Rent, Dearness, Compensatory, Travelling, Conveyance and other such allowances.
- (b) "Subscriber" means an employee who is required or permitted to subscribe to the provident fund.
- (c) "Interest" means interest accrued at the rate prescribed in section 5(a) off the balance at credit of a subscriber to the Provident Fund calculated as if such balance were a deposit in the Post Office Saving Bank.
- (d) "Service" includes continuous service rendered under the Gwalior and Northern India Transport Co. and under the Delhi Transport Service.
- (e) "Fund" means Provident Fund.

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- (f) "Regular" employee means an employee, other than a casual or a temporary employee who holds a lien on a permanent post sanctioned by the Delhi Road Transport Authority.
- (g) "Family" means
 - (i) in the case of male subscriber, the wife or wives and children of a subscriber and the widow or widows and children of a deceased son of the subscriber;

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Provided that if a subscriber proves that the wife has been judicially separated from him or has ceased under the Custemory Law of the community to which she belongs to be entitled to maintenance she shall subscriber's family in matters to which these rules relate, by express notification in writing to the authority that she shall continue to be so regarded;

(ii) In the case of a female subscriber, the husband and children of the subscriber and the widow or widows and children of a deceased son of the subscriber.

Provided that if a subscriber by notification in writing to the General Manager expresses her desire to exclude her husband from her family, the husband of the subscriber's family in matters to which these rules relate unless the subscriber subsequently ing him.

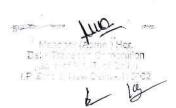
NOTE-I. "Children" means legitimate children.

NOTE-II "An adopted child shall be considered to be child only when the General Manager, after taking legal advice where necessary, is satisfied is legally recognised as conferring the status of necessary child.

3. Subscription:-

- (a) Every regular employee on monthly rate of pay will be permitted to subscribe to the Provident Fund. The amount of subscription shall be fixed by the subscriber himself which shall remain unchanged throughout the financial year, provided that it shall not exceed 1242% of his salary.
- (b) No employee shall subscribe to the Fund while on leave without pay or absent without leave or under suspension. A subscriber may at his option which shall be communicated to the General Manager in writing before proceeding on leave, subscribe during leave with pay.
- (c) The subscription to the Fund shall be recovered by deduction from the salary bill of the subsriber provided that the amount of subscription shall be recovered off to nearest anna.
- 4. Special provisions with respect to certain employees:
 - (1) The Authority may permit any regular employee who is not already a subscriber of the existing Provident Fund to join the Fund established under these Regulations with retrospective effect from

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when he becomes such regular employee whichever date is later and in the case of such employee arrears of contribution by the employee and the Authority shall be paid in such manner as the Central Government, may in consultation with the Authority direct.

(2) The amount standing to the credit of any subscriber in the existing Provident Fund immediately before the commencement of these Regulations shall be transferred to the credit of that subscriber in the Provident Fund established under these Regulations, be treated as if it had formed part of the Provident Fund and the amount so credited shall for all the purposes of these regulations established under these Regulation.

EXPLANATION: -

"Existing Provident Fund" means the contributory Provident Fund maintained for its employees by the Delhi Transport Service before the commencement of these Regulations.

5. Contribution by the Authority:-

The Authority shall contribute to the Provident Fund of each subscriber monthly an amount equal to be contribution of the subscriber himself for that month subject to the condition that the amount of the Authority's contribution shall not be increased beyond 6-1/4% of the salary of the subscriber for that month provided that:

- (1) If a subscriber is removed or dismissed from the service of the authority as a disciplinary measure in pursuance of Section XV of Delhi Road Service) Regulations, the Authority may with-hold the whole of the contribution made to his Provident Fund by the Authority and the Interest thereon.
- (ii) If a subscriber resigns before completing 5 years of service including period of leave with pay but excluding the period of probation, the Authority may also with hold its contribution and interest thereon.

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Special Contribution by the Authority-(GRATUITY):-5-A.

The Authority shall also contribute to the Provident Fund of an employee at the time of his leaving the service of the Authority after completing a minimum service of 15 years including periods of leave with pay but excluding the periods of leave without pay but excluding the periods of probation, at the rate of half a month's basic pay for each completed year of service subject to the maximum of 15 months basic pay to be calculated on the terminal basic pay drawn at the time of leaving the service, if the Authority is satisfied that the service rendered by the employee has been good faithfull, and efficient.

Provided that the special contribution shall not be payable if an employee is removed or dismissed from the service of the Authority as a disciplinary measure in pursuance of clause 15 of the Delhi Road Transport Authority(Conditions of Appointment and Service)

(2) The benefit of the special contributions under this clause shall be deemed to have come into force on the Ist April,1957 and it shall not bee admissible to the employees who ceased to be in the service of the Authority prior to that date". Subscriber's Accounts:-

6.

(a) A separate account shall be maintained for each subscriber which will show separately(i) the amount of subscriber's contribution with the proportionate amount of interest earned thereon, (ii) the amount of Authority's contribution with the propertionate amount of interest earned thereon and (iii) temporary withdrawls and their refund; (iv) final withdrawls and

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- (b) The amount of interest accrued on the balance at the credit of the subscriber shall be calculated at the end of the year or when the account is closed to the nearest pie on the lowest balance, accluding fractions of a rupee, at the credit of the subscriber cetween the close of the tenth day and the last day of each month.
- (c) Interest should be credited to be subscriber's portion and Authority's portion of the contribution in proportion to the balances under these portions. Withdrawals for purposes of temporary advances should be shown as having been made from the subscriber's portion only.
- 7. Payment of contributions in Post Office Savings Bank:—
 The Authority shall open an account, called D.R.T.A.
 Provident Fund Accounts with the Post Office Savings
 Bank and as soon as may be after the commencement of
 each, and if possible before the tenth day of the month
 shall pay into such account the amount of all subscriptions received under the provisions of clause (2)
 above and of the contributions payable by the Delhi
 Road Transport Authority under caluse (3) above as
 well as the amounts received in repayment of temporary
 advance.

8. Withdrawals:-

No sum shall be withdrawn from the Provident Fund Account with the Savings Bank except:

- (a) for purpose of investment in accordance with the provisions of any standing orders of the Authority in this respect; or
- (b) Under provisions of clause (3) of these regulations for the purpose of making an advance to a subscriber; or
- (c) Under the provisions of clause (10) of these

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regulations when a subscriber's account is to be closed for payment to the subscriber or his heirs.
Advances:~

- (i) The General Manager in consultation with Chief Accounts Officer and mant a temporary advance to a subscriber of an amount not exceeding 3 times the amount of his monthly salary provided it does not exceed 3/4th of the balance in the subscriber's portion of the account for either of the following purposes and for no other purpose-
- (a) To pay expenses in connection with the illness of the subscriber or a member of his family; or
- (b) To pay expenses in connection with marriage, funeral or other cermonies which by the religion of the subscriber, it is incumbent upon him to perform and incorpection with which it is obligatory that expenditure shall be incurred; provided that no such advance shall be sanctioned unless the pecuniary circumstances of the subscriber are such that indulgence in the opinion of the General Manager is absolutely necessary.
- (ii)When an advance has already been granted to a subscriber a subsequent advance shall not be granted until at least 12 months have elapsed since the complete repayment of the last advance taken, except under special circumstances which should be recorded by the General Manager in writing.

 (iii)(a) The amount of advance together with interest thereon shall be repayable in not more than 24 equal instalments as may be fixed by the General Manager when sanctioning the advance, and such instalment shall be recovered as if they were subscriptions in the manner provided in sub clause(2) of this regulation commencing from the month succeeding the month in which the advance is granted.

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(b) Interest shall be recovered with the last instalment at the post office saving bank rate prevailir at the time of recovery of the last instalment.

10. Nominations:-

(1) Each subscriber shall, as soon as may be after joini the Fund make a nomination, converming on one or more persons the right to receive the amount that may stand to hi creding in the Fund, in the event of his death before the amount has become payable, or having become payable has not been paid: Provided that if, at the time of making the nomination the subscriber has a family, the nomination shall not be in favour of any person other than the members of his family (ii) If a subscriber nominates more than one person under sub-clause(i), he shall specify in the nomination the amount or share payable to each of the nominees in such manner as to cover the whole of the amount that may stand to his credint in the Fund at any time.

- (iii) Every nomination shall be in **sa**ch one of the Forms set forth in Annexure III as is appropriate in the aircumstances.
- (iv) A subscriber may at any time cancel a nomination by sending a notice in writing to the General Manager.

Provided that the subscriber shall along with such notice send a fresh nomination made in accordance with the provisions of this clause.

- (v) A subscriber may provide in a nomination.
 - (a) in respect of any specified nominee that in the event of his predeceasing the subscriber, the right conferred upon that nominee shall pass to such other person as may be specified in the nomination.
 - (b) that the nomination shall become invalid in the event of the happening of a contigency specified therein; provided that if at the time of making the nomination he has no family, he shall provide in the nomination that it shall become invalid subscriber in the event of his subsequently acquiring a family.

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11. Closing of Accounts:

- (i) On the death of the subscriber: Subject to the provisions of Section 4 of the Provident
 Fund Act,1925 and to any deduction under claus. (II) of
 these regulations when a subscriber dies the amount
 shown to the credit of his account in the Provident Fund
 plus interest accrued to date shall be withdrawn from
 the Bank, and payment of such amount shall be made.
 A. When the subscriber leaves a family:-
- (1) If a nomination made by the subscriber in accordance with the provisions of clause (9) (ii) above of these regulations in favour or a member or members of his family subsists, the amount standing to his credit in the Fund or part thereof to which the noning tion relates shall become payable to his nominee or nominees in the proportion specified in the nomination.
- (2) If no such nomination subsists or such nonination relates only to a part of the amount standing to the credit of the subscriber, the whole amount or the part not covered by the nomination shall, not withstanding any nomination purporting to be in favour of any person other than a member of the subscriber's family, become payable as to one moiety to the husband or the widow (or in equal shares to the widows) as the case may be, and as to the other moiety in equal share to the children of the subscriber; provided that:
- (i) If one or more of his sons have died leaving behind their widows or children or both, the respective shares of each such deceased son shall be payable in both without regard to the fact whether the deceased son if he had survived the subscriber would or would of sub-clause (iii) below.

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- (ii) If the subscriber has left only a husband widow/s as the case may be, the amount should become payable to such husband or widow/s or in equal shares to such widows as the case may be, or if the subscriber has left only children, the whole of the amount shall become payable to such children in equal shares subject to su- clause (i) above, and
- (iii) No share shall be payable to:-
 - (a) sons who have attained legal majority.
 - (b) sons of a deceased son who have attained legal majority.
 - (c) merried daughters whose husbands are alive,
 - (d) man ied daughters of a deceased son whose husbands are alive, if there is any other member of the family.
- B. When the subscriber leaves no family:
- (1) If a nomination made by him in accordance with the provisions of sub clause 9(iii) above of these regulations in favour of any person or persons subsists the amount standing to his credit in the Fund or the part thereof to which the nomination relates shall become payable to his nominee or nominees in proportion specified in the nomination.
 - (2) If no such nomination subsists or such nomination relates only to a part of the amount standing to his credit in the Fund, the whole amount or the part thereof to which the nomination does not relate shall be payable—
 - (a) If it does not exceed five thousand rupees to any person appearing to the disbursing authority to be otherwise entitled to receive it, and
 - (b) If it exceeds five thousand rupees, to any person who produes probate or letters of administration evidencing the grant to him of administration of the estate of the deceased or a certificate granted under the Indian Succession Act, 1925, entitling the holder thereof to receive payment of the amount.

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EXPLANATION:

(1) For the purpose of this sub clause a subscriber's posthumous child shall be considered to be member of his family at the time of his death and if born alive, shall be treated in the same way as a surviving child born before the subscriber's death.

(2) The case of posthumous child already born when the case is taken up by the disbursing officer will present no difficulty. For the rest if the possibility of the birth of a posthumous child is brought to the notice of the disbursing officer, the amount which will be due to the child in the event of its being born alive, should be retained and the balance distributed in the normal way. If the child is born alive, payment of the amount retained should be made as in the case of a minor child, but if no child is born or the child is still-born the amount retained should be distributed among the family.

(ii) On the subscriber ceasing to be in the service of the Delhi Road Transport Authority.

Subject to provisions of clauses (3) & (11) of these regulations when a subscriber ceases to be a servant of the Authority the amount showed to the credit of his account in the Provident Furl plus interest accrued to date shall be with drawn and shall be paid to him;

Provided that --

- (a) a subscriber who has been dismissed from the service and is subsequently reinstated in the Service, shall, if required to do so by the Authority, repay any amount paid to him from the Provident Fund in pursuance of this rule with interest thereon, the amount so repaid shall be credited to his account in the Provident Fund.
- (b) if a subscriber is transferred otherwise than tamporarily to the service of an other local body which maintains Provident Fund, or when having been transferred temporarily from the service of another local body for credit to his Provident Fund account with such local body:



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- (e) provided such local body agrees to the transfer.
- (i) if a subscriber is transferred temporarily to the (1) if a subscriber is transferred temporarily to the service of another local body. The amount shown to the credit of his account in the Provident Fund ledger shall not be withdrawn but shall remain to theoredit
- (iii) On the subscriber proceeding on leave preparatory (1)
- When a subscriber has proceeded on leave preparatory to retirement or. (b)
- While on leave, has been permitted to retire or declared by competent medical authority to be unfit for further service, the amount of subscriptions and interest thereon standing to his credit in the Provident Fund shall, upon application made by him in that behalf to the General Manager become payable to the subscriber.

Provided that the subscriber, if he returns to duty, shall be required to do so by the Authority, repay to the Provident Fund, for dredit to his account, the whole or part of any amount paid to him from the Provident Fund in pursuance of this sub section with interest thereon in cash or securities, or partly in cash and partly in securities, by instalments or otherwise, by recovery from the salary or otherwise, as the Authority may direct.

(iv) Notwithstanding any thing contained in sut clause (1) (ii) and (iii) above of this clause no amount shall be withdrawn for payment to a subscriber or his heirs under the provisions of this clause unless actual payment to such subscribers or their heirs can be made immediately; provided that if such payment cannot be made within one year if the amount at the credit of the subscribers provident fund account is ten rupees or less rupees, the three years afil



withdraw such amount and credit it to their ordinary revenues; and no payment shall thereafter be made to the subscriber or his heirs except under the order of

12. DEDUCTIONS:-

Notwithstanding any thing contained in clause (10) above of these regulations, if any sum is due from subscriber to the Authority at the time when his account is closed, the Authority may deduct the amount of such sum before making payment of the amount at the credit of his Provident Fund account: Provided that the deduction shalln not exceed in any case the total amount of any contribution made by the Authority under Regulation 5 and of any interest which has accrued thereon

ANNEXURE-I

Clause 6 (b) refers

	NAME				ACCOUNT NO	
Month & Year	Subscrip- tion.	Refund of with- drawals	TOTAL	With- dra wals.	Monthly balance. on which interest is calculated.	R E M A R KS.
April,			H			- The PORT OF SELECTION AND ADDRESS.
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June					959	
July.						
Aug.						4
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nterest	for 19	19	· Inter	est for	10 40	10 81 0 14 0
STREET,			TOTAL		1319	6.6 c c c e e _{8.4}
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lause 6	'e') refers)			4 11	•	
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Particulars Opening Deposits.. Interest. Balance Total With Closdraing wals. Balance.

Subscriptions.

Author.ty:s Contribution.

The subscriber should satisfy himself as to the correctness of this account and errors should be brought to the notice of the General Manager, Delhi Road Transport the receipt of the account

DELHI ROAD GENERAL MANAGER TRANSPORT AUTHORITY. Daÿe....

INITIALS OF ACCOUNTANT.

ANNEXURE-III (Clause II (iii) refers).

Then the subscriber has a family and wishes to nominate one member thereof.

I hereby nominate the person mentioned below who is a member of my family as defied in clause 2 of the D.R.T.A. (Employees provident Fund) Regulations. to receive the amount that may stand to my credit in the fund, in the event of my death befor: that amount has become payable, or having become payable has not been paid:-

Name and address of Nominee.

Relationship with subscriber

Age.

Continegencies on the happening of which the nomination and the interest of the content of the c

Name, address and relation ship of the person if any to whom the right of the pass in the event of his predeceasing the subscriber

Dated this	day	of	
at			

Signature of subscriber

II. When the subscriber has family and wishes to nominate more than one member thereof.

I hereby reminate the persons mentioned below, who are members of my family as defined in clause 2 of the D.R.T. t. (Employees Provident Fund) Regulations; to receive the amount that may stand to my credit in the fund, in the event of my death lefore that amount has become payable, or having become payable has not been paid and direct that the said amount shall be distributed among the said persons in the manner shown below against their names:-

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and address ship with subscriber Amount or Contingen cies on a relation—accumu happening lations of which to be each the norman—any, to whom the right of the come come invalid. The event of the person if the vert of the norminee come invalid. The event of the person if the event of the norminee come invalid. The event of the person if the event of the norminee come in the event of the person if the event of the norminee come in the event of the person if the event of the norminee come in the event of the person if the event of the norminee come in the event of the norminee subscriber. Date this	3.3				
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Date this			E.	lion be_ come	the event of
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Dated this Signature of subscriber. Two witnes: to signature. *NOTE: - Here a subscriber who has no family makes a nomination, he shall specify in this column that the nomination shall become invalid in the event of his subsequently acquiring a family. IV. When the subscriber has no family and wishes to nominate more than one person.

I, having no family as defined in clause 2 of the DRTA(Employees provident Fund) Regulations hereby mominate the persons mentioned below to receive the amount that may stand to my credit in the fund in the event of my death before that amount has become payable, or having become payable has not been paid , and direct that the said amount shall be distributed among the said persons in the manner shown below against their names: --

Name & address of nominee	Rela- tion ship tith subsc- riber	Age.	#Amount of share of accu- mmulat on to be paid to each,	*Contengencies or the happen- ing of which the momination shall become invalid	Name , address & relation- ship of the person, if any, to whom the right of
			11 _ 12		the nominee
			-2	N B	in the event of his prede- ceasing the subscriber.

DATED THIS. at.......

Signature of Subscriber.

Two witness to signature.

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> *NOTE: - This column should be filled in so as to cover whole amount that may stand to the credit of the subscriber in the fund at any time



**NOTE:- Where a subscriber who has no family makes a romination he shall specify in this column that the nomination shall become invalid in the evert of his subsequently acquiring a family.

Comment of the commen Demi 1

(SHANKAR PRASHAD) DELHI ROAD TRANSPORT AUTHORITY.

DELHI ROAD TRANSPORT AUTHORITY SCIPDIA HOUSE: NEW DELHI

No.AMDI-8(1)/55

Dated the 14th February, 1956

OFFICE ORDER NO.21.

It is notified for the information of all concerned that the Delhi Road Transport Authority have, with the previous sanction of the Central Government, made the following amendment to the D.R.T.A.(Employee's Provident Fund), Regulations, 1952:-

The following shall be substituted for sub clause (a) of clause 3:-

"(a) Every regular employee on a monthly rate of pay will be permitted to subscriber to the Provident Fund from the date on which he becomes a regular employee. Every temporary employee on a monthly rate of a pay who has rendered not less than one year's continuous service on monthly rate of pay, will also be permitted to subscribe to the Provident Fund with effect from the date on which he completes such service. The amount of subscription shall remain unchanged throughout the financial year, provided that it shall not exceed 12 1/2% of his salary."

The following shall be substituted for sub clause

(4) of clause 4:-

"(1) The Authority may permit any employee on a monthly mate of pay who is not already a subscriber of the existing Provident Fund to join the Fund established under these Regulations with retrospective effect from the st day of July, 1950 or from the date when the completed one year of continuous service on monthly of such employee the state is later, and in the case employee and the Authority small be paid in such with the Authority Direct.".

ASSISTANT GENER L MANAGER(A)

To

- 1. All officers and sections at Head Office 2. Al T.Ss and Assistant Works Manager, Co tral W rkshop(with 2 spare copies for W.M.).
- 3. A 1 Internal Audit Units.
- 4. Officer Incharge Training School, Execut ve Engineer an Medical Officer.
- 5. Stationery Cler: with 383 spare copies.
- CC:- 1, D. .. S. Worker's Union, Delhi
 - 2. Concurrent Audit Party(in duplicate).
 - 3. Fil: No.AMDI-3(5)/55.



(A GOVT. OF INDIA UNDERTAKING) I.P.ESTATE: NEW DELHI

No.AdmI-PS-3(29)/75

Dated: - 22.8.1975.

OFFICE ORDER NO.25.

It is notified for the information of and necessary action by all concerned that the D.T.C. Board in the meeting held on 21.7.1975 has decided that the Payment of Gratuity Act,1972 which has been made applicable to the Motor Transport Undertakings in which ten or more persons are employed by the Central Government be made applicable to this Corporation with effect from 20.4.1974.

Sd/-(I.J.TALWAR) PLANNING OFFICER

ALL OFFICERS & SECTIONS.

CC TO; A.P.O.(P). The relevant files of the P.L.D. are returned herewith.

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DELHI TRANSPORT CORPORATION (A GOVT. OF INDIA UNDERTAKING) I.P.ESTATE: NEW DELHI

NO.AdmI-3(29)/77

Dated: 23.12 977

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Sub:-Applicability of the payment of Gratuity.
Act,1972 to the officers/employees
drawing wage of Rs.1000/- or above p.m.

It is notified for the information of and necessary action by all concerned that the DTC Board vide its extended by the payment of Gratuity Act, 1972, be also Corporation, whose pay exceed Rs.1000/- per mensum, subject to the conditions that for the purpose of calculattion limit of emoluments will be Rs.2500/- and the maximum amount of gratuity payable will be Rs.30,000/-

It has further been decided by the Board that the gratuity under Clause 5(A) of the D.R.T.A(Employees Frovident Fund) Regulations, 1952 but the option ence given shall be irrevocable.

All Officers/employees, falling in the aforesaid capacity) and intending to be governed by Clause 5(A) 1952 should exercise their option and send the same to save 1 be presumed to presumed the presumed the said Regulation.

These orders will take effect from 5.9.1977, i.e. Board.

Sd/-(A.K.DUTT) DEPUTY GENERAL MANAGER

ALL FFICERS & S CTIOMS.

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DELHI TRANSPORT COMPORATION (A GOVT. OF INDIA UNDERTAING) I.P.LSTATE: NEW DOLLI

No.AduI -5(41)/80

Detad: - 1-1981

OFFICE ORDER NO.1.

Subject: - Functioning of DYC Employees' Provident rund Trust.

It is notified that DTC Board vide Resolution No.16/80 d 18.2.4030 has decided to transfer the administration and functioning of the Provident Fund of the DTC employees to the Provident Fund Board of Trustees with immediate effect. It has further been deciminated that the Provident Fund Board of Trustees, shall ad Provident Fund Regulations, 1978 which have been previously approved the Regulations, 1978 which have been previously approved (Exampted) 6007 dated 8.8.1979. A copy of the latter No.E/DL-17 annexmed with the Provident Fund Regulations which are circulated herewith. It is notified that DTC Board vide Resolution No. 16/80 d

In pursuance of the aforeseid decision of the Board, the administration and functioning of the Provident Fund of the DTC trustees which was constituted on 19.2.1964.

The Chief Accounts Officer will arange the transfer of all the assets of the Fund to the Provident Fund Board of Trustees.

The powers for management of the Fund, already delegated by the DIC Dogra from tive to time to various officers also stand with drawn forthwith as the same now west in the Provident Fund Board of

Necessary instructions for the change over and transfer of Provident Fund Management shall be notified to the Banks and other Institutions separately by the Accounts Department.

The Chairman of the Prrovident Fund Board of Prustees, will arrange the take over of the Management of the Fund and take further inconvenience to the members of the Fund.

Sd/-(A.1.UTT) DEPITY OF LEAL NAWILE

LL OFFILES & SECTIONS.

on to: Chairms Provident Fund Board of Trustees. ed to: Chief Accounts Officer.

to: di Jions of Workers.

to: di Jions of Workers.

to: de legional Provident Fund Jounissioner.

to: disident Audit Party(Two Copies)

to: All Fotion Boards.

D.T.C. PAPLOYEES PLOVIDENT FUND REGULATIONS,1978

1.SHORT PITLE:

- a) These Regulations may be called the "Delhi Prensport Corporation Employees Provident and Regulations, 1978".
- b) These agulations shall come into force on such date as will be
- o) The object of these Reguletion is to accumulate for the bunefit of each member, as a future provision for him and his family, a sum of money and amount which shall be ascertained in accordance
- d) These Regulations shall apply to the Employees of the Delhi Transport Corporation other than excluded employees.

2. -DIFI ITIONS:

Under these Regulations the following expression shall unless excluded by or repugnant to the interpretation of the context for the meaning hereafter attach to that namely:

- i) "An apprentice" means a person who according to the certified standing orders applicable to DTC is an apprentice or who is declared to be an apprentice under the apprentice act, 1961 or in this behalf by the apprentice Govt.
- ii) "Board" means the Board of Trustees constituted under these
- iii) "Corporation" means Delhi Transport Corporation established under the Road Transport Corporation Act, 1951 (21 of 1971)
- iv) "Commissioner" means the Commissioner for Employees
 Provident Fund appointed under the Employees Provident
- v)"Contribution" means contribution payable in respect of a member under these Regulations.
- vi) "Employee" means any person who is employed for wages for any kind of work, manual or otherwise and he gets his wages from the Corporation and further whose pay and allowances are
- wii)"Excluded employee" means:
- a) An employee who having been member of the Fund once withdraws full amount of his accumulation in the Fund under the rules governing final settlement of account in respect of superannuation, migration of permanent
 - Employes who is an deputation with this Corporation from Central or State Govt. Services.

 - d) An employee whose pay at the time he is otherwise entitled to become a member of the Fund, exceeds Rs.1500/- P.M.



- e) Any employee to show these regulations would have applied but for the exemption granted under sec. 17 of the B.P.P. Arrive.
 1352.
- viii) "Foreign Service" somme service in which on employee of the Corporation from other employer.
- ix) " Family Fermion Funt" means Pamily Fermi n Fund established, under the Pamily Fermion Scheme.
- x) "Frmily Pension Scheme" mesna employees Frmily Pension Scheme framed U/s 5(a) of the Employees Provident Funds and Misc. Provision Act, 1952.
- xi)"Financial Year" means period of 12 calender menths ending on 31st March, in each year.
- xii) Furd" means Dolhi Transport Corporation Employees Provident Furd governed by these Regulations.
- xiii) "Femily" seans
 - a) In the case of a male member his wife, his childred, whether married or unmarried, his dependent parents and his deceased son' widow and children. Provided that if a member proves that his wife has ceased, under personal law governing him or the cust mary law of the community to which the spouses belong, to be entitled to maintenance she shall no longer be deemed to be part of the member's family for the purpose of this scheme, unless the member subsequently intimates by express notice in writing to the trustees that she shall continue to be so regarded; and
- b) In case of a famile member, her husband, her children whother parried or unmaritie has a mident parents, her based sons' widow and children, her humband's dependent

Provided that if a member by notice in writing to the Board expresses her desire to exclude her husband from the family, the husband and his dependent parents shall n longer be deemed to be a part of the member a family for the purpose of the scheme unless, the member subsequently cancels in writing any such notice.

EXPLANATION:

a) In either of the above two cases, if the child of a member (or as the case may be, the child of a deceased son of the member) has been sciopted by another person and if, under the personal law of the adopter, adoption is legally recognised, such a child shall be considered as excluded from the family

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- 10) Children means all legitimate children.
- An adopted child shall be considered to be a child when, 3) if the Trustees are stiefied that under the Fersonel law of the abscriber shoption is legally me gained as conforming the status of' - netural child.
- Povernment Securities" shall have meaning assigned to it in the public Debt Act, 1944(XVIII of 1944).
- "General Managor" means Guneral Managor of the Dolhi oxy) Transport Corporation.
- "Leeve" means any variety of leaves recognized by the condition of service in force from time to time and applicable to different cotegoxies of employees of the
- "Momber" mesms member of the Delhi Transport Corporation Employees Provident Fund. Member of the Fund shall continue to be member until he mithdraws the amount stending to his oredit in the fund under the rules hereinefter contained and such membership shall be deemed to have terminated from the date of payment suthorised to him by the Board of Trustees irrespective of the date of claim.
- rviii) Tay means basic wages including personal pay, special pay, dearness allowance and all other employents which are earned by employee on duty or leave with wages in socordance with the terms of contract of employment which are paid or payable in each to him but does not include;
 - Value of food concession .

House rent allowance, city compensatory allowance,

Overtime allowance, _____ reminerations for holiday work, honorarium, good performance reward, washing allowance, socident free reward, commission or any other similar allowance payable to the Employee in respect of his employment or the work done in such smpl syment.

- al Any present made by the employee or resard or payments under the incentive schemes or boms.
- Prosocide means prescribed by these Regulations.

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Note- (a) All terms and conditions not defined herein XX) shall have the same meaning respectively assigned to them under the employees Provident Fund Act, 1952, Employees Provident Fund Scheme, 152 and Employees Family Pension Scheme, 1971 and service regulations of the Corporation in force from time to time;



- b) From an an J.E.T.A. Employees Provident Regulations and Employers Provident Fund Act and Scheme, 1952 not expressly provided herein shall, in an far as the same are not inconsistent with the provisions of these employees not decided to be applicable to the Employees of this Comporation unless and until the same are superseded by any notification, with concurrence of the Govt. of India.
- Ed) Service moters continuous service rendered under D B.S.T., D.E.C.P.A., G.N.I.T., D.T.S., D.R.T.A., D.T.U. of the Municipal Corporation of Bellin and the Bellin Transport Sichess, accident, anthrieod leave, strike which is not illegal or desection of work not due to employees fault.
- xxii) Subscriber mesos a person who is required or is beamtited to subscribe to the Fund under these Regulations.
- xxdii) Trustees" means members of the Board of Trust.

2.A. MAKAGEMENT OF FUND

The Provident Funds Shall vest in a Board of Trustess and their successors in the Trust and thereshall be a valid instrument in writing which alcoustely safeguards the interest of the subscribers and such instrument shall be duly registered under Sec. 5 of the Indian Trusts Act.

3. A. Constitution of the Board of Trustees.

- a) The Bost Shall have son, its office bearers a Chairman, Vice-Chairman, a Secretary and a Joint Secretary all 12 elected every year.
- b) The Managament shall nominate one of its representatives in the Borni as the Chairman, who may exercise coasting vote.
- c) The Board shall elect the Secretary and the Jt.Secretary provided that where the Secy. is elected from amongst the nirecontatives of the Management; the Jt.Secy. shall be elected from amongst the workers representatives of the find and vice-cerse.

B. Toom of Office of Trustees.

al The workers representatives of the Board of Trust shall hold office for 5 years unless his sest becomes vacant earlier, as laid down in these regulations. The term of 5 the election of the office bearers of the Trust must be held.

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The office of the trustees shall become vacant, if a Trustee (i) dies or (ii) resigns his affice, retires from service, termination, removed, dismissed from service, or (iii) is adjudged assisted or (iv) become of unsound mind or (v) is consisted of a criminal offence involving moral turpitude, or (vi) his nominations is withdrawn by the Management.

Provided that the trustees shall, noteithstanding the explry of the said period of by wars which will start from the late of the election of the office bearers continue to hold office until the now election of the trustees is held and their office bearers are elected.

- b) A trustee may resign his office by letter in writing addressed to the Chairman Board of Trustees and his office shall fall vacant from this date of his resignation accepted by the Board of Trusteen.
- o) Any dispute arising out of the qualification/ disqualification of the member shall be referred to the R.F.F.C. and the decision of the R.F.F.C. on such issue shall be final.

(0) Casual Vacanotes:

A) In the event of trustee, (elected or nominated) orasing to be a member during the tenure of the Board, his accessor shall be elected or nominated as the case may so in the manner prescribed.

From ind that the Trustee(s) so elected or comminated shall hold the office for the wreadired term of the Board.

b) No lot or preventings of the Board of Trustees shall be invalidated merely by reason of vectors(s) shartest the Trustees.

(7) december of the Trust!

E) The Board of Trustees shall meet at each place and time as may be fixed by the Chairman or in his absence, Vice Chairman was as often as may be recessary.

Provided tost the Board of Trustees shall meet atleast once to every two months.

b) The Chairman or in his absence the Vice-Chairman shall to aithin 15 days of the receipt of a recuisition from not less than 1/3 of the numbers call a meeting.

On the absence of the Chairman, the Vice-Chairman will preside over the meeting and shall exercise all the powers of the Chairman at the meeting.

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- As for as possible notice not less than seven days for every ordinary meeting (together with a list of business) shall be dispatched to the itustees.
- d) The Chairman may call amergent meeting for considering any macter by garant such reasonable time as he may considered necessary.
- e) No business shall be transacted unless atleast of the number of trustees out of which half are workers representatives are present.
- f) Adjourned meeting will take place on seventh day or maximum ten days from the date of adjournment at the same place and time and it shall thereupon be lawful to dispose of the business irrespective of the goorum.
- Svery question considered in the meeting of the Soard shall be decided by majority of motes and the Chairman shall have a casting vote in the event of the opinion amongst the trustees being equally devided. In case, however, the opinion is equally devided and the Chairman does not exercise his casting vote the matter shall be referred to Regional Provident Fund Commissioner whose decision in the matter shall be final.
- h) The minutes of the meeting of the Board shall be circulated to all members not later than 15 days. from the date of the meeting.
- The records of the minutes of such meeting shall be signed by the Chairman in confirmation with such medification. If my, as may be considered necessary at the next meeting. The minutes shall thereafter be recorded in a minutes beak as a permanent record.
- j) The Secy.shall inconsultation with Chairman convene meetings of the Board, keeps the records of its minutes and shall take necessary steps for carrying out the decision of the Board.
- k) In the absence of the Secy. Joint Secy. will discharge all the functions of the Secy. and also will assist him in all matters.
- The Board may coopt, any member of the fund on the board for a period not exceeding one year. Such member however, shall not have the right to vote.

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4.A Constitution of the Trust

Delhi Transport Corporation shall constitute Soard of Trustees, Delhi Transport Corporation Employees Provident Para here-in-after referred as the Board). The Board shall consist of 12 members of whom six shall be the representatives of the management and six of the members of the Fund/Workers.

Bmployer's representatives.

The General Manager of the Corporation shall nominate six representatives from amongst the officers employed in managerial and administrative capacity in the Corporation.

C. Election of the employees representatives.

The representatives of the employees shall be lected by the members of the fund in an Election to be held for the purpose on anyworking day.

Provided that wherever there is a recognised Union under code of discipline or any Act such Union(s) shall nominate the employees representatives.

Provided further that when there is no recognised Union under the code of discipline or under any Act Ady registered Union existing in the Corporation shall nominate the employees representatives. When there is more than the such union, the proedure for the Election of workers representatives will be as follows:

Six employees representatives shall be elected on the basis of one representative from each of the following six constituencies:

- a) Conductor 1
 b) Driver 1
 c) Workshop staff 1
 d) Ministerial staff 1
 e) Checking & Supr.
- Staff f) Class IV staff

D. Qualification of candidates for Elections

Any member of the Fund of not less than 21 years of age andwho will be in the service of the Corporation may be a candidate for Election or Rs-election as a Trustee of the Board. All outgoing Trustees shall be eligible for re-election or re-nomination as the case may be.

All members of the Provident Fund who are not less than 18 years of age and who are in the service of the Corporation shall be entitled to vote.

E. Procedure for Election.

a) The Corporation shall fix date as the closing date for receiving nomination from candidate for Election on the Board of Trustees and also fix a date for withdrawal.

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b) For holding checking, the Corporation shall also fit u date which shall not to earlier than three days and later than 15 days after withdrawal date for nomination.

with the registration of the papers of the

c) The date of first thall be notified atleast 7 days advance to the members. Such notice shall be fixed on the Notice Board and give of remarkableity smonget the member of representatives to be elected as prescribed in these rules. A capy of such notice shall also be sent to the religious of fixed before concerned in the Composation and to the Regional Provident Number Commissioner.

The Election matics shall be published in Hindi as well as in English.

F. Memination of candidates for Election.

Every nomination shall be take in the form annexed to these rules. Each nomination paper shallow signed by the camidate to whom it relates and attested by atleast two members of the Tund other than the proposer and shall be delivered to the officer nominated by the Corrotton for the jurgous before or on the closing date fixed for receiving the nominations.

G. Scruting of Maninetica Capers.

The officer deputed by the Comporation for this purpose shall scrutimize the nomination papers on the date illowing the last date fixed for withdrawing the nomination papers. Who candidate or his nominae, the propose, who ester that marks say be present if they so desire. The invalue numeration papers shall be rejected.

- a) For the pumpers of these regulations the numination paper Sh il be held to be red walfd if a candidate nominated is not eligible for my bringing under those regulations.
- b) Com tions of these mognitations have not been complised.
- H. With press of centificte Ecopathy nominated.

Any smilete whose nomination for election has been accepted asy withdraw be a condicature within 40 hours of the completion of sprunity of nomination papers.

I. Voti: in Election

- a) If the nomination of confidence(s) who have been to validly amineted as a suit to the number of sect(s) in any constituency such ramificato(d) shall forthwith be declared duly elected.
- b) If the nomination of sandledge is more than the number of seats in any constituency voting shall take place on the date fixed for election.
- byer, member of the fund shall have as many votes as there are sames to be filled on the Board.

Provident that such such a sky shall be entitled to easter only one water in form to of on, any considers.

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d) The Votin: Soil e y secret only. The timin; s for the voting medl by from 1 A.M. t. 52 M.

J) Accentant for election

The Corporation shall be resonable for all the est lipmonts in a mmeetin with the aleation.

5. Trus Property :

The Truet property shall consist of the fillowing :

- s) The secumnistions transferred to the Fund from the old fund set shiten was the -Chirc (and year Frevident Puni) A pulstions.
- b) Supecriptions of the members only outributions of
- o) Any accumulations or exceptions to the Fund by day of interest or otherwise.
 - d) Any securities purchase, with the accumulations or secretions.
 - e) The forfieted "mount from provident fund.
- 6. Dunies on functions of the Trust.
 - a) All matters of a secures and other would be teters not herein specifically provided for and requiring the framin; of regulations to off otavely administer the fund. soull be regulated by such regulations, as the Bard of Trustees my make in that levelf.
 - b) The Bland of Trustees may authorise any to or more of the trustees jointly or severally to sign renewel procedute and sale, purchase, encasament, transer, mejotiate or otherwise of with such lowt. Securities on scholf of
 - The Board of "must c. 1" () wast m may and mana, to the fun in the Syn ic to Wink or in such ther scheduled Bank or banks as may be a 3 wed by the Board from time To time and open account in accounts in such hank or banks in the name of the Trust and suta rise any two or more of the Trustees jointly or severally to operate upon such assount or accounts.
 - The Board of Trusteen shall be sutheries to delegate say of their duties povers, rights and discretions to such as are members of the fund jointly or severally as they may from time to time think fit and they may vary, elter, findra, modify or cencel such dolertion as they may

e) The Jest of Trustees shill not speed with presses sanction of the dayt. expend up moneys belonging to the fund for any purpose other than for the payment of sums at main; to the credit of individual members of the fund of to their nominees or heirs or legal representatives in second use with the regal tions of the fund.

7. <u>duparatsia</u>

(i) Every employee employed in the Corporation other than on expluded amployee outli be ne wired to become a member of the fund from the date on which the regulations say decaded to have come into force if he and soturil; worked for a t less taken 500 kgs turin; the period of 3 months ar less re had but in 3 months continuous service de nes me Seen declared permanent voicever is earlier in the Corporation. Every employee, other toan excluded employee taking up employment, whether before, or after the commencement of these regulations, in the Corne ation small also become a member from the Leginmin, of the month following that in which he completes 3 months continuous service, or has actually worked for not less tarn 6) days during the period of 3 months or less or has been declared permy mant which is earlier. Provided secondly that an encloyee who is a member of the Rund shall not bease to be a member thereof on his leaving the Corporation exce t as provided menority. Frovided thirdly that a ers n was is a member of the Provident Fund of an exampted or unexempted factory or establishment under the Employees Provident Aund Act, 152 and was after leaving the services of that factory or establishment but before wit as win; his recommilati as in the And takes up wo opposition shall be entitled and re wired to assume a member of the Fun from the date he tek a u employment,

he hell be allowed to continue/contribute towards Provident For under this scheme if he is so desirous of continuing securing the nominer of the Engloyees Provident Fund Scheme. The longer tion shall pay the Inspection charges thereon.

ii) Declaration of persons taking u employment:

The belli Tr sport Corporation siell, effore taking only eraon into em loyment, ask him to state in writing whether or int he is a member of the fund and if he is, ask for Aco and Mo. and/or the name and arriculars of the formulation. If he is unable to furnish the Acount Mumber he half require such person to furnish and such person shall, an demand, furnish to him for communication to the counts sioner, particulars regarding himself and his nominee that itself for the Declaration Firm. Such applayer shall enter the articulars in the Declaration Form. Such applayer shall enter that in case of any such employee who has become a manner of the family Fensi in Scheme the employees Family Fension Scheme the employees Family Fension such articulars as are necessary to comply with the recurrements of that access.

Ex.1-netion.

In computing the period of work, for 60 days under this regulation:

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- a) Particle of involuntary unemployment coused by stoppage of work due to stortage of row material or fuel, changes in the line of production, break down of machinery or any
- b) Feriod of authorized leave : and
- c) In the case of a female sections, so ind of maternity because for any number of days not exceeding twelve weeks shall also be decade to be days on which the employed how worked in the Corporation.
- iii) The accumulations, if any structur; to the credit of an employee in the plo fund on the use he becomes a member of the fund about a transferred to the fund with effect from such date.
- Dispute recording memberships
 - iv) If any question arise as to whether an employee is required to become or continue as a member of the fund or as regards the date from which he is so required to be to become a member, the decision therein of the legional happy vident Fund Commissioner (Belhi) shall be final.

Frovided that no decision shell be given unless both the employer and employee have been heard,

Additional Contributions

A so scriber may subscribe any amount to the fund in addition to the Compulsory subscription under regulation No. 12 Subject to the following conditions:

- that the limits for the exemption as laid down in the Income max shall be applicable.
- that the engloyer's share of contribution shall be for the pay.
- iii) that the rate of contribution on we enhanced by the subscriber on the higher side at any time during the financial year but the rat: so declared and command unchanged during the said year. The outline can be revised towards lower side before 15th of local in each year.

1). MAINTINES:

- i) Noch subscriber shall, as soon as may be after joining the find made a nomination conforming the one or more persons the mint to receive the amount that may stend to his credit in the find in the event of his death before that amount has become payable or having become payable has not been paid. Provided that if, at the time of making the nomination, the subscriber has a family the numbers of his family or person other than the numbers of his family.
- iii If a subscriber nominates more that one pageon under sub-regulation(i) he shall specify in the nomination the ascent or share payable to each of the nominee in such manner as to cover the whole of the amount that me stand to his credit in the fund at any time.

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- iii) Every mandarti.n Shall as in the are exided form given in Annexire II.
- iv) A subscriper may at any time consol a domination by sending a notice in artiful to the Trustons is the prescribed form given in America III a ovided that the Subscriber II larger such action and fresh commination made in accordance with the revisions of this segulation.
- v) There the namin tion is wholly be purtly in favour of a minor, the member may, for the purposes of this comeme, appoint a major person of his family, as defined in clause (Mii) of Fars reph 2, to be the guardian of the minor nomines in the event of the member predecessing the nomines and the guardian ac appointed.

Provided that where there is no major pere n in that family, the member may, at his discretion sproint may other person to be a jurgical of the minor nominee.

- vi) A subscriber may provide in a momination,
 - in respect of any specific nomines that in the sent of his predecessing the subscriber, the right conferred upon the nomines shall pass to such other persons as may be specified in the nomination.
 - b) That the nomination shall become invalid in the event of the neglecting of a contingency specified therein, provided that if at the time of making the nomination has no family, he shall provide in the nomination that it shall become invalid in the event of him associately acquiring a family.
- vii) Inadiately on the death of a number in respect
 of whom so special provision has been made in the
 n sination under Clause(s) of so-regulation(s)
 of on the occurrence of the event by reason of
 which the nomination becomes inveling in pursuance
 of clause(s) of sub regulation(vi), the subscriber
 shall send a notice in writing to the Trustees
 causalling the numbers in the prescribed form
 of one in America III together with a fresh
 outplastion made in accordance with the provisions
 of these regulations.
- viii) Every nomination made, and every natice of compellation given, by a subscriber shall, to the extent that it is volid, take effect on that date on which it is received by the Trustees.

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ix) Notw test-ding the private as flau-regil-troub(i) to (viii) of these regul tions, the numbers of directly made by members may be old fund shall at ad unless they are in thy man at in record meetity these regulations.

11. 3008C.CD27'4 200 FFF3 :

A seprost socount soul maintaine for each subscriber in form to be or so to do so the Bond.

12. O BOTT 18 TO ATTO OF BUILDING :

- i) Every Ember at 11 appeals to of his shot sages and derimest dlowers, et man, 'Ho made if my, and come vive of food somesmion if any, provided that'if the substant of his subscription on the basis of % on his basic wages and describes allow de, retaining allowance if any, and cash value of food concession if my, is less that at the rate of -1/35 of his braic wages, he shall subscribe at the rate of 1-1/7% of his besic wages. Whe subscription of each member shall se deducted from his oraic weges and descrees fllowance retaining fllowance if my, and of shive lue of food compassion if may of each month by the employer and paid over to the Board. The Corporation shall contribute as a unl amount subscribed by the members such month and such contributions shall be paid to the Board of Trust as by 15th of the following menth elongwith subscriptions collected from the members. The Corporation shall not contribute bey ni Ki of wasic stes and describes allowance retaining allowance if any, and of sh value of food concession if any, sold1/3,0 of his basic ages of the arbscriper whichever is higher for that month as the case may be. Each contribution shall be calculated to the nearest parter of a runes. 12.59. or more being counted as the next higher -unriter of a rupee.
- ii) In respect of all employees who have become members of the Provident Fund on or after 1st March, 171, and those who being mamber of the Provident Fund as on 212.71 have ofted for employees share of contributions to aris growident fund shall be the balance of basic wages, dearness allowance and retaining allowance including orth value of food concession, if any payable to them, after deducting 1-1/6% of the basic wages, dearness allowance and retaining allowance including orth value of food concession, if any rounded off to the hearest 25 paise in respect of each member being the contributions to eards the family pension fand.

Exa anction:

For the purpose of this rule, retrining ellowance means on ellowance rayable for the time being for an employee of this Corporation during any period in which this establishment is not working but petrining his services.

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iii) The Corporation shall in the first instance pay toth the contributions payable by himself and also on behalf of the members employee by the Corporation directly or byor through a contractor.

The mount of member's contributions paid by the small eyer shall be reconversate by mounts of destrotions from mages of the member and not otherwise. Provided that no such deduction may be made from any wages other than that which is paid in respect of the period or part of the period in respect of which the contribution is payable.

13. ELISATION IF SUBSCRIPTION :

n) When the monthly employments of a subscriber are paid by the Corporation, recovery of subscriber on account of these employments and of any advance granted under Asgulation 19to 25 shall be made simultaneously provided that no such deduction may be made from any wage other than that thich is paid in aspect of the contribution is payable.

Provided further that the Corporation shall be untitled to recover the employee's share from a wage officer than that for which it is paid in respect of the period for which the contribution has been paid or is payable where the employee has in writing given a false declaration at the time of joining service with was comparation that he was not already member of the Fund.

Provided further that where no such deductions have been made on account of the accidental mistake or a charical error, such deductions may be made drom the subsequent wages.

- b) Deduction made from the wages of a member paid on daily, weekly, or fortnightly basis shall be totalled up to indicate the monthly deductions.
- a) Any sum deducted by the Corporation from the wages of an unaltype under these rules shall be deemed to have entrusted to Corporation for the purpose of paying the contribution in respect of which it is deducted.

44. BM LOYERS SHARE NOT TO BE DEDUCTED FRIM THE MEMBER !

Motwithstanding any contract to the contrary the Comporation shall not be entitled to deduct the employer's contribution from the wages of a member or otherwise recover it from him.

15. INSPECTION BOOK

The Trust shall maintain an inspection note book in such form as the Commissioner may specify, for an Inspection to record his observation on his visit to the Establishment.

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16. INVESTMENT OF RUND !

- a) All moneys contributed to the fund (whether by the Corporation or by the Subscriber) or securing by way of interest to otherwise to such fund shall be whenly in the late of Copiesed Government Securities strictly as per pattern of investment laid down by the late, of India from time to time provided that such securities are payable both in respect of Capital and in respect of interest in India.
- All expenses incurred in respect of, and less, if any, arising from any investment shall be charged to the fund.
- a) Interest Suppense Account

All interest, rest end other income realised, and met profits or loses, if my from the sale of investments not including therein the transaction of the Administration account, shall be credited or debited, as the code may be, to an account called the "interest Suspense Account". Brokerage and Commission on the purchase and sale of scourities and other investments shall be included in the purchase or sale price, as the case may be, and not separately changed to the "Interest Suspense Account".

d) All expenses involved in the administration of these provident fund regulations including the maintenance of security, submission of accounts and returns and payment of inspection changes shall be borns by the Corporation.

TI INTEREST

- i) Interest shall be credited to the accounts of a subscriber at such rate as may be determined for each year according to the method of calculation prescribed from time to time by the Trustees depending on the income from provident fund deposits and investments. Provided that the enfregate amount of interest credited to the account of the members shall not be less than the interest payable on the halance standing to the credit of the member on the 1st day of April falling within the period of marricular currency at the rate declared by Government of India for the members of the Employees Provident Fund Scheme, 1952.
- ii) Interest shall be credited at the rate determined in accordance with the sub-regulation(1) of this regulation with effect from jist March, of each year in the following manner:
- a) the smount at the credit of a subscriber on the 31st March of the preceeding year, interest will be credited for twelve months.
- b) on sums withdrawn during the current year interest will be paid from the 1st April of the current year up to the last day of the month proceeding the month of withdrawal.



- e) on all sems credited to the subscriber's account after the 31st Merch of the proceeding year interest from the date of deposit up to the 31st March of the current sear Provided that when the amount standing to the credit of a subscriper has became payable interest shall thereon be credited under this sub-regulation only for a period from the beginning of the current year or from the date of deposit as the case may be upto the last day of monch previous to that in which the account is settled.
- iii) For the purpose of this regulation the date of deposit shall, in the case of recoveries from emoluments, be deemed to be the first day of the month following the month to which the payrelates.
- In addition to any amount paid under regulations 26, interest thereon upto the end of the month proceeding that in which payment is offered shall be payable to person to whom such amount is to be paid.
- v) The agreement amount of interest credited to the accounts of the members shall be debited to "Interest Suspense Account".
- In determining the rate of interest the Trustees shall satisfy itself that there is no overdrawal on the interest suspense Account as a result of the debit thereto of the interest, credited to the Account of Members.
- Interest shall not be credited to the Account of a Member if he informs the Trust in writing that he does not wish to receive 1t, if however, the member subsequently asks for interest, it shall be credited to his account with effect from the first day of the period of currency in which he makes request therefor.

ADVANCES & WITHDRAWALS FROM THE FUND 16.

- 1) An advance may be granted by the Trustees to a subscriber from the amount standing to his credit in the fund, subject to the fallowing conditions.
- 2) No advance shall be granted unless the sanctioning authority is satisfied that the applicant's pecuniary circumstances justify it and that it will be expended on the following object or objects and not otherwise.
- 1) To pay expenses in connection with the illness of the subscriber or a member of his family or repair of his house .
- ii) To pay obligatory expenses in connection with marriage, subscriber, it is incombent upon him to perform and in connection with which it is obligatory that expenditure
- iii) To meet expeniiture on building or purchasing a house or site for a house.
- No advance from the provident fund shall exceed the amount of his own subscription and interest thereon at the members credit in the fund at the time the advance is granted.

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- The grant of an advance under these regulations shall be subject to the condition that its recovery shall be so compulsory deductions including instalments of the house subscription, income-tax reovery of loans.

 Advanced allowance present of special pay, if any, provided batt if some amount becomes recoverable after a house subscription or any other non refundable advance has been to less than half his basic wages and dearness that if some amount becomes recoverable after a house sanctioned which has the effect of reducing the not pay shall be made.
- 5. An advance for the purposes specified in sub-regulations 2(i) & (ii) of the regulation shall not exceed three months pay at the time the advance is granted or 1/ith of the subscriber's own subscription whichever is lesser.
- An idvance for the purpose specified in sub-regulation 2(iii) shall be limited to the amount not exceeding twenty-four months basic wages and D.A. of the subscriber of his cwn total contribution with interest thereon, whichever is less, and shall be further subject to the terms and conditions set out in regulations 18 to 2:
- 7. a) A subsequent advance for the purpose specified in sub-regulation 2(1) & (ii) of this regulation shall not be permitted until a period of 12 months has elapsed from the date of payment of the previous loan. The Trustees may, allow the subsequent advance earlier, subject on the following conditions.
 - Recovery of 50% of previous advance has been made and the period equal to one half of the total duration of the running advance has elapsed
 - ii) Not withstanding the provisions contained in sub-regulation 7(a) above, the Board of Trusters may also grant subsequent advance even at an a rlier stage in extremely hard cases.
- b) Advance for purposes specified in sub-regulations 2(iii) of this regulation may be permitted not withstam ing that an advance for any one of the purpose specified in sub-regulations 2(i) and (ii) has not been fully repaid.
- c) Advance for purposes specified in sub-regulations 2(i) and (ii) may be permitted not withstanding that the sum of this regulation has not been fully repaid.
- 8. An advance granted under sub-regulation 2(i) and (ii) of this regulation shall be recovered from the subscriber in not more than 24 equal instalments or such instalments as may be fixed by the Trustees while sanctioning the



- 91 The Corporation chall deduct such instancents from the subscriber's encluence and pay to the Fund. These deductions shall commance from the second monthly payment: made after the advance of in the case of an employee on leave without pay from the second monthly nayment after is raturn to date.
- ADVANCE FROM THE PUND FOR THE PURCHASE OF DWELLING HOUSE OF A DWELLING TO FCA CONSTRUCTION OF A 19-
 - The Board may, or as application from a member, sanction from the amount standing to the credit of the member in the fund on advance of an amount not exceeding his twenty for months (basic wages and dearness sligwance) - his own total contrabution with interest thereon, whichever is less, for purchasing a dwelling house (outrishe, or on hire-purchase basis from the State Government, or a Cooperative Society, Institution, Trust, Legal Body, Houseing Finance Corporation or dwelling Fine or for the Constructions of a dwelling house; provided that where the advance is sanctioned for the purchase of a dwelling site (in a non-municipal area) the amount that shall be initial; paid towards such ofyster shall not exceed dear ess allowance of the member or his own total cont foutiens with interest thereon, then standing to his credit, whichever is less, may be paid to the member at the request to the time of the construction of a dwelling house on such dwelling site; provided futhere that where the advance is in respect of the construction of a doubling house, it may be sanctioned in such number of jests werts as the Board thinks fit; provided furthers that - mamber desiring to take advance purchase basis, may author'se the beard in writing in such form as may in prescribed by the Board to mals withdrawls for the provident fund account for the purpose of paying the amount of hire-purchase instalments every year direct to the State Govt., or as the case may be, to the cooprative society, Institution, Trust, local body, and housing finance Convoration. In such cases the total amount of such ins alments shoul not, however, exceed his twenty-four mon had basic pages and dearness allowance or his own total cont thursen its interest thereon whichever is lessprovided also that where the adv nce is for he purchase of a dwelling house or twelling with the payment of advance shall be made direct to a cost Covernment or the Cooperative Finance Corporation Thint, Local body or Houseng the manner.

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- to the members who is also a member of the fund, sanction as graph (1) and pay the amount direct to the said society.
- No advance under this paragraph shall be sanctioned unless a member has completed five years' membership of the fund and unless his own total contricutions with in the Fund is one thousand rupees or more.
- where an advance is sanctioned for the construction of a dwelling house, the construction shall commence within six months of the withdrawal of the first instalment and the final instalment. In the case of purchase of a dwelling within six months of the withdrawal of house or a dwelling site, the purchase shall be completed provided that this provision shall not be applicable in (and in cases falling under sub-paragraph (1A).
- Except in the sases specified in sub-maragraph (5), no furtheradvance shall be admissible to a member under this paragraph.
- An additional advance upto his six months' basic wages and dearness allowance may be granted once and in one instalment only for additions, substantial alterations or improvement necessary to the dwelling house owned only after a period of fire years from the date of completion of the dwelling house.
- No advance under this paragraph heall be granted unless the dwelling site or the dwelling house or the house under construction is free, from encumbeances. No advance shall be granted for purchasing a share in a joint property or building a house or land owned a house on land owned may, however, be granted for building jointly by the member and the spouse of the member or provided that where a dwelling site or a dwelling house is nortagaged to the Central Govt., State Govt., aCooperati

is nortagaged to the Central Govt., State Govt., aCooperative Society, Institution, Trust, Local body or Housing Finance Coxpration, salely for obtaining funds, for the construction of the house under any housing scheme formulated by the Central or State Govt. (except under the subsidised Hossing Scheme for Industrial Workers), such a dwelling site or a dwelling house, as the case may be, shall not be deemed to be an encumbered property; member for acquiring a flat in a building owned jointly satisfied; other conditions in this paragraph are

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provided further that a land acquired in perpectual loase or on lease for a period not less that 40 years for constructing a dwelling house or a house built on such a leased land, shall also not be deemed to be an encumbered property

Where in advance is sanctioned for purchasing a dwelling house or a dwelling site or for the construction of a dwelling house, the member shall not sell the dwelling house or dwelling site, as the case may be, at any time after the withdrawal of the first instalment and within a period of five years, of the withdrawal of the final instalment and shall deposit and keep deposited for a period of five years, with the board, the title deeds in respect of such dwelling house, of dwelling site, as the case may be, within if a member has repaid to the fund the entire amount of advance taken under this paragraph before the expiry of 5 years, the board shall, on the request of the member, return the title deeds deposited with him without waiting for the expiry of the period of five years;

Provided further that the requirement of depositing the title deeds with the board may be dispensed with if the title deeds of the property stand deposited or mortgaged to any of the authorities specified in sub-paragraph (1) against a lone taken by the member from any such authority for the specific purpose of meeting in part the most of constructions or acquisition of the same house or purchase of the same house site, as the case may be, and if the authority furnishes a letter of guarantee specifying that the lone has been granted to the member to enable him to meet the cost of construction of acquisition in part of the same house or purchase of the same house site, as the case may be against the title deeds deposited or mortgaged by the member and that he has a clear and marketable titesof the land free from encumprances and attachments and that the title deeds; (a) will be kept deposited with or mortgaged to that authority till the expiry of five years from the date the Pund grants an advance to the member, or (B) will be released in favour of the fund and sent directly to the board in case the loan including the interest thereon is repaid to that authority earlier that the expiry of the five years and that a note regarding the interest of the employees Provident Fund authorities has been duly kept in the records of the authorities ;

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Provided also that the member shall undertake not to part with the posession of the house so built or acquired or house site so purchased by way of sales, mortgage, of five years and shall also submit a deglaration not later that the 31st day of December of every year to the effect that the house or as the case may be, the case site continues to be in his possession and in thereon stand as mortgaged to any of the authorities house building advance taken from that authority site for the construction of which or for the authority continues to be in his possession of the authority continues to be in his possession of the loan.

- if the advance granted under this paragraph exceeds the amount actually apent for the purpose for which it was sanctioned, the excess amount shall be refunded by the member to the fund within thirty days of the within thirty days of the within thirty days of the completion of the constructions, of, or necessary additions, to, a dwelling house.
- 8) If the Board is satisfied that the advance pranted under this paragraph has been utilised for a purpose other than for which was granted, or that the conditions of a advance have not been fulfilled, or that there is a reasonable apprehension that they will not be fulfilled wholly or partly, or that they excess amount will not be refunded in terms of sub-paragraph (7): the Board shall forthwith taken stens to recover the amount due with interest at the rate which would by 2% above the rate of interest as may be determined by the Board of Trustees under paragraphs 17 of these regulations, from the wages of the member in such bumber to the second of th of instalments as the Boards may determin. For the purpose of such recoveryy the Board, may direct the Corporation to dedact each such instalments from the wages of the member and on the receipt of such direction the Corporation shall deduct accordingly. The amount so deducted shall be remitted by the Corporation to the Board within such time and in such mander as may be specified in this behalf by the Board, or being credit to the Member's account. Frowided only that portion to the interest which might have been credited to the member's account by way of interest had he not taken any such advance shall be credited to the members account and the excess shall be credited to the interest Suspence

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9) Where any advance granted under this paragraph has been misused, no further advance shall be granted to the mamber under the said paragraph.

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20.4 ADVANCE FROM THE FUND TOWARDS THE ALLOTMENT OF TENEMENT CONSTRUCTION OR BE CONSTRUCTED UNDER SUBSIDISED HOUSING SCHEMS FOR INDUSTRIAL WORKERS.

Where any tenements have been constructed or and to the Constructed by any State Government or Cooperative Society under the Subsidised Housing Scheme for Industrial Workers, a member, who has some and five years membership of the tenement of the second in the amount standing to his credit in the Fund is not less than five hundered repeas may authorise the Board in such manner, as may be approved by him to remit from his account in the Fund to such State Government or Cooperative Society or which he is an member, a sum not exceeding his 24 months basic wages with interest thereon, or his own total contributions whichever is less, towards the allotment of such tenement;

Provided that where the tenements are allotted on hire-purchase basis, the member may authorise the Board to make withdrawals from his provident fund account of hire-purchase instalments every year direct to the State Govt. or the Cooperative Society as the case may be. In such cases the total amount of such instalments shall not, however, exceed his own total contributions with interest thereon, which-ver is less.

- 2) The loard on being satisfied that the authorisation has been made in the manner approved by him, shall ther supon remit such sum to the State Govt, or Toolerative Society as the case may be.
- In the event of the member refusing to accept an all others under the said Scheme, he shall be liable to refund to the rund, the amount remitted to the St te Govt. or the Cooperative Society under this paragraph together with interest thereon at a rate not exceeding 2% p.a. above the rate fixed unader Regulation No. 17. The amount so refunded shall be craifted to the member's account.

Provided that only such protion of the interest as would have been credited to the member's account by way of interest, had he not taken any such advance, she I be credited to his account and the excess shall be redited to the Interest Suspence Account.

4) In the event of the member not having been allotted a tenament or in the event of the cancellation of an allotment made to the member under the said Scheme the member shall be liable to refund to the Fund, the amount remitted to the State Govt. or the Cooperative Society under this paragraph. The amount so refunded shall be credited to the member's account.

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- In the event of the member refusing to acquire the site of purchase or construct a house under the said scheme he shall be liable to refund to the fund, the amount remitted to him or to the individuals, cooperative societies, Institutions, Trusts, local bodies. Housing Finance Corporations or State Governments as the case may be, under this paragraph, together with interest thereon at a rate not exceeding 2% per annum above the rate fixed under paragraph if the amount so refunded shall be credited to the members account provided that only such protion of the interest as would have been credited to the member's account by way of interest, and he not taken any such advance, shall be credited to his account and the excess shall be credited to the interest.
- In the event of the member not being able to acquire the site or purehage or construct a house or in the event of the cancellation of a allotment made to a member under the said scheme, the member shall be liable to refund to the Fund, the amount remitted to him or to the Individuals, cooperative societies, Institutions, Trusts, local bodies, Housing Finance Corporations or the State Govt. as the case may be under the paragraph.

The amount so refunded shall be credited to the member's account.

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Where a member is required to refund the amount under sub-paragraph (3) of sub-paragraph (4), the Board shall forthwith take steps to recover the amount due from the wages of the member in such number of instalments as Board may determine. For the purpose of such recovery,

the Board may direct the Corporation to deduct such instalments from the wages of the member and the amount so deducted shall be remitted by the Corporation to the Board within such time and it such manner as may be specified in the direction.

The Board may, if he is satisfied that a member genuinely requires a further advance towards the acquisition of the site or purphase or construction of a house under the said ischeme, grant to the member such advance of a sum not exceeding his six months basic wages and dearness allowance or his own total contributions with interest thereon standing to his credit in the Fund, whichever is less.

In this paragraph, the expression "Cooperative Society" means the society registered or deemed to be registered under the Copperative Societies Act, 1912.

7(2 of 1912) or under any other law for the time being in force in any State relating to Cooperative Societies.

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- In the event of the member refusing to acquire the said scheme he shall be liable to refund to the fund, the amount remitted to him or to the individuals, cooperative societies, Institutions, Trusts, local bodies. Housing Finance Corporations or State Governments as the case may be, under this paragraph, together with interest thereon at a rate not exceeding 2% per annual three the rate fixed order paragraph 1. The amount so refunded shall be credited to the members accouprovided that only such protion of the interest as would have been credited to the member's account by way of interest, and he not taken any such advance, shall be credited to his account and the excess shall be credited to the interest Suspence Account.
- 4) In the event of the member not being able to acquire the site or purchage or construct a house or in the event of the cancellation of a allotment made to a member under the said scheme, the member shall be liable to refund to the Fund, the amount remitted to him or to the Individuals, cooperative societies, Institutions, Trusts, local bodies, Housing Finance Corporations or the State Govt. as the case may be under the paragraph.

Whe amount so refunded shall be credited to the member's account.

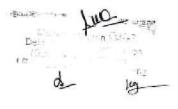
Where a member is required to refund the amount under sub-paragraph (3) of sub-paragraph (4), the Board shall forthwith take steps to recover the amount due from the wages of the member in such number of instalments as Board may determine. For the purpose of such recovery,

the Board may direct the Corporation to deduct such instalments from the wages of the member and the amount so deducted shall be remitted by the Corporation to the Board within such time and the such manner as may be specified in the direction.

- The Board may, if he is satisfied that a member genuinely requires a further advance towards the acquisition of the site or purphase or construction of a house under the said facheme, grant to the member such advance of a sum not exceeding his six months basic wages and dearness allowance or his own total contributions with interest thereon standing to his credit in the Fund, whichever is less.
- 7) In this paragraph, the expression "Cooperative Society" means the society registered or deemed to be registered under the Copperative Societies Act, 1912.

 1(2 of 1912) or under any other law for the time being in force in any State relating to Cooperative Societies.

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20.c ADVANCE FROM THE FUND FOR THE ALLCOMENT OF A TENEMENT WITHOUT ASSOLUTE OWNERSHIP:

Where under a special multiestoryed housing project undertakn by a Govt..pocal Bodw. Cooperative Society or Housing Funance Corporation, the site of the project is held in the name of t Govt..Local body. Cooperative Society or Housing Finance Corporation, and the second of the tenement is orecluded from transferring of otherwise disposing or the tenement without to prior approval of the Govt.Local body. Cooperative Society or Housing Finance Corporation asthe case may be, the more fact that the allottee dose not have absolute right of owner-ship of the tenement and the site is held in the name of the Covporation shall not be a har to the giving an advance under paragraph 19 and 20 if the other condition mentioned in the paragraph under which advance is given are satisfied.

27.d GRANT OF ADVANCES IN SPECIAL GASES:

- In case a factory or other establishment has been locked up or closed down for more than fifteen days for reasons other than a strike and its employees are rendered unemployed without any compensation, the Board, on being satisfied that no compensation to the employee is likely to be paid by the corporation within a. resonable time, may authories payments to a member one or/more non refundable advances from his provident fund account not exceeding his own total contribution including interest thereon upto the date the payment has been authorised
 - a) In case the factory or other establishment continues to remain loked up or closed down for more than min months and the appropriate Govt. is if the opinion that the said factory or establishment is likely to lessent the Board, on being satisfiable advances to the full estant tree Board, on being satisfiable advances to the full estant from his account fund account of the paragraph (1) still continies to be unemployed and no authorise payment to the member of one or the equipment of advances from his provident fund account to the exceeding 50 % of the amount admissible under sub-paragraph (3) of the paragraph on such date, whichever is loss.
 - b) The advance granted under clause (a) shall be interest free.
 - c) The advance granted under clause (a) shall be recovered by deductions from the wages of the member in such shall commence from the first wages paid to the member immediately after the restart of the factor, or
 - d) The Corporation shall remit the amount so deducted to the Fund within such time and in such rinner as may be specified by the Board. The amount on receipt shall be credited to the member's account in the fund.

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20.e CONPUTION OF PERIOD OF MEMBERSHIP

In computing the period of membership of the fund of a member under peragraph 19 & 20 his total service exclusive of periods of brake under the Coproration or other establishmer before this scheme applied to him as well as the periods of his membership, whether of the fund or of private funds of exempted factories, immediately preceding the current member ship of the fund, shall be included. Provided that member has not served his membership by withdrawal of his provident

fund during such period. RESTRICTION OF GRANT OF ADVANCE:

A member may be granted an advance either paragraph 19 or 20 (a)20 (b) ar 20(c) but not under all for the same purpose.

20.g ADVANCE FROM THE FUND FOR ILLNESS IN CERTAIN CASES:

- A member may be allowed nonerefundable advance from his e/c in the fund in cases of (a) hospitalisation lasting for one month or more, or (b) major surgical operation in a hospital, or (c) suffering from T.B. Lepresy, paralysis or cancer and having been granted leave by this employer for treatment of the said illness.

 The advance shall be granted if,
- a) The employer certifies that the employees State Insur-Scheme facility and benefits thereunder are not actually available to the member of the member produces a certificate from the Employees State Insurance Corporation to the effect that he has ceased to be eligible for cash benefits under the Employees' State insurance Scheme; and
- A doctor of the hospital certifies that a surgical operation or, as the case may be, hospitalisation for one month or more had or has become necessary.
- 3) A member may be allowed nonrefundable advance from his a/c in the fund for the treatment of amember of his famil who has been hospitalised, or required hospitalisation, for one month or more
- for a major surgical operation, or n)
- for the treatment of T.B. Leprosy, paralysis or Cancer, b) provided that no such advance shall be granted to a member unless he has produced :-
- A certificate from a doctor of the hospital that the 1) patient has been hospitalised or requires hospitalisation for one month or more or that a major surgical operation had om has become necessary and
- 11) A certificate form the Corporation that the Employees' State Insurance Scheme facility and benefits are not available to him for the treatment of the patient.
- The amount advance under this paragraph shall not exceed the member's basic wages for three months or his own share of contrabution with interest in the fund, whichever is less.
- No second advance under this paragraph shall be allowed within a period of three years from the date ofpayment of an advance allowed under this scheme.
- where the Board is not satisfied with a medical certification furnished by the member under this paragraph, he may, before granting an advance under this paragraph, demand from the member another medical certificate to this satisfaction.

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- 20:h ADVANCE FROM THE FUND FOR MARRIAGE OR FOST MATRICULATION EDUCATION OF CHILDREN:
 - 1) The Board may on an application from a member authorise payment to him/her of non-refundable advance from the provident Fund Account not exceeding fifty per cent of his/her own total contribution including interest thereon standing to his/her credit on the date of such authorisation, for his/her daughter's or our's marriage, his/her own maggiage, the marriage of his/her dependent sister/brother or for the post-matriculation education of his/her son or dougher.
 - 2) No advance under this paragraph shall be sanctioned to member unless the amount of his own total contribution with interest thereon standing to his credit in the fund is Rs.500, or more on the date the payment is authorised.
 - 3) We more than two edvances shall be admissible to a member this paragraph.
 - this paragraph has been utilised for a purpose other than that for which it was been granted, or that the ponditions of advance have not been fulfilled within a reasonable time, the Board shall forthwith take steps to recover the amount due with interest at the rate 2% p.a. over and above the rates fixed under regulation, from the wages of the members in such number of instalments as the Board may determine. For the purpose of such recovery, the Board may direct the Corporation to deduct each such instalment from the wages of the member and on the receipt of such direction the Corporation shall deduct accordingly. The amount so deducted shall be remitted by the Corporation to the Board within such time and in such manner as may be specified in this behalf by the Board, for being credited to the member's accounts:

Provided that only postion of the interest which might have been credited to the member's account by way of interest had he not taken any such lavance shall be credited to the member's account and the excess shall be credited to the laterest Suspense Account.

20. i GTANT OF ADVANCE IN ABNORMAL CONDITIONS:

1) The Board may, on an application from a member whose property moveable or immovable, has been damaged by a calamity of exceptional nature, such as floods, earthquakes or riots, authorise payment to him from the Provident Fund Account, a non-refundable advance not exceeding repees three hundered and fifty percent of his own total contributions including interest thereon standing to his credit on the date of such authorisation whichever is less, to meet any unforeseen expenditure;

Provided that such member produces evident to the satisfaction of the Board that the said property has been damaged.

 No advance under sub-paragraph (1) shall be paid unless the State Govt. certifies that any of the aforesaid calamities has affected the general public in that area.

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20.1 GRANT OF ADVANCE TO MEMBERS APPECTED BY DUT IN THE SUPPLY OF ELECTRICITY.

A member may be allowed a non-refundable advance from his account in the fund, if there is a cut in the supply of electricity to a factory or establishment in which he is employed on the following conditions, hamely:

- a) The advance may be granted only to such a member wh total wages for the month immediately preceding the month in which the application for advance is made was half or less than Balñ of wages for a month.
- b) The advance shall be restricted to the amount of wa for a month or Rs. 200/- or the amount standing to the credit of the member in the fund as his own share of contribution with interest thereon, whichever is less.
- No advance shall be paid unless that State Govt. ce that the cut in the supply of electricity was enforced in the area in which the factory or establishment is locate and the Corporation certifies that the fall in the member pay was due to cut in the supply of electricity.
- d) Inly one advance shall be admissible under the paragraph.

EXPLANATION:

"Wages" means for the purpose of this paragraph, basic wag and dearness allowande excluding lay-off compensation, if any."

21. ADVANCE FROM THE PUR TO BE NONIREF INDABLE:

Except as other wise provided, the advance made under regulation 19 or regulation 20 shall be non-refundable.

Advance under Regulation 18 (2) (i) and (ii) are refundable As regards financing of insurance policy it is refundable in case the policy matures before his retirement, as laid down in regulation 22.

22. FINANCING OF MEMBERS' LIFE INSURANCE POLICIES:

- Where a member desires that premium due on a policy of Life Insurance taken by him on his own life should be financed from his provident Fund Account, he may apply in a such form and in such manner as may be prescribed by the Board.
- 2) On receipt of such application the Board, or, where authorised by the Board, any other officer of the Corporat may take payment on behalf of the member to the Life Insurance of India towards premium due on his policy; provided that no such payment shall be made unless the premium is payable yearly.
- 3) Any payment made under sub-paragraph (2) shall be made out of any debited to the member's own contribution with interest thereon standing to his credit in the fund.

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- 4) Not payment shall be made under sub-paragraph (2) unless the member's own contribution in his provident fund account with interest thereon is sufficient to pay the premium and where the payment is to be made on the first premium, sufficient to pay the premium for two years.
- 5) No payment is a side towards a policy unless it is legally assignable by the member to the Board.
- 6) The Spard shall before making payment in respect of existing policies, satisfy himself by reference to the Life Insurance Corporation that no prior assignment of the policy exists and the policy is free from all encumbrances.
- 7) No educational endowment policy or marriage andowment policy shall be financed from the fund, if such policy is due for payment in whole on in part before the member attains the age of supermannuation.
- 23. CONVERSION OF POLICY IN TO A PAID UP ONE PAYMENT OF LIFE FEE ETC.

from his provident Fund Account, the Board may;

- a) Convent the insurance policy into a paid up one when the credit in him provident fund on account of his share becomes inadequate for the payment of any premium;
- b) Pay late fee and interest out of the member's own contribution in his provident fund account if any premium cannot be remitted to the Life Insurance Sorporation in time because of delay in sending to the Board the policy the member of Corporation may be responsible.

24. ASSIGNMENT OF POLICIES TO THE PUND:

- 1) The policy shall within six months of the first payment under paragraph 22 be assigned by endorsement thereon, to the Board and shall be delivered to the Board.
- 2) Notice of the assignment of the policy shall be given by the member to the Life Insurance Corporation and the acknowledgement of the said notice by the Corporation of assignment,

 3) The transfer of the assignment of the date
- 3) The terms of the policy shall not be altered nor shall the policy be exchanged for another policy without the prior consent of the Board to whom the details of the alteration or of the new policy shall be furnished in such form as he may specify.

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- 25.a) RONG ON POLICY TO BE ADJUSTED AGAINST PAYMENTS MADE FROM THE PUND.

So long as the ploicy premains assigned to the Board any bonus accruing on it may be drawn by the Board and adjusted against the payment made on behalf of the member under paragraph 22.

25.b) REASSIGNMENT OF POLICIES:

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- Mhere the accumulation standing to the credit of the member arewithdrawn under paragraph 26 or when the member repays to the fund the amount of premium paid by the board with interest thereon at the rate provided in paragraph 17.2he board shall reassign by endorsement thereon the policy to the member together with a signed notice of re-assignment addressed to the Life Insurance Corporation.
- 2) If the member dies before the policy has been re-assigned under sub-paragraph (1) the bound shall re-assign by endorsement thereon, the policy to that nominee of the member if valid nomination subsists and if there be no such nominee to such person as may be legally entitled to receive it together with a signed notice of reassignment addressed to the Life Insurance Corporation.

25.c) RECOVERY OF AMOUNTS PAID TOWARDS INSURANCE POLICIES:

If a policy matures or otherwise falls due for payment during the currency of its assignment, the Board shall realise the amount assured together with bonus, if ... accrued thereon, place to the credit of the member the amount so realised or the whole of that amount paid from the flund in respect of the policy with interest thereon whichever is less, and refund the balance, if any, to the member.

- 26. CIRCUMSTANCES IN WHICH ACCUMULATION IN THE FUND ARE PAYABLE TO A MEMBER:
 - A member may withdraw the full amount standing to his credit in the fund.
 - (a) in retirement from service after attaining the age of susperannation;

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Provided that a member, who has not attained the age of susperannuation at the time of termination of his services, to his credit in the fund if he attains the age of superannuation before the payment is authorised.

- or any public hospital or the 5.5.1.C.
- c) Immediately before migration from India for permanent settlement abroad.
- d) On termination of service in the case of mass or individual retrenchement;

Provided that in the case of mass retrenchement the payment shall be made immediately and in the case of individual retrenchment payment shall be made if the member has not which the Act applied for a continuous period of not less the member makes the application for withdrawal; provided pending final withdrawal, the member may, at his option, employment, monthly withdrawals, not exceeding six of a non-refundable advance for the fund of an amount equal lor-

- the pay (including dearness allowance, cash value of any food concession and retaining allowance) drawn by him in the month immediately preceding the month in which he was retwenched or,
- (including interest) in the fund, whichever is less referred to in the foregoin, provision, the balance
 (including interest) in the fund, whichever is less referred to in the foregoin, provision, the balance
- in any case where the member secures employment in any establishment to which the Act applies, be transferred to the new provident fund account that establishment.
- in any case where the member secures employment in an establishment not covered by the Act, be paid in cash to him after the expiration of the said period of six months or to be transferred to the credit of the account of such member in the provident fund provided that it will be so done only if the member the rules of that provident funds.
- iii) in any case where the member does not secure amployment, be paid in cash.



0-a)on turmination of service under a voluntary scheme of retirement framed by the employer and the employees under a mutual agreement specifying, inter-alia that notwithstanding the previous contained in sub deause (a) of a suse(ii) of Section 2 of the industrial disputes act, 1047 extuding voluntary retirement from the scape of definition of retirement such voluntary rations and shall for the transfer as retreaches mutual consent of the parties.

- a) In any of the following contingencies, provided the actural payment shall be made only after completing a continuous period of not less than dix months immediately, precaing the date on which a member makes the application for withdrawal.
- Where the Corporation clused but certain employees
 who are not retrenched, are transferred by the employer
 to other factory or establishemtn not covered under the
 Act;
- i) Where a member is transferred from a covered factory or other establishment to another factory or another establishment not covered under the Act, but is under the same employer; and
- iii) Where a member in discharged and Is given retenchment compensation under the Industrial Dispute Act, 1947 (14 of 1947).
- f) Immediately on ceasing to subsccribe to the fund consequent on the employer ceasing to give effect to the provisions of the Act to the establishment
- for the purpose of clause(b) of sub-paragraph(1)
 where an establishment has been closed, the ourtificate
 of any registered medical practioner may be accepted.
- 11) Where there is no medical officer in the corporation the employer shall designate a registered practioner stationer in the vicinity of the Corporation or:
- iii) Where the establishment is covered by the Employees State Insurance Scheme, medical certificate from a medical officer of the Employees State Insurance : Dispensary with which, or from the insurance Medical Practioner with when the employee is registered under that scheme, shall be produced;

Provided that where by mutual agreement of employer and employees, a medical Board exists for any establishment or a group of establishments, a certificate issued by such Medical Board may also be accepted for the purpose of this paragraph;

Provided further that it shall be open to the Board to demand from the member a fresh certificate from civil Surgeon or any doctor acting on his behalf where the original certificate produced by him gives rise to suspectious regarding its genuinchess;

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Provided further that the entire fee of the Civil Surgeon or any doctor acting in his behalf shallbe paid from the fund in case the findings of the Civil Surgeon or any doctor acting on his behalf agreed with the original certificate and that where such findings do not agree with the original certificate only half of the fee shall be paid from the fund and the rumaining hald small be celled to the marker 8 account.

- iv) A member suffering from tuberculosis or 1 prosy, if contracted after leaving the service of an establishment on grounds of illness but before payment has been authorised, shall be deemed to have been permanently and totally incapacitated for work.
- 2) In case other than those specified in sub.paragarph(1) the Board may permit a member to withdraw, subject to the provisions of such-paragraph(3), the amount standing to his credit in the fund, if
- a) he being a national of a country other than India is leaving India atleast for a year; or
- b) he has not been employed in any factory or other establishment to which the Act applied for a continuous period of not less than six months immediately preceding the date of which he makes the application for withdrawal;

Provided that the Board may in cases of hardship reduce subject to such rules as may be made in this regard by the board with the previous approval of the Regional Provident Fund Commissioner, the said period of six months to such extent as he may

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- A declaration in writing made by a member affirming the fact of non-employment of aforesaid may be accepted as proof thereof.
- When a member withdraws any amount under sub-paragarph the following provisions shall apply namely.
- 75% of the employer's contribution and interest there if shall be forfeited to the fund if the period of his membership of the fund is less than 3 years; or
- ii) 50% of the employer's contribution and interest there a shall be forefeited to the fund if the period of membership is 3 years or more but less than 5 years or;

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lii) 25% of the employers contribution and Lowrest thereon 3' 11 be for cited to the fund if the period of membership is 5 years or nore but

- lv) 15% of the sapleyer's contribution and in the thereon shall be forfitted to the fund if the part of the mambership and to the fund if the less than 15 years.
- 4) Netwithstanding the provision in sub-regulation Ho.2/3 if a subscriber resigns after completing 5 years of service including period of leave with pay but excluding the period of probation and leave without pay, the paid in full.
- 5) Any member who withiraws the amount due to him under subparagraph (2) shall, on a batining re-employment in a factory of other establishment to which the scheme applies, be requied to qualify again for the membership of the fund and on qualifying for membership shall be teated as a fresh member thereof.
- 6) Any sum forfeited to the fund under this regulation shall not be returned to the DTC but shall be credited to the Forfeited Account of the Pund.

The amount of the credit in the forfeiture account shall be expanded for the following purposes:

- provided that the tital amount inclusing the sum proposed that the tital amount inclusing the sum proposed that sum of a texceed & 1000/- the intention is heirs;
- by for meting mone; order commission on remittances from the provident fund to out going members/their heirs;
- c) To Coclaring the Interest so that it is not Fund Science.
- d) Fo. making good the capital loss on the conversion of security and other instruments, this should however, be
- S) The amount remaining in the credit of the Forfieture Account f 31st March of each year shall be transferred to the "Int rest Suspanse Account" after retaining a minimum that expenses as referred in this para-graph.
- f) Organisation of sports games, fil, shows, cultural programm's and athletic meets etc.;

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- g) Organisation of exoursions and tours of subscribers to industrial centres in different parts of the country for extending awareness and promotion of cultural intergration;
- Community/Welfare Centres for promotion of recreational activities, health and welfare of subscribers and murbers of the families.
- Promotion of cooperative Credit/Consumer Societies for the benefit of subscribers; and
- Promotion of Housing facilities for the benefit of the subscribers.

Explanation:

- a) In computing the period of membership under sub-para graph(3) for the first withdrawal under sub-paragraph(2) in respect of a member, his total services, exclusive of periods of breaks under the same employer of a factory or other establishment before or after the scheme applied to the factory or other establishment as well as the periods of his membership whether of the fund or of private provident funds of exempted factories or other establishments or provident funds exempted, immediately proceeding current membership of fund shall be included provided that the member did not withdraw his provident fund moneys during such period.
- b) In computing the period of membership under sub-paragraph (3) for subsequent withdrawals under sub paragraph(2), periods of membership whether of the fund or of the private provident funds exempted immediately proceding the current membersip of the fund shall be included provided that the member did not with draw his provident fund moneys during such periods.
- Notwithstanding anythis contained in these regulations to the contrary, the amount of accumulations to the credit of a member, in the fund shall when be leaves his employment and obtain re-employment in an exempted factory or an establishment of some other concern to which the provisions of the Employees Provident Fund Act, 1952 apply within the period under clause (b) sub-regulation(2) of Regulation 26, be transferred to the credit of his account in the provident fund establishment in which he has been re-employed, and in case he joins any unexempted factory/establishment, his total provident fund accumulations shall be transferred to the Regional Provident Fund Commissioner.
- d) (i) Notwithstanding anything contained in these regulations to be centrary, the trustees may in exceptionally deserving cases pay the amout of accumulations due to a member in accordance with regulations without waiting for a period of six months.
- 11) In cases where immediate payment of provident fund is made without waiting for period of six months on account of serious illness of the member or any member of his family, a medical certificate in support of illness shallbe produced by the member unless for adequate reasons to be recorded, the turstees may decide to dispense with the production of the medical certificates.
- 27. ACCUMILATIONS OF A DECEASED MEMBER TO WHOM PAYABLE:
 On the death of a member before the amount standing to his
 credit has become payable or where the amount has become payable.

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before payment has been made.

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i) II a nomination made by the member in accordance with paragraph 10 subsides, the amount standing to his credit to the fund become rayable to his runings or nominees in the fund become rayable to his runings or nominees in

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ii) Is no combration subsists or if the nomination relates to ar the galo chereof to which the nomination does not relate, is the case may be shall become payable to the members of his family i served charge provided that no share will

c) some of a face seed sen who have attained maturity; t) mainted doubtters whose husbands are alive

If there is any massher of the family other than those specified in alcunes(c)(h)(c). Provided further that the widow or widow and the child or children of a deceased son shell reprive between them in equal parts only the share which that son would have received if he had survived the member and h d not oc nimer the age of macurity of the time of the member's

iii) in my cally to which the provisions of clause(i) and (ii) do no spriy the vhole smount shall be payable to the person legal y croitled to it, Exp anat. :

les to rungoes create segaph a mamber's postumous chile 'i to m alive, shall be trated in the name way as a service that north become the member's death.

28(e) of member already desired to be in the (1 'A subject Lir who

se ic of the Corporation and/or joining a local body.

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I'm as subsequently reinstated in the service, shato the subsequencty remarked in the service, one point in him from the provident fund in pursuance of these n cleations with interest thereon. The amount so repaid all be credited to his account in the Project Fund.

ii) It a subscriber is transferred temporarily to the service of another local body, the amount shown to the credit of the provident Fund ledger shall not be withdr on the shall remain to the credit of his account.

28(h) ON - HE SULRERI OR PROCEEDING ON LEAVE PREPRATORY TO

a subscrib r hs proceeded on, leave preparatory to ret ಸಂಖಾಗದ ರಕ್ಷ

11) which the state as been permitted to retire or declared by the second permittee to retire or decided by the second for such authority to be unfit for further service his secription and interest tereon standing to be second provident Fund shall, upon application means to the second parameters to the Co y his in the before to the Board become payable to the

provided to a subscriber, if he returns to duty, shallbe required to be bear, repay to the provident Fund paid to he recount, the whole or part of any amount section to the section in mash by instaments or other many or otherwise, as the Board any

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BETTER BELLEVIEW

or the latings thereof after any deductions becomes provide in analy the the duty of the Board to made case there is provided in these regulations in the board may, if the amount to the credit of the fundances are stored by 5200% and if satisfied after enquiry the count to the credit of the fundance that title of the element pay such amount to the

2) In the portion of the amount which has become payable is in dispute or soubt the board shall make prompt a part of that position of the amount in regard that the back is no dispute or statement. The balance is no dispute possitions, the balance

- this scheme is a minor for whose estate a guardian under the guardians and wards Act, 1890 (8 of 1890) has been appointed, the payment shall be made to such guardian. Where no guardian under the Guardians the payment shall be made to and wards Act, 1890 has been appointed, if any speciated under sub-paragraph of paragraph 10 suppointed under sub-paragraph of paragraph 10 lass of 1890 er under sub-paragraph 10 has been appointed the payment shall be made to the duardians and wards Act, appointed the payment shall be made to the natural the such person where the amount does not exceed senting the minor and the receipt of such paison for the amount paid shall be a sufficient discharge the person authorised by law to receive the payment on behalf of the minor.
- 3A) If the person to whome an amount is to be paid under this scheme is allumatic for whose estate a Manager appointed the India Lumancy Act, 1912 (4 of 1912) has been appointed, the payment shall be made to such Manager. The such manager has been appointed the payment shall the made to the natural quartian of the lumatic and in the absence of any such natural guardian, to such Ro 10000/- considers to be the proper person representing paid shall be sufficient discharge thereof. In any other case, the amount shall be paid to the person authorised by law to receive the payment on behalf of the lumatic.
- 4) If it is brought to the notice of the board that a posthumous child is to be born to the deceased member the shall retain the amount which will be due to the child in the event of its being borns alive and distribute the balance, if subsequently no child is born or the child is still-born, the amount retain shall be distributed in accordance with the provisions of paragraph 27.

 5) Any person who desires to claim payment under this paragraph and a written application for the purpose to the Board through the Corporation if such person is unable to send the application through the Corporation for any reasons what such application to the Board and the Board may forwark forward or; as the case may be return to the Board every fifteen days of the receipt of the application by him. The board may at the option of the person to whom payment is to be

made, make the payment; (1) by postal money order of the cost of the payer or, (11) by crossed cheque through post, (111) by deposit in the payer a saving bank account if any in bank/post office. Provided that where the provident fund money is remitted by postal money order, the balance, if any remaining after such remittabnee shall be credited to the forfeiture account and in the dese of a claim for the said balance the amount shall be paid by debiting the fordeiture account,

- Any amount becoming due to a member as a result of (1) supplementary contribution from the Opropration in respect of leave wages/arrears of pay, instalment of acrear contribution received in respect of a member whose claim has been settled an account but which could not be ramitted for want of latest address, or(ii) accumulation in respect of any member who has either caased to be employed or died, but no claim has been preferred within a period of three years from the date it becomes payable, or if any amount remitted to a person, is received back undelivered and it is not claimed against within a period of three years from the date it becomes payable shall be transferred to an account to be called the unclaimed Deposits Account. Provided the in the case of a claim for the payment of the said balance, the amount shall be paid by debiting the unclaimed Deposit Account.
- 30. ANNUAL STATEMENT OF ACCOUNT

 1) As soon as possible after he 31st March of each year the
 Trustees shall send to each subscriber a statement of his account in the fund, showing the opening balance as on 31st worll of the year, the total amount credited or debited during the year, the total amount of interest credited as on 31st March of the year and the closing balance on that date. The statement of because and included the enquiry as to whather the subsriber

a) desires to make any alternation in any nomination made under regulation 10;

- b) has acquired a family in case where the subscriber has made no nomination in favour of a member of his family under the provisions to sub.regulation(i)of the regulation 10.
- 2) Subscribers should satisfy themselves as to the correctness of the annual statement, and arrears should be brought to the notf ce of the trustees within six months from the date of receipt of the statement. Subscriber can inspect his provident fund account with the permission of the Trustees.
- 3) The Trustees shall m if required by a subscriberm once but not more than once in a gear, infrom the subscriber of the total amount standing to his credit in the fund at the end of the last month for which his account has been written of,

POWERS OF THE TRUST TO ALTER REGULATIONS

121

(a) It will be obligatory on the part of the Trust to amend the provident fund regulations etc., if at any time in future, any defects are detected or pointed out in the approved regulatic or any other amendments that may be considered necessary by the Trust/Government in future.

grateful of those regulation of proper valuation of the fund, the matter shell be released to the Regional Droydent for Commissioner whose wision shall be final,

PROTENTION AGAINST ATTACHMENT

 The amount stading to the credit of any member in the fund (or any exempted employee in a provident fund) shall not in any way be capable of being assigned or charge and shall not be liable to ettachment under any decree or order of any court in respect of any cebt or liablility incurred by member(or the exempted employee) and neither the official assignee appointed under the Presidency Towns involvency Act, 1909 (30 of 1909) nor any receiver appointed under the provedential Inscivency Act,1920(5 of 1920) shall be entitled to,or have any claim on any such amount.

- 2) Any amount standing to the credit of a member in the fund or of an exempted employee in a provident fund at the time of his death and pay-ble to his nominee under the scheme r that regulations of the provident fund shall subject to any deduction authorized by the said scheme or regulations, vest in the nomineu and shall be free from any debt or other liablility incurred by the december or the nominee before the death of the member or the exempted employee.

33. TRANSFER OF ACCOUNT
When a subscriber leavesthe service of the Corporation and take up employment in another factory or establishment to which the provisions of the Act applies and gives notice to that effect the transfer of his account shall be effected to the factory or establishment where he takes up employment, in case that is exempted and to the Regional Provident Fund Commissioner in case

34. EXPENSES All expenses in connection with administration and maintenance of Provident Fund Account under these regulations shall be borne by the Corporation.

35. MEG Those regulations shall also apply to the employees of the Paraulations shall also appry to the complete of the Paraulation who at the time of initial confession to the Provident Sand erusblished under the D.A.V... (an agree Provident Fund) Regulations of any earlier provident fund were in forcipt of basic wages plus tearness allowance crestains #1500/- per month

36. I NGT V INCVISIONS
UP-AL Sigh time of the Trustees are elected and the Board starts functioning, nil the poweres vasted by these regulations in the Trustoes shall be exercised, by the General Managar or any other incominated by him. Further between 30th April,1939 and unital such time the Trustees start functioning, all acts done by the General Manager or his nominee in connection with Administration of the Fund shall be deemed to have been done by the Trustees and shall not be called in question by the Trustees.

...

37. DISSOLUTION OF THE FUND

Upon the winding up of the fund, the amount standing to the credit of the member in provident Fund shall be dealt with according to the directions of the Regional Provident Fund Commissioner.

38. RULFS NOT EXPRESSLY PROVIDED

In the matters which are not expressly provided herein the provisions of the employee's provident fund Scheme.1952 will apply. The terms which have not been defined herein shall have the same meaning as have been assigned in the Employees' provident Funds and Family Pension Fund Act,1962 and the Scheme framed thereunder.

39. COMPLIANCE OF FAMILY PENSION

The compliance of the Family Pension Scheme, 1971 will be made as per prvisions of the aforesaid sheme in respect of the members entitled to and required to become the members of the

44. THE EMPLOYEES DEPOSIT LIBERD INSURANCE SCHEME 1976

The employees Deposit Linked Disurance Scheme, 1976 as framed under the Employees Provident Fund and Misc.provisions Act, 1952, will be applicable to the member of the D.T.C. Employees Provident Fund.

41. AUDIT

The accounts of the Fund shall be get audited every year by the Auditor to be appointed by the Trustees and a certified copy of the balance sheet shall be submitted to the Regional Provident Fund Commissioner.

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ANNEXURE 'D'

OFFICE OF THE REGIONAL PROVIDENT FUND COMMISSIONER 11/10, SADHU VASWANI MARG: NEW DELHI-10005.

MOST IMMEDIATE

REGISTELLED/6.D.

No.E/DL-17(Exempted)/6007

Dated: 8th August, 79

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The Sacretary,
DTC Employees provident Fund Trust,
Delhi Transport Corporation,
I.P'Estate,
New Delhi.

Subject:-Punctioning of Provident Fund Trust and Amendment of Provident Fund Rules of Delhi Transport Corporation Regarding.

Ref: Your Letter No.ACT/EPF/Regulations/79/343 dated the 24th Feb., 1979.

D/sir.

The provident Pund Rules submitted by your have been examined and . it is found that some of the clauses in rules are not in confirmity with the provisions liad down under the imployees&provident Funds & Misc. Provisions Act, 1952. However, the rules submitted vide your letter under reference is hereby provisionally approved subject to the amedments additions of the following clauses. The newly formed Trust is also allowed to operate Provident Fund Rules with subject to amendments/additions as under:

Rule 2(vi) The word "Employee" has not been defined per provisions of Section 2(f)of the "Employees Provident Funds & Nice.
Provisions Act, 1952.

Rul=2(vii)(c) The tollowing explanatory more is required to be added in this regulation:

Explanation: "An apprentice means a persone who, according to the certified standing orders applicable to the factory or establishment, is an Apprentice, or who has declared to be an Apprentice by the authority specified in this behalf by the Appropriate Government.

Rule 13(a) 1 At the end of this regulation, the following words are required to be added:

after obtaining permission in writing from the Regional Provident Fund Commissioner.

Name Amn (Her.

IP E

ANNEXURE D-1

- Rule 16: In the fifth line after the work securities the following to be added by replacing the worlds 'as par pattern issued by the Sovt.

 'Strictly as per pattern of investment laid down by the Governor of India from time to time';

 The following provisions are required to be incorporated the rules;
 - (a) The Employees'Deposit Linked Insurance Scheme'
 - (b) Arbitration: Rules regarding Arbitration viz; in the case of any dispute arises as to the meaning or applicability or interpretation or rules in between the member and the employer, the matter shall be referred to the Regional Provident Fund Commissioner, whose decision shall be final and binding on Noth the parties; and
 - (c) Audit: Rules providing audit of accounts every year by an Auditor and certified copy of Balance Sheet required to be submitted to the Regional Provident Fund Commissioner.
- 3. The above discrepancies have already been intimated the Corporation vide this office letter No.E/DL/171(Exemped)/7441 dated the 16th Arpil,1977. The Corporations has also agreed to amend certain provisions keeping in view the above said discrepancie vide their letter No.AdmI-5(41)/77 dated 30.6.77. In this regard, a meeting was also beld in the office of the Regi nal provident Fund Commissioner, Delhi on 9.11.77 to discuss the above proposed amendments in the draft D.T.C. (E.P.F.) Regulations and certain decision has been arrived at. But it is regretted to point out that inspite of the fact, the management have failed to act upon the decision arrived at and agreed vide letter dated 30.5.1977 and now an attempt is being made is if the matter was pending with this office.
- 4. You are, therefore, requested to carry out above amendments/additions and forward your Provident Fund Rules amend as above at an early date in order to avoid any legal complications and for the larger interest of the employees.
- Please acknowledge the receipt of this letter.

Yours faithfully,

Copy to

SD/-(S.K. RASTOG) REGIONAL PROVIDENT FUND COMMISSIONER

- The Gernal Manager, Delhi Transport Corporation, I.P. Estate, New Delhi for information.
- 2. The Provident Fund Inspector GradeI(Shri S.Vishwanthan). He is requested to visit the establishment and to submit a detailed report as aksed for vide office Memo.dated 22.6.79. This may please be treated as Most Urgent.

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for Regional Provident Fund Commissioner.

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Name of the Bran			961
I hereby nominat	e Shri	Design	P.No.
	(name of the Provident R	employees c and A/z No.)	andidate with h
es a candidate f	or election	to the Board	of Trustmes.
		(Sighature with his	of the propose. Provident Fund
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ANGEXULE 'II'

DELHI TRANSPORT CORPORATION PROVIDENT FUND REGULATIONS

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A. Religion 4. Father's Name 5. Husband's Name (for married women only) 6. Marrital Status (whether unmarried, married, widow or widower) 7. Date of birth day	(in block	capitals)		~(If any)
A. Father's Name 5. Husband's Name (for married women only) 6. Marrital Status (whether unmarried, married, widow or widower) 7. Date of birth day Nonth Year (where exact particulars are not available approxima age may be indicated in consulation with the Medical Officer of the Corporation.) 8. Permanent address. Village Thana Taluk/sun-division Post Office District State I declare that I have not previously bean a member of the Employees'Frovident Fund and I hereby nominate the person(s) men timed below to receive the amount standing to my credit in the Fund, in the event of my death before the amount has become payable, or having become payable has not been paid and direct that the said amount shall be distributed among the said persons in the manner shown below against their names: Name and address Nowinees' Aga - Amount of share of of the nominees with the contact of my death during the monority or my above named nominee the person whose particulars are given below shall be deemed to be the guardian of the minor nominee for the purposes of the Delhi Transport Corporation Employees Provident Fund. Name and Age of the Relationshi of the guardian address of the guardian with the member guardian and address of the guardian with the member guardian	. Sex			
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quardina	monority or my are given belo nominee for th Employees Prov Name and A	shove named nomi w shall be deemed e purposes of the ident Fund, ce of the Relati	nee the per to be the Delhi Tran	son whose particulars guardian of the minor sport Corporation
	address of the guardina	guardian with	the member	

^{1.} Certififed that I have no family as defined in para 2 of XII of the Delhi Transport Corporation Provident Fund Regulations and should I acquire a family hereafter the above nomination should be deemed as Cancelled.

ANNEXURE 'III'

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DELHI TRANSPORT CORFORATION (A GOVERNMENT OF INDIA UNDERTAKING) I.F.ESTATE: NEW DELHI

DELHI TRANSPORT CORPORATION EMPLOYEES

PARAGRAPH 10 (Av) and (vi)

I hereby cancel the nomination made by me previously as regards the disposal in the event of my death, of the amount standing to my credit in the Employees Provident Fund and hereby nominate the person(s) mentioned below to receive the amount standing to my credit in the Fund, in the event of my death before that amount has become payable, or having become payable has not been paid and direct that the said amount shall be distributed among the said persons in the manner show below against their name: Nomineess Name and Age of the Amount or share of address of the nominee relationship nominee accumulations in the with the fund to paid to each or wminees. member nominees I hereby direct that in the event of my death during the minority of my above named nominee, the person whose particulars are given below shall be deemed to be the guardian of the minor nominee for the purposes of the Delhi Transport Corporation Smployees Provident Fund Regulations.

Name and address Age of the Relationship of the qu Relationship of the quardi of the guardian guardian with them

1. Certified that I have no family as defined in para 2 of the Belhi Transport Corporation Employees Provident and Regulation and should I acquire a family horeafter the chico nomination should be deemed as cancelled.

Certified that my father/mother is dependent upon me,

Date19	impression of member(design. B.Nol
Certified that impressed before me	the above declaration has been signed/thumb byemployed in
Code No. of the Fact	authorised officer of Factory/Satablishm
Nama and addres	s of factory/Establishment or its Stamp.

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Certified that my father/mother is dependent upon me,

signature of left/right hand thumb impress of the member thumb impression of the member

Design_____E.No.____

Certified that above declaration has been signed/thumb impress

by Shrd/Shrimati____

employed in this Corporation before or af

He/she has read the entires

the entries have been read over to him/her by me

Signature of the employer of other authorised officer.

Designation____

Name and address of the factory/ establishment or stamp thereof.

Dated:___

**This column should be filled in so as to cover the whole amount that may stand to the credit of the member in the fund at any time.

Eleft hand thumb impression in case of illiterate male member and right hand thumb impression by illiterate female member.

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DELHI TOAD TRANSFORT AUTHORITY

D.R.T.A. (CONDITIONS OF APPOINTMENT & SERVICE) REGULATIONS

In exrecise of the pwoeres conferred by sub section (1) read with clause (c) of sub section(2) of sub section 53 of the Delhi Road Transport Authority Act 1950 (No.XII of 1950). the Delhi Road Transport Authority with previous sanction of the Central Government hereby

- short title, commencement and application-(1) These Regulations may be called the Delhi Road Transport Authority (Conditions of Appointment and Service)
- 2. They shall come into force with effect from the Ist September, 1952.

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- (3) They shall apply to all officers and servants of the Lelhi Road Transport Authority other than the General Manager and the Chief Accounts Officer.
 - 2. Definitions: In these regulations unless the context otherwise requires: "Authority" means the Delhi Road Transport Authority.
- "Regular" employee means an employee other than a casual or a temporary employee, who holds a lien on a permanent post santioned by the Delhi Road Transport Authority.
- Service includes service underthe Delhi Road Transport Authority and such other service under the Owalior & Northern India
 Transport Co. and the Delhi Transport Service as may be specifically included by the Delhi Ford Wransport Authority for any particula-Purpose.
- Duties of the employees: (1) All employees of the Authority shall perform such duties any carry out such them by the Authority or the General Manager or an officer authorised on his behald subject to the provisions of the Factories Act, 1948 (LXIII) Motor Vehicles Act, 1939 (IV of Factories Act, 1948 (LXIII) Motor Vehicles Act, 1939(IV of 1939) and any other law that may be applicable.

 (2) No employee shall directly or indirectly engaged in any other business occupation or emphoyment.

(2) No employee shall directly or indirectly engaged in any other business, occupation or employment and shall not except any fees emoluments or commission whatsomer from any other than the Authority. whatsoever from any party other than the Authority.

(3) The whole time of an employee shall be at the disposal of the Authority.

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- (4) Hours of duty shall be as laid down in standing orders issued by the General Manager from time to time.
- 4. Classification of employee: (1) For the purpose of these regulations, unless otherwise specified all employees under the Authority shall be classified as follows:-
 - (a) Class I- Civil Engineer.
 - (b) Class II Assistant General Manager(Administration), Assistant Engineers, Publicity Officer, Assistant General Manager(Traffic, Assistant Store Officer, Medical Officer Secretary to General Manager, Works Manager and Technical Adviser, Traffic Superintendent(Head Quarters & Operation), Stores Officer, Personnel Officer, Statistical Officer, Accounts Officer Labour Officer, Assistant Personnel Officer, Assistant Works Manager, Labour Welfare Officer.
 - (c) Class III(i) Ministerial: Office Superintendant, Accountant, Cost Accountant, Assistant-in-charge, Clerks, Stenographers, Typists, Compounder, Cashiers, Assistant Cashiers, Store Keeper, Watch and Ward Inspector, Head Draftsman, Translator, Motor Cycle Messenger, Draftsman, Section Officers.
 - (ii) Operation- Traffice Controller, Traffic Staff, Instructor, Inspector, Deport Supervisor, Chief Traffice Inspector, Traffic Inspectors, Traffic Ticket Examiners, Time Keepers, Job Keepers, Conductors, Box Makers, Drivers.
 - (iii) Workshop Foreman, Assistant Foreman, Workshop Supervisor Chief Store Keper, Works Assistant, Assistath Store Keeper, Skilled Macour.

Note: - Without prejudice to the Classification laid down above, a seperate internal classification adopted so far as the workshop staff is concerned in accordance with the provisions of industrial Employment Standing Orders Act, 1947.

(d) Class IV- Daftry, Peon, Chowkidar, Waterman, Sweeper, Mazdoor, Semi-skilled and Un-Skilled Labour.

Nore: The conditions of service of employees on deputation will be such as may be laid down in their terms of deputation as approved by the Delhi Road Transport

5. Recruitment:-Subject to the condition that neither a person disqualified under section 17 of the Delhi Road Transport Authority Act, 1950 nor an employee of the Authority dismissed from service for misconduct

by the Authority, nor an employee of the Central& State Government who has been debarred from employment in any Government Department, shall be taken into employment and Jurther subject to such standing Orders as may be framed by the General Manager, with the approval of the Delhi Rad Transport Authority regarding age, academic and technical qualification, physical fitness, trade tests, procedure for invitation of applications (namely by advertisements in any other may), appointments against sanctioned Rosts whether by prometion of by direct recruitment shall be made strictly on merits. In determining the merits or fandidates for purpoes, of promotions, consideration shallbe given to service records and seniority inadddition to his qualifications, when appointments are proposed to be filled by direct recruitment employees of the Delhi Road Transport Authority shall be eligible to complete for them.

- 2.(a) Selection to Class III and IV posts will be made by a departmental Committee consisting of the General Manager and/or the Assistant General Manager (Administration), the Chief Accounts Officer and the respective Departmental Heads. When any of them is not available or otherwise engaged he will nominate the senior most available officer of his department to represent him on the Committee.
- (b) Selection to Class II posts will be made by a Committee consisting of:-
 - Deputy Secretary, Ministry of Finance and Member, Delhi Road Transport Authority.
 - (ii) The representative of the Ministry of Transport(Member, Delhi Road Transport Authority)
 - (iii) A non- official member of the Authority nominated by the Chairman.
 - (iv) General Manager.

Note 1. The Chairman of the Authority may attend any meeting if he considers necessary.

- (2) The selection Committee may with the permission of the C hairman, associate with intself and Person whose assistance or advice it may consider necessary in the selection of technical personnel.
- (3) Temporary vacancies may be filled by the General Manager in accordance with the poweres delegated to him in this respect in the regulations governing such delegation.
- 6. The appointment Authority for the different classes of employees is indicated below:-

Class I and Class II- Delhi Road Transport Authority.

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Class III & IV - General Manager.

- 7. (1) Probation:-All appointments shall be made on prolation for a period of one year. The period of probation may be extended by the Appointing Authority in the case of a particular individual if the Appointing Authority considers it necessary for ressans which should be recorded provided that in no case shall the period of probation exceed two years.
- (2) Confirmation: After the satisfactory completion of the period of probation in a post an employee who is found fit for confirmation may be confirmed in that post provided that post is included in the sanctioned permanent establishment of the Delhi Road Transport Authority.

All confirmati ns will be made by the Appointing Authority.

8. Record of Service: -Record of zervice of every employee of the Authority shall be maintained in the manner prescribed by the Authority. The date of birth shown in the Record of Service shall be that recorded in the Matericulation Certificate or an equivalent as may be prescribed by the Delhi k oad Transport Authority in the case of those who have not passed the Matriculation Examination. In other cases the date of birth shall be proved by documentary evidance to the satisfaction of the Appointment Authority.

Seniority in a grade shall be from the date of app ointment in that grade. When persons in a particular grade are appointed on the same date their relative seniority shall be determined and notified by the appointing authority.

In the case of employees taken over for the G.N.I.T. company & the D.T.S seniority in their existing grades shall be determined & notified by authority.

- 7. Termination of Service:-(a) Excepts as otherwise specified in the appointment orders, the services of an employee of the Authority may be terminated without any notice or pay in lieu of notice:-
 - (i) During the period of probation and without assigning any reasons thereof.
 - (ii) For misconduct,
 - (iii).On the completion of specific period of appointment.
 - (iv) In the case of employees engaged on contract for a specific period, on the expriation of such period in accordance with the terma of appointment.
- (b) Where the termination is made due to reduction of establishment or in circumstances other than those mentioned at (a) above, one month notice or pay in limit thereof will be given to all categories of employees.

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- resign from his post under the Authority he shall give three/one month's notice in writing or pay in lieu thereof to the Authority provided that in special cases, the General Manager may relax, at his discretion, the condition regarding the period of notice of resignation or pay in lieu thereof.
- 10. Retirement: Employees of the Authority will be retired on attaining the age of 58 years provided their services are not otherwise terminated earlier.

But the Authority may, at its discretion, authorise, by a general or special order and subject t, such conditions as it may specify the retention in service of any employee or class of employees upto the age of 60 years. (The extension with be from year to year).

Any employee may be retired by the authority prematurely before attaining the age of 58 to 60 as the case may be on medical grounds.

- 11. Pay and allowances: -(1) The pay and allowances of the employees will be governed by the Delhi Road Transport Authority (sclaes of pay Regulations) 1950 issued by the Authority in notification No.PSP-7/50 dated Ist July 1950 as amended from time to time and/or by the terms of their contracts, if any.
- (2) Increments: Increments will be drawn annually or bianually as the case may be subject to any order the contrary in specific cases. In the case or Employees officiating in higher posts increments in the higher post will be postponed by the period of leave, other than Casual Leave.
- 12. Travelling Allowance:-(1)No travelling allowance shall be paid for journeys within the limits of the sphere of operation of the Delhi Transport Service Special cases, if any, will be dealt with or merits.
- (2) For journeys on duty beyond the limits of the spehere of operation of the Delhi Transport Service Travelling Allowance shall be paid according to F.R.&.S.R.
- 13. Overtime: -(1) Drivers, Conductors, box makers time keepers, travelling ticket examiners employed on duty with the prior sanction of traffic superintenedent for more than 9 hours on any day or for more than 48 hours exclusive of Rest period in any may be paid, in respect of the overtime work, an overtime allowance equal to 11/2 times the basic pay of the individual concerned.
- (ii) In respect of the staff which come under the purview of the Factories Act, 1948 overtime work will be paid as provided under that Act.

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14. Holidays and Leave: - (1) for the purpose of this clause the Delhi Road Transport Authority employees are broadly classified under the following groups: -

Group I - W orkshop staff(_xcluding daily rated staff; skilled, semi-skilled and unskilled labour excluding cherical isory but itelating the clerical and stores staff attached to the workshops.

Group II - Operational staff excluding daily rated staff.

Group III - Staff not falling under groups I & II.

- (2) Weekly Holidays: (i) Staff in group III may ordinarily be given holidays or sundays, provided that if such an employee is called upon work on Sunday, he may be subsiquently given a day's compensatory leave. Such compensatory leave may either be granted in conjunction with other hilidays and may either be prefixed and affixed to holidays but may not be both prefixed and affixed to holidays and combined with casual leave or other regular leave.
- (ii) The Staff of group I and II shall be given a day off in a week by turns according to their duties. If the off day cannot be availed of by the employee in the interest of service, he may subsequently be given a day's compensatory leave subject to the limitation applicable to group III staff.
- (3) Fostival Holidays: (i) Staff under Group III are entitled to all festival holidays declared under the Negotiable Instruments
- (ii) (a) Staff under Groups I and II are entitled to a maximum of 10 paid festival holidays in a year as may be decided by the General $^{\rm M}$ anager.
- (b) Where a Festical Bolidays cannot be availed of by an employee in the interest of service he may be given a day's compensatory leave for each holiday unavailed of subject to the limitation mentioned in sub clause (2) (i) above.
- (4) Unavailed period of Festival Holidays, weekly holidays and off days will lapse at the end of the calender year.
- (5) Casual Leave: (a) 15 days casual leave in the case of clerical and supervisory staff and 10 days casual leave in the case of other categories in a

calender year on full pay may be granted. Not more than 7 days casual leave shall ordinarily be granted at one time. Casual Leave cannot be combined with any other leave and will not be carried over from year to another. It shall not be granted so as to cause an evasion of normal rules regarding:

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- () data of reckoning allowance,
- (3) change of office,
- (1) commencement and end of leave.
- return to duty or extending of term of any leave.
- (b) The grant of casual leave will be at the distriction of the General Manager or the officer who make the celegated power in this behalf by the General Person studies of the service.
- (6) Earned Leave: -(a) Fifteen days earned leave in a year shell be admissible to all categories of staff (other than clarical and supervisory and these governed by the Factories Act, 1948 provided that an employee will cease to earn such leave when the earned leave due amounts to sixty days.
- (b) Clerical and Supervisory staff will be entitled to earned leave equal to 1/11th of the period of duty and will cease to earn such leave when the earned leave due amount to 120 days.
 - (c) Those governed by the Factories Act, 1948 will be given leave with wages is accordance with the provisions of Chaper VIII of that Act, as amended from time to time.

(d) Leave admissible for service for a part of a

year will be calculated pro-rata.

(e) The grant of earned leave will be at the discretion of the General Manager or the Officer who may be delegated powerrs in this behalf by the General Manager and subject to the exignencies of the service.

(f) No earned leave will be admissible during or for the period of probation.

(7) Sick Leave: -On production of a medical cartificates from a ragistered Medical Practitioner, or from a Cochor specified by the Classel Manager, 12 Carr sick leave on full pay for every completed year of service will be granted to all dategories of compleyees of the Undertaking Including the clurical and Econos Staff, attached to the workshop excepting other clerical staff and Supervisory staff.

In the case of clerical and supervisory staff sick leave may be granted if three is no earned leave at the credit of the employees concerned. Such leave shall be on half average pay as calculated in bub-clause(11) below and limited to 6 months at a time and maximum of 15 months in whole service.

Amended vide (8) Injury Leave: - Injury leave may be granted to 0.0. No. an employee of Group I & II who is injued in circum-12 dated 1.4.1975

stances which would give mise to a claim for compensation under the Workman's Compensation Act, The period of leave will be such as may be certified by a registered medical practitioner ray abotor specified by the General Manager, but i may do to a maximum another for any injuryor injuries sustained at any one time provided further that howe may shall at the amounth of compensation payable under the Act except under the special orders of the Authority.

- *(9) Maternity Leave: (a) A famale employee may be granted Maternity Leave for a period of 90 days from the date of its commencement in all cases. During such period, she shall be paid leave salary equal to the pay drawn immediately before proceeding on leave(Amended w.e.f. 1.1.77)

 (* Amended vide office order No.33 dated 28.9.1979)
- (b) Maternity Leave also be granted in case of miscarriage, abortion and induced abortion, subject to the conditions that:-
 - (i) The leave does not exceed six weeks; and
 - (ii) the application for the leave is supported by a medical certificate.
- (c) Maternity leave may be comed of any other kind for a period not exceeding 60 days applie for in continuation of Maternity Leave without production of Medical Certificate. (Amended w.e.f., 12.9.78).
- (d) Leave in further contunuation of leave granted under clause (c) above m may be granted on production of a medical certificate for the illness of the female employee. Such leave may also be granted in case of illness of newl born below subject to the production of Medical tertification of the ailife historial structures that I condition of the ailife historials. Mortifies personal attention and that her presence by the baby's side is absolutely necessary (Amended w.e.f., 12.9.78).
- (c) Maternity leave shall not be debited to the leave account. (Amended w.e.f., 24,12,74).
- (10) Extraordinary leave without pay may be granted to an employee in special circumstances:-
 - (i) when no other leave is admissible, or
 (ii) when other leave is admissible, but the employee concerned applies in writing for the grant of extraordinary leave.
- (b) The duration of extraordinary leave shall not ordinarily exceed three months or any one occasion. In exceptional cases; it may be extended to eighteen months ubject to such conditions at the Authority may be or special orders prescribed only when the employee concerned is under-going treatment for:-

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- (i) Pulmonary tuberculosis in a recognised sen carium, or
- (ii) tuberculsos of any other part of the body by a qualified tuberculosis specialist, or
- (iii) L prosy in a recognised leprosy institution or a specialist in laprosy recognised as such by the State Administrative Medical Officer concernso.

Note 1 - The concession of extraordinary leave up to eighteen months will be admissible also to an employee, who for want of accommodation in any recognized sonatoriu at or ear the place of his duty enized sonatoriu at or ear the place of his duty received treatment at his residences under a tubercured ived treatment at his residences and produces administrative Medical Officer concerned and produces a cartificate signed by that specialist to the effect that he is under his treatment and that he has reasonable chances of recovery on the expiry of the leave recommended.

Notes 2 - The concession of extraordinary leave upto eighteen months under this clause will be admissible only to tose employees, who have been in continuous service of the Authority for a period exceeding one year.

- (c) Where an employee fails to resume duty on the expiry of the maximum period of extraordinary leave granted to him or where such an employee, who is granted a lesser amount of extraordinary leave, than the maximum amount admissible, remains absent from duty for any amount admissible, remains absent from duty for any period which together with the extraordinary leave granted exceeds the limit upto which he could have been granted such leave under clause (b) he shall be deemed to have resigned his appointment and shall, accordingly cease to be in the employment of the Authority.
- (d) The officer empowered to grant leave may commute retrospectively periods of absence without leave into extraordinary leave.
 - (e) Notwithstanding anything contained in sub clause (b) extra-ordinary leave may be granted in excess of the limit of three months to an employee who is in receipt of disablement or sickness benefit from the Employees' State Insurance Corporation, in order to allow him a total period of six months absence from duty."
 - 10(A) Study Leave: (a) Study leave will be granted subject to exigencies of service to permanent employees only, who like to prosecute studies either in India or abroad provided that such studies either acquisition of additional knowledge thereby are in some way or other beneficial to the Undertaking.



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- (b) Such leave will be granted upto a mazimum period of 18 months trating the period as leave without pay except the period for which earned leave is due and to that extent only. Each case will be decided on its marits by the General Manager(T).
- (c) The grant of study leave will be at the dissertion of the General Manager(Transport) and while granting the same he may stipulate that the employee concerned shall serve the Undertaking for a period that he may specify and failing to do so, pay the penality that may be prescribed by him. Adequate guarantees should be taken for this purpose.

This will take effect from 8.3.60 and is not applicable to the employees of the Tramways Division

- (11) Leave Salary: An employee on earned leave under the Factories Act, 1948 or sick leave or maternity leave will be entitled to leave salary, equal to greater of the amounts specified belwo:
 - (a) the substaxtice pay on the day before the leave commences or
 - (b) the average monthly pay earned during the 12 complete months preceding the month in which leave commences.

Special Casual Leave

- (i) Special Casual Leave not exceeding 6 working days to male employees who undergo sterilisation operation (Vasectomy). This concession will also be admissible if the starlisation operation (Vasectomy) is undergone for the second time, subject to medical certification that the first coeration was failure and the second operation was actually performed;
- (ii) Special Casual Leave not exceeding 14 working days to female employees who undergo non-puerperal tubectomy operation. This concession will also be admissible if a female employee who undergoes non-puerperal tubectomy operation for the second time in the event of failure of the first one, subject to medical certification that first operation being failure, the second one was actually performed. No special casual leave will be admissible in cases where non-puerperal tubactomy operation is performed within 2-5 days after the delivery;
- (iii) One day's special casual leave to such female employees as have had IUCD inscrtions;
 - (iv) Further special casual leave upto 7 days to male employees whose wives undergo nonpuerperal tubectomy operation subject to the

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restriction of medical certificate from the double who performed operation to the effect that has presence of the employee is assential for the period of leave to dook after the wife turns her convalences after operation;

- thick an employee is hospitalised for a postoperation complication as a result of having undergone sterilisation operation on production of a certificate from the concerned hospital authority/authorised medical attendant;
- (vi) S pecial Casual Leave upto a period of 21 days or actual period of hospitalisation, whichever is less, duly certified by the authorised med-cal attendant to the employees who undergo recanalisation operation and are unmarried or have less that two children or under sterilisation operation for substantial reasons, subject to the following conditions:-
 - (a) The operation has been performed in a hospital, medical college/institution where facilities for recanlisation are available as per list compiled by the Ministry of Health, Government of India as amended from time to time; and
 - (b) The request for grant of special casual leave is supported by a medical certificate from the doctor who performed the operation to the effect that hospitalisation of the employee for the period stipulated therein was essential for operation and post operational recovery.
- -(tii) Special Casual Leave as admissible above will not be allowed to be combined with casual deave as well as with regular leave at one time(d.e., it can either be combined with casual-leave or with regular leave);
- (viii) Sundays and closed holidays intervening in a period of special casual leave are to be taken into account while calculating leave period;
- (ix) Prefixing of regular leave to special casual leave is also not admissible.



- (x) The employees out of the continency paid steff including work charged staff in whole time employment (not merly part-time) for at least three months before undergoing sterilisation operation or IUCD insertion and likely to remain in employment for at least 3 months thereafter should be granted full wages for a period not exceeding six working days to a male employee undergoing vasectomy operation for a period not exceeding 14 working days to female employees undergoing non-puerperal tubactomy operation and for one day to female employee undergoing IUCD insertion.
- (12) No Leave can be claimed as of right, when the exignectics of the service so require the authority competent to grant leave may in his discretion refuse or revoke leave of any discription.
- (13) All leave at the credit of an employee shall lapse on the date of retirement or termination of service but earned leave applied for in writing during service and refused in writing by the Authority competent to grant leave in the interest of the Organisation may be granted subject to a maximum 6 months on retirement or termination of service except in the case of dismissal or removal from service.
- (13A) Lerve salary shall be admissible for the Earned Leave standing to ones credit on retirement/death subject to a maximum period of 4 months. Leave Salary shall also be admissible for Refuse Leave under Clause 14(13) of the Regulations on retirement or termination of service subject to a maximum period of six months. Payment of Leave Salary will be governed by the rules applicable Government servants for payment of leave salary on retirement/death.
- 15. Conduct, Discipline and Appeal: -(1) Conduct: The Delhi Road Transport Authority may from time to time issue standing orders governing the conduct of its employees. A breach of these orders will amount to misconduct:
 - (1) (A) Suspension pending enquiry or cirminal investigation etc. the appointing authority or any officers delegated with powers by the appointing authority in this behalf may place an employee under suspension.

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- (i) Where a disciplinary proceeding against him is contemplated or is pending; or
- (ii) Where a criminal proceeding against him in in respect of anytoffence is under investigations or trial.

A statement setting out in detail the reasons for such suspension shall be supplied to the employee within a week from the date of suspension.

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(1)(8) An employee who is placed under suppose in under sub clause (Intercet, shall during the period of sich sebecatance allowance the rate indicated suspension be paid in clause 15:(4)(4)(4)

2. Discipline: (a) The following penalties may, for mischaudt drifor a good and sufficient reason be imposed upon an employee of the Delni Road Transport authority:

- (1) Consider including reprimand and warning.
- (ii) With holdship of increments or promotion,
- (iii) Reduction to a liber rost or time scale or "
- (iv) Decovery from pay or the security or any other dues of the whole or part of any pecuniary lose caused to the Delhi Road Transport Authority by mediagency default or breach of orders. The term pecuniary loss shall include damage to or loss of stores expressely entrusted to the person conceined for custody.
- (v) Suspension
- (vi) Removal from the services of the Delhi Brad Transport Authority.
- (wii) Dismissal from the service of the Delhi Road Transport Authority.

(vili) Fines as provided in the payment of wages Act.

Explanation:

The discharge-

- (a) of a person during or at the end of the period of probation except when such discharge is the to any cause which would justify removal from service of an employee.
- (b) of a person appointed otherwise then under contract to hold a temprary appointment for a specified period on the expiration of the period of Appointment or any extension thereof.
- (c) of a person engaged under contract, in accordance with the terms of his contracts des not amount to removal within the meaning of this rule.
- the disciplinary action referred to above shall be taken by the General Manager or such other officer as any be authorised by him in this behalf subject to such orders or instructions as may be issued by the Delhi Road Transport Authority from time to time.

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(c) Without prejudice to the foregoing provisions no order of dismissal, removal, or any other punishment except consure shall be passed against an employee of the Authority other than an order based on facts before a Criminal Court unless he has been informed in writing of the grounds on which it is proposed to take action shall be reduced to the form of separate charge or charges which shall be communicated to the person charged and of any other circustances which it is proposed to take into consideration in passing orders on the case. The employee shall be required within a specified time to submit a written reply to the charges and to state whether he desires to heard in person also. It he so desires and if the competent authority so directs, an oral enquiry shall be held. The officer conducting the enquiry may record facts brought out in such enquiry and may utilise then for coming to a finding on the truth or otherwise or the charge or charges levelled against the semployee The Welfare Officer if any employed with the Authority may attend such enquiry to watch the interest of the employees but shall not intervene or obtrude in proceedings at any stage. The proceedings shall contain a statement of the finding are grounds thereof.

Provided(i) that the provis ons of this sub clause shall not a ply where the employee concerned has absended or where it is for other reasons impracticable to communicate with him.

(ii) all or any of the provisions of this sub clause may in exceptional cases, for special and sufficient resons to be recorded may be vaived by the competent authority Authority.

(d) An employee against whom an enquiry is to be held regarding a case inconduct likely to load to the imposition of pa alty of censure of reprimand including reprimand and warning may be tried summarily provided that the employee concerned is given an opportunity of showing casue as to why the proposed penalty should not be imposed.

No witness shall be called or allowed during such enquiry. A brief record of the allegations and the plea put forward by the employee should be maintained by the General Manager.

(3) Appeal: Every employee of the Authority shall have the right to appeal within such time and in accordance with such ters as may be prescribed by the Delhi Road Transport Authority against an order of punishment or penalty passed against him to the next higher outhority, except where the order has been passed by the Authority itself.

Where the order of punishment or penalty is passed by the General Manager, the appellate authority shall be the Authority. In case of difference of opinion amongst the members of the appellate authority, the majority view shall preguail.

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(1) Suspension (2) An employee under suspension will be entitled during the first year of suspension to subsistence allowance equal to the leave salary which he would have drawn if he had been on leave on half pay and for any period subsequent thereto at three quarters of such an amount.

Provided that an employee may be granted in addition any compensatory allowance c.g., dearness, house rent etc. of which he was in receipt on the date of suspension to such extentall subject to such conditions as the suspending authority may direct.

Provided further that the amount of dearness allowance should not exceed amount admissible as such on the subsistance allowance paid from time to time.

- (b) When the suspension of an employee is held to have been unjustified or when an employee who has been dis issed, removed or suspensed is reinstated, the revising or appellate authority may grant to him for the period of his absence from duty.
 - (i) If he is acquitted, the full pay to which he would have been entitled if he had not been dismissed, removed or suspended and by an order to be separately recorded, any allowance of which he was in receipt prior to his dismissal, remoal or suspension; or
 - (ii) If otherwise, such promittion of such pay and allowances as the revising or appellate authority may prescribe.

In a case falling under clause(i) the period of absence from duty will be treated as period spent on duty. In fcase falling under clause(ii) it will not be trated as period spent on duty unless the revising or appellate authority so direct.

15-A:- Action against conductors for committing shortage.

(1) A conductor who commits shortage of more than Rs.5/in a day or more than Rs.15/- in aggregate during a month shall
be put off duty until he deposit the amount of shortage. In
the event of his depositing the shortage the "off duty" period
shall be treated as leave without pay. If the conductor
conceined does not deposit the amount of sortage due within
43 hours of the intimation of the shortage to him, he shall
also be liable to such disciplinary action as may be deemed
necessary by the General Manager. A conductor who commits
shortage repeatedly, shall also be liable to disciplinary
action including termination of service, at the discreation
of the General Manager.

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- (2) The permissible aggragate amount of shortage in a month can be increased from Rs.15/-to Rs.20/-et the discretion of the Traffic Suparintendent under special circumstances if the Traffic Suparintendent is a satisfied that the circumstances justify this increase. Where this increase is sanctioned by the Traffic Superintandert the Conductor concered will become liable to action as indicated in sub-clause (1) above only when the short-are committed by him exceeds & 5/-in a day one month.
- (3) In case a conductor dees not deposit the amount of shortage committed by him, it will be recovered from his salary on the next pay day or from his security Deposit, if he is dischaged from service or he quits service.
- 16. (a) Rewards: For meriterous sarvice, constructive suggestions leading to improvement in earnings and discovery to employees upto Rs.50/-in each case limited to 1,000 per
- (b) Compassionate Allowance: The Authority may in cases of employees who have been retired, discharged, dismissed, or memoved from service for misconduct, in solvency or inefficiency, and deserving of special consideration, grant compassionate allowance of such amount as it may consider necessary.
- 17. Free Passes. (A) Free duty passes—for journey from residence to office and back may be issued to the Delhi Transpert Service employees of class III & IV recruited on or after Monthly rated employees of class III & IV who were appointed before the Tet September, 1952 and to all the daily rated employees. before the Ist September, 1952 and were in receipt of all route free passes, Officers of Class I & II, and where given all route passes.

six in a year may be issued to the employees of all categories.

(c) such passes will be valid for a period of one year or less as may be found necessary and will be renewed from

The passas will not be valid during any period of leave of any kind except casual leave. The use of the pass during leave of any kind except casual leave will be considered as a case of misconduct with its necessary consequences.

- (d) Employees proceeding on leave except casual leave shall deposit their passes in the office on the day previouse to the day of commencement of leave.
- (e) Free passes shall not be used for any journey other than that mentioned at (a) above. For other journeys on duty, Duty Orders signed by the Officer-incharge of the Section should be used.

(f) special proces for family to attend on a sick employee in hospital has be given by the General Manager in his discreation.

- 18. Securities from Cashiers, Stors Keepers etc.:- (a) Subject to any standing order that may be issued by the Delhi Road Transport Authority regarding the form and amount of the security and other matters relating to the same, every cashier store keeper and other employee who is entrusted with the custody of cash or stores including vehicles shall be required to furnish a security and to execute a security bond setting forth the conditions under which the Delhi Road Transport Authority will hold the security and may ultimately refund or appropriate it.
- (b) When an employee who has furnished security takes leave, other than casual leave or is deputed to other duty, the employee, who is appointed to officiate in the post shall be required to furnish the full amount of security prescribed for the post, unless the Delhi Road Transport Authority authorises a relaxation in any particular case.
- (c) As far as possible only regular employees should be appointed as cashiers and store keepers.
 - (d) The Gwnwel
- (d) The General Manager may withhold whole or part of Security to make good any pecuniary loss to the Authority vide clause 15(2) (a) (iv) .
- 19. Legal defence of employees: Subject to such standing orders as may be issued by the Delhi Road Transport Authority from time to time the General Manager may at his discretion provide legal defence to the employees in cases in which he considers the provision of such defence necessary in the interest of service. Expenditure incurred on such cases will be reported to the Authority regularly.
- 20. Uniforms and Badges: The scale of supply and the employees to whom uniforms and badges will be supplied shall be as prescribed by the Delhi Road Transport Authority from time to time.

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DELHI ROAD TRANSPORT AUTHORITY SCINDIA HOUSE : NEW DELHI

NO. ADMI-8(1)/55

Dated: 18th June, 1955

OFFICE ORDER NO. 111

The D.R.T.A. with the previous: sanction of the Government of India have made the following amendments to the D.R.T.A. (Conditions of Appointment & Service) Regulations, 1952 with effect from 11,5,55:-

The following shall be inserted in clause 2 of Regulation 12 as new sub-clause (c) namely:-

"(c) Notwithstanding the provisions of sub-clause(b) above the General Manager may with the concurrence of the Chief Accounts Officer, pay higher rates of daily allowance to such employees who have been deputed to bring new buses by road from bombay ect. subject to a maximum of Rs. 5/-per day in Case of foremen, Rs. 3/-per day in case of drivers and Rs. 2/-per day in case of Class IV employees.

> Assistant General Manager (Administration)

To

. . .

- 1. All Officers and Sections at Head Office. -- ...arfic Superintendants and Assistant Works Manager(with 2 spare copies each for notice board).
- 3. All Internal Audit Units.
- 4. Officer Inchange Training School, Executive Engineer and all Assistant Engineers and Medical Officer. Copy to:-
 - 1. Concurrent Audit Party (in duplicate)
 - 2. D.T.S.Workers' Union.
 - 3. File No. ADMI63(1)/55.

SCINDIA HOUSE NAMED

NO ADMI-341775

dated the 21st/23 Feburary, 1956

office order No. 31

The Delhi Road Transport Authority have, with the previous sanction of the Government of India, made the following amendment to the D.R.T.A. (Conditions of Appointment & Service) Regulations, 1952 with effect from 17.11.1955.

"For the figures and words "54 s hours" occuring in clause 13 of the said Regulations the figures and words "48 hours exclusive of rest period" shall be substituted.

Assistant General Manager(A)

To

- All Officers and sections at Head Office.
 (Copy for Head Office Notice Board).
- All TSs and Asstt. Works Manager, Central Workshop with 2 spare copies for N.R.
- 3. All Internal Audit Units.
- 4. Concurrent Audit Party (in duplicate).
- 5, D.T.S. Workers' Union.
- 6. Officer Incharge Training School.
- 7. Executive Engineer and Medical Officer.
- 8 Copy to file No. ADMI-8(1)/56

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DELHI TRANSPORT CORPORATION (A GOVT. OF INDIA UNDERTAKING) I.P.ESTATE: NEW DELHI

NO.Adm(P3)_7(153)/75

Dated - . 4 . 1975

OFFICE ORDER NO.12

It is notified for the information of and necessary action by all concerned that the Central Government in exercise of their powers under Section 45(1) and 45(2) (c) of the Road Transport Corporations' Act, 1950 read with approved the following additions to be made in the existing Clause 14(8) of the D.R.T.A. (Conditions of Appointment & Service) Regulations, 1952 relating to the "Injury Leave" in order to regulate grant of special Casual Leave in certain circumstances, namely:-

"Employees of the Corporation who got injured, while on duty, as a result of assault on them by students or other members of travelling public may be granted "Special Casual Leave" for the period of disablament or for three months, whichever is less, and the leave salary payable to such employees during the period of "Special Casual Leave" shall be equal to the leave salary to which the employees are entitled, while on earned leave, as admissible under Regulation 14(11) Regulations, 1952".

This order will come into force with immediate effect.

Sd/_

(S.K. SHARMA) GENERAL MANAGER

All Officers & Sections.

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ORPORATION HIDIA UNDERTAKING)

LO. AdmI-7(153)/79

Dated: -28.9.1979

OFFICE ORDER NO.33

Subject:-Grant of Maternity Leave to female employees at par with Govt. Rules.

It is notified for the information and necessary action by all concerned that Regulation 14(9) of the D.R.T.A. (Conditions of Appointment & Service) Regulations, 1952 has been substituted here as under by DTC Board Resolution 111/79 dated 25.7.1979 and with the sanction of the Govt. of India under Section 45 of the Road Transport Corporation Act, 1950 as amended:

14(9) Maternity Leave:

- (a) A female employed may be granted Maternity Leave for a period of 90 days from the date of its commencement in all cases. During such period, she shall be paid leave salary equal to the pay drawn immediately before proceeding on leave. (Amended w.e.f. 1.1.77).
- (b) Maternity leave may also be granted in case of misearriage, abortion and induced abortion, subject to the conditions that:-
 - the leave does not exceed six weeks; and
 the application for the leave is supported by a medical certificate.
- Maternity leave may be combined with leave of any other kind for a period not exceeding 60 days applied for in continuation of Maternity Leave without production of Medical Certificate. (Amended w.e.f. 12.9.78).
- Leave infurther continuation of leave granted under Clause(c) above, may be granted on production of a medical certificate for the illness of the female employee. Such leave may also be granted in case of illness of newly born baby, subject to the production of medical certificate to the effect that the condition of the ailing baby warrants mother's personal attention and that her presence by the baby's side is absolutely necessary xm(Amended w.e.f. 12.9.78).
- (e) Maternity leave shall not be debited to the leave account. (Amended w.e.f. 24,12.74).

It has been further decided that the different clauses of the Regulation as substituted above wall be effective from the dates, the Central Government amended its corresponding rules, as indicated in brackets against each clause. And that the cases of female employees for grant of Maternity leave, where such leave has already been granted and availed of as per previous leave rules in the Service Regulations would not be reopened.

Sd/-(SAME CHAND) ADMINISTRATIVE OFFICER (HQ)

All Officers/Sections.
C.cto:—All Workers Unions.
Govt: Audit Party.

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DELHI TRANSPORT CORPORATION (A GOVT. OF INDIA UNDERTAKING) I.P.ESTATE : NEW DELHI.

NO.AdmI-9(1)/80

Dated 28.3.1980

OFFICE ORDER NO.14

Sub.3- Payment of cash compensation in lie of rest days coinciding with Gazetted Holidays.

It is hereby notified for information of and necessary action by all concerned that the Government of India vide letter No.TGE(21)/78 dated 23.1.1980 has conveyed the approval in respect of Resolution No.76/78 (Item No.66/78) passed by the DTC Board at its meeting held on 13.6.78 for continuance of payment of cash compensation in lieu of rest days coinciding with Gazetted Holidays in respect of employees of Group I & II (Workshop and Operation Staff) at the rates of twice the basic pay and dearness allowance to workshop staff and 1 1/2 times of Basic pay to operational staff and also to extend this facility of the payment of cash compensation in lieu of work on holidays to the employees of Group III who have staggered weekly rest days @ 1 1/2 times of basic pay with effect from 23.1.1980.

This concession will, however, not be extended to the employees whose weekly rest days are on Sundays or on fixed days and who do not work in shifts.

Sd/-

(B.P.Gupta)
Administrative Officer (Hg)

All Officers & Sections.

Copy to :-1. All Notice Boards.

2. All Unions of the Employees.

3. Resident Audit Party.

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LELHI _ ANSPORT CORPORATION
I.P.ESTATE: NEW DELHI,

NO.AdmI-3(18)/73

Dated: 12.2. 73

OFFICE ORDER NO.9

It has been decided by the Additional Industrial Tribunal that in all domestic enquiries (oral and detailed investigations) workman may be allowed the assistance of another workman during the enquiry. This decision would cover only those employees who answer the dascription of the workman within the meaning of Section 2(s) of the Industrial Disputes Act, 1947. Similarly the assistance to be given will also have to be by a workman and not by any other person.

The Managemant has, however, impugned the award of the Additional Industrial Tribunal by way of writ petition. The writ's patition was admitted by the High Court. The present arrangements of providing assistance would, therefore, continue only till the favourable decision of the High Court in the writ petition. If any delinquesent employees who is a workan gives in writing that he does not want the assistance, inthat case the enquiry could continue without the assistance of another workman, but on each date of the proceeding the workman will have to be asked about the need for assistance and the enquiry should continue only if he again gives in writing that he does not want assistance.

SAL

(P.D. MEHTA)
Dy. GENERAL MANAGER

ALL OFFICERS & SECTIONS

Q.C. As usual

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DELHI TRANSPORT CORPORATION (A GOVT. OF INDIA UNDERTAKING) I.P.ESTATE : NEW DELHI

NO.AdmI-3(18)/80

and and the same

Dated: 9. 1980

We be the state of the state of

Sub.:- Issue 5.0.No.24
view to imposing a penalty higher than the one comtemplated in the first Show Cause Notice.

As per the Executive Instructions on procedure regarding Disciplinary Action and Appeals, there is provision of issue of a Show Cause Notice to the accused employee by the Disciplinary Authority, proposing the penalty to be imposed on the accused. It is, however, not permissible to impose a penalty higher than the one proposed in the Show Cause Notice without issuing a fes fresh one.

Department of personnel & Administrative Reforms vide U.O. NO. 1836/80 Avd I dated 10.6.1980 has clarified (copy enclosed) that the second show cause notice indicates only the provisional conclusion of the disciplinary authority about the penalty that should be imposed on the accused employee. The conclusion being provisional, it is within the competence of the disciplinary authority to issue a revised show cause notice proposing ahigher penalty.

Encl:-As above.

Sd/-

(A.K. DUTT)
Dy. General Manager

All Officers & Sections.

LF.

Copy to :- All Notice Boards.
All Unions of Workers.
Resident Audit Party.
AdmI-3(1)/80
AdmI-8(1)80

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Copy of the extracts of Department of Personnal & 6 U.O. NO. 1836/80. AVD.I dated the 10 June, T980, forwarded by Shri R.K. Sharma, Section Officer, Govt. of India, Ministry of Shipping & Transport (Vigilance Section) vide No.VIG/VIO/ 12/30 dated the 5th July, 1980.

The points on which clarification is sought are:-

- (i) whether a rovised show-cause notice can be issued by the disciplinary authority for imposition of a penalty higher than that indicated inthe earlier show-cause notice;
- whether, in such a case, a revised show-cause notice should be issued, when the provision relating to second show-cause notice has been deleted from the Rules.
- With regard to the first point, it may be mentioned that the second show-case notice indicates only the provisional conclusion of the disciplinary authority about the penalty that should be imposed on an officer. The conclusion being provisional, it is within the compatance of the disciplinary authority to issue a revised show-cause notice proposing a higher penalty.
- As far as the second point is concerned, since the show-cause notice about the proposed penalty has already been issued to the officer, and since it is not permissible to impose a penalty higher than that indicated in the showcause notice unless a revised show-cause notice against the higher penalty is issued, it is necessary to issue a show cause notice against the proposed higher Central Service under the CCA Rules are concerned () do not contain a provision for the issue of the second show-cause notice. Where a show-cause notice is provided for it is proposed to enhance the penalty it should be issued with reference to the enhanced penalty contemplated."

DELHI TRANSPORT CORPORATION (A GOVT. OF INDIA UNDERTAKING) I.P.ESTATE : NEW DELHI

No.AdmI-9(1)/83

Dated . 1.6.83

Marine Marine Marketing of the form of the second of the second of the second

OFF The Cause NO.12

Subject: - Payment of Cash Compensation in Lieu of Rest days coinciding with Gazetted Holidays.

In supersession of Office Order No.29 dated 25.11.80 it is hereby notified for the information of and necessary action by all concerned that the Government of India vide letter No.TW/TGE(21)/78 dated 19.2.1983 has conveyed the approval to the Resolution No.76/78 (Item No.66/78) passed by the DTC Board at its meeting held on 13.6.78, to the grant of cash compensation in lieu of gazetted holidays coinciding with rest days in respect of group III employees (not covered in group I & who have staggered weekly rest days & whose weekly rest days are not on sundays of on fixed days and also do not work in shifts.

These orders will e treated to be effected w.e.f.

13.6.78 from the date of the resolution passed by the

DTC Board.

Sd/-

(B.P.Gupta)
Administrative Officer(HQ)

All Officer & Sections.

c.c.to:- All Unions of employees. Resident Audit Party.

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DELHI TRANSPORT CORPORATION (A GOVT. OF INDIA UNDERTAKING) I.P.ESTATE: NEW DELHI

No.AdmI-1(102)/79

Dated: -22.11.1979

OFFICE ORDER NO.39

subject:-Cash Award to acceptors of terminal
 methodof Family Planning (Vasectomy/
 Tubectomy).

It is notified for the information of and necessary action by all concerned that the DTC Board vide its Resolution No.173/79 dated 2.11.1979, has decided that a cash award of Rs.100 per case be given to the employess of this Corporation who accept terminal methods of family planning (f.e., vasectomy/tubectomy) in addition to the compensation normally admissible for the said purpose.

This will take effect for the future cases only.

Sd/-

(SAME CHAND)
ADMINISTRATIVE OFFICER(HQ)

ALL OFFICERS & SECTIONS.

Copy to:-File No.AdmI-8(1)/79 Copy to:- File No.AdmI-3(1)/79

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DELHI TRANSPORT CORPORATION (A GOVT. OF INDIA UNDERTAKING I.P.ESTATE : NEWDELHI

NO.AdmI-7(42)/81

Dateds 1.1981

OFFICE ORDER NO.8

Sub: - Issue of Family Passeson Inter State Routes.

It has been decided to issue Family Passes (Privelege Passes) on Inter State Routes to the employees who joined the Services of this Corporation before 1952, on the same pattern as being adopted in issuing privelege Passes on the City Route.

Sd/-

(A.K.DUTT DEPUTY GENERAL MANAGER

ALL OFFICERS & SECTIONS.

C.C.TO: ALL NOTICE BOARDS.

ALL UNIONS OF WORKERS. R. AUDIT PARTY.

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DELHI TRANSPORT CORPORATION (A GOVT. OF INDIA UNDERTAKING) I.P.ESTATE : NEW DELHI

NO.AdmI-1 (102)/81

Dated: 18.7.81

OFFICE ORDER NO.22

Sub:- Introduction of incentives among employees for promoting the small family norms.

The Covernment of India has decided that Central Government employees who undergo sterilisation after having two in the form of personal pay not to be absorbed in future increases in pay either in the same post or on promotion to higher posts. The rate of personal pay would be equal to the amount of the next increment due at the time of grant of the concession and will remain fixed during the entire service. In the case of persons drawing pay at the maximum the rate of personal pay would be equal to the amount of the increment last drawn. The grant of the concession will be subject to the following conditions:

- (i) The employees must be within the reproductive age group. In the case of a male Central Government employee, this would mean that he should not be over 50 years and his wife should be between 20 to 45 years of age. In the case of a female Government employees, she must not be above 45 years and her husband must not to over 50 years of age.
- (iii) The employee should have two or three living children.
 (iii) The sterilisation operation must be conducted and the sterilisation Certificate must be issued by a Central Government hospital or under the auspides of the Central Government Health Scheme. where this is not possible, the sterilisation certificate issued by a State Government hospital or an Institution recognised by the Central Government for the purpose will suffice.
- (iv) The sterilisation operation can be undergone either by the Central Govt. employees or his/her spouse provided the conditions at Sl No.(i) to (iii) above are fulfilled.
- (v) The concession will be admissible only tacthe employees who undergo the sterilisation operation on or after the date of issue of these orders.

This incentive would be extended to such employees of this Corporation as undergo the sterilisation operation on or after the date of issue of these orders by the Government of India on the same terms and conditions.

Sd/_

(A.K. DUTT)

ALL OFFICERS & SECTIONS.

DEPUTY GENERAL MANAGER

C.C.TO:! ALL NOTICE BOARDS.
ALL UNIONSOF WORKERS.
GOVT. AUDIT PARTY.

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DELHI TRANSPORT CORPORATION (A GOVT. OF INDIA UNDERTAKING) I.P.ESTATE : NEW DELHI

NO. AdmI-3(9)/91/

Dated:12 12.91

OFFICE ORDER NO. 23

Sub.:- Delni Transport Corporation (Meetings) Regulations, 1991.

In exercise of the powers conferred by Section

45 (1) (2) (c) of the Road Transport Corporation Act.

1950 (No.64 of 1950) read with Delhi Road Transport

Laws (Amendment) Act. 1971, the Delhi Transport Corporation

with the previous sanction of the Central Government

has framed the Delhi Transport Corporation (Meetings)

Regulations, 1991, which is circulated herewith for

information of all concerned.

The Delhi Road Transport Authority (Meetings)
Regulations, 1953 stand repealed with immediate effect.

Encl: As above

(R.R. SINGH) Chairman-cum-M.D.

All Officers & Sections.

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DELHI TRANSPORT CORPORATION (Meetings) REGULATIONS, ... 1991.

In exercise of the powers conferred by Section (2) (c) of the Road Transport Corporations Act, 1950 (No.64 of 1950) read with Delhi Road Transport Laws (Amendment) Act. 1971 the Delhi Transport Corporation with the previous sanction of the Central Government, hereby makes the following regulations; nemely:-

- Short title and commencement;
 - (i) These regulations may be called the Delhi Transport Corporation (Meetings) Regulations, 1991.
 - (ii) They shall come into force on 12.12.91
- 20 Definitions:

In these regulations, unless the context otherwise requires :-

- (a) "Act" means the Road Transport Corporations Act, 1950 (64 of 1950)
- (b) " Corporation" means the Delhi Transport Corporation.
- (c) "Chairman" means the Chairman of the Corporation nominated by the Central Government under sub-Section(1) of section 5 of the Act, or in the absence of the Chairman at any meeting of the Corporation, the member presiding at that meeting under sub-section (2) of section 11 of the Act.
- (b) " Secretary" means the Secretary appointed by the Corporation to perform the duties of the Secretary.
- 3. Time and place of meetings:

The orporation shall meet at such time and place as the Chairman may from time to time appoint in this behalf. Provided that the Corporation shall meet at lease once in a month.

4. Notice of Meetings:

> A notice of meeting shall be sent or circulated by A notice or meeting shall be sent or circulated by the Secretary to every member not less than three days before the date fixed for the meeting and it shall specify the place, the date and the hour of the meeting. Provided that the Chairman may convene a meeting at short notice for the purpose of disposing of a urgent business.

5 . Agenda: (1) A copy of the agenda with explanatory notes shall ordinarily be circulated by the Secyto to the members along with the notice of the meeting. No business not on the agenda shall ordinarily be transacted at any meeting.

- (ii) Notwithstanding anything contained in subclause(i) the Chairman may place or permit any member to place for consideration of the Corporation any matter not included in the agenda of a meeting.
- (iii) Any member who desires that a certain matter should be discussed by the Corporation shall communicate that matter in writting to the Secretary who shall include it in Agenda for the next meeting, unless the Chairman, for reasons to be communicated to the member, orders otherwise.
- (iv) The next meeting for the purpose of subclause(iii) shall be any meeting held after 7 days from the date on which the matter is received by the Secretary.

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The number of members including the Chairman whose presence shall constitute a quorum shall be four. If within half an hour from the time appointed for the meeting a quorum is not present, the meeting shall be adjourned, and if at the adjourned meeting a quorum is not present within half an hour from the time appointed for the meeting, the members present shall proceed to transact the business before the Corporation notwithstanding the absence of a quorum and no action or proceeding of the Corporation in such adjourned meeting shall be invalid or called in question morally onthe ground that there was no quorum in such meeting.

7. Adjourment:

- (a) The Chairman may adjorum any meeting until any date or time to be specified by him and at the adjourned meeting only the business left unfinished at the meeting on which the adjournment was made shall be transacted.
- (b) Notwithstanding anything contained in sub-clause (1) the Chairman may permit of transaction of any other business.
- 8. Other points of procedure:

Any other point of procedure to be followed at any meeting shall be decided by the chairman.

Minutes:

The minutes of the proceedings of every meeting shallbe prepared by the Secretary as soon as possible after the meeting and after getting Chairman's approval thereto, shall be circulated to the members. The minutes shall be taken as correct and shall be signed by the Chairman at the succeding meeting unless any member who was present at the meeting to which the minutes relate, has objected to the minutes ashaving beenincorrectly or incompletely

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recorded and communicated his objection in writing to the Secretary within 7 days of the receipt of the minutes by him. Any objection received by the secretary shall be put up at the above mentioned succeeding meeting before the Chairman who after taking the sense of the meeting, may make such amendments in the minutes as he thinks proper, and the amended minutes shall then be confirmed and signed by the Chairman.

Appointment of sub-committee or sub-committees each consisting of not less than 3 members one of whom shall be a non-official, to consider and decide on its behalf such matters as the Corporation may specify. One of the members of a sub-committee shall be appointed by the Corporation to be the Chairman of that sub-committee. The decision of the sub-committee shall be reported to the Corporation for confirmation and shall be subject to such order as the Corporation may pass.

11. Procedure of Circulations:

- (1) When it is necessary to refer some urgent matter to the Corporation and it is not possible to convene a meeting of the Corporation, the secrotary may circulate to each member full particulars of the matter in order to enable the member to arrive at a decision. Where this procedure of circulation is adopted, the secretary shall specify the date by which the views of the members are to be received in the office of the Corporation. Upon receipt of the views of the members as aforesaid, the secretary shall lay the papers before the Chairman who of the majority of the members including himself and if necessary using his casting vote under sub-section (3) of Section 11 of the Act.
- (2) The number of votes, excluding the Chairman's casting vote, necessary for a decision to be taken upon a matter by prodedure of circulation shall not be less than the number necessary to
- (3) The secretary shall keep a record of the decision taken on any matter by procedure of circulation, alongwith the minutes of meetings of the Corporation.
- The D.R.T.A. (Meeting) Regulations, 1953 is hereby repealed.

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DELHI TRANSPORT. CORPORATION (A GOVT. OF INDIA UNDERTAKING) I.F. ESTATE : NEW DELHI

No.AdmI-8(1)/78

Dated: 11.78

OFFICE ORDER NO.38.

As approved by the DTC Board vide its Resolution No. 147/78 dated 26.10.78 and Ministry of Shipping & Transport vide its letter No.TGE(34)/78 dated 26.10.78, the following Concessions will be admissible to the DTC employees w = f. 1.10.1978:-

- The House Rent Allowance is increased from 15% to 25% subject to the rules/conditions applicable for payment of H.R.A. to Govt. servants.
- (b) The Night Duty allowance baing paid to class III & IV employees, as per Office Order No.15 dated 28th April 1978 is increased from 0.50 paise to Rs.1/-per night. The Night Duty Allowance will be payable for the actual num ber of days the night duty is performed by a worker.
- (c) Washing Allowance of Class IV employees is increased from Rs.2/- to Rs.3/- per month and for Class III employees from Rs.2.50 to Rs.3.50/-, per month, as per the rules/conditions already applicable.
- (d) Leave Salary shall be admissible for the Barned Leave standing to ones credit on retirement/death subject to a maximum period of 4 months. Leave Salary shall also be admissible for Refused Leave under Clause 14(13) of the Regulations on retirement or termination of Service subject to a maximum period of six months. Payment of Leave Salary will be governed by the rules applicable to Govt. sevants for payment of leave salary on retirement/death.
- (e) Workshop Staff, who are in receipt of Uniforms will be provided shoes also w.e.f. current year.
- The post of vehicle Examiner is revived in the depot on the same pattern as it existed earlier. Senior Drivers will be put in this duty by Depot Managers. One Vehicle Examiner will be provided to each depot in each of the two shifts.

The above concessions will entail considerable financial strain on the Corporation. Workers are, therefore requested to co-operated in increasing the operation efficiancy, so that this additional expenditure can be recoped by additional income.

sd/-

(T.L. GUPTA) Dy. General Manager(P)

All Cfficers/Units/Departments/:Sections.
Copy to: 1. Notice Boards. 2. All Unions.

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DELHI TRANSPORT CORPORATION (A GOVT. OF INDIA UNDERTAKING) I.P.ESTATE : NEW DELHI.

No. AdmI-3(1)/93.

OFFICE ORDER NO. 1

Dated: 6.1.1993

Sub.:- Delhi Transport Corporation (Scales of Pay) Regulations 1992;

In exercise of the powers conferred by Section 45 (1) (2) (c) of the Road Transport orporations Act, 1950 (No.64 of 1950) read with Delhi Road Transport Laws (Amendment) Act, 1971, the Delhi Transport Corporation with the previous sanction of the Central Government has framed the Delhi Transport orporation (Scales of Pay) Regulations 1992, which is circulated herewith for information of all concerned.

The Delhi "oad Transport Authority (Scales of Pay) Regulations, 1950 stand repealed with immediate effect.

Encl: As above

Sd/-(R.R. SINGH) CHAIRMAN -CUM-MANAGING DIRECTOR

ALL OFFICERS & SECTIONS. ALL UNIONS ALL NOTICE BOARDS

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LELHI TRANSFORT CORPORATION (SCales of Fay)
Regulations 1992.

In exercise of the powers conferred by Section 45(1) (2) (c) of the oad Transport orporations Act. 1950 Act, 1971, the Delhi Transport Corporation with the Previous solution of the Gentral Government, hereby makes the following regulations; namely:-

- 1. Short title, commencement and application:
 - These regulations may be called the Delni Transport Corporat on (Scales of Pay) Regulations, 1992.
 - (2) They shall come into force w.e.f. 6.1.1993
 - (3) They shall apply to all officers and employees of the Delhi Transport Corporation, other than the Managing Director and the Chief Accounts Officer
- 2. Definition:

In these regulations, unless the context otherwise requires:-

- (a) "Corporation" means the Delhi Transport Corporation.
- (b) "Prescribed Scale" means a scale of pay prescribed in the schedule.
- (c) "Schedule" means the schedule annexed to these regulations.
- 3. The rates of pay of the officers and employees in the employment of the Corporation shall be shown in the schedule.
- 4. The Officers and employees of the Corporation shall be entitled to draw dearness, house rent and city compensatory aldwances at the rates prescribed from time to time forcentral Govt. servants in Delhi.
- 5. Provisions contained in the Fundamental Rules and Supplementary Rules on the subject of fixation of will be followed while deciding the question of pay fixation.
- D.R.T.A. (Scales of Pay) Regulations 1950 are hereby repealed.

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general and general the transport of the state of the section of t S.NO. Catogory Existing pay scales Prior to 1.6.1983 Revised pay scales. Helper CED, Workshop 200-3-212-4-232 & Print ag Press), Security Guard, Maii, 775-12-955-EB-14-EB-4-240 Beldar. Cleener, M. to, - . SWie, Gunmen, Pacter, peon, Mazdoor, Attendent, Store Attendunt, Sewerman, Beldar (W), Mazdoor(C RD). 2, Dresser, Groundsman. 210-4-250-EB-5 800-15-1010-EB-20 270 Daftry, Jemadar Peon, 1150. 210-4-220-EB-4 Hevaldar, 800-15-1010-EB-20 250-EB-5-290 1150. Asstt. Fitter, Asstt. 225-5-260 Peinter, Asstt. Electrician, EB-6-308 4. 225-5-260-6-290 825-15-900-EB-20-Asstt. Placksmith, Asstt. 1200. Body Fitter, Asstt. Carpenter, Asstt. Plumber, Asstt. Welder, Asstt. Machinist, Asstt. Pattern Maker, Asstt. Bench Fitter, Asstt. Moulder, Asstt. Cushion Maker, Asstt. Tin Smith, Asstt. Boilerman, Tyreman, D.M.O., Pump Driver, Tracer, Head Groundsman, 5. Motor Cyclo Massenger, 260-6-326-EB-8-950-20-1150-EB-25-1400. Conductor, Compositer, Tailor, Binder, 18stt. Meli sen, Junia 6. 260-6-290-EB-6-326-8-366-EB-8-1 Maria 950-20-1150-BB-25e com, ounded Telephone Operator, 1500. --0-10-400 Confidential Clark, Counter. Vehicle Fxaminer, Instructor290-8-330-EB-8-Driver, Driver, Fitter, 370-10-400-EB-Driver, Driver, Fitter, Cushion Maker, Tin Smith, 975-25-1150-EB-30-1660 (Plus Rs. 25/-Vulcanizer, Solderman, Moulder, Black Smith, 10-480 (Plus Rs. 25/- as duty as duty allowance Beilerman, Carpenter, to vehicle Examine allowance to & Instructor Drive Plumber, Masson, Wireman, vehicle Examiner Asstt. Works Mistry, Sanitary Pitter, Painter (CED) &(W), Body Fitter, & Instructor Driver). Input & Body Fitter, Input & Output operator, Junior clerk, T.T.C.,

Proof Reader-cum-A.S.K., 330-8-370-10 Astt. Cashiar, Comptomist. EB-10-420.

330-8-370-10-400- 1200-30-1400-EB-30-

Braughtsman rasstt Store., Electrician Grade-II,

welder Grade-II, Bench Fitter Grade-II, Machinist, Grade-II, pettern Meker Grade-II, Jr.L.W.1.

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Existing Pay scales prior to 1.6.1983

Revised Pay scales

Office Supdt., 550-25-750-EB-30- 1640-60-2600-EB-75- 900-(Plus R.100/- 2900-(Plus R.100/- Accountant, Chief Store Keeper, Foreman, Sr. Qualified Cost Instructor, Arch. Asstt., Accountent). Accountent Accountent. 1.. Office Supdt., Design Asstt. Inspector
Communication, Cost
Accountant, Vigilance
Inspector, Systom Anelyst,
Sr. LWI., Security
Inspector, Or. Engr.,
Socy. to Addl. G.M.

. 17. Asst. Personnol Officer, Asst. Admn. Officer, Asstt. 880 BB 40 960. Accounts Officer, Asstt.
Printing Press Supdt. Labour Welfare Officer.
Publicity Officer. A.A.O.
(Cost), Deputy Communication Officer, O.R.O.

18. Secretery, Instructor Hindi. 650-30-740-35-880-EB-40-1040

2000-60-2300-EB-75-3200,

19. Asstt Enginear, Labour Officer, Admn. Officer, Traffic Supdt., Deputy Personn 1 Officer, Communication Officer, Accounts Officer, Hindi Officer, Printing Press Supdt., Asstt. Stores
Officer, Deputy Security
Officer, Asstt. Law Officer,
Deputy Training Officer,
Deputy V igilance Officer,
Asstt. Arch., Asstt.
Internal Auditor Internal Auditor, O.R.O. (Up-graded w.e.f. 9.11.1990)

650-30-740-35-810-EB-35-880-40-1000-EB-40-1200.

2000-60-2300-EB 75-3200-100-3500.

19.(a) Medical Officer

650-30-740-35-810-EB-35-880-40-1000-EB-40-1200 (Plus NPA at the prescribed rate).

2200-75-2800-EB-100-4000(Flus NPA Central Govt. proscribed rate).

s.NO. Cetagery

Existing pay sceles prior to 1.6.1983

Revised bay so

1100-50-1600 Secerity Office., Vigilance officer, Deputy C.h.O. Flenning-Num Stetistical Officer, Dy. Traffic Monager, Works Manager. Executive Engineer(Civil)&(Elect.) Mechanical Engineer, purchase Officer, Training Officer, Law Officer, Inturnal Inditor, Traffic Officer, Law Officer, . . . Engineer, Transport Planner, Transport Economist, Devblopement Adviser(Treffic),

3000-100-3500-4500,

21. Manager(Grievance), 15
Addl. C.M. J., Deputy
Security Edviser, Sr.
Vigilance Officer, Addl.
Legal Ad Iser, Addl. L.A.-cua
Director Labour. 1500-60-1800

0,5,D. (Computer) .

3700-125-4700-5000.

22. Dy.ger (Traffic (Parsonnel)& (Thdus/hial Relations), C.M.E., G.O.S &P., Supdt. Engineer, Nedy, DTC Board, Legal Advises, Security Adviser, Dy. G.M. (R&D). 1500-60-1800-3700-125-4700-5000 . 100-2000.

23. General Managar(Admn.) (Traffic)&(Technical), Chief Accounts Officer, Addl General Marager, Chief Ceneral Manager.

2000-100-2500.

4500-150-5700.

LPE

N	O. Category	Exising pay scales prior to 1.6.1983	Re	vised pay scales
i e •	Peon, Scourity Guard, Sweeper, Sweeper Clenner Sewerm Tallor Helper (CED), W. C. (F.P.), Mazdoor (W) & (CED), Mali.		80 11	0-15-1010~EB-20- 50
	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,			
5.	Dresser.	a		
31	n (225-5-260-6- 290-EB-6-308.	120	5 -15- 900 - EB-20-
١.	Pump Driver,			
	2 7 89 %	260-6-326-EB-6- 350	950 140	0-20-1150-EB-25-
ं•ू	Conductor, Counter, Binde Compositer,	330-8-370-10- 400-EB-10-480	1200-30=1440=EB-30-	
10		42-10-100	180	0.
	De Land			#
•	Driver,	380-12-500-15-5	30	1320-30-1560-EB- 40-2040.
	Pharmaciata	425-15-560-EB-20) -	1400-40-1800-EB- 50-2300.

Manager (Admn.) Hqr.
Delhi Transport Corporation
(Govt of Manager (Admn.))
I.P. E. to 2002

MINISTRY OF TRANSPORT NOT IFICATION

New Delhi, 1st April, 1950.

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No.51-TAG(6)/50:- In exercise of the powers confirm of hy clasue (1) of section (2) of Section 52 of the Delhi Road Transport Authority Act, 1950 (XIII) of 1950), the Central Government is pleased to make the following rules, namely:-

- 1. Short tile and commencement: (1) These rules may be called the Delhi Road Transport Authority (Motor Vekicles Insurance Fund) Rules, 1950.
- (2) They shall come into force on the 1st day of April, 1950.
- 2. Definitions: In these rules, unless the context _otherwise requires:-
 - (a) "Act" means the Delhi Road Transport Authority Act, 1950 (XIII of 1950).
 - (b) "Authority" means the Delhi Road Transport Authority.
 - (c) "Bank" means the Reserve Bank of India, Dalhi or the Imperial Bank of India, New Delhi as the case may be.
 - (d) "Jund" means the rund established under Rule 3.
 - (e) "Accounting year" means the year commencing from 1st April and ending with the 31st March of the following year.
- 3. Establishment of the Fund: The Authority may at any time after the commencement of the rules, establish a Fund to be called "the Delhi Road Transport Authority. (Motor Vehicles Insurance)Fund".
- 4. Amount of the Fund: (1) The Fund shall be established with an initial amount of net loss than rupee one lakh, which shall be kept in deposit with the
- (2) Subject to the povisions of sub-rule (3) the Authority shall pay into the Fund at the beginning of each accounting year commencing from 1st April, 1951,

Manager (Romn.) Hor Delh. Transport Corporation Govt of N.C.T. of Delhij I.P. Estate, New Delhi - 110002

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In respect of its vehicles in a running condition, the following amount, namely:-

Rs. 180/-for each transport vehicle.
Rs. 100/-for each motor car, station wagen or jeep.
Rs. 50/- for each motor cycle. iii)

(iii) iv)

Rs. 268/-for each trolley bus. Rs. 50/-for each tramcar. (v)

(vi) Rs. 132/-for each towar wagon.

provided that in respect of vehicles specified in items (iv) to $\forall v1$) such amounts shall be payable at the beginning of each accounting year commencing from 1st April, 1953.

Explanation: - In this Sub-rule, "Vehicles in running condition" means all the vehicles of the Authority which are expected to be in operation at any time during the accounting year.

- (3) When the Fund exceeds rupess four lakhs the annual contribution referred to in sub-rule (2) shall Lease to be payable provided that if thereafter the amount at the sredit of the Fund falls below rupees four lakhs, such annual contribution shall again become payable but the contribution shall consist of a sum equal to the difference between rupees four lakhs and the actual amount for the being to the credit of the Fund or a sum calculated at the rate specified in ... ralo (2) whichever is less,
- 5. Investment of the fund: From the amount to the credit of Fund the Authority shall keep and maintain a cash deposit of not less than rupees fifty thousand in the Bank. The rest of the amount to the fredit of the Fund shall be invested in G overnment securities.
- 6. Securities held as deposit in the Fund: (1) All Government securities in which the Fund is invested shall be transferred to the Bank by the Authority.
- (2) It shall be competent for the Authority at any time to exchange the Government securities for cash or for other Government securities of equal or greater market value, co both. For cash and such other securities and the Bank shall carry out the instructions issued by the authority

Manager (Admn.) Hgr. Delhi Transport Corporation (Govt of N.C.T. of Delhi) I.P. Estate, New Delhi - 110002 for such exchange after charging the usual commission to the Authority. The securities so exchanged shall also be transforred to the Bank.

- 7. Deposits-Procedure:-(1) As soon as the fund is use of the Bank and I shall to the Authority a statemen specifying the assets held by it on behalf of the Authority and shall also send a copy thereof to the central Governmen in the Ministry of Transport.
- (2) The statement referred to in sub-rule(1) shall be sent in the same manner and to the same authorities whenever there is a change in the assets of the Authority held by the Bank.
- 8. Interest on deposit in the Fund: Interest realised on cash deposits or the securities held in the Fund shall be paid by the Bank to the Authority.
- 9. Withdrawal from the Fund: No amount shall be withdrawan from the Fund except for the purpose of meeting any liability arising out of the use of any vehicle of the Authority may incur to third parties.
- (2) The "uthority shall, subject to such sonditions and restrictions as it may impose in this behalf, authorise one or its officers to draw money from the Fund for the purpose mentioned in sub-rule(1).
- (3) A copy of the authorisation referred to in sub-rule (2) duly authenticated by a competent Officer of the Authority shall be sent to the Bank which shall permit withdrawls only by the officer named in such authorisation and subject to the conditions and restrictions contained therein.
- 10. Settlement of claims procedure: The A uthority. I shall comply with such directions as the CentralGovt, may from the to time issue with respect to the procedure to be followed for settlement of claims which are to be met out of the Fund.

sd/-

T.S. PARASURAMAN, DEPUTY SECRETARY

Manager (Abmn.) Hgr. Delhi Transport Corporation (Govt. of N.C.T of Delhi) I.P. Estate, New Delhi - 110002

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MINISTRY OF TRANSPORT NOTIFICATION

NEW DELHI, THE 1st JULY, 1950.

S.R.O.210: - In exercise of the powers conferred by clause (a) of sub section (2) of section 52 of the Delhi Road Transport Authority Act, 1950(XIII of 1950), the Central Government is pleased to make the following rules namely:

- 1. Short tile and commencement: (1) These rules may be called the Delhi "oad Transport "uthority (Members Allowances and Fees) Rules, 1950.
- (2) They shall be deemed to have some into force on the 1st day of "pril, 1950.
- 2. Definitions:- In these rules, unless the context other wise requires;
 - (a) "Act" meams the Delhi Road Transport Authority Act, 1950(XIII of 1950), and
 - (b) "Authority" means the Delhi oad Transport
- of other duties:-Every member or associate member referred to in section 14 of the Act shall, if he is not whole time Government servant, be entitled to receive from the funds of the Authority a fee of fifteen ruppes for every day or part thereof on which he attends a meeting of the Authority or performs any duty assigned to him by the authority for the purposes of the Act.

Peovided that the aggregate amount of fees payable to any member or associate member during any one month shall not exceed one hundred and fifty rupees.

Travelling and halting Allowances: - If any member or associate member referred to in section 14 of the Act, performs any journey to a place outside Delhi in connection

Manager (Admn.) Hgr.
Delhi Transport Corporation
(Govt. of N.C.T. of Delhi)
I.P. Estate, New Delhi - 110002

with the performance of any duty assigned to him by the Authority, or if any member or associate to member having his usual place of residence office or business outside Delhi performs any journey to Delhi for the purpose of attending a meeting of the Authority or in connection with the performance of any duty assigned to him by the Authority he shall receive from the funds of the Authority travelling and halting allowance at the scale and on the conditions admissible to a Central Government Officer of the First Grade.

Provided that the rate of halting allowance shall be a fixed sum of seven rupees and eight annas a day_\circ

(51-TAG(23/50) T.S.PARASUAMAN., DY.SECY.

> Manager (Agmn.) Hgr. Delhi Transport Corporation (Govt. of N.C.T of Delhi) I.P. Estate, New Delhi - 110002

NEW DELHI, THE 24TH MARCH, 1951.

S.R.O.448:- In exercise of the powers conferred by clause (1) of sub-section (2) of section 52 of the Delhi Road Transport authority Act, 1930(XIII of 1950), the Central G overnment hereby makes the following rules, namely:-

- 1. Short title: These rules may be called the Delhi Road Transport Authority (Audit) Rules, 1951.
- 2. Definition: In these Rules unless the context otherwise requires:

"Audit Officer" means the comptroller and Auditor General of India or any Officer subbrdinate to him who is entrusted with the duty of auditing the accounts of the Authority by the Comptroller and Auditor General of India.

- 3. Time and manner of Audit: (1) The audit officer shall arrange for concurrent audit as well as audit of the Annual accounts of the Authority.
 - (2) The Central overnment may at any time order special audit of the Accounts of the Authority if it deems it necessary.
 - (3) The annual accounts shall be completed and kept ready for audit by the A uthority before the thirtieth day of September cach year following the close of the Linancial year to which

Provided that on the application by the Authority Central Government may, in consultation with the Comptro-ller and Auditor General, extend the said date by such period as it may deem necessary.

- 4. Powers of the Audit Officer: (1) The Audit Officer shall at all reasonable times have access to all papers, books, records, files and accounts of the Authority and may, for the purposes of the audit, call for such explanation and information as he may require from the Authority or examine any officer or servant of the Authority.
 - Without producide to the generality of the foresoing power, the Audit Officer may—

 (i) by written notice, require the production before him or before any officer subordinate

Manager (Admn.) Hgr.

to him, of any document which he way consider necessary for the propes conduct of his audit.

(ii) by written and require any person accountable for, or having the sustody or control of, any such document, to appear in person before him or before any officer subordinate to him: and

subordinate to him; and

(iii) require any person so appearing before him or before any officer subordinate to ' him to make and sign a declaration with respect to such document or to answer any question or prepare and submit any statement.

5. Audit report on annual accounts: (1) The Audit Officer shall audit the annual accounts and give his report to the Authority within two months of the submission of t said accounts by the Authority.

Provided that on the application of the Audit Offi the Central Government may extand the period by such furt period as it may deem necessary.

- (2) The Audit Officer shall state in the Audit rep or annual accounts, whether in his opinion, the Balance's containing all necessary particulars and properly drawn u as to exhibit a true and correct view of the State of the Authority's affairs and in case he has called for any explanation or information from the Authority or any of i Officers or servants, whether it has been give and whethe it is satisfactory.
- 6. Correction in audited accounts: -After the accounts are audited, no correction shall be mede therein, without reference to the Audit Officer.
- 7. Cost of Audit: The cost of audit as determined by the Audit Officer shall be paid by Authority out of its funds.

Manager (Porn , Hgr. Delhi Transport Corporation (Govt of N.C. of Delhi) P Estate New (1997) (No.51-TAG(43)50)
T.S. PARASURAMAN, DY. SECY.

DELHI TRANSPORT CORPORATION I.P.ESTAE: NE DELHI

No.AdmI-7(16)/73

Dated:18.5.73

OFFICE ORDER NO.28.

It is notified for the information and necessary action by all concerned that in accordance with provisions Contained in the Road Transport Corporation Act, 1950 read with the Delhi Road Transport Laws (Amendment) Act, 1971, the accounts of this Corporation shall be audited by the Comptrollar and Auditor General of Indiaor his nominee.

- 2. A govt. Audit Party has been setup w.e.f. 10.4.73 at Headquarters, I.P.Estate who will function on behalf of
- 3. This party have the right to demand the production of the books, accounts, connected vouchars and other documents and papers and to inspect any of the offices of

all the Departmental Heads/Unit Officers and Section Officers are advised to furnish information/papers to the said Audit party on their demand without any reservation and provide necessary assistance as and when this party visits their Department.

Sd/

(s.K. Sharma) General Manager

All Officers & Sections.

C.C.to: All Notice Boards.

The Under Secy. to the Govt. of India,
Min. of Shipping & Transpart, New Delhi. I.P. Estate, New Delhi - 110002

Sh. P.P.Gupta, Section Officer, Govt. Audit Party, I.P.Estate, New Delhi

New Delhi, the 2nd July, 19-

olause(m) of sub-section(2) of Section 52 of the Delhi Road

Pransport authority att, 1350(XXIII of 1950), the Central

Gvernment is pleased to make the following sales, namely:

- 1. These rules may be called the Delhi &cad Transport athority (Service of Notices and Orders) Rules, 1952.
- 2. In these rules unless the context otherwise requires:-
 - (a) "Act" means the Delhi Road Transport Authority Act, 1950 (XIII of 1950).
 - (b) "Authority" means the Delhi Road Transport Authority.
- 3. Except where otherwise expressly provided in these rules, a notice or oder to beserved on any person for the purpose of this Act maybe served.
 - (a) on such person personally; or
 - (b) by registered post, acknowledgement due, addressed to such personat his last known address.

Provided that where for any reason the notice or order cannot be served in the foresaid manner, a copy of the notice or order may be affixed on some conspicuous part of the house in which such person is known to last resided or carried on business or personally worked for gain.

- 4. The notice required to be given under Section 8 of the Act shall be served by means of a letter addressed to the Secretary to the Government of India, Ministry of Transport.
- 5. The order referred to inclause (d) ofsection47 of the Act shall be served on the Sccretary of the Authority and a copy thereof shall sent to the Chief Commissioner, Delhi.
- 6. The order referred to in section 49 of the act shall be served on the Secretary of the authority and copies of the order shall be sent to each local authority concerned with the levy of tall or other charge in respect of which the order is made.

Declaration of Declar

(NO.51-TAG(45)50)
T.S. PARASU-RAMAN, DY. SECY.

~ 17.

New Delhi, the 2nd July 1952

S.R.O. 1197 :- In exercise of the powers conferred by clause (f) of sub-section(2) of Section 52 of the Delhi Road Transport Authority Act, 1950 (XIII of 1950), the Central Government hereby makes the following rules namely :-

RULES

- 1. Short tile and commencement :- (1) These rules may be called the Delhi Road Transport Authority (Valuetion of Assets) Rules, 1952.
 - (2) They shall come into force at once.
- 2. Definitions: In these rules, unless the context otherwise requires:
 - (a) "Act" means the Delhi ? Road Transport Authority Act, 1950 (XIII of 1950).
 - (b) "Depreciated book value" means the original purchase price including any charges in respect of transport and other similar charges, as entered in the books of the Authority minus depreciation at the rates adopted by the Authority for the various items of its assets.
 - (c) "Salvage" means such unserviceable assets as have to be stored in heaps and sold in lots.
- 3. Method of Valuation: The total voluation of assets referred to clause (h) of sub-section (2) of section 20 of the Act shall be the estimated sale price in the caseof salvage and the depreciated book value in the case of other assets.

Explantion - Where some salvage has already been disposed of, the estimated sale price of similar salvage shall behased on last sales.

... No.51-TAG(50)/50 T.S.PARASURAMAN, DY. ECY.

Manager (Aomn.) Hgr.
Delhi Transport Corporation
(Govt. of N.C.T. of Delhi)
I.P. F. tate, New Delh

STANDING ORDERS GOVERNING COMPUCT OF EMPLOYEES

Under pare 15(1) of D.R.T.A. (Conditions of Appointment and Service) Regulations, 1952, the following standing orders are issued, governing the conduct of the Authority's Employees. A breach of thise orders by any employee will amount to missionaduct and make him liable to disciplinary action referred to in para 15(2) of the said Regulations:

1. INTEP RETATION: In these Standing Orders the .- iterm 'Authority' means the Delhi "oad Transport Authority and the term 'Employee' means an employee of the Authority.

2. DUTIES OF THE EMPLOYEE:-

- (i) All the employees of theauthority shallperform such duties and carry out such functions as may be entrusted to themby the Authority or the General Manager or any other authorised Officer of the Authority.
- (ii) All employees shall s rve the Authority in such capacity and in such place (within the sphere of the operations of the Authority's services) as they may from time to time be directed. All the employees shall serve the Organisation faithfully and shall not give out secrets and confidential information about the workingets, to unauthorised persons. They shall make their utmost endevour to promote the interests of the Organisation and show courtesy in their contacts with public.

3. PRIVATE TRADE OF EMPLOYMENT :-

The whole time of an employee shall, be at the disposal of the authority and no employee shall, directly or indirectly engage in any other business, occupation or employment and shall not accept any fees, emoluments or commission whatsoever from any party other than the Authority except with the permission of the Authority upto 8:500/- per anum. He may, however, undertake occasional work of literary artistic character with the permission of the Authority provided his duties under the D.R.T.A. do not suffer thereby. Permission

Manager (Admn.) Hor.
Delhi Transport Corporation
(Govt. of N.C.T. of Delhi)
P. Estate, New Delhi - 110002

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of the Authority shall have to be obtained, if the employee concerned intends to ern some money out of this work. The Authority may in its discretion at any time ferbid him to undertake such work or require him to abandon any occupation or employment etc., which in its opinion is undesirable. If an employee during the course of his employment wants to apply for service some where else, he must send the application through proper channel.

ABSENCE WITHOUT PERMISSION: -

- 150

(i) An employee shall not absent himself from his duties without having first •btained the permission from the Authority or the competent officer except in the the case of sudden illness. In the case of sudden illness, he shall sendintimation to the office immediately. If the illness lasts or is expected to last for more than 3 days at a time, applications for leave should be duly accompanied by a medical certificate, from a registered medical practitioner or the Medical Officer of the D.T.S. in no case shall an employee leave station without prior permission. (ii) Habitual absence without permission or sanction of leave and any continuous absence without such leave for more than 10 days shall render the employee liable to be treated as an absconder resulting in the termination of his service with the Organisation,

GIFTS, ENTERTAINMENT ETC :-

(i) An employee shall not accept directly or indirectly on his own behalf or on behalf of any other person, or permit any member of his family so to accept any gift, gratuity or reward, other than a complimentary present of flowers or fruit or similar articles of trifling value.

(ii) No employee shall receive any complimentary address, or attend any public meeting or entertainment held in his honour without permission from the

Manager (Abmn.) Hqr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) I.P. Estate, New Delhi - 110002 Authority. He may, however, attend a far well entertainment of a private and informal character, held as a mark of regard for him or a colleague of his.

- 6. PURCHASE OF RESIGNATION: Employees may not enter into the resignation by one of them of any post under the Authority for the tenefit of others, should this standing order to be infringed any appointment consequent upon such resignation will be cancelled and such parties to the arrangement as are still in the service will be suspended parking the orders of the Authority or the G.M. as the case may be.
- 7. BORROWING FROM SUBORDINATES: No employee shall borrowmoney or otherwise place himself under a pecuniary obligation to any person subject to this official authority.
- 8. PARTICULARS OF IMMOVEABLE PROPERTY: Every employees shall intimate in writing to the Authority the particulars of all immoveable property, which may be acquired by him in his name or in the name of his wefe or dependant at any time or from time to time during the course of his employment under the Authority.
- 9. INVESTMENTS ETC :
 - i) No employ a small make or permit any member of his family to make any investments other than those in immoveable property, likely to ambrass or influence him in the discharge of his official duties.

 Note: For the purpose of this para the word "Family"
- shall include any relative residing with an employee and any relative who is dependent on him though not residing with him.
 - (ii) No employee shall, without special permission of the Authority take part in the promotion, cregistration or management of any Company. An employee shall not resort to habitual purchase and sale of stocks, shares, securities or commodities of notoriously fluctuating value.

Manager (Aumn | Hqr. Deihi Transport Corporation (Govt of N.C.T. of Deihi) I.P. Estate, New Deihi - 110002

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10 INSOLVENCY & HARITUAL INDESTEDNESS :-

- (i) when an employee is adjudged or declared an insolvent, or when one moiety of the salary of such employee is constant a wring attached, has been continuously under attached for a period exceeding 2 years, or is attached for a sum which in ordinary circumstances, danged be repaid within a period of 2 years, he will be considered liable to dismissal.
- (ii) Before passing orders of dismissal on any one under this Standing Order, it shall be considered what is the proportion of the debts to the salary; how far they detract from the debtor's efficiency as an employee of the Authority; whether the debtor's position is irretrievable; and whether, in the circumstances of the case, it is desirable to retain him in the post occupied by him when the matter came to notice or in any other post under the Authority.
 - (iii) In every case under this Standing Order, the burden of proving that the insolvency or indebtedness is the result of circumstances which the exercise of ordinary diligence, the debter could not have forese nor over which he had not control, he has not proceeded from extravagent or dissipated habits, will be upon the debter.

11. CONNECTION WITH THE PRESS :-

(i) No employee shall without the previous sanction of the Authority, become the proprietor in whole or part, or conduct or participate in the editor management of any newspaper or any other periodical publication.

Such sanction will be given only in the case of a newspaper or publication mainly devoted to matters not of a political character and may at any time in the discretion of the authority be withdrawn.

Manager (Admn.) Hgr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) I.P. Estate, New Delhi - 110002

- but in so raing, he should confine himself within reasonable discussion of a literary topic and should not give the any information regarding the Authority unless the giving of the information has been authority to the public of Authority's interest, the Authority may withdraw his liberty to contribute.
- who intends to publish any decument under his own name or to deliver any public utterance relating to maintens other than purely literary, shall is submit to the Authority a copy or draft, of the documents which he intends to publish or of the utterance which he intends to deliver and shall not publish the document or deliver the utterance save with the sanction of the Authority and with such alterations, if any, as the Authority may direct.
- 13. VIDENCE MEFORE COMMITTESS:- An Employee may not give evidence before a public committee, unless he has first obtained the permission of the Authority. In giving such evidence he must not criticise the policy of decisions of the Authority or of any Government in India.

This standing Order will not apply to evidence given before statutory Commistees with power to compelatendence and the giving of the answers, not to evidence given in judicial enquiries.

14. TAKING PART IN POLITICS:-

(i) No employee shall take part in, subscribe in aid of or assist in any way, any political movement in India, or relating to Indian affairs. EXPLANATION:— The express ion Political Movement includes any movement, activities tending or indirectly to excite dis-satisfaction against, or to embarass, the Government as by law established.

Manager (Aumn.) Ho-Deihi Transport Corporation (Govt. of N.C.T of Delhi) I.P. Estate, New Delhi - 11000 or to promote feelings of hatred or enmity between classes of the Gover 's subjects or to disturb the public peace.

(ii) No employee shall permit any person dependent on him for maintenance or under his care or control to take part in, or in any way assist, any movement or activity which is, or tends directly or indirectly to be subversive of Govt. as by law established in India.

EXPLANATION:— An employee shall be deemed to have permitted a person to take part in or assist a movement or activity within the meaning of sub para (ii) above if he has not taken every possible pressation and done everything in his power to prevent such person so acting or if, when he knows or has reason to suspect that such person is so acting, he does not at once inform the Government authorities concerned.

15. TAKING PART IN ELECTIONS:-

An employ-e shall not canvaiss or otherwise interfere or use his influence in connection with, or take part in any election to a legislative body or Municipal Committee, District Board or other Local Body.

Provided that an employee who is qualified to vote at such elections may exercise his right to vote, but if he does so shall give no indication of the manner in which he proposes to vote or has toted.

16. VINDICATION OF OFFICIAL ACTS AND CHARACTER OF EMPLOYEES:-

An employee may not, without the previous sanction of the Authority, have recourse to any Court or to the Press for the vindication of his official acts or character from defamatory attacks. In granting sanction to the recourse to a Court the Authority will in each case decide whether it will itself bear the cost of the proceedings, or whether the employee shall in institute the proceedings

Manager (Aomn.) Hqr. Delhi Transport Corporation at his own expense, and, if so, whether in the event of a decision in this favour, the Authority shall commune him to the extent of the whole or any part of the costs.

Nothing in this standing orders will limit or otherwise affect the right of any employee to sindicate his private acts or character.

17. RECOURSE TO COURT OF LAW: -

No employee shall have recourse to the Court of Law in the matter of grievances arising out of his employement or conditions of his service (even in cases where such a remedy is legally admissible) without first exhausting the normal official channels of redress.

18. MAKING PEDRESENTATIONS TO HIGHER AUTHORITIES:

Whenever in any matter connected with his service rights or conditions, an employee wishes to press claim or to see redress of a grievance he should address such immediate officer at the lowest level as is competent to deal with the matter. No employee shall make an appeal or representation to a higher authority unless the appropriate lower authority has already rejected the claim or refused relief or ignored or unduly delayed the disposal of the case. Representations to the Central Government or the Chairman or Member of the Authority must not be made unless all sources of receiving attention or redress from lower authorities have been exhausted; even in such cases the representations must be submitted through the proper channel (i.e. the immediate officer concerned). There will be no objection at that stage, but only at that stage to an advance copy of the representation being sent di rect.

> Manager (Admin.) Hor. Delhi Transport Corporation (Govt. of N.C.T of Delhi) I.P. Estate, New Delhi - 110002

- 19. GENERAL PROVISIONS:- Mithout prejudice to the provisions of the foregoing standing Orders, the following acts of commission and ommission small be treated as mission duct:=
 - wilful insubordination or disobedience by an employee individually or in combination with others, to any official order of a superior employee;
 - b) Theft, froud or dishonesty in connection with the Authority business or property;
 - wilful damage or loss to Authority's goods or property;
 - d) Taking or giving bribe or any illegal gratifications; other than a complimentary present of flowers or fruit or similar articles of trifling value;
 - e) Habitual late attendence without permission :
 - f) Habitual breach of any rules, law, instructions or orders etc. applicable to the employees of the Authority:
 - Disorderly behaviour on die premises of the Authority;
 - h) Habitual negligence of duties and lack of interest in the Authority's work.
 - it Striking work or inciting others to strike work in contravention of the provision of the law applicable to the D.T.S.
 - j) Habitual in debtness, as evidenced by receipt of frequent 'Attachment' orders from the Court;
 - k) Any offence involving moral turpitude which is punishable under the I.P.C.

Manager (Agmn) Hgr.
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(General No. 110002)

- shall intimate the fact of arrest their official amount of any employee to be information of the part of any employee to so information of the part of any employee to so information of the part of any employee to so information of the part of any employee to so information of the action on this ground alone, apart from the action that may be called to the outcome of the police case against him.
- m) Any other activity not specifically toveredabove, but which is prima facile decrimental to the interests of the organisation.

20 BIGAMOUS MARRIAGES :-

- (1) No male employee who has a wife living shall contract another marriage without first obtaining the permission of undertaking not withstanding that such subsequent marriage is permissible under the personal law for the time being applicable to him.
- (2) No female and shall marry any reason who has a wife living without first obtaining the permission of the Undertaking.

21. COMPETENT AUTHORITY TO GRANT PERMISSION 2-

Whenever permission etc., of the Authority is to be obtained by an employee as required by the provisions of these standing Orders, the G.M. will be competent to decide the case of all employees other than Class I employees. The cases of Class I employees will be submitted by him to the Chairman of the Authority for orders.

Ma. . - Arm Hac Dem Warra La compo Can Con Con Con I.P. balais New Francis Language DELHI TRANSPORT CORPORATION (OF THE PUBLICIPAL CORPORATION OF DELHI)

I.P. ESTATE: NEW DELHI.

No. ADSI-3(50)/67

Dated: 29.5.67

EXECUTIVE INSTRUCTIONS REGARDING USES OF STAFF CARS OF THE D.T.U.

Appointment and functions of the Controlling Officer.

The General Manager shall appoint from amongst the officers of the undertaking one or more controlling officers who will exercise administrative control over the staff cars in the various units/depots of the Undertaking. The controlling Officer shall be responsible for the proper use, care and maintenance of the staff cars under his control and will regulate their journeys in accordance with these Executive Instructions.

On transfer from his post, the Controlling Officer will hand over the vehicles, complete with all accessories, to his successor or to any officer appointed in this behalf by the General Manager and mention this fact in his charge report.

The term 'Staff Car' means a jeep, Station Wagon and includes motor cycle, scooter or any the other auxiliary vehicle of the Undertaking which the General Manager from Time to time, declare to be staff car.

2. Allocation of Staff Cars.

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The General Manager may, from time to time, allocate staff cars to the officers of the Undertaking in such manner as he may, in the interest of the Undertaking, deemed fit.

Use of Staff Cars for Official purposes:

(1) Staff Cars are intended primarily for use on bonafide official duties within the limits of the area of operation of the Undertaking and shall not be taken out of

Contd....

Manager (Aomn.) Hqr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) I.P. Estate, New Delhi - 110002

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These __mits without the w__tten permission of the General Manager.

- journeys are to be 'goadud as official :-
- (a) All journe 5 parformed by the officer and other employees of the Undertaking for visiting the Head Office, depots and workshops in connection with official inspection or meading or checking the operation of the services of the Undertaking on any time or route.
- (b) All journeys performed for collecting or delivering stores and other emergent inquirements, taking cash to and from banks and attending breakdowns and accidents on the line.
- (c) Officer of the Undertaking proceeding on or returning from tours may be allowed the use of staff car between the Railway Station or airport and their places of residence, provided that the officers shall not drew kilometre allowance in respect of the same journeys. They should be required to give a certificate alongwith the travelling allowance bill stating whether or not the staff car was used by them for the purpose.
- (d) The Genral Marager or Controlling Officer may permit the use of staff Cars, from the residence to the place of duty and back, by such officers of the Undertaking as are required to attend duty before or after their normal working hours.
- (e) Staff Cars may be used for transporting the employees of the Undertaking who fall sick during Office hour to their residence or hospital or any other place and back to their residence or office as the case may be as and when considered necessary. The controlling Officer should placed record.

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Manager (Aomn.) Hqr.
Delhi Transport Corporation
(Govt. of N C T of Delhi)
I.P Estate, New Delni - 110002

a gartificate indicating the circumstances, necessiating

- (f) Officers and members of Transport and other Committee of State Road Transport Undertakings or State Transport Departments who come to Delhi to attend meetings and conferences held under the auspices of the Undertaking, may be allowed to use of staff cars from the railway station or airport to the places of their stay or official meetings and back.
- (g) officers and members of Transport and other Committees of State Transport Departments visiting Delhi in connection with conferences sponsored by the Central Govt. or in connection with some official business of their own Undertakings or Departments may, on a reciprocal basis, be allowed the use of staff cars for attending meetings and other functions, free of charge.
- (h) The official members of the Delhi Transport
 Committee may be allowed the use of staff ours free of charge
 for attending the meetings of the Committee and its Sub—
 Committees if no Committee and its Sub—
 if the distance between their headquarters and the office
 of the Committee is 5 KaM, or less.
- (i) Non-official members of the Delhi Transport

 Committee may be allowed the use of staff cars, free of charge.
- (j) The Chairman, Delhi Transport committee will be entitled to free use of staff cars for official duties. The official duties will also cover the journeys between the residence and office and back. Non official members of the Committee may be allowed the use of staff cars free of charge for visits to the various establishments and

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Manager (Ahmn.) Hqr.
Delhi Transport Corporation
(Govt of N.C.7 of Delhi)
LP Finate, New Delhi - i 2002

Units of the Undertaking and for visiting the stands, termini within the operational area, with the process written permission of the Chairman. They will also be entitled to free use of staff cars while attending meetings wo weyed by any of the Ministries of the Central Govt. or Delhi Administration in connection with the work of the Undertaking.

(k) Such other duties as the General Manager/Challman may consider to be bonafide official duties.

4. Non-duty Joumey :-

The use of staff cars may be permitted to a limited extent by the Controlling Officer for non-duty journeys of the employees of the Undertaking subject always to the condition that their use for such purposes such shall not interfere with official requirements in any way. The use of staff cars for private purposes is not permissible for journeys to any place of public amusement such as cinemas or or races.

The following classes of non-duty journeys will generally be regarded as permissible but the Controlling Officer can use his discretion in allowing the use of staff cars for other non-duty journeys in special circumstances:-

- (a) Occasional journeys performed by officers from their residence to office and vice versa.
- (b) Journeys performed by officers from their residence to Railway Station and view versa while proceeding on or returning from leave and to see friends or relatives who are sick.
- (c) Urgent visits by officers to medical dispensaries for obtaining medical aid or advice for them selves or their families.

5. Charges for Non-dutty Journeys:-

Delhi Transport Corporation (Govt. of N.C.T. of Delhi)

(a) The charges for the use of staff cars for journey

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With in normal working hours fixed for its use willbe 31 paise per kilometre and ill be calculated on the distance from garage to garage. In addition to these charges, detention charges at 50 paise per hour subjectito a minimum of 25 paise for a period of 30 minutes or part the reof will also be levied. The journey time will be deducated from the total time at 32 kilometers an hour by rounding off the figures. The distance of less than half a kflometer will, be disregarded and half more than half a kilometer taken as one kilometere.

- (b) If the car is used before or after normal working hours, or on Sundays and closed holidays, an extra charges of 25 paise per hour or fraction of an hour subject to a minimum of 50 paise will be leviable.
- (c) Notwithstanding and hing contained in clauses (a) and (b) the General Manager may revise the charges for non-journeys from time to time keeping in view the cost of operation and other allied factors.
- (d) The normal working hours for staff cars will be an hour earlier or later than the scheduled office hours. EXPLANATION: For the purpose of these Executive Instructions "Garage means the place where the staff car is parked after dutyhours.

Recovery of charges :

The Controlling Officer will be responsible for the mecovery of charges at the rates laid down in Para 5 above from the officers concerned on account of Non-dutyjourneys performed by them. The bill will be prepared in the form

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Manager (Admn.) Hor. Delhi Transport Corporation

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Proscribed in Annexure I in the name of the officer concerned, The amount shall be recovered through the next pay bill.

7. Procedure for use of staff cars:

- (a) All booking of staff cars should be made in writing to the Controlling Officer.
- (b) Officers using staff cars should personally chack the milometer/kilometre at the commencement and at the termination of their trips and certify whether the car was used on official or on private business. The relevant entries in the log book should be signed by the officer concerned on completion of the journeys. In the case of the General Manager or the officers and Member of Transport and other committees of State Transport Undertakings or State Transport departments the entries in the log book may be made and signed by the Secretary or personal Assistant of the General Manager. In the case of the Chairman of the non-official members of the Delhi Transport Committee the entires in the log book will be signed by the p.A. to the Chairman.

8. Maintenance of log books.

- (a) A log book shall be maintained in respect of each staff car in the form as on Annexure-II showing particulars of Journey (official as well as non-dutyjourneys) performed by it.
- (b) Subsidiary log books will be maintained for the days the regular log books remain under weekly scrutiny as specified in para 9. Entries from the subsidiary log books will be posted in the regular log book as soon as it is received back after scrutiny.

9. Scrutiny of log books.

All the log books should be made available to the Chief Accounts Officer for scrutiny on every Saturday. He

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Manager (Aomn.) Hgr.
Delhi Transport Corporation
(Govt. of N.C.T. of Delhi)
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should check thoroughly all the entries in the log books and bring to the notice of the Controlling officer any discrepanci as or irregularities noticed by him in the maintenance of the log books. After scrutiny of each log book, he will send the log book to the Controlling Officer with the following certificate namely:-

"Certified that I have examined thoroughly all the entries in the log book of staff car No. for the week of ending that recoveries for all to the officer concerned and the Accounts Section and that the information required to be compiled from the Log Book-for the purpose of other registers has been compiled.

"CHIEF ACCOUNTS OFFICER"

Information to be collected from the log books.

- (a) The official incharge of the Receipts and Issue Section will assess from the entries in the log books, the Kilometres done on private account and prepare and issue bills in the form prescribed in Annexure-I.
- (b) The official referred to in clause (a) will prepare and put up to the Controlling Officer a monthly Retrun in respect of each staff car by the seventh day of the following month to which it relates in the form proscribed in Annexure—II. He will also maintain a separate register in the form prescribed in Annexure—IV, entries in which will be made by him on every Saturday from the log books of the Staffcars. In this register, one folio should be allotted to each staff car so that figures of total kilometres and petrol will be readily available for the purpose of monthly returns. The figure of average kilometres per litre done by each staff car during a month will be intimated by the seventh day of the next month to the person incharge of the workshop which is responsible for the repairs and servicing of the staff car for such action as may be deemed necessary by that

Contd....

Manager (Agmn.) Hqr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) I.P. Estate, New Delhi - 110002

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Workshop. The average kilometres per litre will be calculated as indicated in Executive Instruction 11.

Method of calculating average kilomete. per litre of petrol.

The average kilometre per litre in respect of a particular month should be worked out by dividing the total kilometres covered by the quantity of petrol consumed during the month. The approximate quantity of petrol consumed in a month can be worked out by adding to the quantity drawn by the vehicle during the month the quantity of petrol left in the tank of the first day of the next month.

Note: For this purpose the quantity of petrolleft in the tank can be taken to be that which is indicated by the fual gauge of the car.

12. Servicing and repairs of staff cars :-

The repairs and maintenance work including servicing of the staff cars allocated to the depots will be done by the respective depot workshops and that of the staff cars allocated to the Head Office, by the Central Workshop or any other depot workshop (s) appointed in this behalf. The workshop and accounts section will maintain the record of performance of tyres that a matteries of the staff car and of the cost of jobs done on these cars, in the same manner as is done in respect of the buses of the undertaking.

 Utilization of the services of drivers for private purposes and charges therefor.

The General Manager may permit the officers of the Undertaking to utilize the services of the drivers without availing of the staff cars, subject always to the condition that this use shall not interfere with official requirements in any way. For such services, a charge of 60 paise per

Contd.....

Manager Admn.) Hqr Delhi Transport Corporation (Govt. of N.C.T. of Delhi) I.P. Estate, New Delhi - 110002 23000000000

hour will be recovered from the officer concerned and if the sorvices of drivers are utilized before or after normal duty hours of these drivers or on Sundays (Provided rest day of driver falls on Sunday) and closed holidays, an extra amount of R.1.50 per hour will be charged.

14. Delegation of powers.

The General Manager may delegate any of the powers and functions conferred upon him by these Executive Instructions to any officer under his control subject to such conditions as he may deem fit to impose.

15. Cessation:

As from the date of commencament of these Executive Instructions the Standing Orders governing the use of Staff cars shall cease to have effect.

16. Interpretation:

If any question arises as to interpretation of these Instructions, the decision of the General Manager shall

S d/-(K.Kishore) General Manager

All Officers & Sections

Manager (Atmn.) Hqr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) I.P. Estate, New Delhi - 110002

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(OF	DELHI TRANSPORT JUNDERTAKING THE M NICIPAL CORPORATION OF DELHI ETILL FOR
		PRIVATE OR NON DUTY JUJEVRY

01 00						The state of the s		
Staff car No.	Date of hire	<u>Pe</u> From	ri⊇d To		for the kilome.	Deten- tion charges	Extra charges for use	Total Amount due
					ters @ 31 P.Per Km.		on holi⊷ days or outside normal	
1	0				-	-	duty hrs.	
		3	4	5	6	7.	8	9
						STREET, STREET		100

Counter signature of the Controlling Officer.

Official Incharge of the Receipt & Issue Section Head Office.

To

Copy to : Accounts Section for arranging collection of the amount through the paybill for the month of

ANNEXURE-II

DELHI TRANSPORT UNDERTAKING (OF THE MUNICIPAL CORPORATION OF DELHI).

Date	Time From To	Metre read- ingl.	me ters	Name & design. of Officer	Log Boo Places Visit- ed	of the journey if official state full	f Car No Petrol drawn	Signa- ture & Remarks if any.
1	2	3	4	5	6	details.		-

ANNEXURE - III

DELHI TRANSPORT UNDERTAKING OF THE MUNICIPAL CORPORATION OF DELHI)

MONTHLY RETURN

o. of rehicle	or	Total petrol issued during the mongh	Total run	К,М.	Kilometres on private account	Remarks if any
1	2	-	-		and the second	
		3	4	5	6	17

OFFICIAL INCHARGE OF THE HECEIPT & ISSUE SECTION

K,

DELHI TRANSPORT UNDERTAING (OF THE MUNICIPAL CORPORATION OF DELHI)

REGISTER OF PETROL CONSUMED AND KILOMETRESS PERFORMED BY STAFF CARS

Date	ef STAFF Petrol issued	petrol consu- med	Total kilome- tres perfor- med	Average Kilome- tre per litre.	Kilome- tre on private account	Name of the Officer responsi- ble for payment	Recovery due	WHOM Date on which bill	ON OR OFF ATTACHED Initial of the Inchange of R&I Section H.Qrs.	Date of	Intial of the I/C of R&I Section H.Qrs.
1	2 .	3.	4	. 5	6	7	8	. 9	10	11	12

Manager (Abm.) Hqr.
ov. of N.C.T. of Deln)
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DELHI EOAD TRANSPORT AUTHORITY STANDING CREERS REGARDING RECRUITMENT

The rollwing standing orders are issued under clause 5 of the D.R.T.A. (Conditions of Appointment & Service) Regulations, 1952 regarding Recruitment of employees of the D.R.T.A.

1. <u>Misqualification from Employment:</u>

- (1) No person who has directly or indirectly, by himself or his partner or agent, any share or interest in any contract, by or on behalf of the Delhi Road Transport Authority, or any other Road Transport Undertaking, or who has been dismissed from the service of the Authority for misconduct or otherwise debarred from service of the Authority or who has been debarred from employment in any Govt. Office, or who does not fulfil the conditions of the Delhi Road Transport Authority, laid down in the following paragraphs will be employed in the service.
- (2) Me regard who has more than one wife living shall be aligible for appointment in the service of the Undertaking. Provided that the Undertaking may, if satisfied that there are special grounds for so doing exempt any person from the operation of this sub-clause.

Method of Regruitment:

All vacancies of sanctioned post will be filled either by promotion of the employees working in lower posts or by direct recruitment. In both cases, appointments will be made strictly on merits.

3. Promotion:

Departmental candidates having requisite qualifications will be considered for promotion and their suitablity will be judged by a Departmental Promotion Committee by the following criteria:

(a) For promotion to Glass III posts by the criterian of seniority-cum-fitness on the basis of serice record and C.N. No. interview will be necessary; (b) For promotion to Class II and I posts on the basis of merit-run seniority based on service in rview/written test as would be considered necessary."

Direct Passuitment :

- (a) All ciract recruitment will ordinarily be made through the employment exchange.
- (b) In such cases where the General Manager feels that sufficiently experienced or suitable candidates are not available through the Employment Exchange or where the number of posts to be filled is large, the vacancies may be advertised. A copy of the advertisement will be sent to the Employment Exchange for recommending retranded Central Government Servants. Other things being equal, the candidates of the Employment Exchange will be given performance over outsiders.

5. Method of Selection :

Selection of cand dates for all the posts will be made by the Selection Committees/or Boards as mentioned in Clause 5(2) of the Dank (Commission Depointment and Service) Regulations, 1952. The Selection Boards will as far as possible given both written and viva-voce tests to the candidates.

61. Age :

No person who is under 18 years of age or above 35 years of age, will be taken in the sorvice of the Delhi Road Transport Authority. Provided that the General Manager will have the power to recruit persons upto an age of 40 years while filling technical posts in the workshop of the D.R.T.A. in case suitable personnel within this age limit are not available.

7. Nationality:

No non-Indian will be eligible for appointment in the service of the Delhi Road Transport Authority.

8. Academic & Technical Qualifications:

Academic and Technical Qualifications for the various posts, are given in the automed statement.

9. Physical Fitness:

After a candidate has been selected by the Selection. Board for appointment, herwill be examined in respect of his physical fitness by the Medical Officer of the D.R.T.A. before his appointment. Any person declared unfit by the Medical Officer will not be appointed. The decision of the Medical Officer will be final and no appeal or representation will be entertained.

10. Verification of Character & Antecedents :

Every new recruit will furnish two character certificates from gazetted officers, Ist or 2nd Class magistrates, M.Ps., M.L.As. or Members of Local Bodies. He will also furnish his full particulars for verification of his character and anteredents, through the Police Deptt. His appointment will be liable to termination in case of an adverse report by the Police Department.

11. Exemption :

Nothing in the foregoing paragraphs will apply to the persons appointed on terms of deputation or the Staff in the service of the Authority on 1.3.54 and the D.R.T.A. shall be competent to Telax any of the above noted provisions in any specific case without assigning any reason therefor.

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12. In record to the reservation of vacancies for and recruitment/promotion of Scheduled Caste/ Tribes candidates, exactly the same rules and practice as are in force from time to time under the Government of India will be followed. (A GOVERNMENT OF INDIA UNDERTAKING)

I.P. ESTATE: NEW DELHI.

STATEMENT SHOWING THE TITC'S CATEGORIES OF POSTS, PAY SCALE AND QUALIFICATION PRESCRIBED FOR VARIOUS CATEGORIES OF POSTS.

	In: Category	Pav Scale(R.)	OFFICERS GROUP (A) Prescribed Qualifications.
1.	Additional General	2000-100-2500	Essential:
	Manager	i)	
		ii)	About 15 years experienes in a possible capacity in a Road Tranport Organisation in eluding Admi
	0 0 0 0	iii)	tandling labour.
		1)	area related to mad transfer in
ici		11)	5 years experience in
2.			executive position in area relate to urban mass transportation system.
4	Chief Vigilance	2000-100-2500	Essential .
4	Office	1)	Degree on a recognised University or equivalent.
		· ii)	About 15 years experience in a
			managerial wall in administrative
		1)	holding enquiries vigilance work
			Vigilance Course organised by Central Vigilance Commission/CBI/ Central Institute of Secretariat
			personnel Ministry of
1	Deputy General	1500-60-1800-	Essential .
. 1	Manager		or equivalent
9		11)	About 10 years experience in a res consible capacity in Road Transpor
15 9	i kan	111) E	Experience of handling Labour
			andidates otherwise well make
G	end tot 2	500-60-1800- 1) D	xperience of management and accoun
(1 W	an age r. Pe rsonnel)	11) A	bout 10 years experience in a
		T.	ive and personnel matters in a

	100		Desirable :
		, ab	Degree in law or Post Graduate
250			Diploma in Personnel Management or Industrial Relations or Labour
·			Management or Business Management.
4. Secretary	1100 50 160	_	of backless waragement.
DIC Board	1.100-50-160		Basential
, DOULG	7.	1	A Master's degree in Amt/selemen
		11	
ñ d 0 0 0		44	
			of at least ten years in responsible
			- p p -
		1)	A degree in Law.
		ii)	Good experience of English
6.0			
e 1		iii)	Midwie age of Transport Foonewice
	0 0	iv)	
5. Senior	1100-50-1600		knowledge of Hindi.
Personnel	TT00=20=T000		Essential
Officer		1)	Degree of a recommissative.
	•	ii)	or equivlent.
	~	/	
- ·			establishment/personnel matters of
			been as a responsible roust have b
		2221	~ A4 01 4 5d W DD .
		iii)	Knowledge of Labour Laws, service
			employees of Govt. & Semi Govt.
			Le double books of the discount
			tion of the appointing Authority).
			Degree or Diploma in ma
• Senior	1100-50-1600		Degree or Diploma in Personnel Mana-
Enquiry			Essential
Officer/		i)	Degree of a recognized this water
Sr. Admn. Officer		225	
OLLICEL		11)	Knowledge of service Rules and
		iii)	
		/	
			secreterial work/Establishment or
	4 2		Administrative Work/disciplinary cases welfare matters/investigation
			of complaints/holding Enquiries.
			Desirable
		i)	Degree in Law
		ii)	
			Diploma in Labour Laws Knowledge of bus operation
			or operation

Deputy Personnel Officer

650-30-740-35-810-EB-35-880-40-1000-EB-40-1200

Essential

i) Degree of a recognised University or equivalent.

ii) About 5 years experience of handing establishment matters of which, at least, two years must have been in a responsible position.

Desirable

Knowledge of Labour Laws, Service rules and regulations applicable to employees of Government and Semi-Government Organisation.

Essential

Administrativ850-30-35-8. Officer 810-EB-35-880-

40-1000-EB-40- 11) 1200.

Degree of a recognised University or equivalent.

About 3 years experience of handlin establishment matters of with two years in the grade of officer.

Desirable Knowledge of Labour laws and Servic rules and regulations applicable to employees of Govt. and Semi-Govt. Organisation.

9. Asstt. Personnel Officer.

650-30-700-35-880-EB-40-960

Essential

1) Degree of recognised University or equivalent

11) At least 3 years experience of handling extablishment matters of which, at least 1 year must have been in responsible position.

Desirable

Knowledge of service rules and regulations applicable to employees of Govt. & Semi Govt. Organisations

Assistant 650-30-740-35-880-EB-Administra-40-960 Officer

Essential

- Degree of recognised University or equivalent.
- 11) At least 3 years experience of handling Administrative matters of which at least one year must have been in responsible position.

Desirable

Knowledge of service rules and regulations applicable to employees of Govt. and Somi - Government Organisation.

11. Secretary to General Manager 650-30-740-35-880-88-40-1040

Graduate, with a speed of at least 12p W.P.M. in Shorthand and 50 W.P.M. in twoe-writing. Should have at least 5

Desi Table

Proven satisfactory record of Secretarial work and dealing with Secret. Confidential work/matters. Ability to provide Secretarial Support to the top functional directors Management Posts.

12. Labour Officer

650-30-740-35-810-EB-35-880-40-1000-EB-40-1200

- i) Degree of recognised University, preferably, (a) in one of the social Science such as Economics Commerce and Socielogy; or (b) followed by a Post recognised for the purpose by the Govt. Welfare, Industrial Relations or in any other allied subject.
- ii) At least 2 years experience of Labour Welfare Work in an Organisation employing substantial Labour force, and/ or experience of other social and administrative Work.

Desirable

Training in Social work or other allied Courses at institutions recognised by

l3. Labour Welfare Officer

650-30-7*4*0-35-880-28-40-960.

i) Degree or Diploma in Social Work from University Institution recognised by the Government.

Dosi mahle

Two years experience of Labour or Social Welfare Work in an Organisation employing a substantial Labour force/ or experience of other social and administrative work.

			40.4	28
14.	Communi- cation Officer	650-30-740 35-810-EB-35 880-40-1000- EB-40-1200	in as	Essential Tree in Telecommunication Engineering Elect. Engineering with Telecommunica a special subject from a recognised a special subject from a recognised
				OR .
			Ele	ster's degree in physics with wireless ectronics as a special subject from a cognised university or equivalent.
	(4)			<u>Do si rable</u>
			O.Vo	erhauling, testing of Radis and Allied
15.	Hindi Officer	650-30-740 35-810-EB-35 880-40-1000 EB-40-12000	hor	V. in Hindi Literature or Graduate wit hours in Hindi with at least 2 years perience in Govt. Department or Govt. med Undertaking or Corporation.
16.	Medical Officer	650-30-740- 35-810-EB-35 660-40-1000 EB-40-1200 Plus M.P.A at the Prescribed Rate	Uni wi	itcal degree of a recognised Indian iversity or equivalent foreign qualifi th two years experience in House Job i cognised Hospital.
17.	Legal Adviser	1500-60-1800 100-2000	8.	Academic Degree in Law of recognised University.
1			D.	Experience: A practising advocate w 12 years experience of conducting ca in civil and criminal courts or 12 y Judicial service or 12 years experience of Legal work in any Govt.Deptt./con
				Dasirable
			i)	Experience of conducting cases befor Labour Bribunals and Motor Accident Tribunal.
			ii)	Good knowledge of labour laws.
10.	Law Officer	1100-50-		Essential
		1600	∂•	Academic : Degree in Law of a recogn: University.

Desirable

b. <u>Experience</u>: A practising advocate we ten years experience of conducting c. in civil and Criminal Courts.

- Experience of conducting cases before Labour Tribunals and Motor Accident Claims Tribunar.
- ii) Good knowledge of Labout Laws.

19 Asstt. Law 650-30-740 Assential Officer 35-810-EB-Degree in Law of a recognised Unit caity 35-880-40-1000-58-40-Experience: Five years experience of conducting cases in ~ 11 & Criminal Courts either as an 1200. advocate or as an oftwoor under Govt/ Public Sector Undertaking. Desimable. Experience of conducting cases before Labour Tribunal and Motor Accidents Claim Tribunals. Knowledge of Labour Laws. 20 Sr. Security 1100-50-Essential. Officer. 1600 Degree from a recognised University or equivalent. a) 10 years experience as a commissioned Officer or of a comparable statue in Police/Industrial Security Force/ Security Department of an Industrial Organisation. Security 700-40-900-Essential Officer SB-49-1100-50-1300 Degree from recognised university 1) or equivalent. 7 years experience as an Officer in 11) in the Army/or D.S.P. in the regular code of Police or in the Industrial Security force for comperable experience in Security Deptt. of an industrial Organization. 22. Dy. Security 650-30-740-Essential Officer 35-8 JO-**∂**B-Graduate with 5 years experience as an 35-880-40-30-880-40- Officer in a Security Department of a 1200. big Organisation Army or Folice. 4,23 Public 1100-50-1600 Essential Relations i) A first Class Master's Degree in Officer English literature or History. At least, 5 years exporience in a responsible supervisory capacity in work connected with Public Relations preferbaly in Road Transport. Desimable.

Diploma in Journalism.

1778

Publicity 650-30-740- Graduate with at least 3 years experied of handling publicity workindependently in a govt. Office or important Commorcial firm.

25. Vigilance 1100-50-1600

Essential.

 Degree of a recognised university or Equivalent.

ii) 7 years experience in a responsible capacity in a road transport Corpn. Govt.Deptt./autonomous body in administrative/managerial work proferably connected with investigated of complaints/holding enquirivigilance work.

Desirable

· Experience in Police Repartment.

26. Dy.Vigilance 650-30-740officer 35-880-40-1000-88-40 1200

 Graduate or equivalent from recognised University.

ii) 5 years experience in the Vigilance Deptt. of Public Undertaking put or which 3 years in a Supervisory capacity or officer belonging to Public having experience of conducting vigilance case.

Desirable.

Law graduation.

27. Training 1100-50-1600

Qualifications.
Degree in Mechanical Engineering from a recognised University or Equivalent Qualifications.

Experience

 a) Five years industrial experience.
 b) two years teaching experience in a recognsed institute

 Organising capacity and administrative ability.

28. Development 1100-50-1600 Advisor (Traffic)

A degree in engineering or in Statistics and/or on equivalent qualifications. 7 years experience in planning and survey of which at least \$270 ars must be in a responsible position.

Desirable :

Experience in Organisation and Methods work or Operational Research.

Departmental 650-30-740-29. £) Post Graduate Degree in Statistic Research 35-880-EB-40-11) Specialisation in Operational Officer 960 Research and minimum 2 years experience of iii) conducting Operational Research. Accountancy qualification recognised 30 Chief 2000-100for enrolment in Registrar of Members of the Maintained by the Council of the Institute of Chartered Account-2500 Account Officer ants of India, or the Final Examination of the Institute of Cost and works Accountants, London, or the Indian Institute of Costs and Works Accountants, Calcutta. About 7 years experience of work connected with accounts and audit in a responsible capacity in a Government or Semi-Government Organisation or Commercial concern of reputs. Desirable. Degree of a recognised University. Knowledge of Government Rules & A≘qulations. DV.Chief 1100 -50-1600 31. Essential Accounts Chartered Accountant with standing Officer of five years commercial or Govt. Services or cost Accountant having passed the final examination of the Institute of Costs & Works Accountant London/Culcutta with standing of 5 years in a Commercial or Govt. service preferably in Transport/Angineering Industry. About 5 years experience of work connected with Accounts and Audit in responsible capacity in a Govt. or Semi- ovt. Organisation or Commercial concerne of repute. Desirable. Dagree of a recognised University. Knowledge of Govt. Rules & 11) Requiations. 132, Accounts 650-30-740-Essential. Officer 35-810-EB-35-1) Chartered or Cost Accountant of institute of Cost & Works A count-

980-40-1000-

BB-40-1200

Desimable:

or Govt. service.

ants, London/Calcutta with stand-

ing of three years in Commercial

Experience of Costing in Transport/ Engineering Industry.

33. Asstt. Accounts Officer

650=30=740=35= 880=88=40=960

- i) M.Com (2nd Class) or B. Com (Ist Class) with Advance Accountancy and Additing.
- 2 years experience of Accounts work with Bank or Government Office or Commercial concern of repute.

Dasi rablo

Experience in Financial Accounting/ Auditing in Nationalised Transport Qualification.

34. Asstt. 650-30-740-35 Accounts 880-88-960 officer (cost)

Essential

2nd Class Graduata with a Diploma in
Cost Accountancy of Institute of Cost
and Works Accountants London/Calcutta
with standing of 2 years in Costing work
in a Commercial of Covt. Organisation
preforbly Impaport Undertaking.

35. Supporinta- 1500-60-1800nding 100-2000 Engineer

Degree in Civil Engineering of a recognised University or equivalent. At least 7 years experience as Executive Engineer in Govt. Department or other Public Sector Organisation. Experience in Planning, designing and construction of all type of buildings suitable to the Urban environment, particularly the RCC constructions or structures required in an urban Bus Transport System.

36'. Executive 1100-50-1600 Engineer (Civil)

- Degree in Civil Engineering from a recognised University or equivalent.
- 5 years experience in closing and construction and maintenance of industrial/residential buildings and in heavy R.C.C. machine foundations.

37 Executive 1100-50-1600 engineer (Electrical)

Essential'

- Degree in Electrical Engineering from a recognised University or equivalent.
- ii) 5 years experience in providing, reparing & maintaing Electrical installations from industrial, commercial and residential buildings in a responsible position.

1	2	3	4
38	Assistant Bugineer (Čivil)	650-301.740-35 810-88-880-40 1000-40-1200	i) Degree in Givil Engineering from a recognised University or Equivalent.
			ii)3 years experience in design and construction and maintenance of industrial/residential buildings and in heavy RCC restinguished
39	Assistant Engineer (Electricel)	650-30-740-35 8 10-28-35-880 40-1000-88-40 1200	0- i) Degree in Flact wine Project
40	Treffic Manager	1500-60-1800	Essential
	· ·		i)Degree of a recognised university or equivalent. ii)At least 7 years experience in a responsible supervistory capacity in the Traffic Deptt. of a big road Transport Undertaking, preferably big city Transport Undertaking.
			Designable-
į.	*	Esta e a _ a _	 Diploma or a certificate of the institute of Road Transport of India or equivalent.
41,	Dyl-Traffic Manager	1100-50-1600	Essential
可以明 大小八八			i)Degree of a recognised University or equivalent, ii)At least 5 years experience in a responsible supervisory capacity in th Traffic Department of a big Road Transport Corporation preferably city transport corporation.
THE PERSON NAMED IN			iii)Knowledge of Planning of routes, framing of schedules and other allied matters.
4	Asstt.General Manager(Trffic	700-40-900-): EB-40-1100-	Essential
1	107	50-1300	 Dagree of a recognised University or equivalent.
を かいかい			ii)At least 5 years experience in respons ble supervisory capacity in the Traffi D epartment of a big Boad Transport Undertaking.
	je.		ii) knowledge of Planning of routes, schedules and allied matters.

1.	2	3.	4.
			Desirable Diploma or Certificate of Institution of Road Transport of Indian or equivalent.
43.	Traffic Superin- tendent	650-30-740-35- 810-EB-35-880- 40-1000-EB-40- 1200	Essential i)Dogree of a recognised Universi or equivalent
	2 P	1200	ii) At least 3 years experience of Supervisory duties in a Traffic Department of a State Road Transport Corporation/Undertaki Or a some other important Road Transport Concern.
			<u>Desirable</u> Knowledge of Planning of routes framing of schedules and other allied matters.
44.	Assistant Traffic Superin- tendent	650-30-740- 35-880-EB- 40-960	Essential Graduate with 5 years experience as Traffic Supervisor.
45,	Printing Press Superin- tendent	650-30-740-35- 810-EB-35-880- 40-1000-EB-40- 1200	Essential i)At least a Diploma in Printing and Allied Trades from a recogn ised technical Institution in India or abroad.
	74 ·		i1)About 5 years experience in responsible capacity in a well established printing house, including about 2 years in a Supervisory capacity.
	*	* **	Desirable i)Degree of a recognised Universi
		a	ii)Pratical experience in Litho and offeet printing, layout designing and block making department.
6,	Assistant Printing Press Superintend	650-30-740-35- 880-EB-40-960	i)Matriculate of a recognised University or equivalent.
	- postal oction		ii)a)Cortificate or diploma in Printing & Allied trades from a recognised technical Institution.
*			(b) About 3 years practical experience (of which about 1 year should be in a Supervisory capacity) in a Govt. Press or a big commercial printing concern, in various branches of printing trade, e.g. Mechnical composition bindary & wareshouses, machine printing etc. OR

iii) On reificate as a qualified Apprentice Government of India press.

Desirable

- i)Degree of a recognised University.
- ii)Frectical experience in litho and connected the rewith.

Controller of Stores & Furchase

1500-60-1800-100-2000

Essential

1)Degree in Mechnical/Automobile Engage r.

ii) 10 years experience in planning and running of a big Auto Stores, purchasing and disbursement organisation or in production department connected with automobile manufacture of which at least 5 years must be aresponsible capacity.

tore Officer/ Jurchasé Cafficer

1100-50-1600

Essential

1)Degree in Mechnical or Automobile

ii)7 years experience of purchase of Mechnical and/or automobile Engineering stores, Plant, vehicles and other

iii)Adequate experience of holding Stores stocking and accounting of Engineering/ automobile and general stores.

Dasirable

i)Practical knowledge of Kardex licensing procedures for Imports & Exports and . related regulations, data processing etc.

Store officer .Purchase 700-40-900-58-| ficer 40-1100-50-1300

Essential

- i)Degree in Mechanical or Automobile
- 11)5 years experience of purchase of Mechanic al and/or automobile engineer ing stores, plant, wehicles and other
- iii)Adequate experience of holding stores stocking and accounting of Engineering/ automobile and general stores.

Desirable

1)Practical knowledge or Kardex licensing procedures for Imports & Experts and related regulations, Data Processing etc.

50 	Assistant Stores Officer.	650-30-740-35- 810-58-800- 40-1000-35-40 1200		Essential Diploma in Mechanical or Automobile Engineering. 3 years experience of purchase, stocking and accounting of automo- bile and general stores.
	*			L'Basirable
				Degree in Mechanical or Automobile
ye e	•	6 n 6 neg	ii)	Experience of Kardex System.
51	Chief Mechanical Engineeri	1500-60-1800- 100-2000	i)	Degree in Mechanical or Automobile Engineering of a recognised University or equivalent.
			ii)	About 10 years experience in a responsible capacity in a automobile workshop of a repute connected both with maintenance and repairs.
	Fig.		iii)	Administrative experience in a Road Transport Undertaking including preparation of standard estimates and planning for efficiency.
52	Additional Chief-Mech- anical Engineer	1500-60-1800	1)	Essential Degree in Mechanical or Automobile Engineering of a recognised Univer- sity or Equivalent.
-			ii)	8 years experience in a responsible capacity in a automobile Workshop of repute angaged in maintenance and repairs.
			iii)	2 years Administrative experience in Road Transport Undertaking including preparation of standard estimates at maintenance schedules.
53.	Works	1100-50-1600		Essential
1	Manager/ Mechanical engineer		1)	Degree in Machanical or automobile Engineering of a recognised Univer- sity or equivalent.
			ii)	-About five years experience in repairs and maintenance of Heavy duty automotive diesel webicles in a responsible supervisory capacity in a large workshop.

iii) Adaquate knowledge of latest production techniques and quality control

.iv) Capacity for administrative work an for handling civilion labour.

Desirable

Knowledge of cost accounting.

54. Asstt. Works Managor 700-40-001-EB-

40-1100-50-1300 110-00

Essential

Degree in Machanical Engineerin
or equivalent with 5 years experience in Automobile or Read
Transport Wirkshop of repute.

Desirable Supervisory Experience.

55. Industrial Engineer

Asstt. Engineer...

(Mechanical)

700-400000 RB-49-1100-50-1300-

> 650-30-746-35-810-EB-

880-46-1000-EB-40-1200. Essential

i) Degree in Mechanical or Automobile Engineering.

ii) 5 years experience in Automobile or Road Transport Industry.

or Road Transport Industry. Out of which Z years must be as Industrial Engineer.

Knowledge of work study, production, planning and control, materials management and other all allied Industrial Engineering subjects.

Post Graduation in Industrial Engineering will be of added advantage.

Engineering will be a

advantage.

Essential

Degree in Mechanical

Degree in Mechanical or Automobile Engineering or Equivalent preferably with some experience in an Automobile or Mechanical Engineering workshop of repute.

Or

Diploma in Mechanical or Automobile Engineering with about 5 yrs. experience in an Automobile or Mechanical Engineering workshop of repute.

Supervisory experience.

57. Junior Engineer

550-25-750-EB-30-900.

Graduate apprentice engineer after successfull completion of their training of one year to be observed as Junior Engineer.

OFFICE STAFF - GROUP (B)

N.	1			13-
100			OFFICE STAF	F - GROUP (B)
1 33 4	S.No.	Name of	Pay scales	Qualification.
	1	2	3	and the state of t
Ý.	1	Office Supdt.	550-25-750-EB 30-900	Graduate with 5 years experience in a Govt. Office or important firm.
100	2	Accountant	550-25-750-E8 30-900	B.Com/. or equivalent accountancy qualifications with 3 years experience o accounts work in a Bank or Govt. Office.
1 121	3	Cost Accountant	to mualified o	B.Com. or equivalent accountancy qualifications with 3 years experience of Cost Accounting in a Govt. Office or in a large commercial organisation. Stould preferably be an associate of the Indian Institute of Cost & Works Account
	4.	P.S.to Chairman/ Secy to Addl.G.M.	550-25-750- BB-30-900	Three years sarvice as Senior Stanograp
	5.	Chief Store—Keeper	550-25-750-88 30-900	Graduate with 5 years experience of similar job in automobile stores of a big firm. Should preferably have a diploma in Auto Engineering from some important technical Institute.
	61.	Architect Assistant	550-25-750-EB 30-900	B.Arch. From Govi. Recognised Institut Ath 3 years experience in the office of reputed architect or Govt. Deptt.
10 (1000-38)				OR GD Arch. A.I.I.A. from Govt. recognised institute with five years experience i the office of reputed architect or Government Office.
477 447 - 1	7.	Design Assistant	550-25-750- EB-30-900	Degree in Civil Enggl. or equivalent from a recognised institute with three years experience in Design. and Estimating in the office of reputed engineer & archite or in Govt. Office
1	- 7.	3		OR
10	,			Diploma in Civil Engg. From Govt. recognised institute with 7 years experience Passing of papers of Sec. B will be preferred.
	8.	Se ou ri ty Inspector	550-25-750- BB-30-900	Graduate with atleast 5 years superviso. experience of watch and ward and securi arrangement and browledge of maintenance of fire fighting equipment and training subordinace staff in using the same in big transport organisation or in the amor in the Police.

9 Vigilano	3.	4
Inspetto	r 30-900	Graduate with 5 years experience in Vigilance/watch Ward/Security
10 Senior stenogra	500-20-700-EB- pher 900	Metrid with atleast 4 years experience
ll Asstt.	n b	as stenographer (2years experience candidates) should possess a speed of 120 W.P.M. in shorthand and 50 W.P.M. in typewriting.
Incharge, State Inc Pub. Asst	- /	Graduate with 3 years experience in a Govt. Office or important firm.
12 Legal Assistant	425-15-500-88- 15-560-20-700	(with knowledge and experience
13 Store Keeper	425-15-500-RB- 15-560-20-700	(with knowledge of Hindi & Urdu) Graduate with 3 years experience of similar job in automobile stores of a big firm.
A Translato	r 425-15-500-EB 15-560-20-700	Gradute dithn3 years experienceiosc.s phmilar jobinShowidiknow Hindi, Urdu
Lebour Melfare Inspector	425-15-500-EB 15-560-20-700	Graduate in one of the social sciences preferably in sociology.
Asstt. Vigilance Inspector	425-15-500-EB 15-560-20-700	Post Graduate diploma in social science from a recognised Institute. Graduate with 3 years experience in a Vigilance /watch & Ward/Security arrenge
Section Officer (Civil)	425-15-500-EB 15-560-20-700	3 years diploma in Civil Engineering from the property of the
Section officer (Blectrical)	15-560-20-700 a	Riploma in Electrical Engineering from recognised Institute and some experien orf electrical installation in building.
Draftsman Ronitor	15_560_20_700 D	atric with Diploma or certificate in reftsmenship (Civil)
MINITOR	425-15-500-BB- M	atric with 10 years experience in the experity of Telephone Operator in this

1,			
21.	Cashier	425-15-060-38-	Matric with 3 years experience of cash working an important firm, Bank
22.	Sr. Clark	380-12-440-EB- 15-560-EB-20-640	Graduato
23.	Receiption ist.	- 380-12-440-88- 15-560-88-20-640	Hr. Sacondary with atleast 2 years Experince in public dealing.
24.	Pharmacist	330-10-380-EB 12-500-EB-15- 560	Matric with a diploma in the trade with some experience.
25.	Stenographe	r 380-12-440-EB- 15-560-EB-20-640	Matric with a speed of atleast 100/40 WPM in English and 80/30 W.P.M. in Hindi shorthand and type writing respectively.
26.		330-10-380-EB- 12-500-EB-15- 560	Matric or equivalent with atleast three years supervisory experience of watch 8 ward arragement in a big transport undertaking or in Army or in Folice.
27.	Punch & Werifier Operator	380-12-500-8B- 15-560	Diploma in Engineering or Degree in science/Art with Maths. upto interme- diate level 10000 Key Depressions per hour. At least one year experience on punch Operation.
28.	Telephone Operator	380-12-440-88- 15-560-88-20- 640	Matric with sons experience as Tolephone operatir.
1.	Input & Output Operator	290-8-330-EB- 6-070-10-400- EB-10-480	Depressions per hour speed.
· .	A/Cashier	330-8-370-10- 400-EB-10-480	Matric
	Comptist		2nd Class Matriculate. Must be qualified comptist from a recognised institute and should be able to operate comptematic machine and give a minimum speed of tetalling 1000 entries of normal magnitude per hour.
il.	Jr. Clerk	0.0-10-400-50-	Higher Secondary with a Speed of 30 W.P.M. in English or 25 W.P.M. in Hindi Typewriting.
•	A.S.K.	290-8-330-EB-8 370-10-400-EB- 10-480	High Secondary with atleast two years years experience of store keeping.

Junior Telephone 326-8366-88-8 Operator 390-16-400 Matric with certificate in Radio Machanic		2	. , 3	A
Junior 260-6-296-EB-6 280-6-326-EB-8 280-8 390-10-400 Motor Cycle Messenger 300. Deftry 210-4-250-EB-5 250-6-326-EB-5 270 Duplicating Machine 290-EB-5-290 Jamadar peon 210-4-226-EB-4 250-EB-5-290 Groundsman 210-4-250-EB-5 270 Favaldar 200-3-212-4-232 EB-4 240 Peon/Attendant 200-3-212-4-232 Should be a repeace by a part of the rest of	ř.	Draftsman	3701040C-EB	Matric with Diploma or certificate in Dreftsmanship (Civil)
Telephone Operator 326-8366 EB-8 399-10-400 Motor Cycle Messenger 350. Deftry 210-4-226-EB-4 250-EB-5 270 Dresser 210-4-250-EB-5 Middle with some experience in dressing for atleast 6 months. Duplicating Machine 290-EB-6-308 Jamadar peon 210-4-226-EB-4 250-EB-5 270 Groundsman 210-4-250-EB-5 270 Groundsman 210-4-250-EB-5 270 Groundsman 210-4-250-EB-5 270 Groundsman 210-4-250-EB-5 270 Middle with some experience in dressing for atleast 3 years of experience of working on Duplicating Machine in an organisation of repite. Should pass Trade 18st. Jamadar peon 210-4-226-EB-4 250-EB-5 270 Groundsman 210-4-250-EB-5 270 Middle with atleast 3 years of experience of working on Duplicating Machine in an organisation of repite. Should pass Trade 250-EB-5-290 White the first to the first three first to the coll. It class of High School. Middle with some experience in dressing for atleast 6 months. Middle with atleast 3 years of experience of working on Duplicating Machine in an organisation of repite. Should pass Trade 250-EB-5-290 White three first three first first three first		Dab-Casst&.	370-10-400-EB-	Matric Treined Laboratory Assistant from a big hospital.
Messenger 350. Valid motorcycle driving licence. Deftry 210-4-226-BB-4 250-BB-5-290 IX Class of High School. Dresser 210-4-250-BB-5 Middle with some experience in dressing for atleast 6 months. Duplicating 225-5260-6 Middle with atleast 3 years of experience of working on Duplicateing Machine in an organisation of repite. Should pass Trade of working on Duplicateing Machine in an organisation of repite. Should pass Trade 250-BB-5-290 Groundsman 210-4-226-BB-4 8th Glass passed. Groundsman 210-4-250-BB-5 Middle. Adequate experience in maintenance of play ground, hending of sports grounds and maintenance of the roof. Knowledge of various games. Should have passed 8th Class from a recognised school and should be ex-Army or Policeman preferably, a pensioner. Geourity 200-3-212-4-232 EB-4-240 Plush 10/-Spil.Ray Policeman preferably a pensioner. Security 200-3-212-4-232 Middle pass EB-4-240 Pron/Attendent 200-3-212-4-232 Should be a prepagate and security and should be a prepagate and security and should be ex-Army or Policeman. From/Attendent 200-3-212-4-232 Middle pass EB-4-240 Should be a prepagate and security and should be security and should be security and should be ex-Army or Policeman.	Ł.	Telephone	326-8366-5B-8	Matric with certificate in Radio Machanic
Deftry 210-4-226-EB-4 250-EB-5-290 Divesser 210-4-250-EB-5 270 Middle with some experience in dressing for atleast 6 months. Middle with atleast 3 years of experience of working on Duplicateing Machine of working on Duplicateing Machine in an organisation of repite. Should pass Trade 1-250-EB-5-290 Jamadar peon 210-4-226-HB-4 250-EB-5-290 Broundsman 210-4-250-EB-5 270 Middle with atleast 3 years of experience of working on Duplicateing Machine in an organisation of repite. Should pass Trade 1-250-EB-5-290 Widdle Adequate experience in maintenance of play ground, hending of sports goods and maintenance the poof. Knowledge of various games. Should have passed 8th Class from a recognised school and should be ex-Army or Policeman preferably a pensioner. Security 200-3-212-4-232 EB-4-240 Peon/Attendant 200-3-212-4-232 Middle pass EB-4-240 Middle pass EB-4-240 Middle pass Should be a recover by a recognised security and the pass of experience in dressing of working on Duplicateing Machine in an organisation of repite. Should be experience in maintenance of play ground, hending of sports goods and maintenance the poof. Knowledge of various games. Should have passed 8th Class from a recognised school and should be ex-Army or Policeman. Peon/Attendant 200-3-212-4-232 Middle pass	in.	Motor Cycle Messenger	260-6-326-88-8 3501.	IX Class of High School. Shouldpossess a valid motorcycle driving licence.
for atleast 6 months. Duplicating 225-5260-6- Machine 290-BB-6-308 Middle with atleast 3 years of experience of working on Duplicating Machine in an organisation of repite. Should pass Trade Test. Jamadar peon 210-4-226-BB-4 250-EB-5 Widdle. Adequate experience in maintenance of play ground, hending of sports goods and maintenance of the poof. Knowledge of various games. Middle. Adequate experience in maintenance of play ground, hending of sports goods and maintenance of the poof. Knowledge of various games. Should have passed 8th Class from a recognised school and should be ex-Army or Policeman preferably a pensioner. Security 200-3-212-4-232 EB-4-240 Middle pass Peon/Attendant 200-3-212-4-232 Middle pass EB-4-240 Middle pass EB-4-240 Middle pass		Daftry	210-4-226-EB-4 250-EB-5-290	
Machine Operator Of working on Duplicateing Machine in an organisation of repite. Should pass Trade Test. Operator Opera		Dresser_		Middle with some experience in dressing for atleast 6 months.
Groundsman 210-4-250-EB-5 Middle. Adequate experience in mainten- ance of play ground, hending of sports goods and maintenance the roof. Knowledge of various games. Should have passed 8th Class from a recog nised school and should be ex-Army or Phush 10/-Spl.Pay Policeman preferably a pensioner. Geourity 200-3-212-4-232 Ex-Army or Policeman. Feon/Attendant 200-3-212-4-232 Middle pass EB-4-240 Middle pass		Machine		VANALASS GLOD DI DEDNITE, Should noce Two de
ance of play ground, hending ofsports goods and maintenance the roof. Knowledge of various games. Should have passed 8th Class from a recognised school and should be ex-Army or Peliceman preferably a pensioner. Security Guard Security Guard Security Guard Fen-4-240 Middle pass E8-4-240 Middle pass E8-4-240 Middle pass E8-4-240 Middle pass		Jamadar peon		8th Class passed.
Should have passed 8th Class from a recognised school and should be ex-Army or Policeman preferably a pensioner. Security Suard Penn/Attendant 200-3-212-4-232 EB-4-240 Middle pass EB-4-240 Middle pass EB-4-240 Should have passed 8th Class from a recognised school and should be ex-Army or Policeman. Pon/Attendant 200-3-212-4-232 EB-4-240 Middle pass EB-4-240 Should have passed 8th Class from a recognised school and should be ex-Army or Policeman.	*	Groundsman		goods and maintenance the most
Security 200-3-212-4-232 - Ex-Army or Policement. EB-4-240 Peon/Attendant 200-3-212-4-232 Middle pass EB-4-240 Sweeper 200-3-212-4-232 Should be a sweeper by a second by a		1	EB-4-240	Should have passed 8th Class from a recog- nised school and should be ex-Army or
EB-4-240 - Neepar 200-3-212-4-232 Should be a superconduction			200-3-212-4-232 - EB-4-240	
	•	Peon/Attendant	200-3-212-4-232 EB-4-240	Middle pass
			200-3-212-4-232 EB-4-2401.	Should be a sweeper by profession.
		a prava i		

***		OPERATIONAL STAFF-GROU	P (e)
1	2.	3.	4.
1.	Traffic Supervisor	425-15-500-EB- 15-560-20-700	Gradute with atleast 2 Years experience of similar job in large read transport concern.
2.	Traffic Inspector	390-12-400-15- 560-BB-20-640	Matric with 3 years experience of T.T.E's (A.T.Is) job.
3.	Asstt. Traffic Inspector	330-10-380-EB_ 12-500-EB-15- 560	Matric with four years experis as Cenductors' job in the Corp tion. Matric or equivalent ex- with atleast 5 years service a driver in D.T.C.
4.	Wehicle Examiner	290-8-330-EB-8/) 370-16-400-EB-16) 480. (+Rs.25/- as duty) allowance)	Should be able to read and wr either Hindi or Urdu or Englis a valid licence authorising h to drive a public service weh in Delhi State and atleast 3
5.	Instructor Driver	290-8-330-EB-8-) 370-10-400-EB-101 480 (+Rs:25/- as duty) allowance)	years experience of driving heavy transport vehicle.
6.	Driver	290-8-330-EB-8- 370-10-400-58-10- 480.	Should be able to read and wr either Hindi or Urdu or Engli- valid lienace authorising him drive a public service vehicl Delhi State and at least 3 yes
			experience of driving a heavy transport vehicle.
7.	Conductor	260-6-290-EB-6- 326-8-366-EB-8- 390-10-400.	Higher Secondary or equivalent Bublic Examination conducted recognised Board/University
		*0 (I 200 *1.29 (*)	established by law, such as H School, Matriculation etc. Sh have Conductors' Licence issu- by State Transport Authority, Delhi.
2			Name and an

2.4			GROUP (D)
J.F.	*****	******	**********
SER. L. C.	· · · · · · · · · · · · · · · · · · ·	******	********************************
1.	-		
••	Foreman	550-25-750-EB- 30-900	Matric and Diploma in Authomobile engineering from a recognised technical institute J years superv-
2.	System	550-25-750-EB-	Must be trade to stop on all the different important jobs in a workshop.
3.		30-900	a) Degree in Engg. or b) Degree in Science/Arts with Diploma in operations and Engineeri: Desirable Training or Unit Record Machines & having Special aptitude for working on Data processing Machine.
	Sr. Instructor	•	Matric Diploma in Automobile Engineering/Mechanical Engineering from a recognised Technical Training Institute imparting training in Mechanical/Authomobile Engineering or allied trades.
4.	Communica- tion Inspector	550-25-750-EBI 30-900	Matriculate with Diploma in Radia Technology of a recognised Institute or Grade II proficiency certificate of Directorate of Coordination (Polic Wireless) and atleast three years experience in the Armed Force or in any other organisation of repu-
5.			in an idential post or graduate of a recognised University with wireless As one of the aubject and one year experience. Non-Diploma Holders wit experience in Indian Armed Porces an possessing required technical standalso obligable.
*	Asstt. Foreman	425-15-500-EB_ 15-560-20-700	A) 100% promotion from the category of chargeman and Mechanic atleast 30% will be promoted form the catego or chargeman holding Diploma in Engineering with atleast 3 years experience as chargeman and apprention the Corporation and
	, e. e. d	· ·	in the Corporation and remaining fro Machanic and Mechanic promoted as chargeman 5 years experience. B) The Asstt. Foreman will have to obtain driving licence (Wireman First class & Second class in the case of Electrical Wing) during officinting promotion/probation.
i.	Graphic Assistent.	425-15-500-BB- 15-560-20-700	Sign Board writer with 5 years experience.

1. 2.	3.	4.
15. Project Operator- cum-Elec- trician.		M tric with cincratograph operator License from Elect. Inspector, Delhi Administration. Must have atleast operator and in the job of proparing and maintenance of projectors, tape-recorders, amplifiers and public address equipments.
16. Pattern Maker	380-12-500-E8- 15-560	Should pass prescribed skilled artisan's T.T. expected of him. Should be able to read and write Hindi, Urdu or English.
17. Welder	390-12-500-EB- 15-560	Should pass prescribed skilled artisan's T.T. expected of him. Should be able to read and write Hind Usdu or Englsih.
18. Bench Fitter	390-12-500-EB- 15-560	Should pass prescribed skilled artisan's F.T. expected of him. Should be able to read and write Hindi, Urdu or English.
19. Machinist	390-12-500-EB- 15_560	Should pass prescribed skilled artisan's T.T. expected of him. Should be able to read andwrite Hindi Urdu or English.
70. Armature Winder	380-12-500-EB- 15-560	Should pass skilled Artisan T.T. should have otleast 3 years experienc in repairs and rewinding of all types of simple and pole of phase electrosters about a have studies upto Middle
21. Grank Shaft Grinder Operator	380-12-500-EB- 15-560	Machinist/Turner with 3 yrs. service.
21. Skilled Asstt.	390-12-500-E3- 15-560	Matric. Should have atleast 3 yrs. experience is skilled worker in lower trade i.e. Fitter.
	290-8-330-EB-8- 370-10-40 0- ES- 10-480	Should possess the competency certifi- cate and licence to operate the boiler machine issued by the competent autho- rity in the Union Perritory of Delhi. Should be able to read and write Hindi Urdu or English. Should be in good physique, should pass the prescribed trade test.
vulcaniser,	370-10-400-ES- 10-480	Should pass skiled artisans Trade test expected of him. Should be able to read and write Hindi, Urdu or English.

1	2	3	4
11	Sanitry Fitter	290-8-330-83- 8-370-10-400- 88-10-480	Should have passed skilled artism trade tast. 3 years practical experience of the similar job should be able to read & write Hindi, Urdu or English.
12.	Meli	200-3-212-4- 232-63-4-240	Should be able to read and write Hindi, Urdu or English with two years expersince of independent gardening works.
13.	Beldar	2 10-3-212-4- 232-EB-4-240	Should be healthy and stout.
14.	Mata	200+3-212-4- 232-3B-4-240.	Should have st died upto 8th class with 2 years expersince of independent labour supervisor.

24.	Fitter Vulcanizer Black Smith Body Fitter	290-8-300-3B-8 370-10-400-8B- 10-490	Should pass skilled artisa Trade test executed of him should be a loth road and write Hind', Urd , or Engl
25-	Painter	270-8-330-E8-8- 370-10-100-EB- 10-480	Should passed skileed arti Trade tost in painting and have a knolwedge of artist latter in dindi and Englis
26.	Cusion Maker Tin Smith Moul.er	270-8-330-E8-8- 370-10-400-8B- 10-480	Should pass skilled artison trade test in the Trade, shoe able to read and write! Urdu or English.
27.	Draftman, mech.	260-8-300-EB-8- 340-10-380•EB- 10-480	Matric and diploma in Mech Draftman course from recogning institution with atlest 3 practical experience. The candidatewill be required trade Trust.
28.	Asstt Painter Asstt Elect. Asstt.Fitter' Smith Tyromen AssttBody	,225-5-260-6- ,290-58-6-308	should pass semi silled w Trade Testin particulars k work expectied of him. Sho be able to read and write! Urdu or English.
	Fitter \	1	
		r	į.
29.	Sweeper Cleaner	200-3-212-4- 232-E9-240	should be able to read and Hindi Urd; or English. (Should Caste)
30.	lielper	200-3-242-4- 232-58-4-24 (P TA to III)	lussReuld be able to mad and Hindi Urdu or English.
31-	Mardor Store Attendant.	200-3-212-4- 2 2-EB-4-240	Should be able to read and Hindi, Urdu or English

CIVIL FNGINEERING DEPARTMENT GROUP (E)

12 -	2.	main electricity of the comme	4,
	morks Mistry	380-12-500- <u>2</u> 6.	Three years Diploma in Civil in wing from a recognised institution.
2. 3.	Electrician	380-12-503-58 ₋ 15-560	Floatrician's Licence. Qualification Middle, subject to qualify in the Trade Test & 3 years good reports
	Armature Winder	380-12-580-EB- 15-560	Should pass skilled Artisan T.T. should have alleast 3 years experience in repairs and rowinding of all type of single and polo phase electric metres should have studied upto middle.
	Asstt.Works Mistry	290-8-330-EB- 8-370-10-400- E8-10-480	Must be matriculate and be also to read building drawing. He must have experience of 2 years of building construction work.
	Carpentor	290-8-330-EB- 8-370-10-400- EB-10-480	Should have passed skilled Artisan T.T. 3 years practical experience of similar job. Should be able to read and write Hindi, Urdu or English.
	Wiremen Plumer	290-8-330-E9- 8-370-10-400- EB-10-480	Should be able to read and write Hindi; Urdu or English. Must possess the wirman IInd class certificate issued by the Delhi Administration with 3 years experience. Must be able to lay out circut independently and should have studied upto 8th Class.
	E:	290-8-330-E8- 8-370-10-400- E8-10-450	Should pass the skilled artisan trade test. Should have 3 years experience.
	(ason	290-8-330-EB- 8-370-10-400- EB-10-480	Should have passed the skilled artisan trade test in masonry. Should be able to read and write Hindi, Urdu or English with 3 years practical experience.
1	ump Driver	225-5-260-6- 290-E9-6-308	i)Should pass the semi skilled trade test as pump driver.
			11)Should have worked as pump driver for about 2 years.
. A	sstt.Plumber	225-5-260-6- 290-EB-6-308	Should be able to road and write Hindi, Urdu oz English.
			Should be able to read and write Hindi, Urdu or English.
			Should have passed semi skilled trade test in the trade.

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11.	Sanitry Fitter	290-8-330-B . 8-370-10-400 EB-10-460	Should have passed skilled artism trade test. 3 years practical experience of the similar job. should be able to read & write Hindi, Urdu or English.
12.	Mali	200-3-212-4- 232-EB-4-240	Should be able to read and write Hindi, Urdu or English with two years experience of indepandent gardening works.
13;	Beldar	200-3-212-4- 232-EB-4-240	Should be healthy and stout.
14.	Mate	200-3-212-4- 232-58-4-240	Should have studied upto 8th class with 2 years expereince of endependent labour supervisor.

PRINTING PRESS GROUP - (F)

1.	2.	`3.	4.
1 -	Asstt.Foreman	425-15-500-EB- 15-560-20-700	Technology with atleast 3
			experience in a reputed Printing Press preferably Govt.Press. The condition of
			academic qualification and Diploma will not be applicable for such of the Machine
			Operators who have put in more than 7 yrs.service in OTC.
2.	Machine Operator	380-12-500-EB- 15-560	Middle pass with 7 yrs. experience.
3.	Proof Reader- cum-Asstt. Store Keeper	330-8-370-10- 400-EB-10-480	Matric Practical experience of at least 6 months as proof reader in English and Hindi and one year as copy holder in English and Hindi. Working knewledge of typography
4.	Asstt.Machine Operator	260-6-290-EB- 6-326-8-366- EB-8-390-10- 400.	Should have passed middle School examination and should have atleast 3 yrs.experience of similar job in Printing
5.	Compositor	260-6-290-EB- 9-326-8-366-EB- 8-390-10-400	Matric with 3 years experience or I.T.I. with 2 years experience rience.
6.	Binder	260-6-290-88- 6-326-8-366-88- 8-390-10-400.	Should have passed middle school examination. And should have atleast 3 years experience of similar job in a printing press of repute.
7.	Counter	260-6-290-EB- 6-326-8-366- EB-8-390-10-400.	Middle pass with 3 years experience.
3.	Packer	200-3-212-4-232- E9-4-240.	Should have passed middle school examination. And should have atleast 3 years experience of similar job in printing press of repute.
. }	delper	200-3-212-4- 232-83-4-240.	 Should be able to read and write Hindi, Vrdu or English. Conversant with Cylinder Printing Machine and know how to feed papers.

DELHI TRANSPORT CORPORATION

STANDING ORDERS REGARDING UNIFORMS AND BADGES

UNIFORMS .

- The mental of the staf to whom uniforms will be supplied the articles of the uniform and the scale or period of supply are indicated in the attached statement.
- The pattern or style of the uniform and the quality of the cloth etc. to be used, will be decided by the General Manager, from time to time, subject to the condition that the total expenditure will not exceed the budget provision.
- 3. The quantity of the cloth for each article of the uniform will be decided by the General Manager after taking tinto consideration the width of the cloth and any important variations in the measurements of any employees from the standard measurements.
- Purchase of materials for the uniforms and the stitching of uniforms will be arranged by the usual method of tenders.
- 5. If an employee to whom uniform has been supplied is dismissed, discharged or retired, or otherwise quits the service of the Delhi Transport Undertaking or is promoted, reduced or transferred to a post in which he is not eligible to the supply of uniform, he shall either return the uniform or pay its prorate cost according to the period for which it was issued and the period of his having had it, provided that it not be necessary to return this uniform or really and the period of his having had it.

will not be necessary to return this uniform or make any payments therefor if full one year has elapsed since the date of issue of the uniform.

6. Notwithstanding anything contained in para 5 above, the employee small return the buttons bearing the name or any dign of this Organisation, in case of dismissal, discharge, retirement, resignation, etc. from his nost in which he is not entitled to the supply of the uniform. In case of his failure to do so, he shall be liable to the payment of such penalty as the General Manager may decide in each case.

Manager (Ahmn) Hor. Delhi Transport Corporation (Govt. of N.C.T. of Deihi) I.P. Estate, New Delhi - 110002

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- 7. If an article of uniform is lost or made unserviceable by the employee before the expiry of the period for which it was issued, it shall be replaced and the value thereof recovered from the person concerned in cash or by monthly deductions from his only in small instalments not exceeding five, as may be fixed by the General Manages, in each case.
- 8.All procedural matters in regard to the issue of uniform shall be decided by the General Manager.
- Badges will be issued to Chief Traffic Inspector, Traffic Inspectors, Travelling Ticket Examiners, Time Keepers, Drivers, Conductors, maintenance staff and watch and ward staff.
- 10.Badges will be made of metal and will imdicate the number, designation of the employee and the name of the Organisation
- 11. The metal to be used in the manufacture of badges and their size and shape or pattern will be such as may be decided by the General Manager from time to time.
- 12. Badges will not be renewable. When any badge issued to any employee has been lost or broken, it will be replaced by another and the cost will be recovered from the employee if in the opinion of the General Manager, the loss or breakage was due to negligence on the part of the employee.

- 13. In case of dismissal, discharge, retirement, resignationetc. from his post or when he is promoted, reduced or transferred to a post in which he is not eligible to the use of badge, the employee shall return the badge. In case of his failure to do so, he shall be liable to the payment of such peralty as the General Manager may decide is each case. (Amended vide 0.0.No.13 dt.27.3.90/copy enclosed/)
- 14. Purchase of badges will be arranged by the usual method of tenders and any other procedural matters in this behalf or in regard to the issue of badges will be decided by the General Manager.

Manager (Admn.) Hgr.
Delhi Transport Corporation
(Govt. of N.C.T. of Delhi)
I.P. Estate, New Delhi - 110002

UNIFORMS AND BADGES

- 15. Uniforms and badges issued to the employees shall remain the property of the D.T.U. and shall be label to be surrendered at any time on an order passed by the General Manager at his discretion.
- 16. Uniforms and badges issued to the employees shall be worn by them on duty and under no circumstances when they are off duty.

BRASS BUTTONS

17. Eight brass buttons will be supplied to each member of the staff who are entitled to the supply of free uniforms including a coat, 10 buttons will, however, be supplied to the members of the checking staff who are supplied eniforms with shoulder flaps. Any button got damaged through wear and tear and rendered unserviceable will be replaced on production of old one. In case of loss of any button due to negligence of the staff, a further supply will be made on payment of the actual cost of the button.

Manager (Aomn.) Hgr.
Delhi Transport Corporation
(Govt. of N.C.T. of Delhi)
I.P. Estate, New Delhi - 110002

DELHI TRANSPORT CORPORATION
(A GOVERNMENT OF INDIA UNDERTARING)
I.P.ESTATE: NEW DELHI

Na: AdmI-3(12)/80

Dated: 27 / 1980

OFFICE ORDER NO.13

Sub: Standing Orders regarding Uniforms and Badges - Amendment thereof.

It is notified for the information and necessary action by all concerned that the DTC 3oard vide its Resolution No.38/80, Item No.23/80, in its meeting held on 11.3.1986 has decided that Para 5 of the Standing Orders regarding uniforms and badges be and is hereby substituted as under:-

"If an employee to whom the uniform has been supplied retires, he shall be allowed to retain the same even though it has not been used for the full prescribed span of its life provided it has been retained for at least half its life before retirement. In all other cases, where an employee to whom uniform has been supplied, is dismissed, discharged or otherwise quits service or becomes inaligible for uniform due to promotion in rank, reduction in rank, appointment to another post etc., he shall be required to pay its prorata cost for the uniform."

Sd/-(B.P.GUPTA) Administrative Officer(HQrs.)

All Officers & Sections.

copy to: 1.ALL NOTICE BOARDS.

2.ALL UNIONS OF WORKERS.

3. RESIDENTIAL AUDIT PARTY.

Manager (Admn.) Hqr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) I.P. Estate, New Delhi - 110002 DELHI TRANSPORT CORFORATION (A GOVERNMENT OF INDI: UNDERTAKING)
L.P.ESTATE.NEW DELHI

No: AdmI-3(12)/82

Dated: 11.11.92

Sub: Depositing of Uniforms by the Ratired Employees.

It is notified for the information of and necessary action by all concerned that the DTC Board vide for Brackin No.154/82 dated 25.16.1982 has decided that the practice of depositing uniforms by the retired employees be discontinued immediately and no uniform be issued to employees who are to retire within the next three months.

Para 5 of the Standing Orders regarding Uniforms and Badges stands amended accordingly.

Sd/-(B.P.GUPTA) Administrative Officer(HQ)

All Unions.

Manager (Agmn.) Hqr. Delhi Transport Corporation (Govt. of N.C.T of Delhi) I.P. Estate, New Delhi - 110002

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DELMI TRANSPORT CORPORATION (A SAVI.OF INDIA UNDERPLIKING) I.P.SERATE: NEW BELHI

No: Adm 1-3 (12)/32

Dated #25 11.1982

OFFICE OR ER NO.41

Sub: Issue of Woollen Jersey to Foreman and Turban to Sikh staff.

It is notified for the information of and necessary action by all concerned that DTC Board vide Resolution No.119/82 dated 15/16.10.1932 has approved issue of one Jersey for every alternative year and 3 Turbans (one in Winter and two in Summer every year), to Sikh Staff.

sd/-

(B.P.GUPTA)
Administrative Officer (HQ)

3

All Unit Officers
Copy to: C.O.(S&P): for necessary action.

Manager (Agmn.) Hqr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) I.P. Estate, New Delhi - 110002

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ST TELENT SHOULD THE SATEGONIES OF STAFF TO WHOL UNIZO MS
          ARE SUPPLIED. THE ATTICLES OF UNIFORMS & SCALE OF SUPPLY
  S. Wo. Designation or _ Particulers of Scale of period
          category of staff aty, articles & supply
                            Tight to research, 2 Dvery Siter
      Traffic Jupervisor
                                                1 2 3vel,
netive
2 " . "
       Traffic Inspactor
                                                                   Summer
        Asstt Tr. Inspictor Pont(Tarricot,
                                                                   linter
                               Woollen Coat
                               collen Feat 1 "
collen Go., liter five years
                               shoes
                                            1 hair every year
                               VIII Cost
                                            1 fibr every 5 /errs
                              With can
 2. Security Inspector
                              Jushirt (Terrycot) 2 Every alt.
Fant (Terrycot) 2 Every alt.
      Asstt. Inspector
                                                                   Summer
                              folmal
soollen Coat
                                                10Mtr.
                                                             Every
                                                                      1 Every alt
                                                                   Winter
                               oollen Pant
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                              -falmal
                                                 5Mtr.Every Alt.
                              Shoes
                                                 1 Pair Ever: year
                              Rain Coat ith
                                                 1 After every 5 year.
                              cap
 3. Drivers, Conductors
                              Bushirt(Terrycot) 2 Every alt.
     Motor Cycle Messanger Pant (Terrycot)
                                                                  Summer
                                                2 Every alt.
                              Cap
                                                2 "
                              Woollen Pant
Woollen Coat
                                                          11
                                                1 Every alt.
1 Every alt.
                                                                   inter
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                                                1 "
                                                         11
                             Shoes
                                                1 Pair Every year.
     Security Guard,
                             Bushirt(Terrycot)2 Every alt
     Havaldar
                             Pant
                             Malmal
                                               10 Mti.every summer
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                                                1 Pair every year
1 Every alt inter
                             Woollen Cost
                              oollen Jant
                                                1 every alt cinter
                             Malmal
                                               5 mtr every year
                             oollen socks
                                               1 pair every year
1 pair every alt.year
                             shoes
                            Great Coat woollen lafter every 5 year
    Peon, Attendant
                             Bushirt (Terrycot) 2 Every alt.summer
    Store ttendent
                            Font(Terrycot) 2 Every alt.summer
Gradhi Cap 2 Every alt.summer
    Daftri Male Sweeper
                            Musline white
                                              10 Mtr every summer
                             (for male Sweener)
                            coollen Coat
                                             1 Every alt.winter
                             'collen Pant
                                               1 Every alt. winter
                            Musline white
                                               5 mtr.alt.winter
                            (for male sweeper)
                            Moollen Jersey
                                               1 Every alt.wints.
                            Socks
                                               1 Pair every alt.winter
                            Charpal
                                               1 Pair every summer
                            shoes
                                               1 pair every alt.winter
5. D M.O.
                            2 Set Merrycot
                                              Every alt.summer
                            2 Ca-
                            1 set usollen serge Every alt.winter
                            1 cap modllen
                                                   Every alt.winter
                            1 Jersev
                                                   Every alt. winter
                            1 Pair Jocks Coollen Every winter
1 teir charpel every year
                                                  Lvery year
Lvery alt.ye r
                            1 pair hoes
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Manager (Agmn.) Hgr. Delhi Transport Corporation 2 White Terrycot Every all year.

Apron

Compounder Dragsar

7. Doctor

2 Coat while drill Every year. Every year-2 Apron

8. Lady Conductor

Winter Uniform One woollen coat One sari One Pattichat One Blouse

Every alt. year

Summer Uniform

Two Saries' Two Patticoats Two Blouse

Every alt. year

One pair Belly

Every year.

Lady Attendent/ Store Attendent One woollen coat One sari One patticoat One Blouse. Two saries Two patticnats Two Blouse

Every alt.winter year.

Every alt.summer.

1 Jersey 1 mir socks 1 pair chappel 1 pair belly

Every alt. year Every Year

Every year. Every alt. year (winter)

Every alt.year

Every year.

WORKSHOP STAFF.

10. Foreman

2 Long Coat(DrillX) Every summer Khaki

1 Pair shoes 1 Jersey

Every year Every alt.winter

Asstt.Foreman, 11. Chargeman.

2 Long Coat (Drill) Every alt. Winter Khaki Every alt.Winter 1 Jersey Every year. 1 pair shoes

Skilled, Semi-skilled 2 Jacket(Drill Khaki) every summer. & Un-skilled personnal, 2 Pant Off. Workshop staff 1 Jerse Off. Workshop staff

1 Jersey

Every alt.yea:

Off. Workshop staff

1 jacket(Drill Khaki)

Every winter.

Fitter. Mali, Pump

1 Pant

Every winter. Fitter, Mali, Pump 1 Pant "driver, Mason, Beldar, 1 pair shoes (Mazdoor Plumpers Mate excluding Manson Machenic operator & Packer of printing press & CED staff.

> Manager (Aomn.) Hqr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) I.P. Estate, New Delni - 110002

DELHI ROAD TRANSPORT AUTHORITY - SCINDIA HOUSE : NEW DELHI

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Dated the 7th August, 1954

No.SRD 2554 - In exercise of powers conferred by section 54 of the Delhi Road Transport Authority Act, 1950(XIII of 1950), the Central Government hereby makes the following rules namely:-

- Short title and commencement:-(1) These rules
 may be called the Delhi Road Transport Authority
 (Contravention of Regulations) Penalty Rules, 1954.
 - (2) They shall come into force at once.
- 2. Definitions:-(1) in these rules, unless the context otherwise requires:
 - (a) the 'Act' means the Delhi Road Transport Authority Act, 1050(XIII of 1950).
 - (b) 'Regulations' means regulations framed by the Authority under Section 53.
 - (c) 'Section' means a Section of the Act.
 - (2) All other expressions have the meanings respectively assigned to them in the Regulations.
- 3. Penalty- Any person who commits a breach of any of the provisions of the Delhi Road Transport Authority (Carriage of Passengers) Regulations, 1954 shall be punishable with fine which may extend to fifty rupees or in default of payment of the fine, with a simple imprisonment which may extend to fifteen days.

Sd/- B.PARTHASARATHY
Dy.Secy.to Govt.of
India.

Manager (Admn.) Hqr.
Delhi Transport Corporation
(Govt. of N.C.T. of Delhi)
P. Estate, New Delhi 202

DELHI ROW TRANSPORT AUTHORITY SCINDIA HOUSE : NEW DELHI

ST. NOING CROSERS REGARDING SECURITIES FROM LASKIFUS COORS RESPERS ETC.

Ungar para 19(1) of the J.P.T.A. (Conditions of appointment a dervice) Regulations, 1952, the Following standing or are are issued r garding the form and amount of the security and other matters relating to the same, to be furnished by the Suthority's employees who are entrusted with the customy of each tickets, passes or stores.

Interpretation

In these Standing Orders the term 'Authority' means the Delhi Road Transport Authority and term Employee' means an employee of the Authority handling cash, tickets, passes or stores.

2. Obligation to furnish Security

Swery employee handling cash, tickets, passes or stores shall furnish socurity in accordance with the provisions of these Standing Orders.

on of security.

- (a) Drivers and conductors shall furnish security in cash.
- (b) Cashiers and Assistant Cashiers shall furnish securities both in tash and in the form of fidelity bonds.
- (c) Other employees handling tickets, passes, or stores, shall furnish security in the form of fidelity bonds from Insurance Companies of reasonable financial standing in forms approved by the General Manager.
- (d) Cash securities may be furnished by an employee in either of the following two forms subject to the condition noted against eash:-

Mar ager (Aamn.) Hgr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) P. Estate, New Delhi - 110002

Form

- i) Cash to be deposited with the Accounts Department of th: Auth rity.
- ii)Post Office Savings Bank Pass Books.

Condition

No interest will be paid by the Authority on the ansh deposit.

The employee shall bledge the savings Bank Accounts in the Asme of the General Manager and deliver the pass book to him. The deposit in the Post Office Saving Bank will be made in accordance with the Post Office Saving Bank Rules governing security accounts.

The Post Office Saving Bank Pass Books should be kept under lock & key in Administration Deptt. of the Authority and should be sant to the Post Office as soon as possible after the 15th June, of each year so that necessary entries on account of interest may be made in them.

Amount of Security

- a) A driver shall furnish a cash security of Rs.60/-
- b) A conductor shall furnish a chsh security of Rs. 150/-
- c) A cashier shall firmish a cash security of Rs. 2000/and fidelity bend for %.10,000/-. The premium on the fidelity bend will be paid by the Authority.
- d) An assistant Cashier shall furnish a Cash Security of Rs. 1,000/- and fidelity bond for Rs. 10,000/-. The premium on the fidelity bond will be paid by the Authority.
- a) A Stores-Beeper shall furnish a fidelity bond for Rs.5,000/- Assistant Stores Keeper for Rs.2000/-, Assistant Incharge of Tickets Sections for R.5,000/and other clerks and staff dealing with tickets or

contd...

Dethi Transport Corporation (Gold of N.C.T. of Delhi

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passes or stores for Rs.1,000/- each. Premium on the fidelity bonds be pail by the Authority.

5. Security Bond.

Every employee who has furnished a security shall execute a security bond setting forth the conditions under which the Authority will hold the security and may ultimately refund or appropriate it. In the case of cashiers and Asset. Cashiers, two separate bonds will be executed - one in respect of the cash security and other in respect of the fidelity bond. The bonds will be in the forms laid down by the General Manager, in consultation with the Legal Advisor of the Authority.

6. Period of Security.

The security deposit furnished by an employee in cash or in the form of Post Office Savings Bank accounts will be refunded only when all the sections of the Authority have furnished a 'No Demand Certificate' in respect of the employee when he ceases to be in the service of the Authority or ceases to perform the duties of the post in respect of which the deposit was made. The fidelity bond will be retained permanently or until it is certain that there is no further necessity for keeping.

Exemption.

The cash security mentioned in para 4(c) and (d) above, will not apply to the staff in the service of the Authority on 1.3.1954 unless otherwise decided by the General Manager in consultation with the Chief Accounts Officer.

Manager (Au mr.) Agr. Delhi Transport Corporation (Govt of N.C.T. of Delhi) Estala, New Delhi - 11000

DELHI ROAD PLANSPORT AUTHORITY SCINDI, HOUSE:NEW DELHI

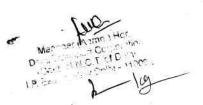
SINDING CADERS REGARDING APPEALS

- 1. Problem of the JRT (Conditions of oppointment & Service)
 Regulations, 1952 shall be taken by the General Manager in all cases. If an appeal is made against his orders this shall be considered and decided by a sub-committee consisting of the following members of the Delhi Road Transport Authority:
 - i) Shri Raghvenira Singh or any other non-official member who may be specified by the Authority from time to time.
 - ii) The representative of the Ministry of Transport, on the Authority.
- iii) The representative of the Ministry of Finance, on the Authority.

In case of any difference of opinion amongst the member of the sub-committee the majority view shall prevail.

- 2. Any appeal shall be preferred within one month from the date on which the appelhant was informed of the order appealed against. No appeals received after the expiry of this period shall be considered except in cases where the General Manager is satisfied that the appellant could not submit an appeal within the specified period due to circumstances beyond
- 3. Every person preferring an appeal shall do so separately and in his own name.
- 4. Every appeal shall contain all material statements and arguments relief on by the appellant, shall contain no disrespectful or improper language, and shall be complete in itself.
- 5. Every appeal shall be allressed to the Chairman of the Dalhi Road Transport Authority and sent to the Authority's Heal Office.

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- 6. All appeals received shall be put up by the General Manager before the Delhi Roll Transport Authority's sub-committee memtioned in page 1 above with his comments.
- 7. The ampellate sub-committee shall consider:
 - a) Whether the facts on which the order of nunishment or penalty was based have been established.
 - b) Whether the facts established afford sufficient ground for taking action, and
 - c) Whether the penalty is excessive, adequate or inalequate and after such consideration any
 - i) confirm, modify or reverse the order, or
 - ii) lirect that a further inquiry be held in the case, or
 - iii) reduce or enhance the penalty imposed by the
 - iv) make such other order in the case as it may leem fit.
- The decision of the appellate sub-committee shall be reported to the Delhi Road Transport Authority for confirmation and it shall be subject to such order as may be passed by the Authority.

Manager (Amm.) Hor.
Dr. N.C.T. of Dr. 1

DELHI IRANSPORT CORPORATION I.P.ESTATE: NEW DELHI

No:AdmI-3(8)/72

Datad: 7.12.72

OFFICE ORDER NO.69

It is notified for the information and guidance of all concerned that the Delhi Transport Corporation in its meeting held on 18.3.72 has decided that appeals preferred by the employees/officers of the Corporation against the orders of punishment or penalty passed by the General Manager will be considered and decided by the Chairman of the Delhi Transport Corporation subject to observing the following procedure:

All appeals, shall be preferred to the Chairman, DTC within 30 days from the date on which the Appellant has received the order, imposing the punishment/penalty or from the date on which the order was noted by him, whichever is earlier.

Provided that the Chairman, JTC may entertain the Appeal after the expiry of the said period of 30 days if he is satisfied that the Appellant was prevented by sufficient cause for making the appeal in time.

- 2) Every officer/employee preferring an appeal, shall do so separately and in his own name.
- Every appeal shall contain all material statements and arguments relied upon by the appellant and shall not contain any disrespectful or improper language and should be complete in itself. Use of improper or disrespectful language would render the appeal to be dismissed strainghtway. The decision of the Chairman shall be final in this behalf.
- Every appeal shall be addressed to the Chairman, JTC and sent to the General Manager, DTC, I.p. Estate, New Jelhi who will place the same before the Chairman, JTC with his comments.

Manager (Admn.) Hqr.
Dahi Transport Corporation
C. T. of Delhi)

- 5) The Chairman shall consider:-
 - a) Whether the facts on which the order of punishment or penalty was based stood established;
 - Whether the facts established afford sufficient ground for taking action; and
 - c) Whether the penalty is excessive, adequate or inalequate and after such consideration shall:
 - confirm, modify or reverse the order appealed against; or
 - ii) Direct a further enquiry to be held in the case; or
 - iii) reduce or enhance the punishment/penalty imposed by the order appealed against; or
 - iv) make such other order as may be deemed fit

Section 15(3) of DRTA (Conditions of oppointment & Service) Regulations and DRTA Standing Orders regarding Appeals will stand amended accordingly.

Sd/-(R.P.VAISH) General Manager

All Officers & Sections. cc: as usual

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STANDING ORDERS GOVERNING THE GRANT OF ADVANCED OF PAY TO THE EMPLOYEES

Subject to the provisions of para 4 below, the advance of \$3.200/- or one month's basic pay (as defined under FR 9(21)(a)(i) whichever is less will be admissible once in a calendar year to those employees whose basic pay does not exceed \$3.600/- in the revised scale. The advance will be given on the eve of important festivals as may be desired by the employee concerned.

- The advance must be drawn before the festival concerned. It is admissible only to those on duty or on leave on average pay or earned leave on full pay at the time the advance is drawn.
- The amount of advance will be recovered in ten equal monthly instalments, the first recovery commencing with the next pay bill.
- The advances mentioned above will be admissible to only those employees who have got their security deposits or provident fund accounts in this Organisation. The advances will also be admissible to each temporary employee as can produce sureties from other employees who have security deposits or provident fund accounts sufficient to cover the advances.
 - The General Manager may grant advances of pay to employees in genuine cases of wery serious sickness of the employee concerned or very serious sickness or demise of any member of his family. Family will consist of the wife or wives and children in the case of a male employee and the husband and children in the case of a female employee. The amount of the advance will be restricted to the amount of pay already earned by the employee concerned upto the date of advance.

Manager (Agmn.) Hgr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi)

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DELHI TRANSFORT UNDERTAKING (OF THE MUNICIPAL CORFORATION OF DELHI)

No:AdmI-3(31)/61

Dated: 12.9.61

Executive Instructions governing the allotment of residential accommodation to the employees of the Delhi Transport Undertaking (Buses Division)

- These instructions apply to the allotment of residence: specified in the schedule hereto the persons in the employment of the Buses Division of the Delhi Transpor Undertaking.
- The General Manager(Transport) may from time to time add any of the schedule or change the classification o any residence and category of employees entitled to residence specified in the schedule.
- These instructions will come into force immediately.
- In these orders, unless there is any thing repugnant in the subject or context.
 - (a) "Allotment Board" means a Board of Officers of the Undertaking appointed from time to time by the Board Manager (Transport) to discharge the functions as enjoined in these instructions. The Boar will consist of three officers of whom one will be designated, the Convenor, two persons present will function as the Executive of the Allotment Board and may be delegated from time to time such powers of the Board as the Board considers necessary for the smooth and efficient disposal of business.
 - (b) "Family" includes only the wife or husband, child: step-children, parents, minor brothers and sister: ordinarily residing with and wholly dependent on a employee. The term "Children" includes major sons married daughters, widowed daughters residing with and wholly dependent on the parents.
 - (c) "Subletting" includes sharing of accommodation by an allottee with or without payment of rent but does not include a casual guest.

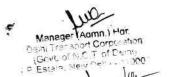
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- (d) "Essential Staff" means the officers and supervisory personnel of Traffic and Engineering (Workshop) Departments operational crew and workshop staff and such other officers and staff as may from time to time be included in this category by the General Manager (Transport).
- (e) Findamental Rules stand for the Posts & Tele
 Compilation of the Fundamental Rules made by the
 Secretary of State in Council under Section 963
 of the Government of India Act, including orders,
 etc., issued by the Secretary of State, Government
 of India, Auditor-General, etc. and the Supplementary Rules made by the Governor General in
 Council including orders, etc., issued by the
 Government of India, Auditor-General etc.(Vols.I&II)
 as originally framed and subsequently amended from
 time to time.
- (f) "Disciplinary action" means the action as referred to and laid down in the Service Regulations applicable to the employees of the Delhi Transport Undertaking.
- 5. Save as otherwise provided by or under these instructions, the classes of residence to be allotted to the employees shall 'se as shown in the following table:

CLASS OF RESIDENCE	CATEGORIES OF EMPLOYEES ENTITLED TO RESIDENCE
Α	All Officers.
В	Class III employees
C	Class IV employees

6. The Allotment Board shall, from time to time, specify the number of residences that shall be allotable to different categories of employees within each class. To illustrate, if the number of residences available for allotment is 100, the Board may stipulate that 20 shall be allotted to drivers, 30 to Jr.Clerks, 20 to Sr.Clerks and so on. The decision in regard to distribution of available number of residences amongst various classes shall be final and shall only be reviewed if the General Manager so desires.



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Allotment of residences shall be made to the 7. essential staff out of the number fixed for each category on the basis of seniocity. In the case of employees entitled to B&C class accommodation, the seniority will be istermined amongst the employees who may apply for the same in response to a general notice issued and displayed on the Notice Boards of various Units. A waiting list of the employees, if any, who might have submitted applications in response to such notices and who could not be allotted accommodation will be kept and any residences that might become vacant or available for allotment in the appropriate class subsequently shall be allotted to them senioritysise , provided that no waiting list shall be valid for this purpose after the expiry of mix months, from the last date prescribed for the receipt of applications by the office. Fresh applications shall be invited for allotment of residences that might become vacant or otherwise available, after the expiry of this period, and seniority determined. Until such time as a sufficient number of quarters became available to meet the requirements of all the needy staff and until the General Manager declares the arrival of such a time, this shall be the basis of allotment. The criterian of seniority for this purpose shall be the date of appointment or the date of promotion to the past. If the date happens to be the same in the case of mora than one employee, their relative seniority shall be determined and notified by the appointing authority, in accordance with the provisions in the service regulations. In the case of residences intended for allotment to officers, or those earmarked for al allotment to staff on considerations of hardship being suffered by them for want of accommodation etz., the General Manager may adopt any other

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basis for allotment keeping in view the essential nature of the services and the requirement of the organisation or on humanitarian or compassionate grounds.

8. Normally, residences of the class to which employees are entitled to under these instructions shall be allotted to them. Residences of higher class shall not be allotted except under special circumstances and except with the express sanction of the General Manager. Such allotments shall be subject to such additional conditions (besides those laid down in these instructions) that the General Manager may stipulate including recovery of standard rent as defined in the Fundamental Rules. Employees may, however, be allotted residences of a class which may be a step below the class to which they are entitled to, under these instructions, provided residences in the class appropriate to them are not available and also provided the Allotment Board considers that the employees must be allotted such quarters owing to exigencies of service or in the interest of the organisation or both. Allotment of residences of such lower class may also be made by the allotment Board if the employees themselves make a request to that effect and the Board is in a position, all things considered, to comply with their request.

Any employee/officer who owns a house within a radius of 6 miles of Delhi in his name or in the name of his wife or children, will not be entitled to the allotment of residence unless he proves to the satisfaction of the Allotment Board that such house was given on lease before being posted in the employment of the Delhi Transport Undertaking and that he is unable for reasons beyond his control to obtain vacant possession of the house or such house had been requisitioned or taken on lease by the Government.

Manager (Agmn.) Hqr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi)

- 10. All appeals arising out of orders of the Allotment Board shall lie to the General Manager whose decision 'shall be final and binding on all concerned.
- Within seven days of receipt of intimation of allotment of residence by him, the employee shall.
 - a) Either confirm acceptance of allotment of residence.
 - b) Intimate in writing his inability to accept the allotment stating the reason therefor

If the employee accepts the allotment, he will be treated to have occupied the residence from the date of such acceptance or from the date on which the residence was ready for his occupation, whichever is later, provided the Allotment Board may consider in exceptional circumstances, any other date as the date of occupation of the residence. Recovery of rent and other charges from him shall be made as from the date thus determined. If, however, the employee fails to intimate his acceptance of the allotment within the stipulated period, the Allotment Board shall assume that he has declined the offer and shall take steps to allot the residence to the next eligible employee.

Employees who fail to accept the residence allotted 12. to them or who fail to intimate in writing their inability to occupy the same within the stipulated period, shall not be entitled to another allotment under these orders at least for one year from the date of refusal or assumption of refusal of the offer, as the case may be. But an allottee can surrender the residence at any time after retaining it for a minimum period of 6 months from the date of its allotment to him by giving 10 days notice as per clause 18. If he surrenders the same before the expiry of 6 months from the date of allotment, he shall forfeit house rent allowange for the period in and betweem the last date of allotment i.e.completing of six months and the late of cancellation or vacation. Since house rent allowance is payable to the

> Manager (Amm.) Hqr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) I.P. Estate, New Delhi - 110002

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employees of the undertaking at the same rates and subject to the same conditions as applicable from time to time to the Contral Govt.servants stationed at Delhi, the paymentof house rent allowance to the employees who fail to accept the allowment or occupy the residence or who surronder it shall be regulated under the same rules as applicable to the Contral Govt. servants.

- The allotment shall be offective from the date as laid 13. down in clause 10 of these instructions and shall continue until :
 - $({f q})$ It is cancelled by the Allotment Board or is deemed ${f to}$ have been cancelled under these instructions; or
 - (b) It is surrendered by the employee concerned; or
 - (c) The employee concerned ceases to occupy the residence.
 - (1) An employee to who a residence of the appropriate class has been allotted of allotment within the same class (2) The Allotment Board shall in respect of each class.
 - of residence maintain a list of employees who have applied for such change, arranging them in order.
 - (3) Whenever a residence falls vacant, it shall be offered in order of priority to the employees in the list pertaining the class of residence mentioned under sub-clause
 - (2) of this clause.

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- (4) If an employee fails to accept a change of residence offered to him under sub-clause (3) of this clause within seven days of the date of such offer, he shall not be eligible for a change of allotment under this clause for a period of one year from the said date. In the following cases, the allotment of residence may
- be continued in the name of the employee concerned for a period of one month or for a perood of leave on full pay whichever is more subject to a maximum of 4 months.

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Manager (Agmn.) Hgr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) 1.P. Estate, New Delhi - 110002

If however, the residence is vacated earlier, the allotment should be deemed to have been cancelled with effect from that date ;

- (a) Leave preparatory to retirement.
- (b) * Retirement without leave.
- (c) Resignation.
- (3) Leave aveiled of arter the date of retirement.
- (e) Case of discharge or removal or dismissal from service.

Employees who might to be in occupation of residence already allotted and who might be promoted demoted, redesignated or reverted to any other post involving the change of class of accommodation may be allowed at the discretion of Allotment Board to retain the accommodation appropriate to their class, subject to such accommodation being vacent and for this purpose, the provisions of clause 8 of these instructions shall not constitute a ber.

This provision shall not however effect, in any way, the liability of the allottee for the payment of house rent besides other charges, as laid down in clayse 22 of these instructions. Such liability shall still exist.

- (r) In cses an employees, who has been allotted a residence dies, the allotment shall be alloted at continue in his name for a part of a provided the residence is required for the bonafile use of and is in occupation of the members of the family of the deceased.
- 16. (1) After the cancellation of allotment and expiry of the grace period, if any, penal rent shall be charged from the unauthrised occupants at the rate of:-
 - (i) Full standard rent under F.R.45-B; or
 - (ii) Twice the full standard rent under F.R.45-A; or
 - (iii) Twice the pooled standard rent under F.R.45-A if the rent has been pooled; or

Manager (Admn.) Mor Delhi Transport Corporation (Dovr. of N.C.T. of Delhi) P. Estara, New Delhi - 11000 contd....

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(iv) 15% of the monthly rate of total emeluments last admissible to the allottee concerned; whichever is the highest.

(2) During the grace period, rent shall be charged at the same concessional rate plus monthly rate of the house rent allowance as was being paid to the allottee concerned before his death, retirement, resignation, discharge, removal or dismissal, as the case may be.

(3) Eviction proceedings shall be taken against the ex-allottee concerned immediately on the expiry of the grace period.

(4) The unwilling ex-allottees will be evicted forcibly. Employees to whom residences have been allotted may, with the provious approval of the Allotment Board mutually exchange residences within the same class. An employee may at any time surrender the allotment made to him under these instructions and if he does so:

- (a) he will not retain any right on the particular residence allotted to him.
- (b) He will be entitled on a fresh application made in this behalf to another allotment not earlier than one year from the date of vacation of that residence after his surrender.

An employee to whom a residence has been allotted shall, before, vacating the residence, give not less than 10 day's notice in writing to the Allotment Board. If he does not do so, he shall be responsible for payment of rent for that period or the number of days by which the notice given by him falls short of 10 days from the date of vacation.

20. No employee shall sublet a residence allotted to him or any portion thereof except with permission of Allotment Board.

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Manager (Aamn.) Har Delhi Transport Corporation I.P. Estate (Corporation 1000)

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- 21. (1) Sharing of accommodation allotted to one employee with another employee of the Undertaking or with clese relations may be permitted by the Allotment Board at its sole discretion subject to the following conditions:-
 - (i) That no profiteering is involved in the sharing
 - (ii) That the allottus also continuously lives there
 - of the premises including the portion occupied the sharer is handed over to the Officer O/C 3. In case the allottee fails to hand over vacant pessession of ful quarter, he shall continue to responsible for rent and/or damages as may be assessed from the date of the cancellation of allotment till the date of vacationof entir pro-
 - (iv) Sharing permission, if any, accorded previously may be treated as having been withdrawn.
 - (v) That there is no other sharer with him.
 - (vi) That the allottee should send an intimation to the Allotment Board as soon as the quarter is vacated by his/her sharer.
 - (vii) That the unwilling sharers will be evicted for (2) In all such cases the rent and other charges for the residence shall be recovered per corresponding rules the Central Government. If an employee is found sub-let the express written permission of the Allotment Board, he shall be asked to vacate the same forthwith and the Allotment Board May also at his discretion, take any or the following actions against him.
 - debar him from any allotment under these instructions for any period that he may consider necessary and reasonable;

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Manager (Admn.) Hor Delhi Transport Corporation (Cot. of N.C. F. of Delhi) LP. Estate, NEW Celhi - 1/2002 3-

- (b) cancel the allotment and allot the residence to any other employee in accordence with these instructions;
- (c) take disciplinary action against him;
- (d) award any other punishment that may be considered necessary.
- The employees, who have been allotted residence, shall be charged rent at the rates laiddown by the Central Government from time to time. The amount due from the employee on this account shall be recovered from their pay each month, and should no amount as pay be due to an employess during any pariod, in the manner to be decided by the Allotment Board. In the case of the residence built by this Undertaking, the standard rent for this purpose shall be determined in accordance with F.R. 45—1 p.I.B.M.45—B by the Charl of the Civil ...

 Engincering Deptt. or any other officer nominated by the General Manager (Transport), verified by the Head of the Accounts Deptt. and approved by the General Manager (Transport).
- In addition to rent as laid down in clause 22 of these instructions, water and electric charges either at actul or if this not possible proportionately as may be decided by the General Manager (Transport) shall be recovered from the same manner as prescribed in Clause 22.
- The liability for payment of rent and water and electric charges by an employee who has been allotted residence underthese instructions shall commence from the date of acceptance of allotmen t or from the date the electric has been made vacent for his occupation, whichever, is later, and shall be berne by him as long as he is in actual occupation of the residence or deemed to have occupied the same in terms of the instructions.

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Manager (Admn.) Hqr.
Delhi Transport Corporation
(Govt. of N.C.T. of Delhi)
I.P. Estate. New Delhi - 110002

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- (b) cancel the allotment and allot the residence to any other employee in accordence with these instructions;
- (c) take disciplinary action against him;
- (d) award any other punishment that may be considered necessary.
- The employees, who have been allotted residence, shall be charged rent at the rates laiddown by the Central Government from time to time. The amount due from the employee on this account shall be recovered from their pay each month, and should no amount as pay be due to an employess during any pariod, in the manner to be decided by the Allotment Board. In the case of the residence built by this Undertaking, the standard rent for this purpose shall be determined in accordance with F.R. 45-1 p.R. 45-B by the Civil of the Civil ...
 Emgincering Deptt. or any other officer nominated by the General Manager (Transport), verified by the Head of the Accounts Deptt. and approved by the General Manager (Transport).
- In addition to rent as laid down in clause 22 of these instructions, water and electric charges either at actual or if this not possible proportionately as may be decided by the General Manager (Transport) shall be recovered from the engloyees, who have been allotted residences, in the same manner as prescribed in Clause 22.
- The liability for payment of rent and water and electric charges by an employee who has been allotted residence underthese instructions shall commence from the date of acceptance of allotmen t or from the date the confidence has been made vacent for his occupation, whichever, is later, and shall be berne by him as long as he is in actual occupation of the residence or deemed to have occupied the same in terms of the instructions.

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Manager (Romn.) Hqr.
Delhi Transport Corporation
(Govt. of N.C.T of Delhi)
I.P Estate, New Cathi - 110002

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- 25. Employers, who have been allotted residences under instructions shall be required to work is shifts fixed or varying; early morning or late night duties—as may be resided by the officer under whom they are detailed to work from time to time in the interest of the Undertaking this shall, in fact, constitute an essential condition of allotment of residence and shall be treated as making been accepted by the employees, whike accepting the allotment itself.
- 26. The amplayees to whom a residence has been allotted shall be personally resionsible for the rent thereof and for any damages beyond fair wear and tear, caused thereto or to the services provided therein during the period for which the residence has been and remains allotted to him-
- 27. The employee to whom a residence has been allotted shall be required when he enters into occupation of and when he vacates the residence to sign an inventory of the fittings.
- 28. (a) The employee to whom a residence has been allotted s

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- (a) maintain the residence and premises im a clean condition to the satisfaction of the Allotment Board and the Medical Officer, Incharge of the Undertaking:
 - (b) not-permit trees or hedges in the premises to t out-down or lopped save with the consent of the allotment Board.
- 29. (1) If the employee to whom a residence has been allotted commits any breach of those instructions or uses the residence or promises or permit the same to be used for any purpose which the Allotment Board considers to be improper or if it is found that the employee has knowingly furnished incorrect information in any application or written statement with a view to an allotment, the Allotment Board, may without projudice to any other disciplinary action that may be taken against him.

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Manager (Admn.) Har Delhi Transport Corporation (Govt. of N.C. T of Delhi I.P. Estate, New Delhi - 110002 7.20-

(2) Require him to vicete the resilence and may allot it to another employee, but the employee sarequired to vacate the residence shall continue to be personally responsible for the rent thereof as provided in clauses 21 and 22 of these orders, save in respect of any period for which it is ellotted to another employees and Declare him to be ineligible for allotment of (3) resilence during a period to be specified by him. but in no case the periodshall exceed one year. For the purgose of this clause' improper use' (2) shall include. erecting unauthorised structure in any part of (a) the residence. (b) using the residence or a portion thereof for purposes other than those for which they are meant; (c) unauthorised extension from Electric ani Water connections or tampering therewith; and (a) causing anneyance of troubleor harressment to other allottees of nearly residences occupied, by other employees, subject to sufficiount proof thereof being in possession of the Allotment Board. (e) charging of excessive rent from the co-sharer. Where the allotment is cancelled for conduct prejudicial To the maintenance of harmonious relations with the neighbours the employ... may be allotted another

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meighbours the employ. May be allotted another residence in the same class at any other place. The Allotment Board may allow the use of any residential accommodation which is lying for the time being vacant to any employee of the Undertaking for a period not exceeding 10 days in connection with marriage and other ceremonies. The rent will be charged for this purpose under F.R.45-B plus 50% thereof.

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Manager (Abmn.) Hqr.
Delhi Transport Corporation
(Govt. of N.C.T of De'h)
I.P. Estate, New Delhi - 1:0002

- : _{#=}--If any question arises as to the interpratation of these instructions, the decision of the General Manager shall be 32 . final and binding on all concerned.
- The General Manager may islagate any of the powers and functions conferred upon him by these orders to any 33 . officer under his control subject to such conditions as he may leem fit to impose.
- The Central Government rules relating to allotment, eviction recovery of rent, etc. etc. shall apply in all cases where 34. these instructions are silent.
- The standing orders regarding : allotment of viewidential accommodation to the employees of the Delhi Road Transport 35. Authority (Buses Division) as circulated vide office Order No.155 dated 17th November,1958 shall ceas€ to have effect.

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Manager (Aamn.) Hgr.

Delhi Transport Corporation (Govt. of N.C.T. of Delhi)

I.P. Estate, New Delhi - 110002

P.K.J. MENON GENERAL MANAGER (TRANSPORT) - 251

Schedule to Executive Instructions regrading alletment of residential accommedation to the employees of Delhi Transport <u>Undertaking (Buses Division)</u>.

"A" CLASS RECID NCE.

- Oolni Toomsport Undertaking each consisting of the folly ing accommedation:
 - 1 have agreed, 2 301 rooms, Ritchen with store, bath, N.C. and Terrogan.
 - for eligibility to those flate for allotment, the efficers should be employed in the pay range as laid down by the Central Government for the plinth area of the same.
- (2) 2 Flats built above the Vinay Nagar Depot of the Delhi Transport Undertaking each consisting of the following accommodation:— Living and sining room combined, 2 bed rooms, kitchen pantry (Store) bath and W.C. and Varandah.

 For eligibility to these flats for allotment, the officers should be employed in the range as laid down by the Central Government for the plinth area of the same.
- - 3 rooms, kitchan with store, bath, water connection, varandah and Terrace.

For eligibility to those flats for allotment, the officers should be employed in the pay range as laid down by the Central Government for the plinth area of the same.

"B" CLASS RESIDENCES.

- 140 quarters in Shadipur Colony on Shadipur Road, * each consisting of the following accommodation:-
- 2 rooms, kitchen, bath W.C. and Varandah.
- All Class III employees of the Delhi Transport Undertaking (Buses Division) shall be eligiable for allotment of these quarters, subject to the provisions of the executive instructions on the subject.

Manager (Admn.) Hgr. Delhi Transport Corporation

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"C" CLASS RESIDENCES:-

40 quarters in Shadipur Colony on Shadipur Road, each consisting of the following accommodation:

1 room.kitchen, 4, bbath, 4.w.C. (i.e. sharing with another allottee) and Varandah.

All Class IV employees of the Delhi Transport Undertaking (Buses Division) shall be eligible for allotment of these quarters, subject to the provisions of the Executive Instructions on the subject.

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Manager (Admn.) Hqr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) I.P. Estate, New Delhi - 110002

(TO BE PUBLISHED IN AN EXRAURDINARY ISSUE OF THE GAZETTED

(BH RAT SARAWA) (MATTRALAY) (PARTAHEN PERAHA)

NO.15-TAG (3)/73

New Delhi, the 2nd May, 1973.

NOTIFICATION In exercise of the powers conformed by sub-section(1) and clauses (a), (b), (c), and (i) of sub-section (2) of Section 44 of the Road Transport Corporation Act, 1950 (64 of 1950), the Central Govt, hereby makes the following rules, namely:

- 1. Short title and commencement: - (1) these rules may be called the Delhi Transport Corporation (Members) Rules, 1973.
 - (2) They shall come into force on the date of their publication in the official Gazette.
- Definitions:- In these rules, unless the context otherwise 2. (E)
 - "Act" means the Road Transport Corporations Act, 1950 (64 of 1950);
 - (b) "Chairman" means the Chairman of the Corporation ; (c)
 - "Corporation" means the Delhi Transport Corporation established under section 5 of the Act; (E)
 - "Member" means a member of the Corporation. (a)
 - "Vice-Chairman" means the Vice-Chairman of the Corporation.
 - Composition of Corporation:-The Corporation shall consist of the following members appointed by the Central Govt, namely
 - a Chairman.

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- (b) the General Manager of the Corporation ex-officio. (c)
- four officials, and (E) five persons of whom
 - (1) one shall be a representative of New Delhi Municipal Committee ;

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Manager (Admn.) Flu-Delhi Transport Corporation (Govt. of N.C. T. of Dathi) I.P. Estate New Doil.

- (ii) one shall be a representative of the Delhi Matr litan Council elected from among the members of Council in accordance with the system of propor representation by means of a single transferably
- (iii) One shall be a representative of the Delhi Munic Corporation elected from among the members of the Delhi Munucupal Cirporation in accordance with system of proportional representation by means a a single transferable vote.
- 4. Term of office: The term of office of a member, other the General Manager of the Corporation, shall be for a period of three years form thedate of his appointment and he shall be eligibal for reappointment.
- 5. Filling of casual vacancies: Where a casual, vacancy occurs in the Corporation, the Central Govt, may appoint a parameter person to fill the casual vacancy.

 (2) The person appointed to till the casual vacancy shall hold office only so long as the member in whose place he appointed would have held it if the vacancy had not occur
- 6. Quorum: The number of members necessary to constitute a querum at a meeting of the Corporation shall be five including the Chairman.
- 7. Allowances to members: (1) An official member shall hold office in an honorary capacity and shall be governed by the reles applicable to central Govt. officials for purpos of T.A. & D.A. for any journey performed by him outside th Union Territory of Delhi for attending any meetings of the Corporation or of the Committee of the corporation.

 (2) A non-official member shall be entitled to a fee of thirty rupees for attending each meeting of a committee of the Corporation and to a fee of twenty rupees for attending each meeting of a committee of the Corporation appointed under section 12 capacity.

Provided that where any such member attends on the same day a meeting of the Corporation and a meeting of the Committee of the Corporation, he shall be entitled only to a fee of thirty rupees for attending such meetings.

Manager (Agmn.) Hqr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) I.P. Estate, New Delhi - 110002 contd---.

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Provided further that the aggregate amount of the fee payable to a non-official member during any month shall not exceed two hundrel rapees.

- q(3). If a non-official member performs any journey to a place outside the Union Territory of Delhi for attending any of the meetings of the Corporation or of the Committees of the Corporation, he shall be entitled to draw travelling and daily allowances at the scale and on the conditions admissible to a Constal Government officer; of the first grade.
- (4) A bill for travelling allowance or daily allowance or both shall be countersigned by the member himself before such bill is submitted for audit and payment.
- 8. Travel by air: The Chairman, at his discretion, and the Vice-Chairman and other members, with the previous permission of the Chairman, may travel by air in the discharge of their duties under the Act.
- 9. Remuneration of persons associated with the Corporation:
- (1) A person associated with the Corporation under Section 10 of the Act (hereinafter in this rule referred to as "the associated person") may either work in an honorary capacity or be paid such remuneration, not exceeding one thousand rupee per mensem, or fifty rupees per diem, as the Corporation may, with the approval of the Central Government, determine.

(2) The associated person.

(a) if he is in the service of the Central Govt. or of any Corporation established by law he shall be entitled to draw such travelling and daily allowances as may be admissible to him under the rules governing him as a servant of that Govt. or such Corporation.

Provided that the associated person shall not be entitled to draw travelling allowance or daily allowance if for the same journey or halt he has drawn travelling or daily allowances in any capacity from the Govt.

Treasury or, as the case may be, from the funds of such Corporation; or

Manager (Aomn.) Hor Delhi Transport Corporation (Govt. of N.C.T of Delhi) I.P. Estate, New Delhi - 1,1002
> Sd/-(N.R.REDDY) Joint Secy.to the Govt.of India

To,

The Manager, Govt.of India Press, Ring Road, New Delhi.

Manager (Abrnn.) Hqr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) I.P. Estate, New Delhi - 110002

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TRANSPORT WING) -266-

New DelMi, the 6th January, 1973

S.O. 168 - In exercise of the powers conferred by Clause (f) of sub-section (2) of section 44 of the Road Transport Corporations Act, 1950 (64 of 1950), the Central Government hereby makes the following rules, namely:-

1 Short Title:

- These rules may be called the Delhi Transport Corporation (Advisory Council) Rules, 1973.
- (2) They shall come into force on the date of their publication in the official Gazette.
- Definitions: In these rules, unless the context otherwise requires,
 - (a) 'Act' means the Road Transport Corporations Act, 1950(64 of 1950);
 - (b) 'Chairman' means the Chairman of the Council;
 - (c) 'Corporation' means the Delhi Transport Corporation.
 - (d) 'Council' means the Advisory Council constrituted under section 17 of the Act;
 - (e) 'Junior Vice Chairman' means the Junior Vice Chairman of the Council;
 - (f) 'Secretary' means the Secretary of the Council;
 - (g) 'Vice Chairman' means the Vice Chairman of the Council

Constitution of the Council:

The Council shall consist of the following members, namely:

- (a) The Chairman of the Corporation, who shall be ex-officio Chairman of the Council.
- (b) Vice-Chairman of the Corporation who shall be ex-officio Vice Chairman of the Council.
- (c) General Manager of the Corporation, who shall be ex-officio Junior Vice Chairman of the Council.
- (d) Head of the Traffic Department of the Corporation.
- (e) Head of the Mechanical Engineering Department of the Corporation.
- (f) One representative of the Delhi Metropolitam Council.
- (g) One representative of the Delhi Municipal Corporation.
- (h) Two Members of Parliament.
- (1) Two representatives of the Delhi Transport Corporation Workers.

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Manager (Agmn.) Hgr.
Delhi Transport Corporation
(Govt. of N.C.T. of Dethi)
I.P. Estate New Dethi - 110002

- (j) One student representative of the Jamia Milla Islamia, Delhi.
- (k) Two representatives of boys students of Delhi University.
- (1) One representative of the girl students of t... ...iversity to be nominated by the Vice Charcellor of that University.
- (m) One representative of Central Government employees.
- (n) Two representatives of labour.
- (o) Chief Welfare Officer, Department of Personnel, Calingt Secretariat, Government of India.
- (p) One representative of the Delhi Cantonment Board.
- (q) One representative of the Delhi Police.
- (r) One representative of the Delhi Public Works Department.
- (s) One representative of the Delhi Development Authority.
- (t) One representative of the Directorate of Transport, Delhi.
- (u) One representative of the New Delhi Municipal Committee.
- (v) Four persons to be nominated by the Central Govt. to represent users or any other interests considered necessary.
- (w) Dean of Students Welfare, University of Delhi.
- The Chairman, the Vice Chairman, Junior Vice Chairman and other member of the Council shall be appointed by the Central Government.

4. Secretary of the Council:

The Corporation shall appoint a Secretary who shall under the control and direction of the Council, exercise such powers and perform such duties as may be delegated to him by the Council or the Chairman.

- 5. Disqualifications for being chosen as, or for being a member of the Council:
 - (a) if he is of unsound mind and standsso declared by a competent Court; or

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Manager (Acma) are Delhi Transport Corporation (Govt. of N.C.T. of Delhi) P. Estate New Delhi - 11000 -268-

- (b) if he has been adjudged an insolvent; or
- (c) if he has been convicted of an offence involving moral turpitude; or
- (d) if he has directly or indirectly, any interest in any publishing contract made with, or in any work being done for, the Corporation (except as a shareholier not being a director) in an incorporate company, provided that where ha is a shareholder he shall disclose to the Central Gryt, the nature and extent of shareholder he shall disclose to the Central Gryt, the nature and extent
- (e) it he has any dimencial interest in any other road transport undertaking or corpon.
- 6. The members of the Council shall serve in any honorary capacity.
- Term of Office: Subject to the provisions of rule 22 a member of the Council, shall held office for a period of two years from the date of the notification appointing him a member of the Council and shall be eligible for re-appointment, provided that the Central Government, by order, terminate the membership of any member during the said term of two years and any out-going member shall continue in office until the notification of the appointment of his successor.
- 8. Resignation of office by the Chairman, the Vice-chairman the Junior Vice Chairman or by a member.
 - (1) The Chairman, the Vice-Chairman, the Junior Vice Chairman or a member of the Council may resign his office by giving notice in writing to the Central Govt.
 - (2) The office of a member of the Council shall fall vacant from the date on which his resignation is accepted or on the expiry of thirty days from the date of receipt of resignation by the Central Govt. whichever is earlier.
- 9. Temperary vacancies: A casual vacancy in the Council shall be filled by a fresh appointment made by the Central Govt. provided that a member so appointed shall hold office for the period for which the member whose place he fills would have held office if the vacancy had not occured.

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Delhi Transport Corporation
(Govt. of N.C.T. of Delhi)
I.P. Estate New Pehi - 110002

 Vacancies amongst members not to invalidate acts or proceedings of the Council.

No act or proceeding of the Council shall be invalid by reason only if the existence of any vacancy amongst its member

11. Functions of the Council:

The functions of the Council shall be to advise the Corporation on all or any of the following matters:

- (i) questions relating to routes on which the services will be operated;
- (ii) question relating to frequencies of service;
- (iii) time tables;
- (iv) amenities for the passengers;
- (v) the erection of stands, sheds for passengers and goods and the setting up of depets, sub-depets and bus stations;
- (vi) the purchase or acquisition of sites and lands suitable for any of the purposes specified in clause(v);
- (vii) any other matter relating to the services operated by the Corporation, which the Corporation may place before the Council.

12. Procedure for the conduct of the meeting of the Council.

- (1) The Council shall meet at least once in two months and save as aforesaid the Council shall meet at such times and at such places as the Chairman may fix.
- (2) The Chairman may, in consultation with the members of the Council, decide on any specified dates for the meetings of the Council.
- (3) The Secretary shall send intimation of the date time and place of the meetings to all the members of the Council at least three days before the date fixed for the meeting: provided that it shall not be necessary to send intimation for meetings in respect of which specified dates have been fixed.

13. Special meeting:

(1) The Chairman shall, on the written requisition of not less than seven members, call a special meeting of the Council provided however that there shall not be more than three such special meetings in any year.

> Manager (Admn.) Hqr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) LP. Estate, New Delhi - 117 702

(2) The written requisition for a special meeting shall be accompanied by a list of the subjects which are proposed to be discussed at the meeting with notes on each subject.

(3) The Cocretary shall send intimation of a special meeting to the members at least three days before the date fixed for the meeting together with a copy of the agenda and of the notes.

14. Agenia.

A copy of the agenda with the notes, if any, shall ordinarily be circulated by the Secretary to the members alongwith notice of the meeting.

15. Special subjects:

Notwithstanding anything contained in rule 12, the Chairman may himself place or allow any member to place for the consideration of the Council any matter not included in the agenda on which advice or recommendations of the Council are urgently required and the Council shall consider the matter at such meeting.

16. Notice of the proposition.

ordinary meeting shall send notice of such proposition at any ordinary meeting shall send notice of such proposition together with a brief note, setting out the reason in support of the proposition to the Secretary at least 15 days in advance of the date fixed for the meeting. A copy of such notice with the note shall ordinarily be circulated to the members as soon as possible after the receipt thereof.

17. Chairman to preside.

Every meeting of the Council shall be presided over by the Chairman and in his absence by the Vice Chairman and in the absence of both the Chairman and Vice Chairman, by the Junior Vice-Chairman. In the absence of the Chairman, the Vice-Chairman and the Junior Vice-Chairman such one of the members present and chosen by them from amongst themselves shall be the Chairman for that meeting.

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Manager (Admn.) Hor Delhi Transport Corporation (Govt. of N.C.T. of Delhi) I.P. Estate, New Delhi - 110002

18. Quorum

Ten members including the Thairman shall form a quorum.

19. Adjourned Meeting for want of Quorum.

- (1) it, within the from the time appointed for the meeting, the quorum is not present, the meeting shall be adjourned, to a date to be fixed by the Chairman.
- (2) If at the adjourned meeting, the quorum is not present within half an hour from the time appointed for that meeting, the members present shall proceed to transact the business before the Council notwithstanding the absence of the quorum.

20. Questions to be decided by majority.

- All questions coming before a meeting shall be decided by the majority of the votes of the members present and voting.
- (2) In the case of an equality of votes, the Chairman shall have a second or casting vote.
- (3) The Secretary shall have the right of taking part in the discussions of the Council but shall not have the right to vote at any meeting.

21. Minutes.

- (1) The minutes of the proceedings of every meeting shall be drawn by the Secretary and circulated to the members of the Council as early as possible and thereafter recorded in a minute book which shall be kept for permanent record.
- (2) The minutes of the proceedings of each meeting shall be signed by the Chairman at a succeeding meeting, unless any member present at the previous meeting objects to the minutes as having been incorrectly or incompletely recorded, in which case, the Chairman after taking the sense of the members present at the meeting may make such amendments in the minutes as he thinks proper and the amended minutes shall then be confirmed and signed by the Chairman.

Manager (Admn.) Hqr. Delhi Transport Corporation (Govt. of N.C T. of Delhi) I.P. Estate, New Delhi - 11,0002

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22. Vacation of office.

If any member, other than an ex-officio member, absents himself from three consecutive meetings, without the partial of the Chairman, he shall cease to be a member of the Council.

23. Free bus pass.

Every member of the Council shall be entitled to receive one all route free bus pass for travel by the services operated by the Corporation in the Union Territary of Delhi.

(No. 15-TAG(15)/72)

N.R.Reddy, Joint Secy.

Manager (Admn.) Hor Deihi Transport Corporation (Govt. of N.C.T. of Dehan I.P. Estate, New Delhi - 110002 ANNEXURE 3'

DELHI TRANSPORT CORPORATION (A GOVT . OF INDIA UNDERTAKING) I.P.ESTATE: NEW DELHI

No.Adm1-3(12)/84

Dated: 7.6 04

OFFICE ORJER NO.21

It is notified for the information and necessary action by all concerned that the DTC Board vide its Resolution No.40/94 dt.14.4.84 decided to provide the scale of uniform for all subordinates in the Security Department as under and that the officers in the Security Department should also be issued uniform at the same scale and pattern as laid down for the Security Inspectors:

Shirt(Terrycot) Police Pattern 2 every alternate summer: Pant (Terrycot) Police Pattern 2 every alternate summer. Shirt angola (Terrywool) Police 1 every alternate wirter. Pattern

1 every alternate winter. Woollen Pant (Terrywool) -do-1 every alternate winter. Jersey Pulovar(Terryvooi)-do-

Shoes ankle (Black for SpGuards 1 pair every year, and Havaldars and Brown for Asstt. Security Inspector and a pove.

Darret Cap(woollen) Police Pattern (for S/Guards and Haval dars).

2 every year

P.Cap for Asstt.Security Inspectors and Security Inspectors and above.

1 every alternate year.

The Standing Orders regarding uniforms and badges shall stand amended accordingly in anticipation of the Govt.'s approval, which has already been requested for separately.

sd/-(Same Chand) Sr.Administrative Officer

All Officers & Sections.

All Depots/Units (Security Staff)-for information only.

Sd/- Sr.Security Officer.

Manager (Aamn.) Har. Deihi Transport Corporation (Govt of N.C.T of Delhi) I.P. Estate, New Dolhi - 110002

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AMENDMENT JOSE A.

GE CHPORAT (A GOVI.OF INDEA UNDERTACING)

Ma: Admi-5(11)/81

Dased:18.11.91

Sub: Amendment to paragraphs 26 and 80 of the Employees Provident Punds Scheme Reduction of the qualifying period of service.

A copy of the notification No. G.S.R. 130 amending paragraphs 26 and 30 of the Employees Provident Pund Scheme, 1952, as published in Part-II, Section 3, subsection (1) of the Gazette of India dated 31.1.1981 is enclosed for information and necessary action.

Encl: As above.

Sd/-(D.C.ARORA) Lebour Orricer for Sr.Administrative Officer

All Officers and Sections.

Manager (Aomn.) Hor Dehi Transport Corporation (Govt of N.C.T of Dehi) P. Estate, New Ochi - (10002 : 1E-

(Published in Partill, Section 3, Sub-Section 1)
of the Gazette of India)

Dated:-31.1.1981

Sovernment of India/Wheret Sarker M.nistre of Intour/Shram Mantraleya.

Section Trust Time

3.2.8. 2.5. In exercise of the powers conferred by Section 5 read with aux section (1) of the section T of the employees' browtient Parks at Microellaneous Provisions Act' 1952 (1) of 1952, the Lange 1 Congruent hereby makes the following School furtist to append the Employees'Provident Junds scheme, 1952 namely:-

- (i) This schame may be called the Amployees Provident Funds (Second Amendment) scheme 1981.
 - (ii) It shall come in to force on the date of its publication on the official Gazette.
 - (iii) In paragraph 26 of the Employees' Provident Funds Scheme, 1952.
 - (a) For the woods 'six month continuous service' wherever they occur, the word 'three months continuous service' shall be substituted;
 - (b) For the figures and words, '120 days within a period of six months or less' wherever they occur, the figures and words, '50 days within a period of three months of less', shall be substituted;
 - (c) In emplanation II of the same paragraph:-
 - For the figures and word*120 days the figures and word '60 days shall be substituted;
 - (ii) In the first provise of the same paragraph, for the figures' 120 ' and the words 'six months', wherever they occor, the figures '60' and the words 'three months' shall respectively be substituted.
 - 2. In sub-paragraph 3 of the paragraph 30 of the sail scheme:-(a) for the words 'six months' continuous service', wherever they occur, the words 'three months' continuous service' shall be substituted.

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Manager (Admn) Hgr.
Delhi Transport Corporation
(Govt of N.C. T. of Delni)
(P. Estate, New Delhi - 110002

- [b] For the figures and words '120 days during a period of six months or less' wherever they occur, the figures and words, '60 days during a period of three months or less' shall be substituted;
- (c) In explanation III, for the figures and wor is '120 days (the figures and word '60 days' shall be substituted.

(Mo.S. 70012(3)/78-PF.II)

Manager (Aomin.) Hor Delhi Transport Corporation (Govt of N.C.T. of Delhi) I.P. Estate. Now Delhi - 110002

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AMENDMENT NO.3: ESTATE : NEW DELHI

The existing paragraph Nos.7,1: and20 in the J.T.C. Employees Provident Puni Regulations, 1978, shall be substituted with the new paragraphs as union:-

SUBSCRIBERS PARA. 7.

(1) Every employed in the Corporation other than an excluded employee shall be required to become a member of the fund from the date on which the regulations are deamed to have come in to force if he had actually worked for not less them 9 80 days jusing the parind of 3 months or less or had put in 3 months continuous pervice or has been declared permanent whichover is earlier in the Corporation. Every employee other than excluded employee, taking up amployment, whether before, or after the commencement of these regulations, in the Corporation shall al became a member from the beginning of the month following that in which he completed 3 months continuous service, or has actually worked for not less than 60 days during the period of 3 months or less or has been icclared permanent whichever is carlier. Provided secondly that an employee who is a member of the fund shall not cease to be a member there of/on his leaving the Corporation except as provided hereafter. Provided thirdly that a person who is a mamber of the provident fund of an exempted or unexempted factory or establishment under the employee. Provident Fund Act, 1952, and who after leaving the services of that factory or establishment but before withirawing his accumenulations in the fund takes up employment in the corporation shall be entitled and required to become a member of the Fund from the date he takes up employment provided that when the pay of member exceeds Rs.1600/4 he shall be allowed to continue contribute towards Provident Pund under this scheme if he is so desirous of continuing/becyming the member of the Smployees Provident Fund Scheme. The Corporation shall pay the Inspection charges thereon.

(ii) Declaration of persons taking up employment;

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The Delbi Transport Corporation shall, before taking any person in to employment, ask him to state in writing whether or not be is a member of the fund and if he is, ask for Account No. and/or the name and particulars of the last employer. If he is unable to furnish the Account So... he shall require such person*t to furnish and such person shall on demand, furnish to him for communication to the P.F. Brust, particulars regarding himself pd his nominee required for th Aclaration Form. Such employer shall anter the particulars in the Declaration Form and obtain the signature or thumb-impression of the person concerned. Provided that in the case of any such emplyee who has become a member of the 'Family Pension Funl' the employee Family Pension Schema, 1971. the aforesaid Declaration Form shall also contain/ requirments of thet scheme.

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StPLANATION; In computing the period of work, for 50 days under this regulation:

- a) Periods of involuntary unemployment caused by sto, page or work due to shortage of raw material or fuel, changes in the line of production, break down of machinery or any other similar cause.
- b) Period of authorised leave and 'words '3 months' & 60 days' in paragraph 7 have been substituted w.e.f. 1.2.01 vide GSR.130 issued in Government of India Gazette dated 31.1.81.
- c) In the case of a female employee, period of maternity leave for any number of days not exceeding twelve weaks shall also be deemed to be days on which the employee has worked in the Corporation.
- i(i) The accumulation, if any standing to the credit of an amployee in the old fund on whe date the becomes a member of the fund shall be transferred to the fund with effect from such date.
- PARA .19.**
 ADVANCE FROM THE FUND FOR THE DURCHASE OF A DVELLING
 HOUSE/FLAT OR FOR THE CONSTRUCTIONN OF A DWELLING
 HOUSE INCLUDING THE ACQUISITION OF A SUITABLE
 SITE FOR THE PURPOSE !-
- (1) The P.F. Trust or where so authorised by P.F. Trust, any officer subordinate to him, may on an application from a member in such form as may be prescribed and subject to the conditions prescribed in this paragraph, ranction from the amount standing to the credit of the member in the Punis an advance.
 - (8) for purchasing a dwelling house/flat, include a flat in a building owned jointly with others (out-right or on hire-purchase basis), or for constructing a dwelling house including the acquisition of a suitable size for the purpose from the Central Government, the State Government, a co-operative society, an institution, a trust, a local body or a Housing Finance Cor.—poration (there in after referred to as the agency/agencies). OR
 - (b) for purchasing a dwelling site for the purpose of construction of a dwelling house or a ready-built dwelling house/flat from any individual, provided the said house/flat in the construction of a dwelling house flat in the construction of a dwelling site for the purpose of construction of a dwelling house or a ready. The construction of a dwelling house flat in the construction of a dwelling house or a ready. The construction of a dwelling house flat in the construction of the constr
 - (c) for the construction of a dwelling house on a site owned by the member or the spouse of the member or jointly by the member and the spouse, or for completing/continuing the construct, of a dwelling house already commenced by the member or the spouse, on such site.

EXPLANATION 1: In this paragraph, the expression, cooperative society means a serial matrice of deemed to be registered under the Cooperative Societies Act, 1912(2 of 1912) or under any other law for the time being in force in any State relating to cooperative societies.

Manager (April) Hor Deta Transport Corporation (Govt of N.C. T. of Delni) I.P. Estata (Manager) -217

EXPLANATION 1:— In this paragraph, the fact of a new and unlived house/flat shall be determined with reference to the certificates relating to the number and date of approval of the building plan, the date of commencement and completion of the house/flat, and tax bills and receipts issued by the appropriate authorities.

And wherever parassary, by neighbourhood enquiries

***Faragraph 19 ** has been substituted vide notification G.S.R.549(E) published in part II, Section 3 (1) of the Extra Ordinary Gazatte of India dated 3.10.1961.

- (2) The amount of sivence shall not exceed the member's basic wages and dearness allowance for twenty four months of the member's own share of contributions, together with that amount of y the employer's share of contributions admissibles under sub paragraph (3) or paragraph 26 had the member been allowed to withdraw his accommissions on the date of authorisation of paymen with interest thereon, or the actual cost towards the acquisition of the dwelling site or the purchase of the dwelling house/flat or the construction of the Jwelling house, whichever is the least
 - (3) a) No alwance under this paragraph shall be granted unle
 i) The member has complated five years' membership of the Fund.
 - 11) The member's own share of contributions with interest thereon in the amount standing to his credit in the Pund we not less than one thousand repres;
 - 111) The dwelling site or the dwelling house/flat or the house under construction is free from encumbrances;

Provided that where a dwelling site or a dwelling house/
flat is mortgaged to any of the agencies, referred to in clause

(a) of sub-paragraph (1) solely for having abtained funds for
the purchase of a dwelling house/flat or for the construction
of a dwelling house, including the acquisition of a suitable site
for the purpose, such a dwelling site or a dwelling house/flat,
as the case may be, shall not be deemed to be an encumbered
property /

Provided futher that a land acquired on a perpetual lease or on lease for a period of not less than 30 years for constructi dwelling house/flat, or a house/flat built on such a leased land, shall also not be deemed to be an encumbered property;

Provided also that where the site of the dwelling house/
flat is held in the name of any agency, referred to in clause
(a) of supparagraph (1) and the allottee is precluded from
transferring, or otherwise disposing of, the house/flat, without the prior approval of such agency, the mare fact that the
allottee dose not have absolute right of ownership of the
house/flat and the site is held in the name of the agency,
shall not be a bar to giving of an advance under clause (a)
of sub-paragraph (1), if the other conditions mentioned in
this paragraph are satisfied.

Control of the

- No advance shall be granted for purphasing a share in joint property or for constructing a house on a site owned jointly, except one site owned jointly with the speuse.
- (4) Subject to the limitation prescribed in sub-paragraph 2.
- Where the advance is for the purchase of a dwelling house/ (a) flat or a dwelling site from an agency, referred to im clause (a) of sub-paragraph (1), the payment of advance shall not be made to the member but shall be made direct to the ementy, in the or more instalments, as may be authorised by the member ;
- (b) Where the advance is for the construction of a dwelling house it may be sanctioned in such numbers of instalments as the F.F. Tryst or where so authorised by the F.P. Trust thinks fit :
- (c) Where the advance is for the acquisition of a dwelling site for the purpose of construction of a dwelling house thereon from any individual or any agency, the amount shall be paid in not less than two equal instalments, * ist instalment at the time of the acquisition of the dwelling site and the remaining at his conglest at the time of the construction of a dwelling house on such dwelling site.
- Where an advance is sanctioned for the construction of a dwelling house, the construction shall commence within six months of the withdrawal of the first instalment and shall be completed within twelve months of the withdrawal of the final instalment. Where the advance is sanctioned for the Transhase of a dwolling house/flat or for the acquisition of a dwolling wite, the purchase or acquisition, as the case may be, shall be completed within six months of the withdrawal of the amoust;

Frowided that this provision shall not be applicable in case of purchase of a dwelling house/flat on hire purchase basis and in cases where a dwelling site is to be acquired pr or houses are to be constructed by a cooperative society of behalf of its members with a view to their allotment to the members.

(A) Except in the cases specified in sub paragraph (7%, no further edvance shall be admissible to a member under this paragraph

(7) An additional advance upto six months basic wages and dearness allowance or the member's own share of contributions with inserest thereon, in the amount standing to this credits in the fund, whichever is less, may be granted ones and in one instalment only, for additions, substantial alterations or improvements necessary to the dwelling house owned by the member the spouse or jointly by the member and the spouse.

Provided that the advance shall be admissible only after a or by the spouse or jointly by the member and the spouse.

period of five years from the date of empletion of the dwelling

- (a) The mamber shall produce the title deed and such other documents as may be required for inspection which shall be returned to the member after the grant of advance.
- (a) If the advance granted under this paragraph exceeds the amount actually spent for the purpose for which it was sanctioned, the excess amount shall be refunded by the member to the Fund in one lump sum within thirty days of the finalisation of the purchase, or the completion of the construction of, br is necessary additions, alterations or improvements to, a dwelling house, as the case may be. The amount so refunded shall be credited to the employer's share of constributions in the member's account in the Fund, to the extentof advance granted out of the said shape and the balance, if any shall be credited to the member's share of contributions in his account.
 - In the event of the member not having been allowed a dwelling site/dwelling house/flat, or in the event of the cancellation of an allotment made to the member and of the refund of the amount by the agency, referred to in flause (a) or sub-paragraph (1), or is the event of the member not being able to acquire the dwelling bouse/flat from any individual or to construct the dwelling bouse, the member shall be liable to refund to the Fund in one number shall be liable to refund to the Fund in one tump sum and in such manner as may be specified by the F.F. Trust, or where so authorised by the F.F. Trust, the amount of advance remitted under this paragraph to him or, as the case may be, to the agency referred to in clause (a) of sub-paragraph (1).

The amount so refunded shall be credited to the employer's share of contributions in the member's account in the Fund to the extent of advance granted out of the said share, and the balance, if any, shall be credited to the member's own share of contributions in his account.

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Manager (Norm.) Hgr Delhi Transport Corporation (Govt. of N.C.T. of Defhi) I.P. Estate, New Delhi - 110002 5.45

(10) If the P.F.Trust, or where so authorised by the P.F. Thust is satisfied that the advance granted under this paragraph has been utilised for a purpose other than that for which it was granted or that the member refused to accept an allotment or to acquire a dwelling site or that the conditions of advances have not been fulfilled or that there is reasonable apprehension that they will not be fulfilled, wholly or partly, or that the excess amount will not be refunded in terms of clause (1) of sub-paragraph (9) or that the amount remitted back to the member by any agency, referred to in clause (a) of sub-paragraph (1), will not be refunded in terms of clause (b) of sub-paragraph (9), the P.P.Trust, or where so authorised by P.F. Trust, shall forthwith take steps to recover the amount due, with penal interest thereon at the rate of two percent per annum over & above the normal rate of interest from the wages of the member in such number of instalments as the P.F.Trust, o: where so authorised by P.F.Trust/ may direct the employer to deduct such instalments from the wages of the member and, on receipt of such direction, the employer shall deduct accordingly. The amount so deducted shall be remitted by the employer to the P.F. Trust, or where so authorised by the P.F.Trust, within such time and in such manner as may be specified is the direction. The amount so fefunded, excluding the panel interest, shall be credited to the amployer's share of contributions in the member's account in the Fund, to the extent of advance granted out of the said share, and the balance, if any, shall be predited to the member's own share of contributions in his account. The amount of panel interest shall, however, be crefited to the Interest Suspense Account.

the member, no further advance shall be chanted to him under this paragraph within a period of three years from the date of grant of the said advance or till the full recovery of the amount of the said advance, with penal interest thereon, whichever is later.

Interest the purpose of such recovery, the Post Frust or where so authorized by the Post-Trust.

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Manager (Acmn.) Hor Delhi, Transport Corporation (Govt. of N.C. T. of Delhi) I.P. Estate, New Delhi - 100002

PARA 19A: Advance from the Fund for repayment of loans in special cases.

- (1) (a) The P.F. Trust, or where so authorised by the F.F. Trust, may on an application from a member, sanction from the amount standing to the credit of the member in the fund, aphdwance for the repayment, wholly or partly, of any outstanding principal and interest of a loan obtained from a State Government, Cooperative Society, Housing Board Municipal Corporation or a body similar to the Delhi Development Authority solely for the purpose specified in sub paragraph(1) of paragraph 19.
 - (b) The amount of advance shall not exceed the mamber's basic wages and dearness allowance for twenty four months of his own share of contributions together with the employer's share of contributions, with interest thereon, in the member's account in the Pund or the amount of outstanding principal and interest of the said loans, whichever is least.
 - (2) No advance shall be sanctioned under this paragraph unless -
 - (a) the member has completed fifteen years' membership of the fund.
 - (b) the member's own share of a contribution, with interest thereon, in the amount standing to his eredit in the Fund, is one thousand rupees or more;
 - (c) the member produces a certificate or such other documents, as may be prescribed by the P.T.Trust or where so authorised by the P.F.Trust; from such agency, imitating the particulars of the member, the lean granted, the outstanding principal and interest of the loan and such other particulars as may be required.
 - The payment of the advance under this paragraph shall be made direct to such agency on receipt of an authorisation from the member in such manner as may be apecified by the P.F.Trust, and in no event the payment shall be made to the member.

Manager (Admin.) Hor Dethi Transport Corporation (Govt of N.C.T of Germ) I.P. Estate, New Certif (2002)

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*Para 19A has been inserted vide GSR No.507(E) published in part II Section 3(i) of the Extra Cadimary Gasette of India dated 3.10.81. 30300

PARA 20(a) ADVANCE FROM THE FUND TOWARDS THE ALLOTMENT OF A TENAMENT CONSTRUCTION BE TO BE CONSTRUCTED UNDER SUBSIDISED HOUSING SCHEMES FOR INDUSTRIAL WORKERS

This paragraph has been deleted vide extra erdinary Jazette of India, Part II, Section 3(i) dated 3.1.81.

- PARA 20(b) AJVANCE FROM THE PJND FOR CONSTRUCTION OF HOUSE UNDER THE LOW INCOME GROUP HOUSING SCHENE.

 This paragraph has been deleted by Notification Published in Part II, Section 3(i) of the Gazette of India, Extra Ordinary dated 3.11.91.
- PARA 20(e) ADVANCE PROM THE PUND FOR THE ALLOTMENT OF A TEMPMENT WITHOUT ADSOLUTE OWNDERSHIP.

 This paragraph has been deleted by Notification published in Part II, Section 3(1) of the Extra Ordinary Gazette of India dated 3.10.81.

PARA 20(4) GRANT OF ADVANCES IN SPECIAL CASES

- In case a factory or other establishment has been locked up or closed down for more than fifteen days for reasons other than a strike and its employees are rendered unemployed without any compensation, the Board, on being satisfied that no compensation to the employees is likely to be paid by the Corporation within a reasonable time, may authorise payments to a member who was employed in such factory or other establishment, one or more than refundable advances from his provident fund account not exceeding his own total contribution including interest hereon upto the date the payment has been authorised.
- (a) In case the factory or other establishment continues to remain locked up or elosed down for more than six months and the appropriate Govt. is of the opinion that the said factory or establishment is likely to restart the Board, on being satisfied that a member who has already been granted one more non-refundable advances to the full extent from his provident fund account under sub-paragraph (1) still continues to be unemployed and no

Manager (Aernn) Hgr.
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compensation is likely to be paid to him at an early date, may authorise payment to the member of one or more refundable advances from his provident fund account not exceeding 50% of the Corporation's total contribution individing interest thereughn upto the date the payment was been authorised or 50% of the amount admits this un'er

- been allowed the withdraw his abcumulations on such date, whichever is less.
- (b) The advance granted under clause (a) shall be interest free.
- The advance granted under clause (a) shall be recovered by deductions from the wages of the member in such instalments as may be determined by the Board. The recovery shall commence from the first wages paid to the member immediately after the restart of the factory or establishment.
 - (d) The Corporation shall remit the amount so deducted to the fund within such time and in such manner as may respecified by the Board. The amount on receipt shall be credited to the member's account in the fund.

PARA 20(e) COMPUTATION OF PERIOD OF MEMBERSHIP

In computing the period of membership of the fund of a member under paragraph 19, 19-A and 20 his total service exclusive of periods of break under the Corporation of other establishment before this scheme applied to bin as well as the periods of his membership, whether of the fund or of private funds of exempted factories immediately proceeding the current membership of the fund, shall be included. Provided that the member has not several his membership by withdrawl of his Provident Fund Auring such period.

PARA 20(f) RISTRICTION ON GRANT OF ADVANCE.

This paragraph has been deleted by Notification published in Part II, Section 3(i) of the Gazette of India, Extra Ordinary dated 3.10.81.

PARA 20(g) AUVANCE FROM THE PUND FOR ILLNESS IN CERTAIN CASES:

(1) A member may be allowed non-refundable advance from his' account in the Fund in cases of (a) hospitalization lasting for one month or more, or (b) major sugical

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Manager (Ācmn.) Hgr. Deth Transport Corporation (Govt. of N.C.T. of Dethi) I.P. Estate. New Deth. - 1100000 operation in a hospital, or (c) suffering from T.B., Leprosy, paralysis or cancer and having been granted leave by his employer for treatment of the said illness.

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- (2) The advance shall be granted if.
- A) The employer certifies that the employees' State
 Insurance Scheme facility and benefits thereunder are
 not actually available to the member or the member
 produces a certificate from the Employees State
 Insurance Corporation to the effect that he has ceased to
 be eligible for cash benefits under the Employees's State
 Insurance Scheme r and
- b) A doctor of the hospital certifies that a surgical operation or, as the case may be, hospitalisation for one month or more had or has become mecossary.
- A member may be allowed non-refundable advance from his account in the fund for the treatment of a member of this family who has been hospitalised, or required hospitalisation, for one month or more;
- a) For a major surgical operation, or
- b) for the treatment of T.B., Laprosy, Paralysis or lancer Provided that no such advance shall be granted to a member unless he has produced:-
 - a certificate from a doctor of the heapital that the patient has been hospitalised or requires heapitalisation for one month or more or that a major surgical operation had or has become mecassary and
 - 11) a certificate from the Corporation that the Employees' State Insurance Scheme facility and benefits are not evailable to him for the treatment of the patient.
- (4) The amount advanced under this paragraph shall not exceed the member's basic wages for three mouths ar his own share of contribution with interest in the fund whichever is less.
- (5) We second advance under this paragraph shall be allowed within a period of three years from the inte of payment of an advance allowed under this where.

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Manager (Aomn.) Hor Dehi Transport Corporation (Coxt of N.C.T. of Dehi) I.P. Estara New Deihi - 110002 (5) Where the Board is not satisfied with a medic-1 certificate furnished by the member under this paragraph, he may, before granting an advance under this paragraph demand from the member another medical certificate to his satisfaction.

FARA-20(h) * ADVANCE FROM THE SUND FOR MARRIAGE OR POST MATRICULTION SOSCATION OF CHILDREN.

- 1) The Board may on an application from a member authorise payment to him/her of a non-refundable advance from the Provident Fund Account not exceeding fifty percent of his/her own total contribution including interest thereon standing to his/her credit on the date of such authorisation for his/her daughter's marriage, his/her own marriage, the marriage of his/her dependent sister/prother or for the pastmatriculation education of his/her son or daughter.
 - 2) No Advance under this paragraph shall be sawctioned to a member unless the amount of his own total contributions with interest thereon standing to his credit in the fund is 3.500/- or more on the date the payment is authorised.
 - 3) Not more than two advances shall be admissible to a member under this paragraph.
 - 4) If the Board is satisfied that the advance orantel under this paragraph has been utilised for a purpose other than that for which it was granted or that the conditions of advance have not been fulfilled within a peasomable time, the Board shall forthwith take steps to recover the amount dum with interest at the rate 2%p.a. over and above the rates fixed under regulation, from the wages of the members in such number of instalments as the Board may determine-For the purpose of such recovery the Board may direct the Corperation to deduct each such instalment from the wages of the member and non the receipt of such direction the Corporation shall deduct accordingly. The amount so deducted shall be remitted by the Corporation to the Board within such time and in such manner as may be specified in this behalf by the Board, for being credited to the member out Manager (Aomin) Him accounts.

*PARA-20(h) has been substituted w.e.f. 25 1.60 vide upting

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Provided that only portion of the interest which might have been credited to the member's account by way of interest had he not taken any such advance shall be credited to the member's account and the excess shall be credited to the Interest Suspense Account.

PARA-20(1) GRANT OF ADVALCES IN ADMORMAL CONDITIONS

- I) The Board may, on an application from a member whose property, moveable or immovable, has been damaged by a calamity of exceptional nature, such as floods, earthquakes or riots, authorise payment to him from the Provident Fund account, a mon-refundable alvance, not exceeding rupees three hundred and fifty percent of his own total contributions including interest thereon standing to his credit on the date of such authorisation whichever is less, to meet any unforeseem expenditure; provided that such member produces evidence to the satisfaction of the Board that the said preperty has been damaged.
- 2) No advance under sub-paragraph(t) shall be paid unless the State 3ovt, certified that any Af the aforesaid calamities has affected the general public in that area.

PARA-20(j) BRANT OF ADVANCE TO MEMBERS AFFECTED BY DWT IN THE SUPPLY OF BLECTRICITY.

A member may be allowed a non-refundable advance from his account in the fund, if there is a cut in the supply of electricity to a factory or establishment in which he is employed on the following conditions, namely:

a) The advance may be granted only to such a member whose total wages for the month immediately praceding the month in which the application for advance is made was half or less than half of the wages of a month.

The advance shall be restricted to the amount of wages for a month or 3.200/- or the amount standing to the scedit of the member in the fund

as his own share of contribution with interest thereon, whichever is less.

- c) No advance shall be paid unless the State Lovt. certify that the cut in the supply of electricity was enforced in the area in which the factory of ostablishment is located and the Corporation certifies that the fall in the member's pay was due to out in the supply of electricity.
- a) Only one advance shall be admissible under the paragraph.

EXPLANATION

"Yages" means for the purpose of this paragraph, basic wages and dearness allowance excluding lay-off compensation, if any.

> Manager (Agmin.) Hor. Dethi Transport Corporation (Govt of N.C.T. of Dethi) I.P. Estair. New Dethi - 110002

AMENDAE AD. C

DELHI TRANSPORT COMPONATION (A GOVERNGENT OF INDIA JUDGETAGING) I.P.ESTATE : NEW DELHI

No: Adml-5(41)82

30ted:25.0.1992

Subject: Amenisants in the P.7.Regulation 1978.

It is notified for information and guidance of all Concerned that the DFC Provident Pund Trust Board in its neeting held on 29.4.1982 has approved the following amendments in DEC P.P.Regulations 1978.

Extension of P.F. Renafits to Part-time employees.

It has been Jecided to grant the benefits to part time doctors and other part time employees w.o.f. 1.5.1982 , paragraph No.7 of P.F.Trust Regulation stands amended

2. Delegation of words "Value of Food concession" fres paragraphs (XVIII) 12 and 26(I)(a)(I) of Providert Fund

The word "Value of food concession" sepecting in P.P. Regulations stands deleted.

Refundable Loans.

(i) The Unit Officers have been allowed to samption advances on the basis of the pay slips. The halances of P.F. on the payslip be treated as conclusive proof for sanction of future advances.

Necessary action may please be taken is the light of tima above amendments.

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(B.P. 3377A) Administrative Officer(NJ)

All Unit Officers.

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Menager (Alim L. Hor Deihi Transport Corporation (Govt of N.C. T of Dorn) LP. Estate, New Date: 110002 14

DELHI TRANSPORT UNDERTAKING OF THE MUNICIPAL CORPORATION OF DELKI SCINDIA HOUSE, NEW DELHI

EXECUTIVE INSTRUCTIONS REGARDING THE EMPLOYMENT OF RETAINER CREWS.

Short title extent and

These instructions may be called the "Executive Instructions regarding tha Commencement; employment of retainer crews."

They apply only to the daily-rated operational crews of the Buses Division of the Delhi Transport Undertaking.

They shall come into force with effect from 19th February Mineteen Hundred and Fifty Nine.

Definition:

2. In these instructions, unless the context otherwise requires "Retainer Crews" mean the daily-rated drivers and conductors and appointed and declared as such by the Undertaking and posted towerk at any of its Units, as distringuished from the monthlyrated drivers and conductors.

Extent of

3. From time to time, retainer crews may be retainer crews: appointed at the various Units of the Undertaking to the extent considered necessary by the General Manager for ensuring efficient operation of bus services and the discharge of the functions of the Undertaking as developed in it under the provilions of the D.M.J. Act, 1957, and to see that buses or other vehicles are not held up at any time for want of operational crews.

Torms and Conditions of employment of The following terms and conditions shall govern the employment of the ratainer crews.

retainer Grews. 1) They shall be provided with uniforms and badges as may be prescribed by the

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Manager (Alamn.) Hgr. Deihi Transport Corporation (Govt. of N.C. T. of Dethi) P Estate New Delhi - 110002 14

General Manager from time to time in accordance with the provisions of the "Standing Orders regarding Uniforms & Badges" of the Undertaking. They shall wear these uniforms and badges whenever they report for duty and are actually put on duty. The uniforms and badges shall be returnable by them when they quit the service of the Undertaking and failing to do so, they shall be Iiable to pay the cost thereof as may be determined by the General Manager.

ii) They shall be issued with an identity card and bus pass to enable them to travel free in the buses of the Undertaking engaged on normal services between the Unit in which they are attached and their residences and vice versa. The identity-car and bus pass shall be surrendered by them on their quitting the service of the Unfertaking, and failing to do so, they shall be liable to pay such penalty as may be imposed by the General Manager.

111) They shall deposit in the Post Office Saving Bank amounts as shown below and pledge the same in the name of

JrivorRupees sixty only.

Conductor.....Rupees one hundred and fifty only.

These deposits and the pledging thereof shall continue till the member of the retainer crew concerned quits ... the service of the Undertaking.

- They shall call at the Unit to which they are attached every morning, afternoon, evening or night or at any other time or timings as may be decided and notified by means of a notice displayed on the notice board of the Unit from time to time by the officer under whom they are posted to work. After they have so called at any Unit on any day or days, they shall proceed, if necessary, to any other Unit of the Undertaking as may be directed aby the Officer under whom they are posted to work, for duty or for waiting, provided that they may be given a free pass for travel in the Undertaking's fuses engaged on regular services operating normally for travel to such other Unit.
- V) They shall be paid wages by the Judertaking at the rates indicated below subject to the provisions of clause (vi) below only for the Jays on which they are put on duty and actually perform such duty:

Driver...... S. four per day) For a duty of per head) eight hours or Conductor.... & three per day) if required exper head clusing test in Crama!

In the event of their being given duty, for the curpose of payment of wages, their duty would be treated as having Commenced from the 'mount they are given the Jriver's Memo or Conductor's Waybill and ticket box as the case may be. No credit shall be given to the waiting time hawasever long it may be and neither will it be counted as time spent on Manager (Namn.) Hgr.

Delhi Transport Corporation (Govt of N.C.T of Dairy) LP Estate, New Coty - 110002 Conti...

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yi) The rates of wages referred to in clause (v) above shall apply for the actual duty performed by the retainer claws for for a period not less than eight bours on any day excluding periods of rest, if any, provided that, if for any research, it is not possible to make use of the services of any it is not possible to make use of the services of any retainer crew member, after having put himon duty, for the retainer crew member, after having put himon duty, for the antitre period of eight hours or nine hours, if required antitre periods of rest) on any day, he shall be antitled to wages, for that day as indicated below:

- (x) For actual performance of duty for 4 hours or leas: 3.2/- per driver per day 3.1.50 N.P. per conductor per day.
- (b) For actual performance of duty exceeding 4 hours. Full wages as prescribed in clause (v) above.

vii) If, on any day any member of the retainer crew is not put on duty and does not earn the full wages prescribed in clause (v) above, or half wages as prescribed in clause(vi) (a) above, retainer allowance as indicated below shall become payable to him subject to fulfilment of the conditions set forth under this clause:-

Driver.....One rupee per day per head. ConductorOne rupee per day per head.

- (a) If he does not refuse duty off red to him by the officer under whom he is posted to wor; at the Unit at which he is posted or at any other Unit to which he may be directed.
- (b) If he reports at the Unit to which he is attached at the time or timings fixed by the officer under whom he is posted to work and waits there for duty for a seriod not not less than eight hours on any day continuously or not less than eight hours on any day continuously or intermittently as may be laid down by the said officer. Intermittently as may be laid down by the said officer. For the purpose of calculation of this period, the time taken for travel from one Unit to another as may be taken for travel from one Unit to another as may be taken into account. No retainer allowance shall be taken into account. No retainer allowance shall be payable if the total waiting period is less than a mours on any day.

vili)Two waiting time of the retainer crews at any Unit or Units of the time taken by them for travelling from one Unit to abother shall not be counted as duty time for payment of full wages as laid down in clause(v) above or half wages as laid down in clause (vi)(a).

ix) Overtime allowance shall be payable to the retainer crews at twice the rate laid down in clause'(v) above taking the same as applicable for duty of 8 hours for the actual duty(not waiting time) performed in excess of nine hours (excluding periods of rest) on any day or 48 hours in any week as laid down in the Minimum Voges Act.

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Manager (Admn.) High Dethi Transport Corporation (Govt. of N.C.T. of Dethi) I.P. Estate, New Dethi - 110000

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x) After every six days of actual duty continuously or intermittently (excluding days for which only retainer allowance is paid), the retainer crows shall be entitled to one day's rest with full wages as leid down in clause(v) above, provided that such paid rest day may be dereffed by the officer under whom they are posted to work owing to the exigencies of services until such time as actual duty for a period of nine days continuously or intermittently has been performed by any member of the retainer crows. The actual duty for the purpose of this clause would be the duty performs for 8 hours or 9 hours or less on any day.

xi) They shall be entitled to two paid festival holidays in a year, i.e. on 26th January and 15th August. If they are are called upon to report at their Units on those days, they shall do so and be entitled to (a) the payment of retainer allowance if they are not given any duty subject to the fulfilment of the conditions prescribed herein for such payment and (b) also the grant of a day's'eff' with full wages in lieu as leid down in clause (v) above on any of the subsequent days as may be prescribed by the officer under whom they are posted to work. If, however, the duty is given to them and they perform the same, they shall be paid additional remuneration as indicated below besides the normal wages as leid down in clause(vi)(a) and ne 'off' day in lieu will be allowed:

For the purpose of grant of one days rest with full wages after every six days of actual duty as prescribed in clause (x) above, the 'off' day with full wages, if any, granted to the retainer crews in lieu of reporting for duty (but not having been given duty) on any of the two paid festival holidays shall be taken as day of actual duty.

xii) The retainer crews shall be paid the remuneration that they may be due to them in accordance with these instructions once in a fortnight.

xiii) They shall comply with the executive instructions regarding the duties of driver and conductor as the case m may be in relation to the discharge of their duties to the extent that they are not inconsistent with these instructions:

xiv) The services of the retainer crews can be dispensed with by the Undertaking without notice and without assigning any reason. Further their services can also be dispensed with if they fail to turn up at the Units or perform duty as laid down in these instructions for five days continuously, without permission of the officer upder whem they are working and without adequate reasons.

Manager (Agmn.) Hgr Dehi Transport Corporation (Govt. of N.C.T. of Dehi) I.P. Estate. New Dehi - 11:202

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xi) The retainer crews shall generally comply with the provisions of the standing orders regarding the Conduct of the employees of the Undertaking and shall not indulge in any activities that may be determented to the interests of the Undertaking.

Maintenance of Records etc: 5. The officers concerned shall maintain such data in such form as may be prescribed by the General Manager from time to time for determining the remuneration due to the retainer crews in accordance with these instructions.

Absorption of retainer crews in the menthly rated satablishments 6. The retainer craws will be absorbed in the monthly rated temporary establishment of drivers and conductors as the case may be of the Delhi Transport Undertaking in order of merit, seniority and conduct and performance while working as a retainer crew, as quickly as possible subject to temporary or permanent vacancies on monthly rates of pay in the respective categories.

General Manager's right to cancel, vary etc. these instructions: 7. The General Manager reserves the right to cancel or vary these instructions by additions or modifications etc. therete that he may deem necessary from time to time.

> Sd/-(P.K.J.Menon) General Manager(Transport) Delhi Transport Endertaking (of the Municipal Corporation of Delhi)

> > Manager (Romn.) Hgr Dethi Transport Corporation (Govt. of N.C.T. of Dethi) IP Estate, New Dethi - 110002

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DELHI ADMINISTRATION : DELHI (LABOUR DEPARTMENT)

NOTIFICATION

No. F. 12 (147)/79-MW/Lab.

Dated:23.2.1982

In exercise of the powers conferred by Sub-Section (2) of section 5 of the Minimum Wages Act, 1948 read with the Sovt. of India, late Ministry of States Notification No.104-J inted 24.8.1950 and Ministry of Home Affairs Notification No.8.0.530(F.2/9/66-UTL) dated 6.2.1967 and all other powers enabling him in this behalf, the Lt.Governor after considering the representations received in respect of the proposals published vide this Administration's Notification No.F.12(142)/Advisory Board constituted under section 7 of the said Act is pleased to revise the schedule below, the minimum rates of wages already fixed vide this Administration's Notification of even number dated 31.12.79 in the employment in "Delhi Transport Corporation".

This Notification shall come into force w.e.f. 1.3.1962 from which date this Administration's Notification of even number dated 31.12.1979 shall cease to have effect.

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"Employment in DELHI TRANSPORT CORPORATION"

		LORDIT TOM
<u>s.No</u> . 1-	Category of Employees Peon	Minimum rates of wages
2. 3. 4. 5. 6. 7. 8. 9. 10. 11.	Chewkidar Witer Server Mazdoor Helper Mali & Cleaner Sweeper Seldar Sweeper-cum-Cleaner Packer Mate	%.11.50 per day
13. 14. 15. 16. 17. 18. 19. 20. 21.	Asstt.Blectrician Asstt.Blacksmith Asstt.Painter Asstt.Body Fitter Tyreman Asstt.Plumber Asstt.Carpenter Pump Driver Asstt.Pitter(CE)	8.13.90 per day
23. 24. 25. 26. 27. 28. 29.	Mason Carpenter Fitter Blacksmith Truck Driver Painter Other Drivers Senitary Fitter Wiremen	3.21.00 per day
31. 32. 53.	Conductors Asstt.Machine Operator Binder	85.17.70 per day
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Manageri (Aomn.) Har Dehi Transport Corporation (Govt. of N.C.T. of Dehi) I.P. Estate. New Dehi - 110002 - ' 2---

Extract of Notification No.F-12(142)/79_MW/Lab.dated 23.2.1982 of Jelhi Administration on para 3 point 4.

S.No.	Category of Employee	Minimum rates of wages.
34.	Matriculate & Non- Graduate Clerks.	8.406/-P.M. of 8.15.60 per day
35.	Graduate and above Clerks.	8.480/- P-M- or 8.1880 per day-

Note:- For the rest of the categories of employees whese minimum rates of wages were earlier fixed but who are paid on the basis of the recommendations of the Dentral pay Commission from time to time, the revised rates will be the same as the actual wages paid to them by Delhi Transport Corporation on the date of publication of the notification.

Note: The daily minimum rate of wages are inclusive of wages for weekly off day for which no separate payment would be necessary.

By order

Sd/W (S.C.DHINERA) Under Secy.(Labour) Delhi vimn., Delhi.

DELHI TRANSPORT CORPORATION I.P.ESTATE:NEW DELHI

No.PL3-IV(MW)/82/6075

Dated: 9.6.1982

Copy forwarded to all concerned for information and necessary action please.

Sd/-(C.L.PAHWA Asstt.Personnel Officer

All Depot Managers.
All A.G.M. (T)s
C.M.E.
A.O. (R6M)
Stores Officer (5 ropies)
T.S.(Hers)
P.P.S.
A.B.O.-II for information
A.P.O. May for information
S.E.
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Dehi Transport Corporatio
(Govt of N.C.T of Deh)
P Estate New Dehi - 1000

DELMI TRANSPORT CORPORATION (A GOVT. OF INDIA UNDERTAKING) I.P.ESTATE : NEW DELHI

Wa.AdmI-3(67)/82

Dated:5.8.82

OFFICE ORDER NO.24

Sub! Provision of medical facilities to the employee for specialised treatment.

In continuation of 0.0.We.102 of 1968, it is notified for the information/gjitance of all concerned that it has been decided by the Chairman-cum-General Manager that the employees of this Corporation, other than those covered under E.3.I.Scheme, will in future be permitted to have specialised treatment from private agencies, provided the expenditure in each case loss not exceed 3.100/-. Reimbursement beyond 8.100/- will be restricted to the cates being charged by Govt. Hospitals. Other conditions as contained in 0.0.No.90 of 1963 will remain operative.

Sd/-(S.P.GUPIA) Administrative Officer(MO)

All Officers & Sections.

DZLHI TRANSPORT COMPORATION (A GOVI. OF INDIA UNIERTAKING) I.P.ESTATZINEW DELHI

No: AdmI-3(67)/82

Dated:10.10.80

OFFICE ORDER NO.31.

In continuation to this office order No.24 dated 5.8.82, it is notified for the information of and necessary action by all concerned that in order to facilitate prompt sanction for specialised treatment and disposal of claims thereof, it has been decided by the Chairman that hanceforth Administrative approval for specialised treatment will be accorded by the Unit/Depot Officers in respect of class III and IV employees working under their administrative ve toutrol.

In case of the class III & IV employees working at HQ this will be done by the A.O. (NQ).

The cases of officers for specialised trantment will however be put up to the D.G.M.(P) through Alministration Department as usual.

Bd/-(B.P.SUTTA) Administrative Officer(Ng)

All Officers & Sections.

Manager (Asmn.) Hor.
Delhi Transport Corporation
(Govt. of N.C.T. of Delhi)
I.P. Estate, New Cerbs. 17/2022

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OF THE MAINTCIPAL CORPORATION OF DELHI)
SCINDIA HOUSE: NEW DELHI

No:AdmI-3(67)/63

Dated: the Sept.63

OFFICE ORDER NO. 90

It is notified for the information and guidance of all the employees that it has been decided to expand the scope of the existing medical facilities available to the employees of the Undertaking by providing for specialisad treatment wise. Since arrangements for specialised treatment do not exist within this Organisation, as employee may avail the facilities of specialised treatment from outside Institution Specialists etc. The expenditure incurred by the employee on such consultation and treatment will be reimbursed provided it is duly supported by relevant cash memos. It will however be obligatory on the part of the employee to obtain prior approval of the competent authority before such consultation/examination or medical treatment by the specialists. This condition may be waived in specially emergent cases where the competent authority is satisfied that the obtaining of the prior sanction was prime facie not parcticable.

The above facilities will be available only to the employees (except those covered by Employees State Insurance Scheme) and not to their family members or decendants.

Sd/-(J.A.DAVE) Ceneral Manager (Transport)

All Officers & Sections.

The Commissioner, MCJ.
The Dy.Chief Auditor, MCJ.
All DTU Workers Union.
File No.AdmI-8(*)63 & Adm-7(27)/63.

DELHI TRANSPORT CORPORATION (OF THE MUNICIPAL CORPORATION OF DELHI) I.P.ESTATE: MEW DELHI

No:AdmI-3(67)/68

Dated:27.12.58

OFFICE ORDER NO. 102

Reference Office Order No. 90 dated 4.9.1363. It is clarified for the guidance of all concerned that the facility of specialised treatment is admissible to the employee only at the Govt./Municipal Hospitals.

Manager (Acres), Horrison
Delhi Transport Corporation
Delhi Transport C. T. of Delhi)
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Sd/-(L.S.TITUS) Addl.General Manager

All Officers & Sections.

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JELHI TRANSPORT CORFORATION (A GOVT OF INDIA UNDERTAING) I.F. ESTATE NEW DELHI

No:-17[27]/38

Dated: 27.8.1791

OFFICE ORDER No. 16.

Subject: Specialised Medical Scheme for DIC Employees.

DIC Board vide its Resolution No.82/91 dated 30.5.91 has approved a Specialised Medical Scheme as annexed, which comes into force with effect from 1st Sept., 1991.

- The Specialised Medical Scheme is over and above the Medical Scheme diready in existence for general diseases.
- 3. The claim for reimbursement of Specialised Medical Treatment will be entertained only if the patient was referred by JTC Medical Board for such treatment to one of the empanelled Hospital (Annexure-'A') besides other Government Hospitals, except in cases of emergency, where the employee/dependant family members, if any, whill have to intimate the Medical Board within the next subsequent working day.

Accordingly, Regionwise Medical Boards have been constituted and authorised to refer the employees and dependant family members for specialised medical treatment to keep a watch on such treatment and also certify each claim bill.

In case, during old hours or on holilays etc., an employee fails to contact the concerned Medical Officer of the Medical Board fall in his region, he should invariably inform the concerned Medical Officer over telephone or at his residence.

DETAILS OF THE MEDICAL OFFICERS/MEDICAL BOARD:

Regions Medical Board Name & Address of Drs. with Telephone Nos. 1. Hors. Full time M.O. i) Dr.R.K.Saikia, East Region, I.P.J. A-10%, Pandara Road, I.3.Region, New Delhi. Trg.School, P.Press. Full time M.O. of East Region ii) Dr. Ycgesh Tiwari, Uttranchal Gr. Hous. Society, Plot No.5, Or. No. 45, Behind Mother Dairy, Patparganj, Delhi. Tel. No. Office: 2241516 2. South & West Region. Full time M.O. of 'Mest Region Full time M.O. Dr. Rajender Kumar,

4999, Ramdwara Road, Paharganj, New Delhi. Tel.No.Office.6841379/

6847806 Res. 778785.

Manager (Agmn.) Hgr.

East Region.

- 3. North Region, Store & Pur. of North Region & Second full time M.O. of
- ii) Dr.S.P.Gupta, 4698/49 Ragarpura, Karol Bagh, New Dalhi. Tel.No.Office:3317445.
 - i) Dr.V.K.Srivastava, XII/7331, Pram Nagar, Near Birla Mill, Delhi. Tel.No.Office:7112265
- ii) Dr.S.K.Jain, 4/38, Subhash Street, Vishwas Nagar, Shahdara, Delhi-32. Tel.No.Office:2281577.
- 4. The eligibility rates in respect of Room Charges etc. are based on the Basic Pay of each amployee. The details are available in Para 20 of the enclosed Scheme.
- 5. In case of cessation of service in any part of an year, an employee is eligible for reimbursement of full amount subject to actual amount spent during the employment with this Corporation, as per this scheme. In other words, the question of pro-rata eligibility will not arise.
- 6. The employees covered under ESIC and their families, will not be covered under these Rules. However, those employees whose spouse are working elsewhere and covered under ESIC or CGHS are entitled to avail Medical facilities under ESIC or the second are entitled to avail to the effect that from TC after submitting a declaration to the effect that he she is not taking the benefit from CGHS/ESIC as dependant
- of the spouse. This provision will also apply in cases where both husband and wife are DTC employees and are covered through different rules.
- 7. For getting specialised treatment, a certificate from the concerned Regional Medical Board will be obtained by the employee and after obtaining the treatment, the bill will be submitted to the same Medical Board through the Unit Officer for verification and check. The concerned Medical Board, which issued certificate to the employee will, after scrutinising the same, return the bill to the Unit Officer for settling.it.

The Medical Board will maintain a certificate pad (in the existing prescription pad) in triplicate - 2 copies to the employee (one for submission in the Hospital, if necessary and one for enclosing with the claim bill) and the triplicate copy will be kept by the Medical Board for their record.

all claim bills against specialised medical treatment invariably be submitted within three months from the date of completion of the treatment. Belated claim will require sanction from CMD and such cases should be routed through administrative Officer(Hors.).

After submitting claim bills by an employee, the Medical Board will process each claim bill and return the same to the Unit Head within 7 working days from the receipt of the claim bills.

The Accounts Deptt. will also clear the claim bills within next seven working days.

Manager (Admn.) Hqr.
Delhi Transport Corporation
(Govt. of N.C.T. of Delhi)
P. Estate. New Delhi

- 8. Every employee intending to cover under specialised medical Scheme, will be required to submit a declaration in Form 'A' (annexed herewith). This form may be referred to the concerned payment authority for verification at the time of payment. All such employees may be issued a Medical Card as provided in Para 27 of the Medical Scheme.
- 9. All claims for Medical Treatment reimbursement in this scheme will be submitted in aforesaid Form (Annexure-'E') (enclosed herewith).
- 10. The cost of medicine prescribed by the Corporation's Doctor or Doctor of a Government Hospital or a Doctor on daty of a Hospital, as the case may be, will be reimbursed on submission of a claim hereinafter prescribed. Medicines as prescribed by the Doctor should invariably be purchased from Super Market in case medicines are not available in recognised Hospitals/empanelled hospitals. If the particular medicines are not available in Super Market, the same may be purchased from open market and certificate that the medicine was not available in Super Market be produced.
 - a) The cost of medicines which are of food value; tonic, toilet articles etc. as mentioned in Schedule-I of the C.S. (M.A.), Rules, 1944, as amended from time to time will not be reimbursed as has been clarified in Para 22 of the Medical Scheme.
 - b) Expensive drugs as mentioned in Schedule-II of C.S. (M.A.) Rules, 1944, would be reimbursed only if certified as essential for the patient by the Medical Officer duly certified by the competent Medical Officer of DTC.
- 11. The DTC Board has authorised the Chairman-cum-M.D. to clear old & pending cases for settling the claim bills arising out during the intervening period, i.e. from 1.2.1986 till implementation of this Scheme, after verification of the claim bills by the Medical Board of the Corporation. Accordingly, all the claim bills of the said intervening period should be submitted to Chairman-rum-Managing Director for
- 12. Further, DPC Board also authorised the Chairman-cum-Managing Director to clear old and pending bills in cases where DTC Board had already given approval for reimbursement of 50% expenditure insurred by the amployee and balance 50% may also be reimbursed by the same procedure as explained in the circular/scheme.
 - 13. Keeping in view DTC Board decision to clear old and pending bills for the intervening period and in which 50% reimbursement has already been made, all the claim bills should be routed through Administrative Officer (Hors.) for final approval of the Chairman cum_Managing Director.

Manager (Aomn.) Hor Delhi Transport Corporation (Govt. of N.C.T. of Delhi) (P. Estate New Delhi - 10002

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14. The Medical Board and the Accounts Deptt. will scrutinise every case to ensure that there is no unwanted financial liability.

All General Managers are requested to publicise and educate the employees regarding specialised medical scheme through Depot Managers/Unit Officers and Regional Labour Welfare Officers.

Sd/- R.R.Singh Chairman_cum-M.J.

All Officers & Sections.

Manager (Admn.) Hqr. Delhi Transport Corporation (Govt. of N.C.T. of Delhi) I.P. Estate, New Delhi - 110002

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MEDICAL ATTENDANCE RULES

1. TITLE & COMMENCEMENT:

Those rules will be called "D.T.C.Medical Attendance Rules" and come into force with effect from 1.9.1991.

2. SCOPE:

The DTC Medical Attendance Rules will apply to:

- 2.1 Regular and Trainee employees and their families;
- 2.2. Casual employees on daily rates of wages, but no their families;
- Apprentices angaged under the Apprenticeship Act, 1961, but not their families.
- 2-4 Deputationists (unless the deputation terms provide otherwise); and
- 2.5 Employees covered under RSIC and their families will not be covered under these rules.
- NOTE: These rules will be applicable to employees whether they are on duty or on leave of any kind or under suspension and to their families subject to other provisions of these rules.

3. DEFINITION:

- 3.1 "Corporation" means Delhi Transport Corporation.
- 3.2 "Controlling Officer" shall mean the Depot Manager/
 Unit Officer as the case may be or any other officer
 declared to be controlling officer in respect of any
 eategory of employees-declared by the Competent Authority.
- 3.3 "Competent Authority" is the Chairman-cum-M.D. of the Corporation.
- 3.4 "Medical Board" Means a Board of Medical Officers const ituted by the Corporation under these rules.
- 3.5 "Authorised Medical Attendant" will be either:
 - a) Doctors appointed by this Corporation on full time basis either individually or collectively.
 - b) Doctors while on hospital duty with the hospital with which the Corporation has made arrangements as per rules.

Manager (Azem.) Har.
Delhi Transport Corpo: abon.
(Govt of N.C.T. of Delhi)
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- e) Any other Doctor specified by the Corporation in this behalf.
- "Specialist" means any Ragistered Medical Practitioner with a Post Graduate degree in any specialised branch of medicines/surgery appointed by the Corporation on full/part time basis under this rule and or a doctor of such hospital with which the Corporation had made arrangements/M.O. of Govt. Hospital.
- 3.7 "Government Hospital" include:
 - a) a departmental dispensary either full time or part time and run by a Department of the Government for the medical attendance and treatment of a class or classes of Government and the members of thair families.
 - b) a military hospital;
 - c) a hespital run and maintained by a local authority;
 - 1) a hospital run by Railway Administration and any public sector undertaking; and
 - e) any other hospital with which arrangements have been made by the Central Government/State Government for the treatment of Government servants.
 - "Employees" means whole time employees of the Corporation and includes deputationist, Trainee, Apprentices and casual employees on daily rates of wages, as per the laid down conditions under rule 2.1 to 2.5.
 - "Family" moans the employee, his/her wife or husband. as the case may be, children and step-children(including) legally adopted children), wholly dependent upon him/ her and parents wholly dependent upon him/her. The parents will be considered as wholly dependent on an employee only if the monthly income of either of the parents or their combined income does not exceed five hundred rupees and the concerned parents reside with the employee concerned. Similarly only those sons and

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unmarried daughters whose individual income from all sources is less than 8.500/- shall be treated as wholly dependent on the employee subject to the condition that such son(s) and or daughter(s) reside with the employee. A famile employee of the Corporation will be given the option to include either her parents or her parent-in-laws in their family subject to other conditions fulfilled.

- 3.10 "Patient" means employees or a member of his family to whom these rules apply and who has fallen 111 requiring medical attention.
- or in Authorised Medical Attendants consulting room or at the residence of the employee including such pathological besteriological, radiological or other methods of examination for the purpose of diagnosis as are available at the hospital with which the Corporation has made arrangements or failing that in any Govt. Hospital/Laboratory and are considered necessary by the authorised medical Attendant and such consultation with a specialist or other Medical Officer to the extent and in the manner as Medical Board Certifies to be necessary.
 - 3.12 "The term "PAY" for the purpose of determining the Authorised Medical Attendants, Admissibility of diet charges, for calculation of admissible special nursing charges and any other concession, that may be sanctioned with reference to pay, means Basic Pay other than special pay or pay (granted in view of personal qualifications which has been sanctioned for the post held or for which he is entitled for reason of his position in a cadre), Special Pay and Personal Pay and any other empluments which may be classified as pay by the competent authority in DTC. In so far as accommodation and charges for other services in a hospital are concerned, the status of the employees will be determined by the hospital authorities if there is no specific provision in that behalf in the a hospital rules, or if there are no specific or general orders issued by the Govt.nf India, Ministry of Mealth, in this regarde

Manager (Admn.) Hgr.

- "Treatment" means the use of all medical and surgical facilities assential for the recovery or for prevention of deterioration in the condition of the patient and includes:
 - i) The employment of such pathological, bacteria logical or other methods as may be considered necessary by the Medical Board. . .
 - is The supply of such medicines vaccinas, sera 9 other thorapeutic substances as are ordinarily available in the hospital-

Employees have to bear the expenditure incurred on diet charges, birth certificate etc. as these do mot form part of the treatment. Besides; such of the items that fall within the purview of Schedule 81 9 of C.S. (M.A) Rules, 1944., end also not reministrating to the employees.

In the case of a female employee of wife of a male employee; treatment includes confinement and prematal and post-matal trentment at the hospital with which grangements have been made by the Corporation or at a Govt.or local bodies subject to the condition that the reimbursement of charges at private hospital will be limited to what would have been admissible hed the cenfinement been at a dowt. hospital and the case has been duly certified by D.T.C. Medical BoardyA.M.W.

Charges for Dhobi and Avah.

Dhobi charges and charges for an Ayah at the time of confinement/post natel care are not simissible."

Derital Tradtment

Expenses incurred by an employee of Corporation in connection with the following type of dental treatment

> Manager (Aome.) Hgr. July Transport Corporation (Govt of N.G.T of Dethi)

obtained at Covt. bespital or hospital with which . Arrangements have been made by the Corporation may be reimbursed subject to the condition that the case has been duly certified by D.T.C. Medical Board.

- ' a) Extraction;
- b) Scaling and gum-treatment;
 - rilling of teeth except with gold(cost of denture will not be reimbursed).
 - 1) Root Canal treatment.

Explanations

- Surgical operation needed for removal of edentumes and impacted Wisdon teeth also fall under the category of dental treetment of a major kind. Treatment of gum boils will come under oral surgery (surgery of the mouth) and as such it will be almissible under these rules.
- ii) Orthodental treatment other than for cosmetic purposes shall also fall under the category of dental treatment based on the certificate of the Medical Board.

Clarification:

Rates/charges reimburseable in respect of following items of dental treatment to Corporation and employee and their families will be as unders

1) Dentel fillings

a) one surface 8.15/-

b)Two surface Rs. 20/-

11) Gum Treatment Ns. 30/per segment-

(Hi) Scaling charges R. 30/-

Tv) Root Canal Treatment 8.30/- .

vI-Dental X-ray B.6/- per dental film. Ms.60/- for whole mouth.

> Delha Transport Corporation (Govt of N.C.T of Carry

These rates would be the colling. The actual payments made to the loctors would be reimbursed subject to those ceiling.

7. Eve sight testing:

Sye sight may be got tested once in every three years on the recommendation of the Medical Board at any hospital or clinic, if no such arrangements exists at Corporation's dispensary or in an empanded hospital with which special arrangements have been made, charges of which will be reimbursed. However, cost of spectacle will not be reimbursely. In every claim for reimbursement of fee for eye sight testing, the employee will certify that he has not claimed or been paid any amount for eye might testing during the period of three years immediately producings the date of testing to which the claim pertains.

A record will be maintained in service book/register be maintained by the controlling officer to emetre. that the employees do not get eye sight testing facility on more than one oddsion in a period of three years. Families of the Corporation's employees are not entitled to the above concession.

9. Treatment for Immunising and Probhylactic guracach

Reimbursement of charges incurred on treatment of the employees and their families for incurifying Shd in prophylactic purposes will be permitted only in case of communicable disease and as per the maximum rate indicated below:

		100	THE RESERVE AND THE STATE OF THE STATE OF
1. Ch	plera		s. 5/−
2. Ty	phoid group of	fever(TB)	m/5/-
	mall-pox		B/5/-
4. P	legue	Part's n	mbined injection for
5. Te	l sunes		
6. D	iptheriz	A 4 7 15 VICE	jection subject to limit of 8.15/- for
7. 9	hogolog cough	three 1	njection.

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R.15/--on sacir woogasen subject to a ceiling limit of 8.15/

9. Measles

Rs. 25/-

Such treatment may invariably be obtained either through a hospital with whom arrangements have been made or a Govt. hospital and the actual expenditure incurred will be reimbursed subject to the coiling limits indicated above.

NOTE: In case an anti-tetanus injection is administered separately, the ceiling limit will be \$.5/- which will be inclusive of cost of medicine and injection charges.

The above rates are all inclusive viz. the consultation fee, the cost of medicine and the injection and as such separate consultation fee and/or injection charges or cost of medicines will not be reimbursed.

9. Vaccination, Inoculations etc.

The cost of vaccinations, in culations and injections for prophylactic and immunising purposes to secure health certificate under international travel regulations before commencement of such travel will be reimbursed by the Corporation provided the journey is undertaken on behalf of the Corporation.

Blood Transfusion:

Blood transfusion charges paid to a Govt. institution or any local organisation recognised by the State/ Central Govt. are reimbursable. There shall be no objection to the purchase of blood plasma from a Chemist or to obtaining blood from a private doctor and the cost thereof reimbursed to the employee, provided the Medical Board certifies to the effect that the patient could not arrange for a donor from amongst his family members and that the supply

Manages (Aomn.) Hor Delhi Transport Corporation (Govt of N.C.T of Delty) P Estate New Delhe - 110003 of blood required was not available rices laceti-Govt. Institution and the price paid was reasonable

11. Anti Rabic Treatment:

These rules cover Anti Rabic Treatment received on the advice of Medical Board.

12. Medical Treatment of certain discuses:

Medical treatment for both Ayitaminosi and Hypovitaminosis is permissible. "General Debility" is a term loosely used. There is no such disease, and it will be adviseable for attending doctor to be more precise and indicate the disease giving rise to this. As regards "Secondary Amengia" it is a term used by the Doctors but more detailed classification of the whitemia is now known. If Ansemia is secondary to other conditions such as bleeting, heamorhage. systemic illness such as enteric group of fever typhoid, kidney disease, capper etc. it should be indicated clearly. Assemia can also be due to the lack of Iron, E-12, Folic Acid deficiency. The disease/diseases causing "General Debility" and "Secondary Ameamia" should be indicated in the essentiality certificate instead of putting the diagnosis as "General Debility" which indicates general weekness only.

Cost of Heart Pacemaker and replacement of the pulse generator;

The cost of Heart Pacemaker and the replacement of pulse Generator is reimburseble based on the recommendations of the Medical Officer or the specialist duly certified by the Medical Board.

The payment will be made to the supplying agency and not to the employee.

Clarification:

Cost of Heart Pacemakers and replacement of pulse generator only are reimbursable barring these two specific appliances cost of all other appliances are not reimbursable.

14. Expenses for treatment of Dialysis & Kidney Transplant:

Expenses towards dialysis charges will be reimbursed if the same is carried on the recommendation of the Medical Board and in empanneled hospital. In case dialysis is carried out in any other private hospital, reimbursement will be made as per rule of dialysis in A.I.I.M.S.

Cases of Kidney transplantation should be carried out from the institution/hospitals as mentioned in C.S.(M.A.) Rules, 1944 on the recommendations of Medical Board. Any expenses incurred towards operation of Donor etc. will not be reimbursed.

15. Expenses for treatment of sterility:

The employers of the Corporation and members of his family will be eligible for reimbursement of expenditure incurred on treatment of sterility.

16. Treatment of V.D.

The expenses for treatment of Wemeral Diseases are reimbursable.

17. Cost of life saving imported drugs;

As far as possible the prescription of imported drugs should be avoided. However, in cases when the Doctor/
Specialist considers that all possible medicines drugs available in India have been tried but have proved ineffective and the prescription of imported life saving drugs is imperative for saving the life of patient, he may prescribe the drugs and the patient be directed to procure the life saving drugs either by placing orders on the foreign firms or otherwise. Only the cost of drugs thus imported shall be reimbursed subject to pertification by the Medical Board.

NOTE: Only cost of the drugs is reimbursable. Packing charges custom duty, reight charges etc. will not it reimbursable.

Manager (Agimn.) Hor Dehi Transport Corperation (Govt. of N.C.T. of Ceths) (Govt. of N.C.T. of Ceths) (Fester, New Delt) - 10002

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The attending doctors should now prescribe medicines for more than seven days at a stretch-

Clarifications

The restriction that the medicines should be purchased only for seven days will not apply to Chronic dilment/ailments requiring prolonged treatment. In cases of such ailments, a certificate should be obtained from the Medical Board, as follows:

When such a certificate is furnished, the requirement that purchase of medicines should be restricted to seven days at a time will not apply. In such cases, the maximum limit is extended from seven days to 30 days. On the expirey of 30 days, fresh purchases of medicines should be supported by a fresh cartificate and recommendation/prescription from the Medical Board, as referred above.

18. Declaration of Dependence:

Every employee on appointment shall declars members of his family dependent on him in the prescribed form-A, dependent parents of family members of the employees even if her spouse, also a DTC employee has opted for inclusion of his parants as dependents under the scheme. The existing employees shall do so within a month of publication of these rules.

19. Treatment at the dispensary/Hospital of the Corporation

Employees and their families as defined in pare 3.8 & 3.9 are entitled to free medical attendance/ treatment in empanneled hospital/Government hospital. Patient will not ordinarily be treated at their residence, except in case of active disease or when the Medical Brard considers movement of the patient injurious to his recover. Patient, requiring hospitalisation may be admitted to the empanmeled

Mepager (Aurin) Hor Dehi Transpuri Cashe e. (Cox, of N C 7 / Aurin) Ballie , New Delig — 100 hospital as per Annexure-A, and will be entitled to the following facilities at the Corporation's expenses:

- Use of all medical and surgical facilities available at the hospital as may be required.
- b) The employment of such pathological, bacterioindical, radiological or other methods as may be considered necessary by the hospital Doctor.
- c) Supply of such medicines, vaccines, sera or other therapeutic substances as may be ordinarily available in the hospital. Cost of medicines etc. prescribed by the attending doctor not available in the hospital will be reimbursed for the period of hospitalisation subject to the condition that:
 - Such consultations with a specialist as attending doctor may certify to be essential;
 and
 - Such accommodation and such hursing as are ordinarily provided in the hospital and is within the entitlement of the patient as per these rules.

20. Treatment as Indoor Patients at government hospitals:

Employees and their families as defined in para 3.8 & 3.9 may take indoor treatment, if referred by Delhi Transport Corporation's Medical Board. From any Government, Railway, Public Sector Undertaking or local Authority hospitals including the hospitals mentioned in Annexure-A.

Actual expenditure incurred on hospitalisation in any of the hospital including the fee of operation, cost of medicines, charges for various tests etc. payable according to the rules of these hospitals and as per status of the employee, whichever is lower shall be reimbursed. Where the treatment

> Manager (alimn) Har Dehi Transpon Control on (Cost of N.C.) of Costs P Estate, New Onite - 10012

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has been obtained from any other Private hospital/Morsing those July certified by the Corporation's Medical Board, the entitlement for accommodation, major operations, and liagnosis hosts, etc. shall be limited to those of All Julia partitute of Medical Science or at ectuals whichever is lower. While treatment in Govt./ampannelsi hospital, the employees shall be entitled for accommodation at Darg cration's expenses as per the following entitlement:

Pay Range

Type of accommodation

i) Upto %.1505/-p.m.

General Ward upto maximum is 20/per day.

(1) %.1545/- to %.2049/-p.m.

Semi-paying ward.

111) Rs. 2050/- to Rs. 22**6**9/-p.m.

Privata Room

iv) 0.3210/- to 8.5149/-p.m.

Private A.C.Room

v) 15.5150/- and above

Private Delux A.C.Room.

IN LUSTRY ION:

- A. An employee admitted in Government hospital where the room charges atc. are free cannot claim any reimbursement.
- B) An employed with a basic pay upto b.1545/-P.M. is edmitted in a hospital where the charges of general ward is more than b.20/- per day or is admitted to semi-paying ward sto. than employee will only be allowed reimbursement of 8.20/per day.
- C. An employee/officer with basic pay upto %.2675/= is simitted in an empanneled hospital and is occupying asemi-paying ward though his entitlement is for a private room, he/she will be entitled to the charges of semi-paying ward only.

21. REIMBURSEMENT WHEN BOTH HUSBAND AND WIFE ARE EMPLOYED:

When both husband and wife are employees of the Corporation, benefits under these rules to self and members of his family will be admissible only according to the entitlement of one of tham, at their discretion. Por this purpose, they shall furnish to their Controlling Officer a joint loclare_tion as to who will prefer the claim for reimbursement of medical apprecias in respect of wife/husband and other family

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monthers in the pre-thribed form-R. When wife and husband are employed in two different establishments of which out is not under the control of the Corporation, the husband or wife, as the case may be, whether employed in a Cahtyal/ tata Government or in the Defence/Railway Services or Corporation/Bodies financed partly or wholly by the Central or State Covt. local bodies and private degunisations, which provide modical services, would be entire extinct to choose for soil and family members either the facilities under the rules of the Corporation or the medical confliction provided by the organisation in which he/she is impleved and for this purpose they will have to give a joint declaration subject to conflict that the spouse of the employee is not covered under C.G.H.S./B.S.I.

ClarME Cation:

Charge of option as indicated above may be allowed only once in the permise of the employme. The Controlling officer will exercise his discretion as to the directant open the case and will allow the same where considered pecessary. In such cases, he will forward the revised option (in original) duly countersigned by him to the Accounts Wing for record.

22. Raimbursement of Medical Expenses:

The cost of medicine prescribed by Corporation's Doctor or dector of a Govt. Haspital or a Doctor on duty of a hospital as the case may be, will be reimbursed on sthmist saion of a claim as hereinafter prescribed. Medicines as prescribed by the Doctor should invariabily be purchased from Super Market in case they are not available in rerognised Hospitals/emoanelled Hospitals. If the particular medicines are not available in Super Market, the particular medicines are not available in Super Market, the that the medicine was not available in Super Market, be produced. The cost of the medicines will be reimbursed to him on presentation of the bill together with the presentation.

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23. Travelling Allowance:

Employees and their families will be antitled to proment of travelling allowance in terms of T.A. Eules of the Corporation when referred by the Modywal Board for medical attendence to another w./Snocialist or hospital outside the station.

T.A. for one attendant/escort will also be allowed if it is certified by the Medical Board that it is unsafe for the patient to travel unattended. Movever, the total number of family mediers including alreadant entitle? For travelling allowance will not in any case exceed two.

24. Peimburgement of medical expenses incurred in emergencies

Reimbursement of modical expenses upto a 500/- in each case of prolonged filness may be allowed by the General Manager concerned on the recommendations of IRC Medical Board, in relaxation of these rules in cases of emergencies.

25. Treatment secured by an employer outside India:

Reimbursement of expenditure of modical treatment incorrect abread by the employee while on official tour or training of for participation in a seminar or conference, shall be subject to the scale if any laid down by the Reserve Bank of Thdia from time to time, and as prescribed by C.S. (M.A.) Rules, 1944. South medical attention/treatment butside India should be availed from authorised medical attendants and hospitals recognised by Indian Missions abroad. Similarly, reimbursement of such expenditure may be considered in appropriate cases depending on medical subject to over all satisfaction of the DTC Medical Board.

26. Treatment of Chronic Diseases:

Cases of Chronic diseased viz. T.B., Cancer, Police mental diseases etc. will be treated under those rules.

Manager (Acrona) Huy Delay Transport Corporation Delay Transport Corporation Delay Corporation Page Native Delay (1990) topic, toilet articles etc. as mentioned in Schedule-I of C.S. (M.A.) Rules, 1944 as amended from time to time will not be reimbursed. b) Expensive drugs as mentioned in Schedule-II of C.S. (M.A.) Rules, 1944 would be reimbursed, only if cartified as assential for the patient, by the implical Officer duly certified by the Competent Explicit Officer of DEC.

NOTE

When cheaper substitute of equal therapeutic value are available, the less expensive once should be prescribed by the Doctor, as far as possible.

All pethological, bactariological, radiological and other tests, should be conducted at the Corporation's dispensary or at Govt. Hospital or ampanneled Institutions. All such charges payable in Govt. Hospital/Institutions will be imbursed. All payments of medical expenses should be mode by the employees in the first instance. Glaims for communication to the Controlling Officer. The claims shall be checked by the Corporation's Doctor i.e. Medical moord, with reference to the rules and countersigned for the admissible amount by the Controlling Officer of the employees (Depot Manager/Unit Officer concurred) before being forwarded to the Regional Accounts Officer for final check and payment.

Claim for reimbursement of medical expenses shall normally be submitted within three months from the date of completion of the treatment, Belated claim will require sanction from Chairman-cum-M.D./General Manager.

Every claim of reimbursement of specialised medical treatment must invariably be signed by the employee and in case of employee himself is a patient and either DTC to ical Source and or the superinfeedent of the Hospital certifies that he is unable to sign, the next of kin may be allowed to supmit such claim.

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27. Medical Card for Medical Treatment.

Each employee cligible for medical treatment will be issued by the Corporation a medical card indicating to names of employee's family members entitled to medical treatment under those rules daly signed by the employee. Such medical card shall be produced by he amployee concerned to the Medical Board at the time of toking the treatment. Any change in the family member shall be reported by the employee can cheek. The itentity card shall be surrendered to the Corporation by the employee can cheek. The itentity card shall be surrendered to the Corporation by the employee on leaving the applies.

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O.P.J. treatment from the empanneled or Govt.

Theoritals as the case may be, will be reimbursed expenses including consultation for subject to octual expenditure incurred on treatment (except on account of appliance instrument and items as ementioned earlier) in accordance with the rules of these hospitals or his entitlement whichever is lower and subject to the condition that the patient is referred by the D.T.C. Medical Board.

29. Relaxation/Interpretation:

Doubt regarding interpretation or application of those rules and cases of relaxation of these rules shall be referred to C.M.D. whose decision shall be final.

> Manager (Aomn.) Hor Dethi Transport Corporation (Govt. of N.C.T. of Dethi) P Estate, New Dethi. 110002

ANNEXURE -

LIST OF THE EMPANNELED HOSPITALS.

- 1. Moolchand Kharati Ram Hospital.
- 2. Holy Family Hospital.
- All India Institute of Medical Science.
- 4. Sir Ganga Ram Hospital.
- 5. Balak Ram Hospital.
- Kapoor Memorial Hospital.
- 7. St.S. aphen's Hospital.
- 8, Bir Jesa Ram Hospital.
- 9, Tirath Ram Hospital.
- 10. Batra Hospital.
- 11. duru Teg Bahadur Hospital.

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